CONTENTS

Fifteenth Series, Vol. VI, Third Session, 2009/1931 (Saka)
No. 15, Thursday, December 10, 2009/ Agrahayana 19, 1931 (Saka)

S U B J E C T	P A G E S
REFERENCE BY THE SPEAKER	2
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 301 to 303 and 305 to 307	3-45
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 304 and 308 to 320	46-91
Unstarred Question Nos. 3355 to 3539	92-364

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

PAPERS LAID ON THE TABLE 365-382

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
1st Report 383

STANDING COMMITTEE ON WATER RESOURCES
1st Report 383

DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS), 2009-2010 383

SUBMISSION BY MEMBER 384-391

RE: Initiative taken by the Central Government to facilitate the creation of a separate state of Telengana

MATTERS UNDER RULE 377 392-395

(i) Need to declare Suhel Dev pilgrim place in Bahraich, Uttar Pradesh as a tourist place of national importance.
Shri Kamal Kishor 'Commando' 392

(ii) Need to save the ecology of Vembanad Lake in Kerala.
Shri Anto Antony 393

(iii) Need to release water to Rajasthan from the excess water of Ravi and Beas rivers under 1981 Agreement.
Shri Ram Singh Kaswan 394

(iv) Need to review the Insurance (Amendment) Bill, 2008 to safeguard the interests of LIC Agents.
Shri Ravindra Kumar Pandey 395

(v) Need to supply natural gas through pipelines in Kolkata, Siliguri and Howrah cities of West Bengal.
Shri Prasanta Kumar Majumdar 395

STATUTORY RESOLUTION RE: DISAPPROVAL OF ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) ORDINANCE, 2009 (No.9 of 2009) AND ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) BILL , 2009 396-474

Motion to Consider 396-473

Shri Raju Shetti 396-400

Shri P.L. Punia 401-402A

Shri Rajendra Agrawal 403-406

Shri Shailendra Kumar 407-409

Shri Gorakhnath 410-411

Sk. Saidul Haque 412-415

Shri Nityananda Pradhan 416-417

Shri S. Semmalai 418-419

Shri Jagdambika Pal 420-424

Shri Hukmadeo Narayan Yadav 425-429

Shri T.R. Baalu 430-433

Shri Prabodh Panda 434-436

Shrimati Jayaprada 437-438

Shri Nama Nageswara Rao 439-442

Dr. Raghuvansh Prasad Singh 443-445

Shri Prasanta Kumar Majumdar 446-447

Shri A. Ganeshamurthi 448-451

Shri Rajaram Pal 452-453

Shri Ghanshyam Anuragi 454-455

Dr. Vinay Kumar Pandey 456-457

Shri Sharad Pawar 458-472

Resolution – Negatived 472

Clauses 2 to 4 and 1 473-474

Motion to pass 474

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2009-2010 475-560

Shri Yashwant Sinha 478-492

Shri Adhir Chowdhury 493-504

Shri Shailendra Kumar 505-506

Shri Gorakhnath 507-509

Shri Mangani Lal Mandal 510-514

Shri Bansa Gopal Chowdhury 515-517

Shri B. Mahtab 518-524

Shri Anandrao Adsul 525-526

Shri Bishnu Pada Ray 527-529

Dr. Thokchom Meinya 530-532

Dr. Raghuvansh Prasad Singh 533-538

Shri Prabodh Panda 540-543

Shri Mohammed E.T. Basheer 544-546

Shri Prasanta Kumar Majumdar 547-549

Shri Tufani Saroj 550-553

Shri P. Karunakaran 554-557

Dr. Sanjay Jaiswal 558-560

BUSINESS ADVISORY COMMITTEE

9th Report 539

ANNEXURE – I

Member-wise Index to Starred Questions 568

Member-wise Index to Unstarred Questions 569-571

ANNEXURE – II

Ministry-wise Index to Starred Questions 572

Ministry-wise Index to Unstarred Questions 573

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Thursday, December 10, 2009/ Agrahayana 19, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER
HUMAN RIGHTS DAY

MADAM SPEAKER: Hon. Members, today is the Human Rights Day. It was on 10th December, 1948 that the United Nations General Assembly adopted and proclaimed the Universal Declaration of Human Rights.

The day reminds us of our commitment towards securing social, economic and cultural as well as civil and political rights for all mankind, in general and our citizens, in particular. These holy objectives find a prominent place in the Preamble of our Constitution and the country has taken several initiatives to attain them.

Let us, on this occasion, rededicate ourselves to fully achieving these objectives as enshrined in the Universal Declaration of Human Rights.

MADAM SPEAKER: Now, let us go to the Question Hour.

… (*Interruptions*)

SHRI MADHU GOUD YASKHI (NIZAMABAD): Madam Speaker, at this moment, we express our sincere thanks to the Union Government, the hon. Prime Minister, and the UPA Chairperson, Shrimati Sonia Gandhi for considering formation of a separate State of Telangana.

MADAM SPEAKER: All right. Thank you.

(Q. No. 301)

SHRI MANISH TEWARI : Madam Speaker, may I commence my Supplementary by acknowledging that within hours of the inferno, the Minister personally got there to monitor the efforts to contain it. However, the Minister may be aware that in August, 2009, the Central Bureau of Investigation had unearthed a major pilferage scam in the same depot, which caught fire. Now, there are reports in the public domain, which suggest that the cause of the fire could be arson to destroy the evidence of this pilferage. Similar reports of pilferage are also in the public domain from Bhatinda, from parts of Gujarat, from Jallandhar, from Laldu and various other parts of the country.

My question to the Minister is that considering the multiplicity of agencies, which are investigating the cause of the Jaipur fire, would the Government consider that since the Central Bureau of Investigation is already investigating the pilferage, the Jaipur fire inquiry could also be entrusted to them?

SHRI JITIN PRASADA: Madam Speaker, the hon. Member is very correct in saying that there is already a pending inquiry as far as the CBI's inquiring into the theft that has happened in that particular depot in Jaipur is concerned. But the fire happened about 3 months after the theft and the Minster had gone there the very next day and announced that there would be a Committee, which would inquire into the causes of the incident. So, the CBI's role is primarily to check. Whether there was any criminal activity involved. But the Committee that has been formed by the hon. Minister here, is to inquire the causes of the incident, be it were there any failure in procedures, were there any lapses in the safety guidelines; and come out with remedial measures.

So, various agencies are inquiring into various aspects concerning them. The CBI is inquiring into the theft that has happened and the Committee that has been formed by the hon. Minister is inquiring into the lapses that have happened with regard to safety, primarily.

SHRI MANISH TEWARI : Madam, in the *suo motu* statement on the same subject, which was laid by the Minster on the Table of the House on 20th of November, 2009, he stated that the depot, which caught fire, was equipped with all the safety infrastructures. But, however, in the same *suo motu*, the Minister concedes that the fire ultimately died out; in the sense that it was allowed to burn itself out, it could not be contained. Now, that is not a very satisfactory situation. Would the Minister care to enlighten the House as to a) what are the steps, which the Government proposes to take so that such a reoccurrence does not take place in the future; and b) whether there is any proposal to shift mega oil units/depots/refineries out of densely populated areas.

SHRI JITIN PRASADA: Madam, let me just begin by narrating the incidents that led to this fire. There was some lapse, negligence that had come to our notice, primarily. Ultimately, the report will come. When the report comes, we will come to know exactly what happened.

But because of the leakage and the spill that happened, a vapour cloud was formed of petrol gas which by an unidentified spark, any little spark in the vicinity, triggered off the fire, and a blast occurred. Simultaneously, all 11 tanks, which were in that vicinity, caught fire. So, there was no time with which you could activate the fire fighting system. But since the blast was of such magnitude that even the fire activation system could not be turned on and that also caught burnt with the fire.

After that, now the Committee has been formed. My senior Minister has taken meetings on 3rd November, 2009 and we have come out with ways and standards and procedures to enhance safety and security measures. A security and safety audit of all installations has been ordered and by 31st of December, the Report will come.

We are, in the Ministry, already examining places which are at risks, which are putting people at risks and looking at ways to shifting those depots outside the vicinity. Usually, what has happened is that initially these depots have come up far off from the city. But the cities and the population have moved to these areas and surrounded the depots. As a result of which, now they are looking as if there are security hazards.

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण विषय पर बोलने के लिये अवसर दिया, उसके लिये धन्यवाद। जयपुर के तेल डिपो पर 29 अक्तूबर को आग लगी जिसमें 12 लोगों की जानें गईं, करीब 125 से अधिक लोग घायल हुये, 12 हजार करोड़ लीटर ईंधन का नुकसान होने के साथ साथ जो वहां आस-पास के इंडस्ट्रियल यूनिट्स थे, उन्हें बहुत नुकसान पहुंचा। सरकार ने अन्तरिम राहत सहायता के रूप में 50 करोड़ रुपये उपलब्ध कराये हैं। मामले की जांच के लिये एक टीम गठित की गई है। इसका सर्वे जीआईसी या दूसरी एजैंसी करेंगी, वे प्रभावित लोगों को जल्दी से जल्दी क्लेम दे। मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या 50 करोड़ रुपये सहायता राशि पर्याप्त है? वहां जितने इंडस्टियल ऐरिया में यूनिट्स हैं, उन्हें नुकसान हुआ है। वहां 11 डिग्री कालेज हैं जिनकी खिड़कियां टूट गई हैं, कांच टूट गये हैं. लोगों के घरों को नुकसान हुआ है। लोग प्रदूषण में जी रहे हैं। यह 50 करोड़ रुपये की राशि बहुत कम है। मैं मंत्री जी से जानना चाहता हूं क्या 50 करोड़ रुपये सहायता राशि पर्याप्त है?

पैट्रोलियम और प्राकृतिक गैस मंत्री (श्री मुरली देवरा): अध्यक्ष महोदया, जो सहायता राशि 50 करोड़ रुपये दी गई है, वह अभी इनीशियल स्टेज पर है। हमारी कमेटी उसका पता लगा रही है। आवश्यकता पड़ने पर और रूपया दिया जा सकता है।

श्री शरद यादव : अध्यक्ष महोदया, यह हादसा ऐसा विकट था कि हम देखते रह गये, ताकते रहे और तापते रहे। अभी माननीय् मंत्री जी ने प्रश्न के जवाब में बताया कि राहत के तौर पर सहायता राशि 50 करोड़ रुपये इनीशियल स्टेज पर दी गई है। मैं सदन को बताना चाहता हूं कि 90 किलोमीटर रेडियस में जो फसलें हैं, जो वहां रहने वाले लोग हैं, 8-10 दिन तक जो आग की लपटें निकलती रहीं,उससे कॉर्बन से लेकर कॉर्बन-डाइक्साइड से लेकर कई तरह की बरसात हुई है और पूरे 60-70 किलोमीटर के रेडियस में कोई फसल नहीं बची है। जो दमे और सांस की दिक्कत से प्रभावित लोग हैं, उनकी बड़े पैमाने पर बीमारी बढ़ी है। कुछ लोगों की मृत्यु भी हुई है और दिल्ली तक मार की है। इस बड़े हादसे में किसानों का नुकसान हुआ है, जो आस-पास की बिल्डिंगें हैं, उनका तो नुकसान है ही लेकिन इस अग्नि कांड से किसानों की पूरी फसल मारी गई है । एक दिन श्री अर्जुन चरण सेठी ने भी सवाल किया था कि उनके

इलाके में गैस पाईप लाइन टूटी थी, उसमें भी नुकसान हुआ था। इस तरह के हादसे से बिल्डिंग, कारखाने, स्कूल हैं, उनका नुकसान होने की दशा में उन्हे राहत मिलनी चाहिये। लेकिन आस-पास के इलाकों में जिनकी कोई रोज़ी-रोटी नहीं होती है, वे किसान लोग, उस इलाके में काम करने वाले लोग, जो छोटा-मोटा धंधा करने वाले लोग हैं, आप जानते हैं कि वे सांस की बीमारी से पीड़ित हैं।इसके बाबत आपकी क्या नीति है, क्या पॉलिसी है, उन्हें राहत देने के लिए आप क्या करेंगे?

श्री जितिन प्रसाद : महोदया, जहां तक एन्वायर्नमेंटल हैजड्र्स का सवाल है, जो इस आग से हुए हैं। राजस्थान पॉल्यूशन कंट्रोल बोर्ड को यह दायित्व दिया गया है और इसके लिए एक कमेटी भी बनायी गयी है, जिसमें वहां के प्रिंसिपल सेकेट्री एनवायर्नमेंट, गवर्नमेंट ऑफ राजस्थान हैं। वे यह जांच करेंगे कि इस आग की वजह से क्या-क्या एन्वायर्नमेंटल इम्पैक्ट हैजड्र्स हुए हैं? प्राथमिक चीजें हम लोगों के सामने आयी हैं कि ऑक्साइड्स ऑफ नाइट्रोजन एंड सल्फरडाई ऑक्साइड की मात्रा एअर में इस आग की वजह से कितनी थी। यह देखा गया है कि वह परमिसिबल लिमिट्स में थी। जो हमारी रिफाइनरीज हैं, उसमें हम यूरो-3 से यूरो-4 तक जाने का काम कर रहे हैं ताकि उसमें सल्फर कंटेंट कम हों। तेल में सल्फर की मात्रा बहुत कम थी। इस वजह से जो आग लगी, उससे जो पॉल्यूशन हुआ है, वह इतना नहीं हुआ, जिससे लोगों की सेहत खराब हो सके।

महोदया, जहां तक फसल का सवाल है, मैं यह जरूर कह सकता हूं कि जब प्रदूषण की बारिश होती है और वह बारिश फसल पर गिरती है तो इससे फसल में थोड़ा नुकसान हो सकता है, मगर फसल नष्ट नहीं होती है ।...(व्यवधान)

अध्यक्ष महोदया : मंत्री महोदय को उत्तर पूरा करने दीजिए। प्रश्न संख्या-302, श्री जगदानंद सिंह।

...(व्यवधान)

अध्यक्ष महोदया : ठीक है, हम अगले प्रश्न पर हैं।

...(व्यवधान)

श्री जितिन प्रसाद : मैंने यह बताया है कि जब कमेटी की रिपोर्ट आएगी तब जांच होगी।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, हम अगले प्रश्न पर हैं।

(Q. No. 302)

श्री जगदानंद सिंह : महोदया, ये मिलें राष्ट्र के बहुत ही आवश्यक कार्य में लगी थीं। गरीबों के लिए वस्त्र इन्हीं मिलों में बनते थे। इन मिलों में जो सूत बनता था, उसी से बुनकर अपने कपड़े को बनाते थे। 60 हजार से अधिक कर्मचारी स्वैच्छिक सेवानिवृत कर दिये गये। ये जो 77 मिलें बीआईएफआर के अनुमोदन से आईबी एक्ट में बंद हैं, इनके भी 43 हजार से अधिक कर्मचारी स्वैच्छिक सेवानिवृति में जा चुके हैं। अभी राष्ट्रीय वस्त्र निगम ने 24 मिलों का आधुनिकीकरण करने का फैसला लिया और 16 मिलें ज्वाइंट वेंचर में जाकर अपने कार्य करेंगी। ऐसी अवस्था में मैं मंत्री जी से जानना चाहता हूं कि जब एनटीसी और ज्वाइंट वेंचर में हमारी 40 मिलें कार्यरत होने जा रही हैं तो शेष जो मिलें हैं, उन्हें कार्यरत करने में क्या परेशानी है?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): Madam, the reason these mills were nationalized was because of the severe losses which these mills made. These mills were in the private sector and leading private sector companies could not run these mills profitably. In fact, because of the strike, they could not even pay the salaries. That is the reason why these mills were nationalized. When these mills were nationalized, it was seen that not all the mills were able to be run profitably. The Government in its wisdom decided that there was no point in paying salaries like that. But they ought to ensure that these mills are all made to run profitably.

That is the reason why a decision was taken after the Textile Research Committee assessed these mills and found that 77 mills were not worth running. It was decided by the Government that a revival plan should be made by the NTC and ensure that no government money is used for its revival, but instead, the assets sold from these mills should be used for the revival. In this plan nearly 22 mills are being modernized or on the revival path. 16 mills have been identified for joint venture. But, unfortunately, because of global recession, these joint ventures could not take off as expected. The Government is looking at the joint ventures to see whether they can take off or find other solutions to do it. This is the situation at the moment.

श्री जगदानंद सिंह : अध्यक्ष महोदया, इन सारी मिलों के बंद होने का मतलब है कि देश में हमारे जो निजी उद्योग हैं, उनकी मनोपली का होना। जो एक प्रतियोगिता थी, उसमें सरकार की संस्थानें उससे बाहर जा रही हैं। 40 मिलों का अतिआधुनिकीकरण जिन शर्तों पर हो रहा है और 24 एवं 14 मिलों का पुनर्निमाण हो रहा है। उसमें शायद शर्त यह है कि वे चाहें तो जमीनों को बेच कर अपने लिए धन की उगाही कर सकते हैं और उसी धन से मिलों को चालू किया जा सकता है।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि जब डिसइनवेस्टमेंट के द्वारा हजारों-करोड़ों रुपए सरकार के खजाने में पड़े हैं और वित्त मंत्री जी का कथन था कि हम इसे केपिटल एक्सपेंडिचर में ही खर्च करेंगे। क्या राष्ट्र को वस्त्र मुहैया करवाने वाले ये उद्योग इस केटेगिरी में नहीं आते?...(व्यवधान)

अध्यक्ष महोदया: आप प्रश्न पूछिए।

श्री जगदानंद सिंह : अध्यक्ष महोदया, मैं प्रश्न पर ही आ रहा हूं। अफसोस की बात है कि जब एनटीसी माडर्नाइजेशन का काम कर रही है और ज्वाइंट वेंचर में अन्य उद्योग जा रहे हैं, बिहार की एक मिल फरवरी, 2009 में बंद हो गई। एक तरफ बंद मिलों के रिवाइवल, माडर्नाइजेशन और बिहार जैसे अति उद्योग में पिछड़े हुए राज्यों की मिलों का बंद होना - कर्नाटक की एक, केरल की चार, महाराष्ट्र की पांच, राजस्थान और गुजरात की एक, वेस्ट बंगाल की एक, मध्य प्रदेश की दो, तमिलनाडु की चार,...(व्यवधान)

अध्यक्ष महोदया: आप प्रश्न पूछिए.

श्री जगदानंद सिंह : अध्यक्ष महोदया, यही मेरा प्रश्न है। इतने बड़े पैमाने पर जब एनटीसी काम कर रहा है और भारत सरकार के खजाने में डिसइनवेस्टमेंट के पैसे पड़े हुए हैं। इस देश में दो लाख करोड़ रुपए उद्योगपतियों को, उनके रिवाइवल और उनको सस्टेनेबिल्टी के लिए, उन्हें बचाने के लिए इतना बड़ा खर्च किया गया, तो क्या हमारा वस्त्र उद्योग कोई राशि देकर हमारी जो दूसरी मिलें हैं, उन्हें चालू नहीं कर सकता?

SHRI DAYANIDHI MARAN : Madam, I would like to answer the hon. Member that the NTC has not completed the sale of its entire assets. It is on the process. Till now, NTC was able to collect around Rs. 4,400 crore from the sale of assets and they also had borrowed a huge amount of money. Out of this, a major portion was used to settle the payment to labourers especially on the Modified Voluntary

Retirement Scheme. Nearly an amount of Rs. 3,000 crore has been allocated for the settlement to the labourers because they had volunteered to take the VRS. An amount of Rs. 760 crore has been used till now for the modernisation plan.

In fact, NTC is in the process of selling the excess land. Basically, the NTC Board, on its wisdom, took a decision because of the recession prevailing in the real estate not to sell any of these lands at a lower cost. It is a mandate from the Government to NTC that it has to sell the land to make sure that it is able to modernise and is able to compete with the private sector. The process is not complete and at this moment the priority is to make sure that the NTC is running profitably and is on the process. The process is not yet complete.

डॉ. संजय जायसवाल : अध्यक्ष महोदया, प्रश्न बहुत लम्बा हो तो उत्तर उससे भी लम्बा हो जाता है और प्रश्न का उत्तर नहीं मिलता। मेरा सीधा प्रश्न है, अभी माननीय सदस्य ने भी प्रश्न किया था कि बिहार में किस परिस्थिति में आप रिवाइवल प्लान चला रहे हैं और उसमें किस परिस्थिति में बिहार की कोआपरेटिव मिलें इस साल आपको बंद करनी पड़ी। बिहार की जो कोआपरेटिव मिलें बंद हैं, उनका कब रिवाइवल कर रहे हैं और उन मिलों के लिए आप क्या सहायता कर रहे हैं?

SHRI DAYANIDHI MARAN: Madam, I would like to say that when it comes to the cooperative mills, it is the duty of the State Governments and it is for the State Governments to take appropriate actions and do it. Until and unless … (*Interruptions*) If they do not come to us, we cannot help. We have a scheme whereby we do try to provide assistance to such closed mills provided they are declared closed under the Industrial Disputes Act or the State Government announces it. Till that is done, on the part of NTC, NTC cannot do anything about it.

Madam, I would also like to say that, please understand, textile industry is totally in the private sector. It is for the State or cooperatives or the individuals to do it. Sometimes we do realize that some mills do close down temporarily, but they revive on their own.

SHRI N.S.V. CHITTHAN : Madam, though my question is not directly related to the main Question, since it is a very important issue related to the closure of mills, I wish to get a reply, through you, from the hon. Minister.

The average requirement of cotton by textile mills is around estimated at 2.5 crore bales every year. This year, it is estimated that cotton production will be more than 2.8 crore bales. In our country, bulk of the cotton is purchased mainly by three multinational companies and exported. May I ask the hon. Minister whether, in order to prevent textile mills in our country from closure, he would consider allowing purchase of cotton up to January every year and permit export only after February so that Indian millers can purchase cotton at reasonable rates? I wish to get a categorical reply from the hon. Minister.

SHRI DAYANIDHI MARAN: Madam, I am sure that all Members from my State would be happy with my reply.

In this year, we expect the total cotton production in our country to be around 290 lakh bales. We have already a carry forward stock of 43 lakh bales. So, we are going to be in possession of 340 lakh bales. In the peak of exports in the last couple of years, we found that the maximum export, which had taken place out of our country, for cotton was of only 85 lakh bales. But there is a sudden and knee-jerk reaction in the industry, feeling that there will be a shortfall in the global cotton production and lot of cotton will be exported from India. This has prompted a lot of registration to take place, and even now the registration is taking place, to the tune of 47 lakh bales, but the actual export has been around seven lakh bales. This is merely a speculation.

At this point, we feel that it is wise to wait, and not to panic and join along with traders and spinning mill owners. We are sure that we have enough and comfortable stock of cotton in our country to be utilized by our industry and there is no need to panic or, in knee-jerk reaction, to take any action of stopping export of cotton at this moment.

SHRI SUDIP BANDYOPADHYAY : Madam, National Textile Corporation is a Central public sector undertaking. It is a pathetic picture which is emerging from the statement of the hon. Minister. There are 77 mills which have been closed – they have been closed under the Industrial Disputes Act – and 60,859 employees have been thrown out of their jobs. The Government is not at all in a mood to revive any such unit. What are the reasons for it, mainly for its falling behind? Can it not be revived through a joint-venture proposal? Why are these proposals not being taken up at topmost priority by the Government for revival of these units? When the private textile mills are running so promptly or efficiently and minting millions of rupees, why has the NTC, a very proud national institute of the country, fallen up to this level? Why is the Government not considering revival of these units with a fresh outlook - with a positive outlook and positive imagination – and extending Central Government's extra monetary support? I would like to know whether the hon. Minister would think about this.

SHRI DAYANIDHI MARAN : Madam, through you, I would like to answer the hon. Member. The history of NTC mills is not of the last decade, but it goes back right from 1968 when the nationalization process had taken place. Hence, there is a long legacy behind it.

As I said earlier, these mills were not run by the Government of India. These mills were run by the private sector enterprises and famous private companies. But these companies were not able to run these mills profitably, and they were not even able to pay for their salaries. So, at that time … (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : Madam, why is he stating the history of NTC? We are aware about it. … (*Interruptions*)

SHRI DAYANIDHI MARAN : Madam, I feel that I have to state the history because these mills came as a legacy, and they did not come with modern machinery. The machines in those mills were machines that were imported during the British period. It was the Textile Research Committee that looked into it, and it found that they were not able to do it. In fact, when I decided to take over these

mills and tried to modernize them, they did not give a normal Voluntary Retirement Scheme (VRS), but they gave a modified VRS where excess payment was given to them. In fact, most of the employees volunteered by themselves to take the VRS because they knew that they wanted to look into it. Hence, this is the reason that it has been done.

Frankly, it is a fact that the private sectors units were doing good because they had modern machinery, and the reason NTC was not able to cope up with them was that they had obsolete machinery. Thereafter, it was decided that we have to take the right step to compete with the private sector, and we also needed to arm the NTC with the best machinery. The process of the Government is this. We said that we will not spend money, and they will have to find their own resources. Thereafter, the Government had instructed the NTC to find its own resources, and NTC had to sell its assets and do it. They also had to make sure that they concentrate on the profit-making and more profitable units.

MADAM SPEAKER: Thank you, hon. Minister.

MADAM SPEAKER: Q. 303, Shri Yogi Aditya Nath -- not present.
Shri Bhausaheb Rajaram Wakchaure

(Q. No. 303)

श्री भाउसाहेब राजाराम वाकचौरे : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूं कि न्यायालयों में उच्चतम न्यायालय, उच्च न्यायालय और डिस्ट्रिक्ट कोर्ट में लम्बित मामलों की संख्या में अत्यधिक वृद्धि हो गई है। इन लम्बित मामलों की सुनवाई हेतु सरकार ने क्या ठोस कदम उठाये हैं?

SHRI M. VEERAPPA MOILY : Madam Speaker, we are faced with very serious problems of arrears, very serious problems of manpower, and many other things. It is true. Hence, we have evolved a comprehensive reform package, which has five components. One is the National Litigation Policy that is relating to the litigation from the Government or against the Government where it is found that the major litigant in the judiciary is the Government -- both State and Central. The idea is that we would like to see that the Government at all levels becomes the thinnest litigant within three years, and we are working out a strategy for it.

As regards arrears, there are as many as 3.70 crore litigations pending right from the subordinate courts to the highest judiciary at the national level. Now, we have worked out a policy of National Arrear Grid by which the idea is to reduce it to 3 years from 15 years, and this plan will have to be executed in these three years. We have to get to that kind of a stage within three years from today. We have worked out the methodology of the Judicial Management and Cash Management System; focus on Human Resource Development; and leverage Information and Communication Technology and tools. I must assure the House that with all these measures we will be in a position to resolve it.

We conducted a National Consultation from 24 October to 25 October, and we involved all the stakeholders in this, namely, all the Supreme Court judges including the Chief Justice of India; all the Chief Justices of the High Courts; Advocate-Generals of State Governments, etc. Everybody was involved in this discussion on both the days.

We have done it in absolute consonance with the judiciary and the stakeholders, including the Bar Council and others. By putting all these people together and by putting our minds and acts together, we will be in a position to achieve the objective which we would like to attain.

श्री भाउसाहेब राजाराम वाकचौरे : क्या सरकार ने गरीबों को न्याय देने के लिए न्याय प्रणाली में कुछ नये प्रावधान किए हैं? इस संबंध में ब्यौरा क्या है?

SHRI M. VEERAPPA MOILY: That is an important aspect. In fact, we have evolved a plan, Madam Speaker, to prioritize the cases in respective, various courts so that the cases pertaining to the poorest, the disabled, the senior citizens, women and children, will have to be taken on fast-track and also disposed of at the earliest stage. The ultimate aim is not the rich people who will anyway get justice, but it is the last man in the queue who will have to get justice. Access to justice will be the main theme of all our legal reforms.

SHRIMATI MANEKA GANDHI : One of the ways to ensure that justice is made available, not justice but judicial redress is made available, is to increase the number of courts. Uttar Pradesh has a demand for a long time. Because it is such a large State very few people can go to Allahabad from Western Uttar Pradesh. They have been asking for a court either in Meerut or in Bareilly for a long time. I would like to know what view you have taken on this matter.

SHRI VEERAPPA MOILY: Madam Speaker, we have a number of demands for opening of Circuit Benches and Permanent Benches all over the country. If it is only one or two, of course, we could have addressed it. We have a Supreme Court Judgment now which has clearly laid down that unless the Chief Justice of the respective High Court agrees for the constitution of a Circuit Bench or a Permanent Bench, it should not be conceded. So, we are in a fix. Earlier, there was one Commission called the Jaswant Singh Commission which had laid down the actual parameters. Now, I think we need to cross this barrier. That is why, we are just contemplating to constitute a committee so that parameters could be laid down, and we could approach the Supreme Court to revise the decision which was

already taken. That committee will give a report within six months, and then a number of pressing demands, legitimate demands, from various States could be responded to. … (*Interruptions*)

श्री शैलेन्द्र कुमार : उत्तर प्रदेश में इलाहाबाद हाईकोर्ट बिल्कुल नहीं टूटना चाहिए, इससे इलाहाबाद का अस्तित्व गिरेगा। दूसरी बात लखनऊ में आलरेडी इसकी बेंच स्थापित है। …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। इस तरह से नहीं, अभी प्रश्न पूछने दीजिए।

…(व्यवधान)

डॉ. शफ़ीकुर्रहमान बर्क : मैडम, …(व्यवधान) यह बहुत जरूरी है। हम इसका विरोध करते है। …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। आपको अभी बुला लेंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। ऐसे कैसे कर रहे हैं?

…(व्यवधान)

श्री विजय बहादुर सिंह : जस्टिस में डिस्टेंस फैक्टर नहीं है। …(व्यवधान) इंडिया बड़ी है तो क्या चार प्राइम मिनस्टर बनाए जाने चाहिए?

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : ठीक है। अब उनको प्रश्न पूछने दीजिए।

…(व्यवधान)

अध्यक्ष महोदया : ठीक है। इस तरह मत खड़े हो जाइए। अगर इस तरह से खड़े होंगे तो किसी भी प्रश्न का उत्तर नहीं आएगा।

(Interruptions) … [*]

MADAM SPEAKER: Nothing will go on record, except what the Minister has said and Shri T.R. Baalu is going to say.

---

[*] Not recorded

SHRI T.R. BAALU : Madam Speaker, the Minister of Law and Justice has said that about 370 lakh cases are pending in various courts. But to my knowledge, as of 2008, 303 lakh cases are pending, that is, 48,838 cases in Supreme Court; 38, 82,074 cases in 21 High Courts; and 2.64 crore cases are pending in sub-courts. All put together 303 lakh cases are pending in various courts of India. The Law Commission recently has recommended that there should be 50 judges per million people.

That means one judge per twenty thousand people. I do not think it will be possible to achieve. The recommendation is not possible because more than 55,000 judges have to be appointed. At the same time, my friend hon. Moily has come forward with a Vision Document in which he said that that there will be one National Arrears Grid. The National Arrears Grid would be represented by one senior judge of the Supreme Court, the Deputy-Chairman of Planning Commission, Attorney General of India, Solicitor General of India, Chief Justices of three High Courts, representative of the C&AG, Financial Controller, and a representative from the Judicial Academy. Madam, the largest litigants in the country are the State Governments and the public sector undertakings. There are representatives of judiciary, Central Government and many other institutions on the National Grid of Arrears but the State Governments, which are the largest litigants, are not given representation on it. I would like to know whether giving representation to the State Governments on the Grid would be considered by the hon. Minister. I say this because judiciary, advocates' associations, State Governments, Central Government are all the stakeholders of this system.

SHRI M. VEERAPPA MOILY: Madam Speaker, representatives of the Union Government and the State Governments are invariably there. They are the people who are the conveners of this body. We have already collected the requisite data from the High Courts and the State Governments. We have also collected the data from the Union Government. I have in fact immediately addressed letters to all the Union Ministers. I must tell you that all the Union Ministers responded very

quickly. We have the details available and we will be in a position to launch this kind of a drive immediately.

श्री रेवती रमन सिंह : अध्यक्ष महोदया, यह सवाल किसका है? अभी एक माननीय सदस्य ने पूछा कि मेरठ में एक बैंच क्यों न खोल दिया जाए।...(व्यवधान)

अध्यक्ष महोदया : आप सवाल पूछिए।

...(व्यवधान)

श्री रेवती रमन सिंह : आप हमें सवाल पूछने देंगे या आप ही बताएंगे।...(व्यवधान)

अध्यक्ष महोदया : आप हमारी तरफ मुखातिब होकर सवाल पूछिए।

...(व्यवधान)

श्री रेवती रमन सिंह : अध्यक्ष महोदया, पहले इलाहाबाद का लखनऊ बैंच खुला हुआ है। अगर हर जिले में हाई कोर्ट खुलेगा तो कल यह मांग होगी कि सुप्रीम कोर्ट का भी बंटवारा कर दिया जाए, कल मांग होगी कि अलग से स्टेट बनाए जाएं। क्या आप तेलंगाना की तरह मानेंगे कि उत्तर प्रदेश, बिहार, मध्य प्रदेश आदि राज्यों में बंटवारा कर दिया जाए। यह बहुत खतरनाक सवाल है। ...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

...(व्यवधान)

श्री रेवती रमन सिंह : मंत्री महोदय ने अभी सदन में कहा है कि एक कमीशन बनाया जाएगा जो छः महीने में रिपोर्ट देगा। मैं मंत्री जी से जानना चाहूंगा कि यदि कमीशन यह रिपोर्ट दे देगा कि हर जिले में एक हाई कोर्ट का बैंच खोल दिया जाए, तो क्या आप हर जिले में उसे खोल देंगे?...(व्यवधान)

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, हम अपने आपको उन इस प्रश्न से सम्बद्ध करते हैं।...(व्यवधान)

SHRI M. VEERAPPA MOILY: Madam Speaker, when we say that demands are made for opening of circuit benches or permanent benches at different places, that does not mean it would be done in every District. Viability of establishment of such benches will be not only studied by the Committee, we have also the statistics, feedback on these proposals which will also be filtered by various High Courts, the State Government and also the Union Government. As you have already seen, the trend of starting District Benches has not set in fortunately till today. We need not exaggerate that. But the question is, as you know very well very rarely in exceptional cases only these benches have been created. If there are

legitimate demands, which will be filtered by the High Courts, which will be filtered by the State Governments, which will also be filtered by the particular reference and the parameters which will be laid down with which this Commission will go into the matter.

I do not think this kind of danger of proliferation of Benches will not arise.

Hindi by HS and walk out

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, हमारे प्रश्न का स्पष्ट उत्तर नहीं आया है।...(व्यवधान)

अध्यक्ष महोदया : अब आपका प्रश्न पूरा हो गया है। आपने जो पूछा, मंत्री महोदय ने उसका उत्तर दे दिया है।

...(व्यवधान)

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, मंत्री जी ने हमारे प्रश्न का स्पष्ट जवाब नहीं दिया है, इसलिए हम सदन का बहिष्कार करते हैं।

11.40 hrs.

Shri Shailendra Kumar and some other
Hon'ble Members then left the House

SHRI VIJAY BAHUGUNA : Madam, Speaker, the answer which the hon. Minister has given, we appreciate the steps which the UPA Government is taking to address the problems of arrears. Through you, Madam, I would like to know from the hon. Minister that two main problems are the arrears in the High Courts and second is the frivolous litigations in which the Central Government and its instrumentalists are involved. I would like to know from the hon. Minister as to whether he proposes to issue directions to the Departments under the Central Government that they should review the cases which they have filed in courts and in cases in which there is no merit, at least those cases should be withdrawn so that arrears come down and in the case of the appointment of Judges, it should be sped up.

SHRI M. VEERAPPA MOILY: I think I have answered this question. We have initiated the National Litigation Policy, which would lay down the parameters and that is why I have said that the Government as a major litigant and as a responsive

litigant would make efforts to reduce the cases so that there would be thinnest litigation ever possible. This is what we want to achieve by three years from today.

अध्यक्ष महोदया : प्रश्न 304, श्री गोरख प्रसाद जायसवाल - उपस्थित नहीं।

उनका पत्र आया है कि वह अनुपस्थित रहेंगे।

श्री सुदर्शन भगत -- उपस्थित नहीं।

प्रश्न -305, श्री आर.के. सिंह पटेल।

(Q. No. 305)

श्री आर.के.सिंह पटेल : अध्यक्ष महोदया, आपको बहुत-बहुत धन्यवाद। दुनिया में जब कहीं विमान नहीं थे, उस समय भारत में विमान बना करते थे, उड़ा करते थे और विमानपत्तन भी थे। हमारा इतिहास इस बात का गवाह है। चाहे द्वापर युग हो, त्रेता युग हो, सतयुग हो ...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिये।

श्री आर.के.सिंह पटेल : चाहे जो भी युग रहा हो, हर युग में विमान उड़ा करते थे। कल यहां अयोध्या का मुद्दा उठा था। भगवान राम वहां पैदा हुए और चित्रकूट में उन्होंने 14 साल तक वनवास किया। उस समय माता सीता का हरण रावण ने विमान से किया था। यदि उस समय विमानपत्तन रहा होगा, तभी वहां से माता सीता का हरण विमान से हुआ होगा। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग सदन में थोड़ा शांति बनाये रखिए। आर.के. सिंह पटेल जी, आप प्रश्न पूछिये।

...(व्यवधान)

श्री आर.के.सिंह पटेल : अध्यक्ष महोदया, मैं प्रश्न ही पूछ रहा हूं। ...(व्यवधान)

अध्यक्ष महोदया : आप इतनी लंबी भूमिका मत बांधिए।

...(व्यवधान)

श्री आर.के.सिंह पटेल : माननीय अध्यक्ष महोदया, मैं मंत्री जी से सीधा प्रश्न पूछ रहा हूं कि चित्रकूट, जहां भगवान राम ने 14 साल वनवास किया और अयोध्या जहां भगवान राम पैदा हुए, क्या माननीय मंत्री जी चित्रकूट में विमानपत्तन बनाये जाने की घोषणा करेंगे, अयोध्या में विमानपत्तन बनाये जाने की घोषणा करेंगे? क्या वहां पर विमानपत्तन बनाये जाने की कोई योजना है? ...(व्यवधान)

अध्यक्ष महोदया : आप लोग शांति बनाये रखिए। आपने अपना प्रश्न पूछ लिया है इसलिए आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : आप माननीय मंत्री जी का उत्तर सुनिये।

...(व्यवधान)

श्री प्रफुल पटेल: अध्यक्ष महोदया, मैं यह सोच रहा था कि मुझे अपने प्रश्न का उत्तर कहां से शुरू करना है। वेद पुराणों से शुरू करना है कि हनुमान जी ...(व्यवधान) हमारे मंत्रालय के जो संरक्षक हैं, वे हनुमान जी हैं, इसलिए हम कहां से उसकी शुरुआत करें। मेरा आपसे इतना ही निवेदन है कि यह प्रश्न अंतर्राष्ट्रीय हवाई अड्डे के बारे में है कि कहां-कहां अंतर्राष्ट्रीय हवाई अड्डे हैं और उनके मापदंड क्या हैं? ...(व्यवधान)

अध्यक्ष महोदया : आप क्यों बीच में खड़े हो जाते हैं?

...(व्यवधान)

श्री प्रफुल पटेल: अयोध्या में हवाई अड्डा बनाना या नहीं, इसके बारे में जवाब देना मुश्किल होगा। लेकिन मेरा इतना ही कहना है कि जहां पर भी हवाई अड्डों का निर्माण होता है, पहले प्रस्ताव राज्य सरकार की ओर से हमारे पास सादर होता है। हम उसको एग्जामिन करते हैं और उसके पश्चात् आगे हम निर्णय लेते हैं। अभी इस वक्त हमारे पास ऐसा कोई प्रस्ताव नहीं आया है। अभी हमें भगवान राम और अयोध्या में जाकर यह सब जानकारी लेनी होगी।

श्री आर.के.सिंह पटेल : महोदया, इलाहाबाद भी हिन्दुओं की धार्मिक नगरी है। इलाहाबाद के लिए यहां से एक विमान जाता है, दूसरा कोई विमान नहीं है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या इलाहाबाद और खजुराहो को अन्तर्राष्ट्रीय हवाई अड्डा घोषित किए जाने का निर्णय लेंगे?

श्री प्रफुल पटेल : महोदया, जिन दोनों शहरों का जिक्र किया गया है, वहां पर हवाई अड्डे हैं। इलाहाबाद में जो हवाई अड्डा है, वह एयरफोर्स का है, हमने वहां पर सिविल एनक्लेव बनाया है। हमारे मित्र शैलेन्द्र कुमार जी और कुंवर रेवती रमण सिंह जी के विशेष आग्रह से इलाहाबाद की हवाई सेवाएं शुरू की गयी हैं। अन्तर्राष्ट्रीय हवाई अड्डों का निर्माण और हवाई अड्डों को अन्तर्राष्ट्रीय दर्जे पर परिवर्तित करने के लिए पैसेंजर डिमाण्ड और दूसरे कई मापदण्ड होते हैं। मैं आपसे यही कहना चाहूंगा कि वर्तमान में हमारे देश में 17 अन्तर्राष्ट्रीय हवाई अड्डे हैं, जो भौगोलिक दृष्टि से पूरे देश के सभी क्षेत्रों का समावेश कर लेते हैं। इनके अलावा कई कस्टम्स एयरपोर्ट्स भी हमने नोटीफाई किए हैं, जहां से अन्तर्राष्ट्रीय सेवाएं चलाई जाती हैं। इसलिए आगे जैसी डिमाण्ड होगी, निश्चित रूप से इस पर भी विचार किया जा सकता है।

SHRI MANICKA TAGORE : In the answer, the hon. Minister has replied that granting of international status depends upon modernization of airports. In southern Tamil Nadu many passengers travel to Chennai or abroad. Through you, Madam, I would like to ask as to whether the Ministry would consider granting `international status' to Madurai airport, which is undergoing modernization.

SHRI PRAFUL PATEL: As I said, the hon. Member has rightly pointed out my answer that this is an on-going process – granting international status or notifying customs airport. In Tamil Nadu, we already have customs airport in Trichy. I am sure that if there is a demand, we can consider that.

SHRI ANANTH KUMAR : In the last 10 years, Mangalore airport has been upgraded as a modern airport and a new alignment of runway has also been laid there, which is more than 9,000 feet. It is a close distance flight between Mangalore-Sharjah-Abu Dhabi and Dubai. Therefore, my request and question to the hon. Minister, through you, Madam, as to whether he is going to upgrade this customs designated airport as a regular international airport as a New Year's gift to Karnataka.

SHRI PRAFUL PATEL: I would like to make it clear that these are very thin line between calling it an international airport or a customs notified airport. After all, in Mangalore, not only is the modern terminal almost ready, there are also international flights already operating. Shri Moily, myself and even the Chief Minister of Karnataka were all been there to see the process of modernization., flights are operating internationally and more and more as and when required will be given to Mangalore. So, there is no reason actually to really go into the fine line between the international airport and a customs notified airport. Both are virtually doing the same thing.

SHRI ARJUN CHARAN SETHI : Hon. Minister has stated that it is an on-going process. The hon. Minister and the House know that one of the tourist destinations is Bhubaneshwar in Orissa. As per the demand and requirement, the State Government and the Ministry of Civil Aviation decided that this particular airport has to be developed. It has been developed and the State Government has also requested the Centre to declare it as one of the international airports of the country, in view of the special tourist destination in Orissa.

May I ask whether the hon. Minister or the Ministry of Civil Aviation is going to declare Bhubaneswar Airport as one of the international airports in the country?

SHRI PRAFUL PATEL: Again, I repeat that it is a question of demand. If there is any airline which wishes to operate internationally 'from and to' Bhubaneswar, we can definitely consider it because we do appreciate that Bhubaneswar, in that part of the region of our country, has a very big tourist potential. It is also a fact that it is one of the airports which is going through a modernization process; it will be upgraded to international standards. So, I see no reason – if there is a demand, why can it not be granted. If there is any airline willing to operate from there, we will consider it; there is no issue at all.

अध्यक्ष महोदया: प्रश्न संख्या 306 - श्री लालजी टंडन - उपस्थित नहीं ।

श्री तूफानी सरोज।

(Q. No. 306)

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, हमारे देश में तेल की खपत बड़े पैमाने पर होती है। यूं कहा जाए कि भारत एशिया का तीसरा सबसे बड़ा तेल उपभोक्ता देश है, तो गलत नहीं होगा। हमारे देश में क्रूड ऑयल 70 प्रतिशत के करीब आयात होता है। ऐसे में मैं मंत्री जी से जानना चाहता हूं कि हमारे देश की कौन-कौन सी निजी कम्पनीज हैं, जो विदेशों से क्रूड ऑयल आयात कर रही हैं और प्रति वर्ष कितना क्रूड ऑयल आयात कर रही हैं?

श्री जितिन प्रसाद: महोदया, जहां तक माननीय सदस्य ने कहा, वह सही है कि हमारा देश क्रूड ऑयल के लिए आयात पर निर्भर है और 70 प्रतिशत से ज्यादा क्रूड ऑयल का आयात किया जाता है। अधिकतर हमारी ऑयल मार्केटिंग कम्पनीज़ जैसे इंडियन ऑयल कार्पोरेशन, बीपसीएल और एचपीसीएल यही क्रूड ऑयल आयात करने का काम करती हैं। जहां तक आंकड़ों का सवाल है, पिछले पांच सालों में सन् 2004-2005 में 95.9 मिलियन मीट्रिक टन आयात किया गया था। वर्तमान वर्ष के प्रोविजनल आंकड़ों के अनुसार 132 मिलियन मीट्रिक टन क्रूड ऑयल का आयात हो चुका है। तो आप समझ सकते हैं कि हमारा इम्पोर्ट बिल बढ़ता चला जा रहा है, यही मैं माननीय सदस्य को बताना चाहता हूं।

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, मैं यह जानना चाहता हूं कि हमारे देश की निजी कम्पनीज भी विदेशों में तेल का निर्यात कर रही हैं? इसके साथ ही मैं यह भी जानना चाहता हूं कि क्या हमारे देश की कुछ निजी कम्पनीज ने विदेशों में तेल खोजने का समझौता किया है और हमारे देश की किन-किन निजी कम्पनीज को तेल खोजने का तथा उत्पादन करने का लाइसेंस दिया गया है?

श्री जितिन प्रसाद: मैडम, जहां तक निजी कम्पनीज का सवाल है, जिन-जिन निजी कम्पनीज की इस देश में रिफाइनरीज़ हैं, वे क्रूड ऑयल का इम्पोर्ट करती हैं, ताकि उन रिफाइनरीज़ में उनका प्रोडक्शन हो। उनकी सूची मैं माननीय सदस्य को दे दूंगा। इनमें एस्सार है, रिलायंस है और कितनी मात्रा में उन्होंने इम्पोर्ट किया है, उसकी पूरी डिटेल मैं माननीय सदस्य को उपलब्ध करा दूंगा।

SHRI P.K. BIJU : The hon. Minister has confirmed that we have started some work in different parts of the country, and that we are dependent on different countries for crude – more than 70 per cent of crude oil is being imported from various countries.

I would like to know from the hon. Minister what is the present status of the crude oil exploration in Cochin and when is this project likely to be completed?

SHRI JITIN PRASADA: As far as Cochin is concerned, there are exploration activities underway by the ONGC. As far as the exact status of it is concerned, I can get back to the hon. Member – I can give him the present status in detail.

श्री अनंत गंगाराम गीते : अध्यक्ष महोदया, मंत्री जी ने अपने उत्तर में साफ तौर पर यह स्वीकार किया है कि 70 प्रतिशत आयातित तेल पर हमारा देश निर्भर है और वर्ष 2011-2012 तक 8.9 मिलियन मीट्रिक टन कच्चे तेल का उत्पादन होने की संभावना जताई है। लेकिन जो हमें मिलेगा, वह हमारे घरेलू उत्पादन का 25 प्रतिशत होगा और जो आयात हम कर रहे हैं उससे हमारे बिल में 8 प्रतिशत की कमी होगी। लेकिन हमारी मांग इससे पूरी नहीं हो पाएगी और यह मांग दिन-प्रति-दिन बढ़ती जा रही है।

अध्यक्षा जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि जैसे मुम्बई-हाई में आपको तेल मिला है, उसी वेस्ट-कोस्ट में, महाराष्ट्र के कोंकण क्षेत्र में, रत्नागिरी के पास काफी मात्रा में क्रूड-ऑयल उपलब्ध है और उसकी जांच भी ओएनजीसी द्वारा की गयी थी। क्या सचमुच इस प्रकार का क्रूड-ऑयल वहां पर उपलब्ध है और यदि वहां जांच की गयी है तो वहां से तेल का उत्खनन कब शुरू होगा?

श्री जितिन प्रसाद: माननीय अध्यक्षा जी, जहां तक तेल के उत्खनन का सवाल है, एक प्रक्रिया के तहत तेल का उत्खनन किया जाता है और देखा जाता है कि कहां पर डिस्कवरीज हैं, लेकिन हर जगह जहां पर डिस्कवरीज होती हैं, वहां कमर्शियल प्रोडक्शन नहीं होता है। कभी-कभी डिस्कवरी होने के बाद भी उससे इतना मुनाफा नहीं हो पाता है कि उसे कमर्शियल एक्टिविटी में लाया जाए। जहां तक रत्नागिरी का सवाल है, वहां डिस्कवरीज हुई होंगी, मगर यह अभी फाइनल नहीं है कि वह अभी कमर्शियल प्रोडक्शन में आयेगा या नहीं। जो 8.9 मिलियन मीट्रिक टन आपने बताया, वह बाड़मेर इलाके का प्रोडक्शन है, जो अभी वर्ष 2011-2012 तक आयेगा और इससे 25 परसेंट तेल का इम्पोर्ट बिल कम होगा। आज की तारीख में इसका उत्पादन 25 प्रतिशत हुआ है और यह एक बहुत बड़ी उपलब्धि है। इसी वर्ष हमारे क्रूड ऑयल का प्रोडक्शन भी 7 परसेंट बढ़ा है और इसी वर्ष हमारा गैस प्रोडक्शन भी 53 परसेंट बढ़ा है। मतलब यह है कि जितना प्रोड्यूस हो रहा था उससे आधा और उत्पादन हुआ है, यह हमारे देश के लिए बहुत बड़ी उपलब्धि है।

(Q. No. 307)

SHRIMATI SUPRIYA SULE : I thank the Minister for an extremely comprehensive reply but I would like to ask the hon. Minister through you that what interventions does the Government plan for investor protection in the new Company Bill that you are planning to.

SHRI SALMAN KHURSHID: Madam Speaker, there are already several initiatives that the Ministry has taken for protection of investors particularly by keeping them informed about the status of companies in which likely investments would take place. As far as the Companies Bill 2009 is concerned, which is now before the Standing Committee, a major step forward will be providing for special possibilities of litigation where class actions will be permitted for the first time. Investors and other stakeholders will be able to apply to the tribunal for relief if there has been fraud or any other misdemeanor on behalf of the company.

SHRIMATI SUPRIYA SULE : Normally when these things occur it is the investor who never gets his money back. So, would there be a foolproof system – there is nothing like foolproof – or would the Government make interventions to protect the investor the most or the penalties be so strong that we do not have another Satyam case happening very soon?

SHRI SALMAN KHURSHID: Madam, we have taken considerable steps forward so that we can avoid something like Satyam happening again. There is an early warning system that has been put in place. Particularly in the new Bill we will provide for stricter penalties, greater disclosures, greater participation of shareholders in terms of scrutiny of company records and most important disgorgement of any profits made by officers or a company at the expense of shareholders.

SHRI G.S. BASAVARAJ : Madam, I am very glad that the Specialised Research and Analysis Wing has been set up by the Government to control the fraudulent activities of the corporate bodies. The investors have already suffered a loss of more than Rs.14,000 crore because of the Satyam Computers.

MADAM SPEAKER: Please ask your question as very little time is left.

SHRI G.S. BASAVARAJ : In view of that, may I know from the hon. Minister whether he is going to introduce in the Bill at least what is called the class action suits provision.… (*Interruptions*)

MADAM SPEAKER: There is not much time left. Direct your question immediately.

SHRI G.S. BASAVARAJ : May I know from the hon. Minister whether the class action suit provision has been included in the Companies Bill of 2009 just to claim the compensation by the investors and shareholders?

SHRI SALMAN KHURSHEED: Madam, I just replied that there is provision for class action suits and I think the Bill is being circulated. My learned friend can look at the Bill and see if he is satisfied with that.

12.00 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to lay on the Table:-

(1) A copy each of the following Reports of the Law Commission (Hindi and English versions):-

(i) Report No. 226 –Inclusion of Acid Attacks as Specific Offences in the Indian Penal Code and a law for Compensation for Victims of Crime - July, 2009.

(Placed in Library, See No. LT 1149/15/09)

(ii) Report No. 227 – Preventing Bigamy via Conversion to Islam-A Proposal for giving Statutory Effect to Supreme Court Rulings- August, 2009.

(Placed in Library, See No. LT 1150/15/09)

(iii) Report No. 228 – Need for Legislation to Regulate Assisted Reproductive Technology Clinics as well as Rights and Obligations of Parties to a Surrogacy- August, 2009.

(Placed in Library, See No. LT 1151/15/09)

(iv) Report No. 229 – Need for division of the Supreme Court into a Constitution Bench at Delhi and Cassation Benches in four regions at Delhi, Chennai/Hyderabad, Kolkata and Mumbai- August, 2009.

(Placed in Library, See No. LT 1152/15/09)

(v) Report No. 230 – Reforms in the Judiciary-Some Suggestions- August, 2009.

(Placed in Library, See No. LT 1153/15/09)

(vi) Report No. 231 – Amendments in Indian Stamp Act, 1899 and Court-Fees Act, 1870 permitting different modes of payment- August, 2009.

(Placed in Library, See No. LT 1154/15/09)

(vii) Report No. 232 – Retirement age of Chairpersons and Members of Tribunals-Need for Uniformity- August, 2009.

(Placed in Library, See No. LT 1155/15/09)

(viii) Report No. 233 – Amendment of Code of Criminal Procedure enabling restoration of complaints- August, 2009.

(Placed in Library, See No. LT 1156/15/09)

(ix) Report No. 234 – Legal Reforms to Combat Road Accidents- August, 2009.

(Placed in Library, See No. LT 1157/15/09)

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2008-2009.

(Placed in Library, See No. LT 1158/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 823(E) in Gazette of India dated the 13th November, 2009 under Section 14A of the Aircraft Act, 1934.

(Placed in Library, See No. LT 1159/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The Companies (Electronic Filing and Authentication of Documents) Amendment Rules, 2009, published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th September, 2009.

(ii) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2009, published in Notification No. G.S.R. 643(E) in Gazette of India dated the 7th September, 2009.

(iii) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2009, published in Notification No. G.S.R. 649(E) in Gazette of India dated the 8th September, 2009.

(Placed in Library, See No. LT 1160/15/09)

(2) A copy of the "Scheme for Filing of Statutory Documents and other Transactions by Companies in Electronic Mode (Amendment) Scheme, 2009, published in Notification No. G.S.R. 2276(E) in Gazette of India dated the 7th September, 2009 under sub-section (2) of Section 610B of the Companies Act, 1956.

(Placed in Library, See No. LT 1161/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

(i) Annual Report and Audited Accounts of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2006, published in Notification No. G/18-CWA/9/2006 in Gazette of India dated the 13th September, 2006.

(ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost and Works Accountants of India for the year

ended 31st March, 2007, published in Notification No. G/18-CWA/9/2007 in Gazette of India dated the 25th September, 2007.

(iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2008, published in Notification No. G/18-CWA/9/2008 in Gazette of India dated the 25th September, 2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1162/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

(i) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2006, published in Notification No. F. No. 104/34/Accts.-Report of the Council- in Gazette of India dated the 20th September, 2006.

(ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2007, published in Notification No. F. No. 104/27/Accts.-Report of the Council- in Gazette of India dated the 18th September, 2007.

(iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2008, published in Notification No. F. No. 104/28/Accts.-Report of the Council- in Gazette of India dated the 18th September, 2008.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1163/15/09)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

(i) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2006, published in Notification No. 1-CA(5)/57/2006 in Gazette of India dated the 29th September, 2006.

(ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2007, published in Notification No. 1-CA(5)/58/2007 in Gazette of India dated the 28th September, 2007.

(iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2008, published in Notification No. 1-CA(5)/59/2008 in Gazette of India dated the 25th September, 2008.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 1164/15/09)

(9) A copy of the Notification No. G.S.R. 522(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 2009 declaring the companies, mentioned therein, as Nidhis under sub-section (3) of Section 620A of the Companies Act, 1956.

(Placed in Library, See No. LT 1165/15/09)

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Minorities Development and Finance and Corporation, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Minorities Development and Finance and Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1166/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1167/15/09)

(b) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2008-2009.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1168/15/09)

(c) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2008-2009.

(ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1169/15/09)

(d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2008-2009.

(ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1170/15/09)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 1171/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1172/15/09)

(b) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1173/15/09)

(c) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1174/15/09)

(d) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1175/15/09)

(e) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the RITES Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1176/15/09)

(f) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1177/15/09)

(g) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1178/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1179/15/09)

(3) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated the 17th November, 2009 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

(Placed in Library, See No. LT 1180/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1181/15/09)

(b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1182/15/09)

(c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1183/15/09)

(d) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2007-2008.

(ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1184/15/09)

(e) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1185/15/09)

(f) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2008-2009.

(ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2008-2009, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1186/15/09)

(g) (i) Review by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) of (1) above.

(Placed in Library, See No. LT 1187/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1188/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 1189/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2008-2009.

(Placed in Library, See No. LT 1190/15/09)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 1191/15/09)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 1192/15/09)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 1193/15/09)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1194/15/09)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2008-2009.

(Placed in Library, See No. LT 1195/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1196/15/09)

(b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1197/15/09)

(c) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1198/15/09)

(d) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1199/15/09)

(e) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1200/15/09)

(f) (i) Review by the Government of the working of the Biecco Lawrie Limited Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1201/15/09)

(g) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1202/15/09)

(h) (i) Review by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Oil Industry Development Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1203/15/09)

(i) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1204/15/09)

(j) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1205/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2009, published in

Notification No. G.S.R. 561(E) in Gazette of India dated the 3rd August, 2009.

(ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2009, published in Notification No. G.S.R. 835(E) in Gazette of India dated the 23rd November, 2009.

(Placed in Library, See No. LT 1206/15/09)

(3) A copy of the Appellate Tribunal for Petroleum and Natural Gas (Procedure, Form, Fee and Record of Proceedings) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 812(E) in Gazette of India dated the 12th November, 2009 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT 1207/15/09)

(4) A copy of the Notification No. G.S.R. 615(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 2009 making certain amendments in the Schedule of the Oilfields (Regulation and Development) Act, 1948 issued under sub-section (4) of Section 6A of the said Act.

(Placed in Library, See No. LT 1208/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1209/15/09)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH): On behalf of Shri Arun Yadav, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1210/15/09)

(b) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1211/15/09)

(c) (i) Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1212/15/09)

(d) (i) Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1213/15/09)

(e) (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2008-2009.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1214/15/09)

(f) (i) Review by the Government of the working of the Triveni Structurals Limited, Allahabad, for the year 2008-2009.

(ii) Annual Report of the Triveni Structurals Limited, Allahabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1215/15/09)

(g) (i) Review by the Government of the working of the NEPA Limited, Burhanpur, for the year 2008-2009.

(ii) Annual Report of the NEPA Limited, Burhanpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1216/15/09)

(h) (i) Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2008-2009.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1217/15/09)

(i) (i) Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2008-2009.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1218/15/09)

(j) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2008-2009.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1219/15/09)

(k) (i) Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2008-2009.

(ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1220/15/09)

(l) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1221/15/09)

(m) (i) Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1222/15/09)

(n) (i) Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1223/15/09)

(o) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1224/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and Research & Development Infrastructure Project, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and Research & Development Infrastructure Project, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1225/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2008-2009.

(Placed in Library, See No. LT 1226/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2008-2009.

(Placed in Library, See No. LT 1227/15/09)

12.02 hrs.

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

1st Report

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Madam, I beg to present the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2009-10) of the Ministry of Petroleum and Natural Gas'.

12.02½ hrs.

STANDING COMMITTEE ON WATER RESOURCES

1st Report

SHRI S.P.Y. REDDY (NANDYAL): Madam, I beg to preent the First Report (Hind and English versions) of the Standing Committee on Water Resources on 'Demands for Grants (2009-10)' of the Ministry of Water Resources.

12.03 hrs.

DEMAND FOR SUPPLEMENTARY GRANT – RAILWAYS

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): Madam, I beg to present a Statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2009-2010.

(Placed in Library, See No. LT 1228/15/09)

12.04 hrs.

SUBMISSION BY MEMBER

RE: Initiative taken by the Centra lGovernment to facilitate the creation of a separate state of Telengana

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया, मैं बहुत आभारी हूं कि आप मुझे अवसर दे रही हैं कि मैं सदन को इस बात के लिए बधाई दूं कि आपने सदन में जिस प्रकार आंध्र की स्थिति में हस्तक्षेप करके एक नया उदाहरण प्रस्तुत किया है। संसद के हस्क्षेप के कारण सरकार ने एक बहुत ही महत्वपूर्ण निर्णय लिया है। इसके लिए मैं सरकार को भी बधाई और संसद को भी विशेष बधाई देना चाहता हूं। जिन दो बातों के बारे में सदन में कल चिंता प्रकट की गई थी, उन दोनों बातों का एक प्रकार से समाधान हुआ है। हम चाहते थे कि तेलंगाना की जनता की इच्छानुसार तेलंगाना प्रदेश बने और हम चाहते थे कि हमारे संसद के एक साथी, जो दस दिन से अनशन पर थे, जिनके स्वास्थ्य की स्थिति चिंताजनक हो गई थी, उनके जीवन को किसी भी प्रकार की हानि न पहुंचे। ये दोनों बातें हो गईं, मुझे इसकी बहुत खुशी है और इसके लिए मैं आपको बधाई देता हूं।

अध्यक्ष महोदया, मैं अपेक्षा करता था कि सरकार ने जो निर्णय किया है, उस निर्णय को स्वयं गृहमंत्री हमें आ कर बताएंगे। उन्होंने बाहर घोषणा की थी, यह बताएं कि यहां भी घोषणा करेंगे और इसके लिए सिवाय असैम्बली के प्रस्ताव पर क्या प्रक्रिया सोची है। यह संवैधानिक तौर पर जरूरी नहीं है, लेकिन हो जाता है तो बहुत अच्छा है। मैं चाहता हूं इस विषय पर सरकार सदन को विश्वास में ले कि क्या प्रक्रिया सोची है, किस प्रकार से इस 29वें राज्य का गठन होगा और इसके लिए क्या कदम उठाए जाएंगे। मैं जानता हूं कि इसके लिए विधेयक प्रस्तुत करने से पहले भी बहुत कुछ करना पड़ेगा। मैं यह चाहूंगा कि यह करके सरकार यहां आए। लेकिन इस बारे में उन्होंने अब तक क्या सोचा है, आगे की क्या प्रक्रिया सोची है, यह कब तक हो जाएगा और उनकी क्या अपेक्षा है, इस बारे में सरकार सदन को विश्वास में ले तो मुझे खुशी होगी।

महोदया, मैं पुनः एक बार धन्यवाद देता हूं कि आपने मुझे यह विषय उठाने का मौका दिया। धन्यवाद।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I would, first of all, like to thank the Leader of the Opposition and submit that as the decision was taken very late last night we are yet to get information from the State Government about the response to the announcement made by the Home Minister.

Some rallies are being organized there. Therefore, we are yet to get the full information from the State Government. So far the collected information is that Shri Chandrasekhar Rao has withdrawn his fast. We are appreciative of it. He has responded to it. The hon. Leader of the Opposition is fully aware that other information also are required. In regard to the formation of the new State all the procedures will be followed. But if we have information from the State which we would like to share with the House, definitely during the day or tomorrow we will keep the House informed.

SHRI SUVENDU ADHIKARI (TAMLUK): Madam, through you, I would like to draw the attention of the hon. Prime Minister to a very serious matter. On the recommendation of the Left Front Government of West Bengal the Central Government has decided to set up a nuclear power plant at Haripur in West Bengal. Haripur is a thickly populated area. The density of population in that area is 500 per square kilometre. There is also a fishing harbour nearby in a place called Jaunput. The land is very fertile. The farmers cultivate crops two to three times a year.

I would like to request the Central Government to re-consider this decision on this day because today is the Human Rights Day and on humanitarian consideration this matter should be given a re-look by the Central Government. The CPI(M) led Left Front Government of West Bengal is misguiding the Central Government by feeding wrong information as they want a recurrence of a Nandigram like situation in Haripur as well. No representative either from the Central Government, or from the State Government or from the Atomic Energy Commission visited the place before taking such a decision which has serious repercussions. I would once again like to request the Central Government to do the needful in this regard and save Haripur which is not only very thickly populated but also the land is very fertile. I would like to request the hon. Prime Minister to send a Central team to assess the ground reality.

DR. TARUN MANDAL (JAYNAGAR): Madam, I would like to associate myself with him.

MADAM SPEAKER: All those who want to associate themselves with the views of Shri Suvendu Adhikari may do so.

The names of Dr. Tarun Mondal, Shri Sudip Bandopadhyay, Shri Gobinda Chandra Naskar, Shri Ambica Banerjee, Dr. Kakoli Ghosh Dastidar, Smt. Ratna De, Shri Nurul Islam, and Shri Kabir Suman may be associated with the views of Shri Suvendu Adhikari.

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, आपने मुझे शून्य प्रहर में बोलने का मौका दिया इसके लिए मैं आपका बहुत आभारी हूं। इसी सदन में पिछले बजट सत्र में मिलावट के बारे में चर्चा हुई थी और कई मामले उठे हैं। आज जो आवश्यक वस्तुएं खाद्य पदार्थ हैं, चाहे वे तेल, घी, दूध, खोवा, मसाला, सब्जी और फल हों, आज इन सबमें मिलावट हो रही है। जिसके कारण आम जनता त्रस्त है। आज लोग बीमार पड़ रहे हैं और यहां तक कि लोगों के मरने की भी खबरें है। 3 और 4 अक्टूबर, 2009 को मेरे निर्वाचन क्षेत्र जनपद कौशाम्बी, उत्तर प्रदेश में कल्याणपुर में एक परिवार के 12 लोग सरसों का तेल पेराकर लाये और उससे खाना बनाकर खाना खाया। खाना खाने के बाद आठ लोगों की वहां मौत हो गई है। जब इसकी जांच के लिए ज्वाइंट फूड कमिश्नर वहां पहुंचे तो तेल की जांच में एक जंगली पदार्थ भटकटैया या उसे भड़भड़ा बोलते हैं, वह उस तेल में पाया गया। वहां नारायणस्वरूप हास्पिटल, नाजरेथ हास्पिटल और इलाहाबाद के पीजीआई में भी उन्हें रेफर किया गया। उन लोगों को उल्टी, दस्त लगे थे और उनके शरीर पर लाल चकत्ते और दाग पाये। इस बारे में मैंने वहां के स्थानीय सीएमओ, डिस्ट्रिक्ट मजिस्ट्रेट और एसडीएम से वार्ता की और कहा कि इस परिवार के अन्य लोग जो गंभीर रूप से बीमार हैं, उनका रोजाना परीक्षण कराया जाए।

महोदया, अभी मुझे खबर मिली है कि 18 तारीख को वहां पर पम्मी नाम की 18 साल की लड़की की मृत्यु हो गई। आज भी उस परिवार में आठ-दस लोग बीमार हैं। जिसके कारण नेशनल हाईवे, जो पेशावर से लाहौर जाता है, उस मेन सड़क को वहां के ग्रामीणों ने जाम कर रखा था।

मैं आपके माध्यम से सरकार से मांग करना चाहूंगा की उस पीड़ित परिवार के सात-आठ लोग मर गये हैं और कुछ लोग अभी भी बीमार हैं। इसलिए वहां एक केन्द्रीय दल जाए और परीक्षण करे और उन परिवारों को मुआवजा दिलाया जाए। इसके साथ ही जो दोषी व्यक्ति हैं, उनके खिलाफ राष्ट्रीय सुरक्षा अधिनियम के तहत एन्एसए लगाकर कार्रवाई की जाए, ताकि ऐसी घटनाएं पूरे देश में और कहीं घटित न हों।

इन्हीं बातों के साथ माननीय अध्यक्षा जी आपने मुझे अति लोक महत्व के प्रश्न को उठाने का मौका दिया। इसके लिए मैं आपका बहुत आभार व्यक्त करता हूं। धन्यवाद।

श्री सुदीप बंदोपाध्याय (कोलकाता उत्तर): मैडम, श्री सुवेन्दु अधिकारी के प्रपोजल के साथ हम सभी सांसद अपने आपको एसोसिएट करते हैं।

अध्यक्ष महोदया : आप टेबल पर अपने नाम भेज दीजिए।

SHRI MANISH TEWARI (LUDHIANA)l: Madam Speaker Sir, over the past five years and specially since 26/11, the Union Government has made considerable efforts to augment security infrastructure. New organisations have been created. Aid to the State Governments for police modernisation has increased and new equipment are being procured but there is one area which requires serious attention which, unfortunately, has been neglected. That is the upkeep of our personnel, the constabulary, which is supposed to be manning these equipments and actually protecting the nation.

Last month, newspapers and television channels were full of reports of how the personnel of the constabulary guarding the Taj Mahal Hotel in Mumbai were actually staying in the Gateway of India. This is symptomatic of the condition of the constabulary in various parts of the country and some of us, who have grown up in turbulent parts have actually seen the abysmal field conditions first hand.

My request to the Union Government is, out of the funds which are sent by the Union Government to the States for modernisation of police forces, 25 per cent must be spent on upgrading the physical infrastructure in which the constabulary stays, like building houses for them, building schools for their children, creating recreational facilities so that they can remain stress free, remain focussed on their job and actually carry out the duties of safeguarding the borders and the internal security of the country more satisfactorily. This would also lead to the decrease of fratricidal incidents of killings which have been reported over the years from various States where paramilitary forces have been deployed.

[*] SHRI P. LINGAM (TENKASI): Madam Speaker, in order to protect the traditional rights of the handloom weavers, the Government of India has enacted a law listing out certain items of handloom varieties to be manufactured exclusively in the handloom sector based on which the handloom weavers were getting the benefits of it for more than 150 years. The handloom weavers of Bhavani have had the rights vested with them to manufacture carpets and hard variety bed spreads based on geographical regions to which such exclusive rights are conferred.

Bhavani carpets are well known world over and are exported widely. In Tamil Nadu, there are about 30,000 handloom carpet weavers in Bhavani Taluk of Erode District. In the neighbouring districts like Namakkal and Salem and areas adjoining them, these carpets are being manufactured as a traditional occupation by the handloom weavers there. All of them put together, there are about 50,000 handloom weavers in that area.

Unfortunately, for the past few years now, certain powerloom entrepreneurs have resorted to illegal manufacturing of carpets. In places like Sethunampalayam, Nallamooppanur, Anthiyur, Thavittuppalayam, Brahmadesam, Annamaduvu in Bhavani Taluk in Erode District of Tamil Nadu and also in Sholapur and Nagpur in Maharashtra, small size carpets that were exclusively set apart for the handloom sector are being manufactured by the powerloom units illegally and are sold in the market as if they are Bhavani carpets. These carpets manufactured in Sholapur are taken to Erode textile market affecting the interests of the local traditional handloom weavers of the region.

In the past one year, the impact of this unfair trade practices has seriously affected the traditional Bhavani handloom carpet weavers. They are left high and dry. They cannot carry on with their livelihood. They have to hungry as they cannot earn and feed their family members too. There is also a threat to their

[*] English translation of the speech originally delivered in Tamil.

cooperative societies that are facing closure because of fall in trade activities. Powerloom carpets are sold at a cheaper rate than the handloom-woven carpets. This has greatly affected the handloom sector and the stock manufactured by them remains unlifted and unsold.

Since the Government of India's rule has been violated by the illegal powerloom units, Centre must intervene to protect the traditional rights of the handloom weavers in Bhavani area. I urge upon the Union Government to act fast to save the poor handloom weavers there.

श्री हंसराज गं. अहीर (चन्द्रपुर): अध्यक्ष महोदय, मैं एक सामाजिक विषय पर बोलने के लिये खड़ा हुआ हूं। देश के मानसिक रूप से विकलांग बच्चों के लिये सरकार अपनी जवाबदेही मानकर ऐसे बच्चों को कोई आर्थिक सहायता या जीवन-यापन के लिए कुछ मदद करे। हमारे देश में हर गांव में मानसिक रूप से विकलांग बच्चे पैदा होते हैं। पैदा होने से पहले उनकी गर्भ में जांच हो, ऐसा मैडिकल साइंस आज तक नहीं आया है। इसलिये जब ऐसे बच्चे पैदा होते हैं तो उस गरीब परिवार पर आर्थिक बोझ आ जाता है या किसी मध्यम वर्ग परिवार में ऐसा बच्चा पैदा होता है तो उसका परिवार डिस्टर्ब हो जाता है। गम्भीर बीमारी के कारण उस परिवार पर आर्थिक चोट भी लगती है। मैं आपके माध्यम से सरकार से विनती करना चाहता हूं कि मानसिक रूप से जो विकलांग बच्चे पैदा होते हैं, उनके लिये सरकार कुछ ऐसी योजना बनाये, नीति बनाये ताकि उनका आर्थिक बोझ सरकार वहन करे। ऐसे परिजनों को बच्चे के लिये 1000 रुपया प्रतिमास आर्थिक सहायता के रूप में दे। ऐसा नहीं कि एक परिवार में केवल एक ही बच्चा पैदा होता है, किसी परिवार में एक से भी ज्यादा बच्चे पैदा होते हैं। परिवार त्रस्त होने की वजह से कई बार बच्चों को सड़क पर डाल देते हैं या मन्दिरों में छोड़ देते हैं। ऐसे बच्चों को एकत्र करके कुछ संस्थायें यें काम चलाती हैं और उनका पालन-पोषण करती हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से एक ऐसी संस्था का उल्लेख करना चाहूंगा। महाराष्ट्र में अमरावती में एक शंकरा पापडकर महाराज संस्था चलाते हैं। उन्होंने 150 बच्चे एकत्र करके उस संस्था में पढ़ाते हैं और चलना भी सिखाते हैं। ऐसे बच्चों के लिये महाराष्ट्र सरकार या राज्य सरकार कुछ अनुदान देती हैं लेकिन ऐसे बच्चों को केवल 18 वर्ष तक की आयु तक रखने की अनुमति दी जाती है। मैं आपके माध्यम से निवेदन करूंगा कि राज्य सरकारों की मदद से जो संस्थायें काम कर रही हैं, ऐसी संस्थायें केन्द्र सरकार भी चलाये और यदि वे बच्चे 18 वर्ष की आयु के बाद भी वहीं रहना चाहें तो उन्हें रहने दो क्योंकि 18 वर्ष की आयु के बाद भी उन बच्चों की अपाहिजता समाप्त नहीं होती है। मेरा एक निवेदन यह भी है

कि जिन परिवारों में ऐसे बच्चे पैदा होते हैं, उन परिवारों को बीपीएल का कार्ड दिया जाये। उन परिवारों को ऐसे बच्चों के पालन पोषण में काफी दिक्कतें आती हैं। उन बच्चों की देखभाल के लिये एक पूरा सदस्य घर में रहता है। यह एक बहुत गंभीर समस्या है। मैंने इस समस्या पर आपके माध्यम से सदन का ध्यान आकर्षित करने का प्रयास किया है। मैं सरकार से विनती करूंगा कि इसे गंभीरता से लें और ऐसे परिजनों की मदद करें।

SHRI B. MAHTAB (CUTTACK): Madam, I want to associate myself with this issue. … (*Interruptions*)

MADAM SPEAKER: Do you want to associate yourself with this issue? It is all right. You please send your name to the Table.

SHRI KABIR SUMAN (JADAVPUR): Madam, I also want to associate with this issue. … (*Interruptions*)

MADAM SPEAKER: You also please send your name to the Table.

… (*Interruptions*)

अध्यक्ष महोदया : श्री हुक्मदेव नारायण यादव, श्री अर्जुन राम मेघवाल, श्री भर्तृहरि महताब, श्री रवीन्द्र कुमार पाण्डेय, श्री कबीर सुमन, श्री धनंजय सिंह अपने आप को श्री हंसराज गं. अहीर जी के भाषण से संबद्ध करते हैं।

श्री पूर्णमासी राम (गोपालगंज): महोदया, पिछले कुछ वर्षों से केन्द्रीय प्रायोजित योजनाओं की संख्या में वृद्धि हुई है। जिससे राज्यों को केंद्र द्वारा मिलने वाली वार्षिक योजना राशि में कमी होती जा रही है। इसके परिणामस्वरूप राज्यों को विकास कार्यों में बाधाएं आ रही हैं। ऐसी परिस्थिति में राज्यों को अपने मुताबिक विकास योजनाएं बनाने एवं उन्हें लागू करने का अधिकार होना चाहिए। यहां पर एक बात और काबिले गौर है कि केंद्र और राज्यों को संविधान में अलग-अलग कार्य सौंपे गये हैं। ऐसा देखा गया है कि केंद्र सरकार उन विषयों पर भी योजना बनाती है जो राज्य सूची में हैं। इससे राज्यों को अपने हिसाब से विकास की दिशा तय करने में कठिनाई होती है। अतः मैं आपके माध्यम से सरकार से मांग करना चाहूंगा कि केंद्र प्रायोजित योजनाओं के लिए राज्यों को मिलने वाली वार्षिक योजना राशि के बजाए अलग से राशि की व्यवस्था की जाए। साथ ही इन योजनाओं के लिए दी जाने वाली राशि सीधे राज्य सरकारों को दी जाए क्योंकि इन योजनाओं के कार्यान्वयन की जवाबदेही राज्य सरकारों की होती है। केंद्र उन्हीं विषयों पर योजना बनाए जो केंद्र सूची में हैं। धन्यवाद।

MADAM SPEAKER: Rest of the `Zero Hour' matters will be taken up at the end of the day. There will be no Lunch Hour.

12.23 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Now, Item No. 15 – Matters under Rule 377. Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

श्री हुक्मदेव नारायण यादव (मधुबनी): महोदया, नियम 39, 40 और 41 का क्या हुआ? अतारांकित प्रश्न के उत्तर में अंग्रेजी के साथ हिन्दी प्रति नहीं दी जाती है, जबकि इसका नियम है।

अध्यक्ष महोदया : कल आपने इसे उठाया है। हम इसकी जांच कराकर, उसमें जो भी करने की आवश्यकता है, वह किया जाएगा।

(i) Need to declare Suhel Dev pilgrim place in Bahraich, Uttar Pradesh as a tourist place of national importance

श्री कमल किशोर कमांडो (बहराइच): महोदय, मेरे संसदीय क्षेत्र का जनपद-बहराइच एक ऐतिहासिक शहर है। बहराइच-गोण्डा मार्ग देश के ऐतिहासिक वीर राजा सुहेल देव की तीर्थ स्थली है। वीर राजा सुहेल देव दलित समाज के थे तथा क्षेत्र के दलित समाज के प्रेरणास्रोत तथा आदर्श हैं। यहां एक अत्यंत प्राचीन मनोहर झील है, जहां पर महामनीषी अष्टावक्र मुनि ने तपस्या की थी। इस झील में हिन्दू-मुस्लिम दोनों सम्प्रदाय के लोग स्नान करके प्रसिद्ध धार्मिक स्थल सैय्यद सालारगाजी बाबा की मजार पर मत्था टेकते हैं।

मेरा केन्द्र सरकार से अनुरोध है कि वीर राज सुहेल देव की तीर्थ स्थली तथा झील के ऐतिहासिक महत्व को देखते हुए इस स्थल को राष्ट्रीय पर्यटन स्थल घोषित करने की कृपा करें।

* Treated as laid on the Table

(ii) Need to save the ecology of Vembanad Lake in Kerala

SHRI ANTO ANTONY (PATHANAMATHITTA): Vembanad Lake, which is the Asia's largest backwater lake, needs immediate attention. It is an internationally important ecosystem with aquatic importance and rich flora and fauna.

Vembanad Lake is presently polluted, the inhabitants around the lake are suffering from water-borne diseases and the density of water is considerably low.

The protection of Vembanad lake needs the conservation of four rivers – Pampa, Meenachil, Manimala and Achamkovil. Though a plan namely Pampa Action Plan has been drafted to save river Pampa, but there are no such schemes to save other rivers.

As the livelihood of one lakh fishermen and the drinking water availability of five lakhs inhabitants will be seriously affected, I request the Central Government to urgently intervene on this environmental issue.

(iii) Need to release water to Rajasthan from the excess water of Ravi and Beas rivers under 1981 Agreement

श्री राम सिंह कस्वां (चुरू): महोदय, रावी व्यास के आधिक्य जल में से राजस्थान को भाखड़ा नांगल मुख्य नहर से 0.17 एम.ए.एफ. जल के आबंटन की मांग राजस्थान वर्षो से करता आ रहा है। पंजाब, हरियाणा एवं राजस्थान के मुख्यमंत्रियों द्वारा दिनांक 31.12.1981 को हुए अनुबंध के अंतर्गत राजस्थान को रावी व्यास के आधिक्य जल में से 8.60 एम.ए.एफ पानी आबंटित किया गया था, इस समझौते के पैरा (4) में यह उल्लेख किया गया है कि "सचिव, सिंचाई मंत्रालय, भारत सरकार भाखड़ा मेन लाइन से रावी व्यास के आधिक्य जल में से राजस्थान के 0.57 एम.ए.एफ के दावे पर 15 दिवस में निर्णय करेंगे, जो सी संबंधित पक्षों को मान्य होगा"। सचिव, सिंचाई भारत सरकार ने दिनांक 15.01.1982 ने निर्णय दिया कि सिधमुख-नाहर के लिए राजस्थान की उचित आवश्यकता 0.47 एम.ए.एफ है, जिसमें से 0.30 एम.ए.एफ पानी पूर्व में ही उपलब्ध है, शेष 0.17 एम.ए.एफ पानी (एक्स नागल) राजस्थान को नांगल से भाखड़ा मेन लाइन के माध्यम से इसकी वास्तविक क्षमता में राजस्थान के संसाधनों से लाते हुए प्रभावित किया जाता है। राजस्थान द्वारा भाखड़ा व्यास प्रबंध निगम (बी.बी.एम.बी) को 0.17 एम.ए.एफ. पानी भाखड़ा मेन लाइन के मार्फत सिधमुख-नाहर क्षेत्र को पानी प्रभावित करने हेतु काफी बार ऐजेंडा नोट प्रस्तावित करता आ रहा है। विभिन्न बैठकों में पंजाब ने यह स्वीकार किया कि भाखड़ा मेन लाइन की पूर्ण क्षमता प्राप्त कर ली गई है, परन्तु हरियाणा की असहमति के कारण भाखड़ा व्यास प्रबंध निगम ने दिनांक 3.8.2006 द्वारा उक्त प्रकरण भारत सरकार को निर्णय हेतु प्रेषित कर दिया। राजस्थान ने वर्ष 2002 में ही सिधमुख नाहर परियोजना पूर्ण कर ली हे एवं परियोजना के सिंचित क्षेत्र की सिंचाई हेतु पूर्ण क्षमता विकसित कर ली हे। उक्त क्षेत्र में पानी को लेकर भयंकर तनाव हे, क्षेत्र में भयंकर अकाल है । उक्त पानी को लेकर प्रतिदिन धरना प्रदर्शन होते रहते हैं, प्रशासन के समक्ष कानून व्यवस्था कायम रखने का संकट पैदा हो गया है। अतः मेरा भारत सरकार से अनुरोध है कि रावी व्यास के आधिक्य पानी से 0.17 एम.ए.एफ पानी (एक्स नागल) राजस्थान को अविलम्ब आबंटित किए जाने की व्यवस्था करें।

(iv) Need to review the Insurance (Amendment) Bill – 2008 to safeguard the interests of LIC Agents

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): महोदय, बीमा एक्ट में संशोधन करने का प्रस्ताव वर्ष 2008 में ही सरकार द्वारा तैयार किया गया था। इस संबंध में लाइफ इंश्योरेंस एजेंट्स फेडरेशन ऑफ इंडिया इंश्योरेंस एक्ट 1938 (संशोधन) विधेयक-2008 के कुछ सेक्शन्स को विलुप्त करने के संबंध में एक विस्तृत प्रतिवेदन माननीय वित्त मंत्री जी को अक्तूबर, 2009 में अधोहस्ताक्षरी के द्वारा भेजा गया है। उक्त प्रतिवेदन का संक्षिप्त प्रारूप है कि उक्त प्रस्तावित एवं पारित विधेयक में संशोधन होने से देश के करीब 12 लाख एलआइसी एजेंट्स और 13 लाख बीमा अभिकर्ताओं पर प्रतिकूल प्रभाव पड़ेगा।

इस संबंध में श्री डी0 स्वरूप, चेयरमेन (पीएफआरडीए) समिति की रिपोर्ट में उक्त एक्ट के संशोधन में ब्रिटेन के बीमा प्रक्रियाओं के संबंध में उदाहरण पेश किया गया है, जो भारतीय प्रक्रियाओं से भिन्न है। भारत के बीमाकर्ता जमाकर्ताओं के दरवाजे पर जाकर उनके भविष्य की आवश्यकताओं एवं चिंताओं के प्रति जागरूक करते हैं, जो अति कष्ट साध्य कार्य है।

अतः सरकार से आग्रह है कि देश के बीमा अभिकर्ताओं की जीवन रक्षा हेतु आवश्यक और प्रभावी कदम उठाने का कष्ट करें।

(v) Need to supply natural gas through pipelines in Kolkata, Siliguri and Howrah cities of West Bengal

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Government of India is supplying natural gas through pipelines in the major cities of the country. But it is not being supplied in Kolkata which is the capital of West Bengal and also one of the most populated metropolitian cities in India. Pipelines should be immediately laid to provide PNG in Kolkata along with Siliguri and Howrah. Moreover PNG is cheaper than LPG cylinder.

12.24 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) ORDINANCE, 2009 (No.9 of 2009)

AND

ESSENTIAL COMMODITIES (AMENDMENT AND VALIDATION) BILL, 2009 –Contd.

MADAM SPEAKER: Hon. Members, Item Nos. 16 and 17 are taken up together. Shri Raju Sheti to continue.

श्री राजू शेट्टी (हातकंगले): महोदया, कल मैंने बताया कि कृषि मूल्य आयोग एक मजाक बनकर रह गया है। कृषि मूल्य आयोग और सेंट्रल गवर्नमेंट ने जो बार-बार न्यूनतम समर्थन मूल्य डिक्लेयर किया, वह लागत मूल्य से भी बहुत ही कम था। मैं आपको बताता हूं कि वर्ष 2005-06 में 79 रूपए 50 पैसे न्यूनतम समर्थन मूल्य था, वर्ष 2006-07 में उसमें सिर्फ 75 पैसे बढ़ गये और यह 80 रूपए 25 पैसे हो गया। वर्ष 2007-08 में 81 रूपए 18 पैसे हो गया और वर्ष 2008-09 में 81 रूपए 18 पैसे यानी कि वही का वही रहा। वर्ष 2009-10 में 107 रूपए बन गया। वर्ष 2006-07 में जब 80 रूपए 25 पैसे न्यूनतम समर्थन मूल्य था, रिकवरी बेस जो 8.5 था, उसे बढ़ाकर 9 प्रतिशत किया गया। सन् 2009-10 में जब 107 रुपए न्यूनतम समर्थन मूल्य किया गया तो रिकवरी बेस नौ प्रतिशत से साढ़े नौ प्रतिशत हो गया। इससे किसानों को बहुत बड़ा घाटा होता रहा।

अध्यक्ष महोदया, एक दिसम्बर को मंत्री महोदय ने इसी सदन में प्रश्न-काल में उत्तर दिया था कि चीनी मौसम सन् 2009-10 के लिए उचित और लाभकारी मूल्य अखिल भारत औसत उत्पादन और ढुलाई के 86 रुपए 27 पैसे। 86 रुपए 27 पैसे में ढुलाई के 14 रुपए कटवा दें तो भी 72 रुपए 27 पैसे लागत मूल्य होता है।

अध्यक्ष महोदया, मैं यहां दावे के साथ कहता हूं कि 72 रुपए 27 पैसे में देश के किसी भी क्षेत्र एवं राज्य में गन्ना पैदा नहीं हो सकता। कृषि मंत्री जी, किसी इंस्टीट्यूट, यूनिवर्सिटी और किसान के खेत में 72 रुपए 27 पैसे में एक क्विंटल गन्ना पैदा कर हमें दिखाये। किसान ने बाद में समर्थन मूल्य नहीं मांगा है। असल बात यह है कि किसानों का गन्ने का लागत मूल्य कम से कम 170 रुपए है, सालों से लागत मूल्य कम दिखाया गया और इसी साल सन् 2009-10 में पहली बार, सन् 2008-09 में 81 रुपए 18 पैसे था, अचानक 107 रुपए हो गए। जब मिनिमम न्यूनतम समर्थन मूल्य का उचित और लाभकारी मूल्य दिया गया तो वह 129 रुपए 84 पैसे हो गया। अगर लागत मूल्य 170 रुपए हो सकता है तो उचित और लाभकारी

मूल्य 129 रुपए 84 पैसे किस तरह से हो सकता है। इन्होंने 129 रुपए 84 पैसे कर दिया। सुप्रीम कोर्ट में सन् 1982 में एक केस चल रहा था।

The Supreme Court in its judgement in M/s. Sukhanandan Saran, Dinesh Kumar V/s. Union of India, reported in AIR 1982 S.C. 902, observed:

> "The marginal farmers are unable to stand up against the organized industry. It does not require long argument in this predominantly agriculture society that the farmers having small holding need protection for selling at fair price their meagre agriculture produce. "

अध्यक्ष महोदया, सुप्रीम कोर्ट ने भी यह माना है कि किसान शुगर इंडस्ट्री के आर्गनाइज्ड सैक्टर के खिलाफ संघर्ष नहीं कर सकता। यह जो मिनिमम समर्थन मूल्य रहा, वह पोलिटिकली रहा। सरकार जब चाहती है तब बढ़ा देती है और जब चाहती है तब कम कर देती है। सरकार सभी को खुश करने के लिए न्यूनतम समर्थन मूल्य डिक्लेयर करती थी, लेकिन राज्य सरकारें इस तरह नहीं कर सकती थीं। वहां के गन्ना उत्पादक किसान और वहां की चीनी मिलों को साथ लेकर, उनके साथ बहस करके राज्य सरकारें स्टेट एडवायज़री प्राइस डिक्लेयर करती थीं। स्टेट एडवायज़री प्राइस न्यूनतम समर्थन मूल्य से ज्यादा रहता था, इसलिए इसके खिलाफ जब शुगर मिलें कोर्ट में गईं तो कोर्ट ने कहा -

> "The State action for protection of the weaker sections is not only justified but absolutely necessary unless the restriction imposed is excessive."

अध्यक्ष महोदया, उन्हें यह लगा कि अगर इन छोटे-छोटे और मार्जीनल फॉर्मर्स को राज्य सरकार संरक्षण नहीं देगी, तो उन्हें न्याय नहीं मिलेगा। इसलिए स्टेट एडवाइज्ड प्राइस गन्ना उत्पादकों दी जाती थी, जिससे उन्हें न्याय मिलता था। अध्यादेश में जिस सुधार की बात कही है, उसके अनुसार एसेंश्यल कमोडिटीज एक्ट में जो 3 (बी) क्लॉज था, उसे हटाने का आश्वासन दिया गया। अगर यह रिम्यूनरेटिव प्राइस है, तो किसी राज्य सरकार ने यदि स्टेट सपोर्टेड प्राइस डिक्लेयर किया, तो वह कोर्ट में नहीं टिकेगा। इसलिए इस बिल का नाम बदलना पड़ेगा और इसे स्टेट्यूटरी मिनीमम फेयर रिम्यूनरेटिव प्राइस किया जाएगा, तभी राज्य सरकारें अपने किसानों के लिए कुछ संरक्षण दे सकती हैं।

महोदया, तामिलनाडु, महाराष्ट्र, गुजरात, कर्नाटक से किसान दिल्ली आकर आंदोलन नहीं कर सकते। दो हफ्ते पहले, दिल्ली में संसद के सामने सड़क पर बहुत आक्रामक रूप से प्रदर्शन किया गया था। उत्तर प्रदेश, हरियाणा और पंजाब तो दिल्ली के नजदीक हैं। इसलिए वहां से किसान दिल्ली आ गए क्योंकि उन्हें गन्ने के जो कम दाम मिलते थे, उसके खिलाफ प्रदर्शन किया। राज्य सरकारों का यदि अधिकार छिन

गया, तो आगे जाकर राज्य सरकारें किसानों के पीछे नहीं रहेंगी और चीनी मिलें गन्ना उत्पादक किसानों को लूटती रहेंगी। इसलिए आपको इसमें यदि सुधार करना है, तो स्टेट्यूटरी मिनीमम फेयर प्राइस के रूप में बदलाव किया जाए, तभी राज्य सरकारें किसानों को संरक्षण दे पाएंगी।

अध्यक्ष महोदया : अब, आप समाप्त कीजिए।

श्री राजू शेट्टी : अध्यक्ष महोदया, अभी मुझे बहुत कहना है।

अध्यक्ष महोदया : अब आप काफी बोल लिए। कुछ और समय लेकर आप अपना भाषण समाप्त कीजिए।

श्री राजू शेट्टी : अध्यक्ष महोदया यह बहुत महत्वपूर्ण और, गन्ना किसानों के जीवन-मरण का प्रश्न है। इसलिए मुझे बोलने दीजिए।

अध्यक्ष महोदया : संक्षेप में कहिए।

श्री राजू शेट्टी : अध्यक्ष महोदया, यदि गन्ना उत्पादकों को इस प्रकार का संरक्षण नहीं मिला, तो वे समाप्त हो जाएंगे, क्योंकि वहां से गन्ना उत्पादक किसान बार-बार दिल्ली नहीं आ सकते। अगर लागत मूल्य 170 रुपए प्रति क्विंटल से ज्यादा है और यदि उसे फेयर बनाना है, तो लागत मूल्य सही निकालना चाहिए और उसके ऊपर रिम्यूनरेटिव प्राइस देने की नितान्त आवश्यकता है।

अध्यक्ष महोदया, कृषि मंत्री महोदय ने कहा है कि महाराष्ट्र में 230 रुपए प्रति क्विंटल की दर से गन्ना किसानों को मूल्य मिल रहा है। उन्होंने यह भी कहा कि महाराष्ट्र में को-ऑपरेटिव सैक्टर में चीनी मिलें हैं, इसलिए ज्यादा पैसा मिल रहा है। मैं कहना चाहता हूं कि ऐसी परिस्थिति नहीं है। महाराष्ट्र में गन्ना उत्पादकों को उनके गन्ने के दाम इसलिए ज्यादा मिलते हैं, क्योंकि इस साल गन्ने का शॉर्टेज है। महाराष्ट्र को-ऑपरेटिव चीनी मिल के चेयरमैन क्या कोई गंगा में स्नान कर के और पवित्र होकर आए हैं, इसलिए गन्ना किसानों को ज्यादा मूल्य दे रहे हैं, ऐसा नहीं है। वे कोई साधु-सन्त नहीं हैं। वे, गन्ना उत्पादकों को इसलिए ज्यादा मूल्य दे रहे हैं, क्योंकि उन्हें मालूम है कि अगर वे शुगर फैक्ट्री में गन्ना क्रशिंग सीजन ज्यादा दिन तक चलाएंगे, तो उनका कॉस्ट ऑफ प्रोडक्शन ज्यादा हो जाएगा। यदि कॉस्ट ऑफ प्रोडक्शन कम हो जाएगा, तो इस साल महंगी चीनी बिकने के बाद, उन्हें ज्यादा पैसा मिलेगा और मुनाफा ज्यादा होगा। इसलिए कॉम्पटीशन में जाकर वे पैसा ज्यादा दे रहे हैं।

महोदया, मैं आपका ध्यान, दो साल पहले, वर्ष 2007 की ओर आकर्षित करते हुए बताना चाहता हूं कि उस वर्ष देश में गन्ने का एक्सेस प्रोडक्शन हुआ, तब उत्तर प्रदेश के किसान 110 रुपए प्रति क्विंटल गन्ने का दाम ले रहे थे और इसी महाराष्ट्र के को-ऑपरेटिव सैक्टर को गन्ना देने वाले किसान सिर्फ 90 रुपए प्रति क्विंटल में गन्ना दे रहे थे। दो साल में महाराष्ट्र को-ऑपरेटिव सैक्टर के लोग साधु-सन्त नहीं बन

सकते। चूंकि उन्हें मालूम है कि इस साल गन्ने का क्रशिंग ज्यादा करना है, इसलिए वे गन्ने का ज्यादा दाम दे रहे हैं। इसलिए वे ज्यादा दाम दे रहे हैं। अगर न्यूनतम सपोर्ट मूल्य का संरक्षण किसानों का निकाल दिया गया तो दो साल बाद जब गन्ना अतिरिक्त हो जायेगा तो गन्ना उत्पादक किसानों की बहुत बड़ी लूट हो जायेगी।

मैं आपका ध्यान एक और मुद्दे पर आकर्षित करना चाहता हूं। इस अध्यादेश के बाद अब शुगरकेन कंट्रोल ऑर्डर में 5(ए) क्लाज़ को हटा दिया जायेगा, क्योंकि यह तो फेयर एंड रैम्यूनरेटिव प्राइस है। क्लाज़ 5(ए) हटने के बाद जहां उत्तर प्रदेश में एक किश्त में सारा पैसा गन्ना उत्पादक किसानों को मिलता है, वहीं गुजरात, महाराष्ट्र, आन्ध्र प्रदेश, कर्नाटक और तमिलनाडू के किसानों को दूसरी किश्त, तीसरी किश्त, इस तरह से किश्तों में पैसा मिलता है। क्योंकि क्लाज़ 5(ए) के तहत किसानों को उसके गन्ने से जो चीनी तैयार होती है, उससे जो बाई प्रोडक्ट होते हैं, उनके बिकने के बाद उसका हिसाब मिलने का क्लाज़ है। इस नये अध्यादेश के बाद 5(ए) बिल्कुल हटा दिया जायेगा। खासकर दक्षिण भारत में, जहां चीनी मिलों की रिकवरी ज्यादा होती है, वहां के किसानों को भारी नुकसान होने वाला है। इसका क्या जरूरत थी?

अभी तो कृषि मंत्री महोदय ने इसी सदन में कहा है कि पूरी दुनिया में जो शुगर इंडस्ट्री चलाते हैं, उसमें गन्ने से जो प्रोडक्ट और बाई प्रोडक्ट तैयार होते हैं, उसमें से कम से कम 70 परसेंट पैसा तो गन्ना उत्पादक किसानों को देना पड़ता है। इसी हिसाब से, उन्हीं के तर्क से अगर हम हिसाब करेंगे तो दिन-ब-दिन शुगर इंडस्ट्री में अब बदलाव हो रहा है। अब चीनी इंडस्ट्री में बाई प्रोडक्ट बनते जा रहे हैं, मेन प्रोडक्ट तो और कई हो रहे हैं। चीनी इंडस्ट्री में अब चीनी के साथ-साथ डिस्टीलरीज़ हुई हैं। डिस्टीलरीज़ के तहत स्पिरिट बन रही है, इथेनॉल बन रहा है, एल्कोहल बन रहा है, बिजली बन रही है और बैगास बिक रहा है। इस तरह से मेन प्रोडक्ट और बाई प्रोडक्ट के रूप में एक क्विंटल गन्ने से कम से कम 400 रुपये तक चीनी मिलें पैसा कमा रही हैं। उसमें कन्वर्शन कॉस्ट 63 रुपये होती है। बाकी गन्ना उत्पादक किसानों को 200 रुपये दे दो, तो भी बहुत सारा पैसा इस इंडस्ट्री में बचता है। इसी इंडस्ट्री के तहत सैण्ट्रल गवर्नमेंट को बहुत सारा टैक्स मिल रहा है। स्टेट गवर्नमेंट को बहुत सारा टैक्स मिल रहा है। फिर भी आज इस चीनी इंडस्ट्री की तरफ हम गम्भीरता से नहीं देख रहे हैं।

इसमें कहा है कि अब देश की सार्वजनिक वितरण व्यवस्था में जो चीनी उपभोक्ताओं को मिलती है, उसकी शॉर्टेज के कारण हम अब शुगर इंडस्ट्री से 10 प्रतिशत की जगह 20 प्रतिशत लेवी शुगर लेंगे। अगर लेवी का परसेंटेज बढाएंगे तो इसका असर गन्ना उत्पादक किसानों के भाव पर पड़ेगा क्योंकि मिलें अपने घर से तो नहीं देंगी। पिछले दो सालों में सरकार की जो नीति बनी, उसी के कारण इस देश में चीनी की

बहुत बड़ी शॉर्टेज बनी है। जब जरूरत थी, उस वक्त तो गन्ने का समर्थन मूल्य बढ़ाया नहीं, इसलिए गन्ना उत्पादक किसानों ने गन्ना बोना छोड़ दिया और चीनी का प्रोडक्शन कम हो गया। जब चीनी का एक्सपोर्ट बन्द करने की जरूरत थी, उस वक्त सब्सिडी देकर इस देश की चीनी बाहर के देशों में भेजी गई और अब इम्पोर्ट किया जा रहा है । यह भी नहीं देखा गया कि इस देश की खपत क्या है, स्टॉक कितना है और जरूरत कितनी है।

अध्यक्ष महोदया : अब समाप्त करिये।

श्री राजू शेट्टी : मैं दो मिनट में खत्म करूंगा। मैंने प्रधानमंत्री जी को 28 अगस्त को इसके बारे में एक चिट्ठी लिखी थी कि यह सब बहुत गलत तरीके से हो रहा है। नौबत यहां तक आ गई कि जुलाई में हमें चीनी इम्पोर्ट करनी पड़ी। इण्टरनेशनल मार्केट से अगर हम चीनी इम्पोर्ट करेंगे तो वह 30 हजार रुपये प्रति टन से कम में नहीं मिलेगी। इसका मतलब यह है कि इस सबका बोझ उपभोक्ता पर पड़ने वाला है। अगर उसी वक्त गन्ना उत्पादक किसानों के लिए समर्थन मूल्य बढ़ा दिया जाता, तो 25 रूपए प्रति किलो के दाम पर इस देश के उपभोक्ता को चीनी मिल सकती थी। नीतियां गलत होने के कारण एक तरफ गन्ना उत्पादक किसानों का बहुत बड़ा नुकसान हो गया जबकि दूसरी तरफ ग्राहकों को भी नुकसान हुआ।

महोदया, मुझे एक बात और कहनी है। कृषि मंत्री महोदय कहते हैं कि इस साल 70 लाख टन चीनी इंपोर्ट करने की जरूरत है। मेरा सवाल है कि अगर गन्ना उत्पादक किसानों से बन रही चीनी पर आप दस प्रतिशत की जगह बीस प्रतिशत लेवी बढ़ा रहे हैं, लेकिन जो चीनी इंपोर्ट होने वाली है, रा-सुगर इंपोर्ट होने वाली है, इस पर आप लेवी क्यों नहीं लेते, उसको चार्ज क्यों नहीं करते हैं? ड्यूटी फ्री रा-सुगर इंपोर्ट हो रही है, उस पर लेवी नहीं है। कृषि मंत्री महोदय यह भी कह रहे हैं कि जो भी रा-सुगर इंपोर्ट होकर आएगी, उसे रिफाइन करने के लिए मिलों को हम सब्सिडी देंगे। एक तरफ आप चीनी मिलों को सब्सिडी दे रहे हैं, महंगे दामों पर चीनी इंपोर्ट हो रही है, लेकिन इस देश में ईमानदारी से जो गन्ना उत्पादन करने वाला किसान है, वह भूखा मर रहा है। यह गलत है। इसलिए मैं इस अध्यादेश का विरोध करते हुए अपनी बात समाप्त करता हूं।

श्री पन्ना लाल पुनिया (बाराबंकी): अध्यक्ष महोदय, मैं आपका आभारी हूं कि इस महत्वपूर्ण विषय पर मुझे बोलने का आपने अवसर दिया है। आर्डिनेंस दिनांक 21 अक्टूबर, 2009 गन्ना किसानों के लिए गन्ना मूल्य निर्धारित करने और उपभोक्ताओं के लिए लेवी चीनी के मूल्य निर्धारण करने से संबंधित है। आवश्यक वस्तु अधिनियम में संशोधन किया जा रहा है। इसमें पहले क्लॉज 3(1) के अंतर्गत स्टैच्युटरी मिनिमम प्राइस का उल्लेख था, उसमें संशोधन करके फेयर एंड रेमुनरेटिव प्राइस, एफआरपी , में बदला जा रहा है। इससे गन्ना मूल्य, गन्ना उगाने की लागत के साथ-साथ रिस्क और प्रोफिटेबिलिटी का भी ध्यान रखने की, गन्ना मूल्य निर्धारित करते समय व्यवस्था की गयी है। इसके साथ धारा 3 बी भी जोड़ी गयी थी, जिसमें प्रावधान किया गया था कि अगर कोई राज्य एफआरपी से बढ़कर गन्ना मूल्य निर्धारित करता है, तो उसका जो अंतर होगा, जो बढ़ा हुआ मूल्य होगा, उसके भुगतान की जिम्मेदारी राज्य सरकार की होगी।

माननीय मंत्री जी ने कल उल्लेख किया था कि यह संशोधन मुख्यतः माननीय सर्वोच्च न्यायालय के आदेश को ध्यान में रखते हुए रखा गया था, जिसमें केंद्र सरकार के ऊपर 14 हजार करोड़ रूपए के भुगतान की जिम्मेदारी आ गयी थी। इसको एक राजनीतिक मुद्दा बनाया गया। पश्चिमी उत्तर प्रदेश में गन्ना किसानों के द्वारा आंदोलन किया गया, जिसका प्रभाव हमें दिल्ली में भी देखने को मिला। वास्तविकता तो यह है कि गन्ना क्षेत्र निर्धारित करते समय हर साल राज्य सरकार के द्वारा रिजर्वेशन आर्डर जारी किया जाता है। उस रिजर्वेशन आर्डर को हर चीनी मिल स्वीकार करती है और स्वीकार करते ही उन्हें फार्म 'सी' पर दस्तखत करके एग्रीमेंट करना होता है। एग्रीमेंट करने के बाद राज्य सरकार द्वारा घोषित स्टेट एडवाइज प्राइस एग्रीड प्राइस जो समझौता प्राइस है, जो मिल और सहकारी समितियों के बीच होता है, वह लागू हो जाता है, चाहे एसएमपी जो भी हो, चाहे एफआरपी जो भी हो। सुप्रीम कोर्ट के आदेश दिनांक 05-05-2004 के द्वारा यह निर्धारित किया जा चुका है कि एसएमपी चाहे जो भी हो, अगर किसी स्टेट के द्वारा एसएपी निर्धारित है, स्टेट एग्रीड प्राइस उसके द्वारा घोषित की गयी है, तो वही किसानों को देय होगी, एसएमपी नहीं होगी। केन्द्र सरकार द्वारा निर्धारित मूल्य नहीं दिया जाएगा। यह व्यवस्था आज भी है। क्लॉज़ 3(ए) द्वारा राज्य सरकार द्वारा एसएपी (स्टेट एडवाइस प्राइस) घोषित की जाती है। उस धारा को हटाया नहीं गया है, वह लागू है। मैं माननीय कृषि मंत्री जी को बधाई देना चाहूंगा। एक भ्रांति फैलाई गई कि केन्द्र सरकार किसान विरोधी है। यह संशोधन किसान विरोधी बिल्कुल नहीं था। यह कहा गया कि राज्य सरकारों के ऊपर प्रतिबंध लगाया गया है कि यदि वे एसएमपी, एफआरपी से बढ़ाकर कोई प्राइस देते हैं, तो उनके अंतर के भुगतान करने की जिम्मेदारी राज्य सरकार की होगी। इसका संज्ञान लेते हुए, संवेदनशीलता दिखाते हुए शूगर कंट्रोल आर्डर में जोड़ी गई धारा 3(बी) को वापिस ले लिया गया।

अभी मेरे पूर्व वक्ता इसी धारा 3(बी) के बारे में बता रहे थे जो वापिस ली जा चुकी है, और ऐसी बातें भी बता रहे थे जो आज के संशोधन से कोई ताल्लुक नहीं रखतीं। यह सही है कि एफआरपी, जो पहले एसएमपी था, पूरे हिन्दुस्तान के हर राज्य की परिस्थितियों को देखते हुए वह मूल्य घोषित किया जाता है। उसी शुगरकेन कंट्रोल आर्डर में 3(ए) में यह भी प्रावधान है कि राज्य सरकारें प्रदेश की जैसी परिस्थितियां हैं, उन्हें ध्यान में रखते हुए स्टेट एग्रीड प्राइस लागू करें। उत्तर प्रदेश में विशेष रूप से पिछले 35 वर्षों में एक साल भी ऐसा नहीं हुआ जब एसएमपी के अनुसार भुगतान किया गया हो। स्टेट एडवाइस प्राइस जो एसएमपी से हमेशा ज्यादा रही है, उसके हिसाब से भुगतान होता रहा है। माननीय सुप्रीम कोर्ट ने 5.5.2004 को जो आदेश दिया, उसमें भी स्पष्ट उल्लेख था कि जहां स्टेट द्वारा निर्धारित प्राइस है, अगर वह ज्यादा है, तो गन्ना किसानों को एसएपी के अनुसार भुगतान किया जाएगा। कौन मना करता है? हर राज्य को चाहिए कि अपने यहां की परिस्थिति देखते हुए, किसानों की मांग को देखते हुए ज्यादा से ज्यादा मूल्य निर्धारित करे। ऐसा होता रहा है। लोगों को आज भी भ्रमित किया गया और कहा गया कि केन्द्र सरकार ने राज्य सरकार पर एक बंदिश लगा दी है। क्लॉज़ 3(ए) वस्तुत: वहां मौजूद रहा, उसे हटाया नहीं गया। एसएमपी, की जगह एफआरपी को लागू किया गया लेकिन धारा 3ए के अधीन राज्य सरकार का अधिकार मौजूद उसे हटाया नहीं गया था, लेकिन भ्रांति फैलाई गई कि यूपीए सरकार ने किसान विरोधी काम किया है। यूपीए सरकार के ऊपर यह आरोप कभी नहीं लग सकता। यूपीए सरकार द्वारा पिछले पांच सालों में और अब जो काम किए गए हैं, वे ऐतिहासिक काम हैं, चाहे कर्ज माफी का काम हो। अपने आपको किसानों का नेता कहलाने वाले लोग भी प्रधान मंत्री रहे हैं, लेकिन किसी के ध्यान में यह नहीं आया। सोनिया जी के नेतृत्व में, डा. मनमोहन सिंह जी की रहनुमाई में यूपीए सरकार ने किसानों का कर्ज माफ किया। पूरे हिन्दुस्तान में 72 हजार करोड़ रुपये का कर्ज माफ कर दिया गया। इससे साढ़े चार करोड़ किसान परिवारों को लाभ मिला। यह बहुत ऐतिहासिक निर्णय था। उसके साथ भारत निर्माण योजना में जितनी भी योजनाएं हैं, वे ग्रामीण क्षेत्रों से संबंध रखती हैं। ग्रामीण क्षेत्रों को ऐसी सुविधाएं उपलब्ध कराने हेतु जैसे शहरी क्षेत्रों में सुविधाएं हैं, वे सब सुविधाएं उपलब्ध करवाने के लिए भारत निर्माण योजना बनाई गई। पहले किसी ने यह नहीं किया। इंडिया शाइनिंग करते रहे, शहरों की बात करते रहे, बड़े-बड़े औद्योगिक घरानों की बात करते रहे, लेकिन किसानों के ग्रामीण क्षेत्रों की बात किसी ने नहीं की। अगर वह बात किसी ने की तो मात्र यूपीए सरकार ने की जिससे ग्रामीण क्षेत्र का विकास और किसानों को आगे बढ़ने का मौका मिला।

राज्य सरकारों को चाहिए कि अपने अधिकार का इस्तेमाल करते हुए, क्लॉज़ 3(ए) का इस्तेमाल करते हुए किसानों को अधिकतम मूल्य दें। इसके साथ ही मैं माननीय कृषि मंत्री जी से यह भी निवेदन करना चाहूंगा कि किसानों के प्रति जो दायित्व है, राज्य सरकारें उसका निर्वहन करें। उपभोक्ताओं को उचित मूल्य पर चीनी मिले, आप कृपया यह भी सुनिश्चित कीजिए। आपने क्लॉज़ 3(बी) हटा दिया, लेकिन सुप्रीम कोर्ट के आदेश के बाद केन्द्र सरकार के ऊपर भुगतान करने की जो जिम्मेदारी आती है, उसे किस तरह निभाएंगे, आप जवाब देते समय कृपया इस बात का भी उल्लेख कीजिए। आप राज्य सरकार के ऊपर भी अपेक्षा करें, क्योंकि वह निजी चीनी मिलों के लिए तो मूल्य भुगतान हेतु कह देती हैं, लेकिन उत्तर प्रदेश में राज्य सरकार के पास 31 चीनी निगम की मिलें हैं, उसके साथ सहकारी समितियों की चीनी मिलें हैं, उनके द्वारा पूरा गन्ना मूल्य का भुगतान नही किया जाता है। अगर भुगतान दे भी दिया जाता है, निर्धारित भी कर दिया जाता है, आदेश भी कर दिये जाते हैं, लेकिन उनकी क्षमता नहीं है कि वे किसान के मूल्यों का भुगतान कर दें। वह भुगतान राज्य सरकार को करना पड़ता है। कभी-कभार दो-तीन साल मे एक दफा किसानों को भुगतान करने के लिए इन चीनी मिलों को अनुदान दे दिया जाता है, वर्ना किसानों का बकाया बना रहता है। आप यह भुगतान भी सुनिश्चित करें, क्योंकि मूल्य के बाद यह जरूरी बात है। लेकिन उसके साथ-साथ यह भी सुनिश्चित करें कि हर हफ्ते किसानों को वास्तव में मूल्य का भुगतान मिल जाये, उपलब्ध हो जाये।

माननीय मंत्री जी का मैं बहुत आभारी हूं कि किसानों के हित में जब पहले स्टेचुटरी मिनियम प्राइस (एलएमपी) कह दिया जाता था, लेकिन आपने एक दूर-दृष्टि अपनाते हुए किसानों के हित में काम करते हुए कहा कि फेयर रैमुनरेटिव प्राइस किसानों को मिले। उनको वैसे ही निर्धारित करने की आवश्यकता नहीं है, बल्कि उनकी कॉस्ट, लागत क्या आती है, उसे ध्यान में रखा जाये। उसके साथ-साथ जो किसानों को रिस्क है जैसे बरसात नहीं होती, ज्यादा बारिश हो जाती है, उसमें खेती का नुकसान होता है, तो रिस्क फैक्टर को भी ध्यान में रखा जाये। इसके साथ-साथ प्रॉफेटेबिलिटी, क्योंकि उसमें पूंजी के रूप में जमीन है जिसमें उसकी लागत आती है, इसलिए कुछ प्रॉफेटेबिलिटी भी होनी चाहिए। ऐसा नहीं है कि जो लागत आये, वह उसे मिल जाये, तो इससे काम चल जाएगा। प्रॉफेटेबिलिटी को भी ध्यान मे रखने के लिए जो प्रावधान किया गया है, उसके लिए मैं आपको बहुत बधाई देना चाहूंगा। यह बहुत अच्छा कदम है, अच्छा संशोधन है। इसका मैं समर्थन करता हूं और अपनी बात समाप्त करता हूं।

श्री राजेन्द्र अग्रवाल (मेरठ): आदरणीय सभापति जी, मैं बहुत आभारी हूं कि इस महत्वपूर्ण बिल पर आपने मुझे बोलने का समय दिया। ...(व्यवधान)

श्री रेवती रमन सिंह (इलाहाबाद): आदरणीय सभापति नहीं, अध्यक्ष महोदया हैं। ...(व्यवधान)

श्री राजेन्द्र अग्रवाल : सम्माननीय अध्यक्षा जी, मैं क्षमा याचना करता हूं कि मैंने आपके लिए गलत शब्द का प्रयोग किया है। मैं बहुत आभारी हूं कि इस महत्वपूर्ण विषय पर जिसमें खासतौर से पश्चिम उत्तर प्रदेश के सारे किसानों को बहुत आंदोलित होकर दिल्ली आना पड़ा, उस पर आपने मुझे बोलने का अवसर दिया। अभी हमारे माननीय सदस्य जो बात कह रहे थे, उससे ऐसा लगता है कि गन्ना किसानों का जब विषय आता है, तो केन्द्र और प्रदेश सरकार के बीच में फुटबाल की तरह गन्ना किसान को बना दिया जाता है। मेरा सीधा सवाल यह है कि जो लाभकारी और उचित मूल्य घोषित किया गया, उसका आधार क्या था? वह बता रहे हैं कि उसके अंदर सब चीजों का कंसीडरेशन किया गया। उसमें लागत भी सोची गयी, रिस्क भी लिया गया, सारी बातें कंसीडर करके किया गया है। मुझे यह बात समझ में नहीं आती कि यदि यह मूल्य इतना लाभकारी और उचित था, तो किसान आंदोलित क्यों हुआ?

माननीय अध्यक्षा जी, किसान अपनी फसल को बच्चे की तरह पालता है। इस मूल्य के घोषित होने के बाद किसान गुस्से के कारण अपनी फसल को फूंकने के लिए मजबूर हुआ। बहुत सारे किसानों ने आत्महत्या की कोशिश की। एक किसान ने मुजफ्फरनगर के अंदर रेल के सामने कटकर अपनी जान दे दी। यह बात ऐसी नहीं है कि मूल्य को आप केवल कागजों में ठीक कर दें। आप उसे आंकडों में कुछ बता दें और वह ठीक हो जाये। मंत्रालय ने इस संबंध में जो उत्तर दिया है, मैं उसे यहां बताना चाहता हूं। हालांकि उसका उल्लेख एक प्रकार से हमारे आदरणीय पुनिया जी ने भी किया है कि किस तरीके से अनेक बातों को जोड़कर यह मूल्य आया है। उसमें सात बिन्दु हैं-- गन्ने की उत्पादन लागत, वैकल्पिक फसलों से उत्पादकों को लाभ और कृषि जिन्सों के मूल्यों का आम रूझान, उचित मूल्य पर उपभोक्ताओं की चीनी की उपलब्धता, वह मूल्य जिस पर गन्ने से उत्पादित चीनी इसके निर्माताओं द्वारा बेची जाती है, गन्ने से चीनी की रिक्वरी, सहउत्पादन और बाय-प्रोडक्ट्स का दाम और जोखिम और लाभ के कारण गन्ना उत्पादकों के लिए उचित मार्जिन। इस लिखित उत्तर में सात बिन्दु बताये गये हैं। ये निकाला गया है कि यह सब जोड़कर केवल 86 रुपये 27 नये पैसे, जैसे एक-एक पैसे का हिसाब लगाकर इस बात को कहा गया हो। इसके बाद मेहरबानी की गयी है और 50.50 प्रतिशत उस लाभ को बढ़ाकर यह मूल्य 129.84 पैसे हमे बताया गया है।

मैं यह जानना चाहता हूं कि जो मूल्य घोषित किया गया है, उसमें लागत का क्या आधार है? मैंने इसके लिए कोशिश की, चार तारीख को एक सवाल पूछा कि इसका ब्रेक-अप दिया जाए। मुझे ऑफिशियली जवाब दिया गया है:

> "Nothing relevant could be traced from the sources available with the Parliament Library. The matter is being referred to the concerned Ministry, and we will supply it as soon as it is received by us."

यह जवाब मुझे प्राप्त हुआ है लाइब्रेरी से। उनके पास बताने के लिए इसका ब्रेक-अप नहीं है कि कैसे यह प्राइस डिसाइड की गयी। ड्राइंग रूम में बैठकर, एसी रूम में बैठकर, मूल्य को कैलकुलेट कर दिया गया और इसके आधार पर पूरे देश में, प्रदेश सरकारों को भी एक प्रकार से मजबूर किया जाता है कि वे कम दाम दें। मैं इस लागत को जानने के लिए खुद खेतों पर गया हूं, किसान भी मेरे पास आए हैं, मैं उसका थोड़ा सा जिक्र करना चाहूंगा कि क्या लागत वास्तव में आज गन्ना किसान को गन्ने के उत्पादन में आती है। इसमें कुल मिलाकर 24 छोटे-मोटे हेडिंग्स हैं, मैं सारे हेडिंग्स नहीं पढ़ूंगा, इसमें समय ज्यादा लग जाएगा। यदि माननीय कृषि मंत्री जी या उनके कोई सहयोगी जानना चाहेंगे, तो मैं जरूर उनको भेज दूंगा क्योंकि शायद उनको फुरसत न हो किसानों के पास, मेड़ों तक जाने की। गन्ने की खेती के लिए एक हेक्टेअर का हिसाब मैं बता रहा हूं। इसमें दो बार हैरो इस्तेमाल करना होता है जुताई के लिए, जिस पर 1920 रूपए खर्चा आता है। टिलर से दो बार जुताई करनी पड़ती है, 1600 रूपए का खर्चा आता है। मैं सारे प्वाइंट्स नहीं बोल रहा हूं क्योंकि इसमें समय ज्यादा लग जाएगा, कुल मिलाकर एक हेक्टेअर खेत में गन्ने का उत्पादन करने के लिए 68,160 रूपए की लागत आती है। एक हेक्टेअर में औसत गन्ना उत्पादन 640 क्विंटल है । आप जो लाभकारी और उचित गन्ना मूल्य के रूप में दे रहे हैं, उसमें मैं 16 पैसे और जोड़ देता हूं। अब अगर एक हेक्टेअर में उत्पादन होने वाले गन्ने का मूल्य 130 रूपए के हिसाब से कैलकुलेट किया जाए, तो कुल मिलाकर 83,200 रूपए होते हैं यानि एक हेक्टेअर खेत पर किसान को कुल मुनाफा 14040 रूपए होते हैं। इसमें किसान की अपनी मेहनत और जमीन की कीमत शामिल नहीं है, जो लाभकारी मूल्य में दी जानी चाहिए। हमारे माननीय कृषि मंत्री जी रहे बीसीसीआई के अध्यक्ष रहे हैं, चौके-छक्कों की वह करोड़ों में कीमत लगाते हैं, मैं उनसे जानना चाहता हूं कि किसान के पसीने की वह क्या कीमत लगाते हैं?

हमारे अन्नदाता का नसीब देखिए,
उसके महकमे अब कुनबे की वफादारी से बंटते है।
किसानों का भला वे दर्द क्या समझें,
जिनके दिन कभी क्रिकेट में कटते हैं, कभी मुंबई में कटते हैं।

मैं कहना चाहता हूं कि यह मूल्य किसी भी प्रकार से उचित नहीं है।...(व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज): महोदया, माननीय सदस्य को शायद यह नहीं मालूम है कि मंत्री जी किसान हैं।...(व्यवधान)

श्री राजेन्द्र अग्रवाल : महोदया, मैं प्राथमिकताओं की बात कह रहा हूं। मैं उनके किसान होने पर कोई आपत्ति नहीं कर रहा हूं। वह बहुत योग्य कृषि मंत्री हैं, पर मुझे जो कष्ट है, उसे कहने का मुझे अधिकार है।

जिन दिनों, 19-20 तारीख को, गन्ना किसान यहां दिल्ली में आए थे, इन्होंने कहा कि हम गन्ने के मूल्य के बारे में चीनी मिल मालिकों से बात करेंगे। आप चीनी मिल मालिकों से बात करके गन्ना मूल्य तय करना चाहते हैं। ऐसा लगता है जैसे चीनी मिल मालिकों का शोषण गन्ना किसान कर रहे हों। चीनी मिल मालिकों की स्थिति के बारे में मेरे पूर्व वक्ताओं ने विस्तार से बातें कही हैं, मैं ज्यादा समय नहीं लेते हुए कहना चाहूंगा कि गन्ने के प्रथम चरण में तीन उत्पाद होते हैं - चीनी, खोई और शीरा। इन तीनों का यदि दाम जोड़ा जाए, तो एक क्विंटल गन्ने से लगभग 424 रूपए आते हैं। जिसमें शीरे और खोई से अनेक बाई-प्रोडक्ट्स बनते हैं। खोई से बिजली पैदा होती है, गत्ता, कागज आदि चीजें बनती हैं।

13.00 hrs.

(Shri P.C.Chako in the Chair)

शीरे से एल्कोहल बनता है, स्प्रिट बनती है और कुल मिलाकर ऐसे ही 23 बाई-प्रोडक्ट्स बनते हैं। यदि पूरा हिसाब जोड़ा जाए,तो एक क्विंटल गन्ने से चीनी मिल मालिक, जिन्होंने अपनी छोटी-मोटी डिस्टलरी यूनिट, केमिकल फैक्टरी बना रखी हैं, 1100 रूपए कमाते हैं। यह बात ठीक है कि इस सारी प्रोसेसिंग में उनका करीब 700 रुपया खर्चा आता है। कुल मिलाकर एक क्विंटल गन्ने के ऊपर चीनी मिल वालों को 400 रुपए की कमाई होती है। स्थिति यह है कि उसके बाद भी इस प्रकार की बात होती है जैसे कि चीनी मिल वालों का बड़ा भारी शोषण हो रहा है और गन्ना किसान बहुत खुश हैं।

महोदय, मैं मेरठ के पास एक छोटे से कस्बे का रहने वाला हूं। मैंने देखा है कि किस प्रकार से गन्ना किसान गन्ने के आधार पर अपनी वर्ष भर की अर्थव्यवस्था का निर्माण करता है, बजट बनाता है। उसमें चाहे बिटिया की शादी हो, बेटे की शिक्षा हो या छप्पर डालना हो, कुछ भी बात हो। लेकिन इस प्रकार की नीतियों के कारण गन्ना किसान बर्बाद हो रहा है और उस पूरे क्षेत्र की अर्थव्यवस्था बर्बाद हो रही है। स्थिति यह है कि गन्ना किसानों ने मौजूदा नीतियों के कारण ही गन्ना पैदा करने की जमीन का रकबा घटा

दिया है। मेरठ मंडल में 17 प्रतिशत, सहारनपुर में 22 प्रतिशत, मुरादाबद में 25 प्रतिशत, इस प्रकार से लगभग 21 प्रतिशत गन्ने का रकबा घट गया है। अगर गन्ना उपलब्ध नहीं होगा तो क्या आप रॉ शूगर द्वारा ही चीनी की आपूर्ति करेंगे, क्या खेल है यह? जिन चीनी मिल मालिकों की आपको बहुत चिंता रहती है, उसके साथ ही साथ आपको गन्ना किसान की भी चिंता करनी चाहिए।

अभी पूनिया जी ने सही बात का उल्लेख किया था। मैं उन्हें उस बात के लिए धन्यवाद देता हूं। हमारे शूगर कंट्रोल आर्डर 1966 के अनुसार चीनी मिल मालिकों को 14 दिन के अंदर गन्ना किसानों को गन्ने का भुगतान करना आवश्यक है, यह मेंडेटरी है। लेकिन आज तक किसी भी चीनी मिल ने निर्धारित 14 दिनों की सीमा के अंदर गन्ना किसान को भुगतान नहीं किया है। अगर 14 दिन के अंदर कोई चीनी मिल वाला गन्ना किसान को भुगतान नहीं करता है, तो उसे निर्धारित अवधि के बाद का ब्याज देना होता है, लेकिन किसी ने भी ब्याज देने की कोशिश नहीं की है। इस तरह देखा जाए तो हकीकत में दुखी गन्ना किसान है, चीनी मिल मालिक तो बहुत खुश हैं। उन्हें करोड़ों, अरबों रुपयों का मुनाफा होता है। मैं यह कहने के लिए माफी चाहता हूं, मैंने तो यह भी सुना है कि वे लोग करोड़ों रुपया तो यूं ही बांट देते हैं।

अंत में एक बात कहकर मैं अपनी बात समाप्त करूंगा। माननीय कृषि मंत्री जी को मैं कहना चाहता हूं कि आपसे पहले चौधरी चरण सिंह जी, बाबू जगजीवन राम जी जैसी विभूतियों ने भी कृषि मंत्री के पद को सुशोभित किया है। आप गन्ना किसानों की पीड़ा को समझें, बल्कि सभी किसानों की पीड़ा को समझें।

कीमत तो खूब लगाई गई दिल्ली में धान की,
लेकिन विदा न हो सकी बेटी किसान की।

असलियत यही है। किसान अगर बर्बाद होगा तो देश में सामर्थ्य पैदा नहीं होगा। अगर किसान की जेब में पैसा नहीं होगा, तो देश में कोई अर्थव्यवस्था नहीं चलेगी। आज दुनिया में मंदी की वजह यह है कि सामान बहुत है, लेकिन खरीदार नहीं है। जब खरीदार होंगे, तब ही अर्थव्यवस्था चल सकेगी। आप गन्ना किसान की जेब में पैसा डालिए।

पिछली सरकार ने किसानों के कर्ज माफ करने के लिए नीति बनाई थी। देश का किसान सम्मान वाला किसान है, वह कर्जा नहीं लेना चाहता और न ही कर्ज माफ कराना चाहता है। अगर उसे उसकी उपज का सही और लाभकारी मूल्य मिल, तो मैं समझता हूं कि कभी उसे कर्ज लेने की जरूरत नहीं पड़ेगी और न आपको कर्ज माफ करने की जरूरत पड़ेगी। गन्ना किसान को उसकी उपज का सही मूल्य नहीं मिला इसालिए मजबूर होकर उसने दिल्ली की सड़कों पर अपनी आवाज उठाई और संसद पर दस्तक देनी पड़ी। ऐसा न हो, इसके लिए जरूरी है कि सरकार उसे उपज का सही और लाभकारी मूल्य दिलाए।

इतना कहकर मैं अपनी बात को समाप्त करता हूं।

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति जी, आपने मुझे आवश्यक वस्तु (संशोधन और विधिमान्यकरण) विधेयक, 2009 पर राजू शेट्टी जी द्वारा पेश किए गए सांविधिक संकल्प पर बोलने का अवसर दिया, उसके लिए मैं आपका आभारी हूं।

सभापति महोदय, इस सदन में एक नहीं, कई बार किसानों की समस्याओं पर चर्चा हुई है। खासकर आज देखा जाए तो पूरे देश में करीब 70 फीसदी किसान कृषि पर निर्भर हैं, उनमें से अधिकांश को अपने उत्पाद का वाजिब मूल्य नहीं मिल पाता। इस बारे में कई बार चर्चाएं हुईं, सरकार की तरफ से अनेक घोषणाएं हुईं, कई कार्यक्रम भी लागू किए गए, लेकिन क्या कारण है कि किसान आज आत्महत्या करने के लिए मजबूर है।

जैसा हमारे अग्रवाल जी ने कहा कि यही गन्ना किसान जिन्होंने अपनी खड़ी फसलों में आग लगाने का काम किया, स्युसाइड किया। ये तमाम तरह की बातें हैं जो दक्षिण भारत में ज्यादा हैं लेकिन उत्तर भारत में भी यह समस्या है, जिसकी रिपोर्ट हम यहां तक नहीं पहुंचा पाते हैं न ही आ पाती है।

जहां तक इस संशोधन में 31 अक्तूबर 2009 को संशोधित करके पथकर लगाने की बात कही गयी है, जिसके दाम निर्धारण के लिए वर्ष 1996-1998 और 1999 में भी कार्रवाई की गयी है। लेकिन जहां तक चीनी पर कर लगाने की बात है, बड़े विस्तार से माननीय शेट्टी साहब और अन्य माननीय सदस्यों ने यहां पर बात उठाई है। यहां पर जो चर्चा हो रही है उस पर हमें यह देखना पड़ेगा कि हमारे जो पूरे देश के गन्ना किसान हैं, हम लोग उत्तर प्रदेश से आते हैं और गन्ने का उत्पादन ज्यादातर पश्चिमी उत्तर प्रदेश में होता है लेकिन उत्तर प्रदेश के अन्य अंचलों में भी, पूर्वी उत्तर प्रदेश में भी इसका उत्पादन होता है। लेकिन यहां जो संवैधानिक संकल्प पर चर्चा हो रही है, हम कोशिश कर रहे हैं कि जो गन्ना किसान है, उसे वास्तविक दाम दे पाए, इस बात के लिए सभी सम्माननीय सदस्यों के विचार यहां आये हैं। खासकर चीनी मिलों के लेवी शुगर के बारे में भी यहां पर बात हुई है। संवैधानिक संशोधन विधेयक पर जो आपने कहा है, उसे हमने ध्यान से पढ़ा है। आपने कहा है कि राज्य सरकार गन्ना किसानों के दमा और लेवी-शुगर और खासकर जो कर की बात है उस पर प्रमुख रूप से राज्य सरकार का रोल होता है। यह बात सत्य है कि राज्य सरकार का रोल तो होता है लेकिन उत्तर प्रदेश सरकार को भी इस बात पर ध्यान देना होगा कि हम जब खाद्यान्न की कमी कहकर इम्पोर्ट करते हैं, चाहे चावल हो, गेहूं हो, चीनी हो, जब उसके इम्पोर्ट

की बात करते हैं तो दूसरी तरफ हमें यह सोचना पड़ेगा कि हमारे देश में जो उत्पादन होता है, चाहे गन्ने का हो या किसी भी खाद्यान्न वस्तु का हो, उस पर ध्यान देने की जरुरत है कि उसके उत्पादन को हम कैसे बढ़ाएं? जब यूरिया और डीएपी खाद की कमी हुई, तो इसी सदन में उस पर चर्चा हुई। कॉलिंग अटेंशन में भी हमने उस पर चर्चा की। आज किसान दर-दर भटक रहा है, चाहे किसी भी अनाज के उत्पादन की बात हो। वक्त पर न उसे बिजली मिलती है, न खाद मिलती है, न उसे बीज मिलता है और इसी सदन में हमने हर साल उस पर चर्चा की है, लेकिन आज तक कोई ठोस कार्यक्रम हम तय नहीं कर पाए जिससे किसान खुशहाल हो पाये और हमारे देश की आर्थिक स्थिति मजबूत हो। इस पर गंभीरता से हमें सोचना पड़ेगा।

नॉन-लेवी-शुगर के निर्धारण की भी यहां पर बात हुई है। आपने जो जवाब दिया है, इसे भी हम देख रहे थे। समय-समय पर चीनी मिलों द्वारा जो भुगतान लक्ष्य निर्धारित किया गया था, वह भी कभी पूरा नहीं हुआ। मुझे याद है, माननीय मुलायम सिंह की जब सरकार थी तो जो गन्ना किसानों का बकाया मूल्य था, उसे बड़ी गंभीरता से हमारी सरकार ने निर्धारित किया था। उसका रिजल्ट भी हमें मिला। माननीय कृषि मंत्री जी, आपने इसी सदन में अपने मुख से उत्तर प्रदेश की तारीफ की थी, माननीय मुलायम सिंह जी की तारीफ की थी और कहा था कि हां, चीनी उत्पादन में उत्तर प्रदेश सबसे आगे है। क्या कारण है कि अभी जंतर-मंतर में पश्चिमी उत्तर प्रदेश ही नहीं बल्कि पूरे उत्तर प्रदेश और देश के किसान एकत्रित हुए थे और यहां धरना दिया था। उनकी केवल यही मांग थी कि गन्ना किसानों को वाजिब मूल्य दिया जाए। आपने 130 रुपये दाम निर्धारित किया था और पिछली बार 145 रुपये निर्धारित किया था जबकि गन्ना किसानों की मांग थी कि 250 रुपये से लेकर 300 रुपये प्रति-क्विंटल का दाम उन्हें दिया जाए। हम वह नहीं कर पाए। हम चाहते हैं कि यहां हम इस संकल्प पर बल देते हुए गन्ना किसानों को वाजिब दाम दें और हमें यह भी याद है कि उत्तर प्रदेश ही नहीं, बल्कि पूरे देश में प्रति-एकड़ क्या कृषि जोत है, क्या किसानों की आवश्यकता है? कृषि उपकरण के बीज, खाद या उसके उत्पाद के मूल्य निर्धारण का आपके पास पूरा लेखा-जोखा है। जैसा अभी माननीय अग्रवाल जी ने कहा कि यह बात सत्य है कि हम यहां एसी में बैठकर इन चीजों के मूल्य का निर्धारण करते हैं। पांच सितारा होटलों में बैठ कर हम मूल्यों का निर्धारण करते हैं, ऐसा नहीं होना चाहिए। आप कृषि जगत से जुड़े हैं। आपके पास शुगर मिलें भी हैं। आप किसानों के दर्द को जानते हैं। आपको गंभीरता से सोचना पड़ेगा कि हम किसानों को प्रति एकड़ जोत पर क्या मूल्य दे सकते हैं, इसके अनुरूप हमें सुविधा मुहैया करानी पड़ेगी, तभी हम भारत के किसान की स्थिति को मजबूत कर सकते हैं।

मैं एक बात और कहूंगा कि 14 हजार करोड़ रुपया मिलों को देने की बात आपने कही है। अगर आप मिलों के बारे में इतना चिंतित हैं, तो इसके साथ-साथ आपको किसानों के लिए भी सोचना चाहिए कि किसान जो भी उत्पादित करे, चाहे गन्ने का उत्पादन हो या किसी दूसरे प्रकार के अनाज का उत्पादन हो, उसे वाजिब मूल्य कैसे मिले। कृषि मंत्री जी, जिस दिन हम किसानों को मजबूत कर देंगे, उस दिन भारतवर्ष की अर्थव्यवस्था भी सुधर जाएगी और भारतवर्ष विकास करेगा।

इन्हीं बातों के साथ मैं आपका धन्यवाद करता हूं और इस संविधानिक संकल्प पर बल देते हुए अपनी बात समाप्त करता हूं।

श्री गोरखनाथ पाण्डेय (भदोही): महोदय, आपने मुझे आवश्यक वस्तु अधिनियम संशोधन विधेयक पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। देश में गन्ना किसानों की जो दयनीय स्थिति है, इसका एक नमूना हमें पिछले दिनों दिल्ली में ही देखने को मिला, जब वे आंदोलन करने के लिए दिल्ली में इकट्ठा हुए। उन्होंने प्रदर्शन किया, अनशन किया और उनकी दयनीय स्थिति का स्वरूप देश की राजधानी दिल्ली में देखने को मिला। हमारे देश की अर्थव्यवस्था की रीढ़ कृषि है। देश में अस्सी प्रतिशत किसान रहता है, जो कृषि पर निर्भर करता है। किसान हमारे देश का अन्नदाता है और देश की अर्थव्यवस्था को व्यवस्थित करता है। विशेष रूप से उत्तर प्रदेश में गन्ना किसानों की जो स्थिति है, जो आत्महत्या करने पर मजबूर हुए हैं, उनकी स्थिति की तरफ मैं माननीय मंत्री जी का ध्यान आकृष्ट करना चाहूंगा। किसान गन्ने का उत्पादन करता है, लेकिन उसकी जो लागत मूल्य है, उससे भी कम मूल्य निर्धारण किया गया है। देहात में ईंधन के रूप में लकड़ी का प्रयोग होता है। उस लकड़ी की कीमत भी गन्ने की कीमत से अधिक है। जिस किसान का पूरा परिवार कृषि पर निर्भर करता है, विशेष रूप से गन्ना किसान, वह आज बहुत दयनीय स्थिति में है। आज जो समर्थन मूल्य रखा है, वह बहुत ही कम है। जो मांग है वह ढाई सौ से तीन सौ के बीच है। आज चीनी का दाम गांवों में भी बढ़ा है। छह महीने के अंतराल में चीनी का रेट 25 रुपए से बढ़ कर 40-45 रुपए किलो हो गया है। आज हर व्यक्ति महंगाई से परेशान है, चाहे वह गांव में रहता हो या शहर में रहता हो। अपनी गाढ़ी कमाई से गरीब आदमी अपनी आवश्यकता की पूर्ति नहीं कर पा रहा है।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान चीनी की तरफ ले जाना चाहता हूं। चीनी मिलों को आपने व्यवस्था दी है। चीनी से शीरा मिलता है, जिससे एल्कोहल बनता है। खोई है, जिससे कागज व अन्य चीजें बनती हैं। कई प्रकार की वस्तुओं का प्रोडक्शन गन्ने से होता है। मिल मालिक को एक क्विंटल चीनी से साढ़े तीन सौ से ले कर चार सौ रुपए की कमाई हो रही है, लेकिन उस गन्ना किसान को, जो मेहनत मजदूरी करके देर रात तक खेतों में कमाई करता है, उसे उसका वाजिब मूल्य भी नहीं मिल रहा है। आप चीनी के उत्पादन का एक भाग लेवी के रूप में लेते हैं, बाकि शेष भाग खुले मार्केट में बेचने के लिए आपने व्यवस्थित किया है, लेकिन किसान को उसका लाभकारी मूल्य मिलना चाहिए, जिसका परिवार, जिसके बच्चों की पढ़ाई, जिसकी सारी आवश्यकता खेती पर निर्भर करती है।

लेकिन उन्हें वह मूल्य नहीं मिल पा रहा है जिसकी वजह से किसान आत्महत्याएं कर रहे हैं। हमारे सहयोगियों ने आपके माध्यम से माननीय मंत्री जी का ध्यान आकृष्ट किया है और मैं भी इस तरफ आपका ध्यान दिलाना चाहता हूं कि हम गांव के रहने वाले हैं, खेती से हुए हैं लेकिन किसान अपनी गाढ़ी कमाई के साथ एक तरह से जुआ खेल रहा है।

कल मानसून के बारे में चर्चा हुई है। भारत की खेती विशेष रूप से मानसून पर आधारित है। खेती के लिए सिंचाई की सुविधाएं नहीं हैं, बिजली की सुविधाएं नहीं हैं। किसानों को बुआई के समय खाद और उचित बीज नहीं मिल पाते हैं। इसके बावजूद किसान हर वर्ष जुआ खेलता है, रिस्क लेता है। वह रिस्क लेकर दिन रात खेती करता है और जब उपज का समय आता है, जब उसे उपज का मूल्य मिलना होता है तो समर्थन मूल्य बहुत कम होता है। इसके कारण उसकी रुचि उत्पादन में कम हो रही है और देश की अर्थव्यवस्था बिगड़ रही है। हम विदेशों से आयात कर रहे हैं क्योंकि हमारा ध्यान अपने देश के किसानों के प्रति उनकी सुविधाओं की तरफ नहीं जा रहा है। हम कब तक आयात करते रहेंगे? हम कब तक विदेशों पर निर्भर रहेंगे? हमारे देश में कुछ समय पहले निर्यात होता था लेकिन आज हम आयात कर रहे हैं। ये परिस्थितियां इसलिए बनी क्योंकि हम किसानों की सुविधाओं की ओर ध्यान नहीं दे रहे हैं। अगर हम समर्थन मूल्य पर ध्यान देंगे तो न आंदोलन होगा और न किसानों को कर्जा लेना पड़ेगा। केंद्रीय सरकार ने पिछले बजट सत्र में कहा कि किसानों का इतना कर्ज माफ कर दिया। मैं कहना चाहता हूं कि कर्ज की स्थिति तब आती है जब किसानों को उचित मूल्य नहीं मिलता, उत्पादन मूल्य नहीं मिलता, आप लाभकारी मूल्य तो छोड़ दीजिए तब किसान कर्ज में डूब जाता है। आप कितने परसेंट कर्ज माफ कर रहे हैं? गांव में रहने वाला किसान किस तरह से जीवन यापन कर रहा है, यह गांव में रहने वाला व्यक्ति ही जानता है। सरकार कहती है कि किसानों का इतने हजार करोड़ रुपए का कर्ज माफ कर दिया। आप किसानों को समय पर खाद, बीज दिला दीजिए, समय पर बिजली और पानी की व्यवस्था करा दीजिए, उनको समय पर उपज का मूल्य दिलवा दीजिए क्योंकि यही किसान चाहता है। अगर ये व्यवस्थाएं मिलेंगी तो वह कर्ज क्यों लेगा? अगर वह कर्ज नहीं लेगा तो कर्ज माफ करने की जरूरत ही नहीं पड़ेगी क्योंकि अगर किसान खुशहाल है तो देश खुशहाल है और हम तभी आयात कम कर सकते हैं। गन्ना किसान आत्महत्याएं कर रहे हैं क्योंकि उनकी कुछ कठिनाइयां हैं। इसलिए हम आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहते हैं कि उनकी उपज का समर्थन मूल्य बढ़ाया जाए और उनकी सुविधाओं की ओर ध्यान दिया जाए।

महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Hon. Chairman, Sir, thank you for allowing me to speak something on this Bill. I oppose this Bill because this Bill goes against the interest of the sugarcane farmers. The Government has already promulgated the Ordinance, and the Government is bringing forward this Bill in order to replace the Ordinance and get Parliamentary backing for it. In fact, this Bill is nothing but a step towards eventually decontrolling the sugar sector, which will play havoc.

What does the Bill say? The Bill seeks to replace the Statutory Minimum Price (SMP) with a new category called Fair and Remunerative Price (FRP). Why is the Government going to do so? It is because the Supreme Court has given a verdict. At present the Central Government compensates the mills for the sugar it appropriates as a levy and that price for levy is linked to the SMP.

Now, mills in some States pay the State Advisory Price (SAP), and naturally, the SAP is more than the SMP. The mills have gone to the Apex court telling that the Centre should pay the levy price based on the SAP. Hence, the courts concurred slapping the Centre with Rs. 14,000 crore as past dues and an additional Rs. 2,500 crore for every year going forward. Instead of paying up the Government has now decided to scrap the SMP, and replace it with FRP. It is to be mentioned here that the sugar mills have not paid the dues of the cane growers for a long time, and some of these mills have already been closed. Hence, if anybody is entitled to get this price, then it is not the millers but the sugarcane producers.

One point that we should keep in the mind is the fact that since 2003 the Centre has fixed the SMP at Rs. 80 a quintal which was much lower than the production cost. Now, the Centre has proposed a fair and remunerative price (FRP) of Rs. 129.84 per quintal. It is nothing but a mockery. What does the Government say? The Government says the FRP will provide for a specific margin for risk and profit to the farmers over and above the cost incurred towards production of sugarcane and its transportation. It is not at all tenable. In the South, mills are paying more than Rs. 200 per quintal already. This price is nothing but kind of a

joke to the farmers. Now, how does the Central Government fix the price? The Government has unilaterally decided the price. It has not consulted the farmers' organizations and the State Governments.

What is the recommendation of the National Commission for Farmers? The National Commission for Farmers headed by Dr. Swaminathan says that the support price of any crop should be fixed at C2 plus 50 per cent margin, that is, double the production cost plus 50 per cent of the cost as margin/profit. Now, the Commission for Agriculture Costs and Prices (CACP) have calculated at Rs. 101.32 per quintal as the average all-India cost of production of sugarcane. If we take into account the recommendation of the National Commission for Farmers, the support price of sugarcane per quintal should be not less than Rs. 250. Besides, the sugar mills are earning profit by using molasses for breweries and other by-products. But the farmers are not getting any share of the profit of those by-products.

One thing is clear that the price of sugar is rising very high. It has no relation with the price of sugarcane paid to the farmers because last year, the price was Rs. 125 or Rs. 130 per quintal, but the sugar price rose to Rs. 40 per kilogram. The reasons behind it are hoarding and black-marketing. This is the main reason and the Government committed to neo – liberal policies is unable to control.

The step-motherly treatment meted out to cane growers for years has forced the farmers to withdraw from sugarcane cultivation in recent years. It has been estimated that the area of sugarcane cultivation declined from five million hectares in 2007-08, to 4.38 hectares in 2008-09, and now it has declined further, to 4.26 million hectares in 2009-10. Consequently, sugar production in our country also has declined from approximately 30 million tonnes to 15 million tonnes in one year. Therefore, we have to import sugar and we have to pay more price for that sugar.

In such a situation, over the years, the quantum of levy sugar accessed from the millers was as high as 60-70 per cent. Now, it has come down to 10-20 per

cent of produce. Central Government's assurance that fair and remunerative price could serve as the benchmark price, is not at all tenable because the farmers would not be able to negotiate higher prices, what has been described by the hon. Minister, if there is no legal backing for fair and remunerative prices. After massive protests by the cane growers on 19th November, the Government has assured to retain the provision of SAP, but the demand for retaining 5(a) of the Sugar Control Order, 1966 is still pending. What does this provision say? This provision gives the power to the farmer to claim a share of the extra profits made by the mills. So, dropping this provision goes against the interests of sugarcane farmers. Apart from that, the by-products of sugar have to be taken into account, but neither co-generated power nor ethanol figure in the list. By-products depress net costs which have to be taken into account to fix levy sugar price and calculate the extra profits. The farmers must have a share of these extra profits. By not 1updating the sugar industry's by-products, the Centre is hurting the farmers in two ways – first, depressing the minimum price of sugarcane to keep the levy price low, and second, not recognizing income streams of the mills that farmers have a right to.

In view of this, I urge upon the Government to bring the following amendments to the Essential Commodities, and Sugarcane (Control) Order, 1966. Firstly, fair and remunerative price should be replaced by statutory minimum price. Secondly, the words "to the extent" should be deleted, and the words "from the purchase centre to the factory gate" should be replaced with the words "from the field to the factory gate". Thirdly, amendment to para 7, page 6, of "Statement of Objects and Reasons". This para should be replaced by the following, "The Old system of SMP and SAP will continue to remain, and support price must not be less than Rs. 250 per quintal".

Para 5A of Sugarcane (Control) Order 1966 be upheld as to share the profit between the sugar mills and sugarcane growers. Uphold Para 3A of Sugarcane (Control) Order 1966 according to which when a producer of sugar fails to make payment for the sugarcane purchased within 14 days of the date of delivery, he should pay interest on the amount due at the rate of 15 per cent per annum for the period of such delay beyond 14 days.

Apart from that the Government of India should take action by stringent application of Essential Commodities Act to ensure that hoarders and black marketeers do not make profit and the price of sugar does not go very high.

SHRI NITYANANDA PRADHAN (ASKA): Mr. Chairman, Sir, as we all know, sugarcane production is a vital issue for everybody in the country. While replying to a debate the other day the hon. Minister stated categorically that the area under sugar cultivation is coming down every year and that the sugarcane farmers are not getting a remunerative price for their produce. In view of this fact, I feel that the hon. Minister and the Union Government must consider formulating a National Sugarcane Growers Policy in consultation with the cane growers and the different organizations which are looking after the interests of the farmers and also the millers. If such a long-term policy for sugarcane growers is adopted by the Government, it will not only help the sugarcane growers but will also safeguard the national interest. In view of this, the measure which we are discussing will not be of much help.

The sugarcane growers must be consulted on the issue of a remunerative price for them and then only the Government should come to a conclusion. What is being done here is, taking advantage of some Supreme Court judgments and other things the actual purpose is being defeated. The crux of the matter is how to get the sugarcane growers a remunerative price for their produce.

Sugarcane crop takes a minimum period of 13 months to grow while all other crops take four to six months. In these 13 months, the sugarcane grower faces a lot of difficulties with regard to escalation of price of pesticides, manure. He also has to face the nature’s fury. There is a lot of difficulty everywhere in India due to natural calamities. The sugarcane grower has to face all that. Taking all these things into account, the Union Government should fix the price of sugarcane at a minimum of Rs.2,200 per M.T..

Apart from that, the sugar mills which are making a profit from the byproducts of sugarcane should share some of their profits with the sugarcane growers.

Hence, if all these things are taken into consideration, the Government can create confidence among the sugarcane growers to enlarge their area of cultivation. If that is not done simply because we are deciding in this House or the Union Government decides the price, it will not be of any help to the sugarcane growers and as a result, the sugarcane cultivation will definitely fall and that would incur import of sugarcane from other countries paying heavy price. So, through you, I would request the hon. Agriculture Minister, who is an expert in this matter, that he should consider the plight of the cane growers and fix the minimum price at Rs.2,200 per M.T., apart from extending other benefits.

SHRI S. SEMMALAI (SALEM): Thank you, Mr. Chairman, Sir, for giving me this opportunity. Many Bills introduced by our Government were welcomed by the All India Anna DMK but this time we are not able to appreciate the Bill because it would be detrimental to the interests of the cane growers. I do not understand as to what was the urgency to promulgate the Ordinance. What extraordinary circumstances arose for promulgating the Ordinance? When the Ordinance was promulgated, it created the doubt about the intention of the Ordinance. The great Dravidian leader, Arignar Anna, once said, pat the poor, tap the rich should be the policy of a Government. Through this Bill, Government is tapping the poor and patting the rich. Certainly, this Bill is in favour of the sugarcane mill owners.

Hon. Minister may say that this is because of the judgement of the Supreme Court . I sincerely ask our hon. Minister: has the Government sincerely executed all the orders of the Supreme Court? Again, the hon. Minister may cite the reasons that the increase of levy sugar from 10 per cent to 20 per cent by the mills towards the public distribution system. This is also not an acceptable reason. If the Government wants to help the factory owners, it can do it. We have no objection but not at the cost of the farmers. That is my request.

Deletion of clause 5(a) is detrimental to the sugarcane growers. The views of the Opposition parties have not been taken into consideration before the introduction of the Bill. Deletion of clause 5(a) will only affect the southern States sugarcane farmers, namely, Tamil Nadu, Andhra Pradesh and Karnataka. If mills ran for more than 300 days in a year, average recovery falls. If profit sharing alone is there, cane growers will get the enhanced price over FRP.

A 35-year right - which have been enjoyed by the cane growers – are thrown way by deletion of clause 5(a). Profit-sharing is the right of the farmers. Mill owners are making profits and review through the by-products. The raw materials of the by-products are the assets of the farmers. So, they are rightly claiming the share. Because of the deletion of clause 5(a), there is no statutory

protection to the farmers. It is not too late. We are having high regard for the hon. Agriculture Minister if he thinks, he can bring amendment or suitable modification in the provisions of the Bill.

Furthermore, my revered leader, the General Secretary of ADMK, former Chief Minister of Tamil Nadu, again and again has been insisting that the cane growers should be given Rs.2,000 per tonne. It is because the price fixed under FRP and SAP is not sufficient for farmers. So, the Government may please consider the long-pending demand of the farmers for enhancing the price, and fix it at Rs.2000 per tonne. This is what we expect from the Government.

श्री जगदम्बिका पाल (डुमरियागंज): सभापति महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे एक अत्यंत लोक महत्व के विधेयक पर चर्चा में भाग लेने की अनुमति दी है। मैं बहुत देर से अपने सभी माननीय सदस्यों की बात सुन रहा था। किसानों की चिन्ता सभी को है, चाहे वह सत्ता पक्ष या प्रतिपक्ष के लोग हों, निश्चित तौर से सभी लोगों के मन में उनके प्रति दर्द एवं मर्म है। सभी की इच्छा है कि किसानों को उनका उचित और लाभप्रद मूल्य मिले। आज उससे भी महत्वपूर्ण सवाल यह है कि पूरे देश में एक तरफ चीनी के उत्पादन की कमी की बात की गई है तो स्वाभाविक है कि अगर चीनी का उत्पादन कम हो रहा है तो उसके पीछे कहीं न कहीं कारण यह है कि पूरे देश का किसान जो गन्ने की खेती करता है, उसका तीन साल का निरंतर एक साइकिल होता है। वह एक साल जो गन्ने का उत्पादन करता है, वह सर्वाधिक अधिक होता है, फिर जब उस गन्ने का उसे उचित मूल्य या उसकी मार्केटिंग या मिलों में पिराई करने की क्षमता से अतिरिक्त उत्पादन हो जाता है तो फिर किसान निराश होकर अगले साल गन्ने की खेती कम करता है और उस कम की स्थिति के बाद यह होता है कि उस साल उसे ठीक मूल्य मिल जाता है, लेकिन फिर तीसरे साल किसानों का गन्ने का उत्पादन इतना कम होता है कि चीनी का उत्पादन भी कम होता है और निश्चित तौर से किसानों को फिर लाभ नहीं मिलता है। कृषि मंत्री जी खुद एक किसान हैं, उन्हें इस बात के लिए नये सिरे से प्रयास करना होगा कि राज्य सरकारें किसी भी उत्पाद की, उद्योग से निकली हुई उत्पाद की मार्केटिंग की सुनिश्चितता रहती है, लेकिन क्या किसान ही एक है, जिसके उत्पाद की सुनिश्चितता न हो। अगर किसान का उत्पाद है तो वह इस बात पर निर्भर करता है कि उसे केन यूनियन सोसायटी से गन्ने की पर्चियां मिलेंगी, तभी वह अपने गन्ने की आपूर्ति चीनी मिलों को कर सकता है या उसकी पिराई सुनिश्चित हो सकती है, अन्यथा उस गन्ने की पिराई के लिए उसे कोल्हू या खांडसारी में जाना पड़ेगा। आज जिस तरीके से उत्तर प्रदेश की परिस्थितियां निर्मित हो गई हैं कि किसानों को वहां पर एक ऐसे बिचौलियों का सामना करना पड़ रहा है, गन्ना माफिया औने-पौने दामों पर किसानों का गन्ना खरीद रहे हैं।

सभापति महोदय, आज जो विधेयक आया है, यह मूलत: उस अध्यादेश को लेकर आया है कि जो सुप्रीम कोर्ट के परिप्रेक्ष्य में थ्री जजेस के बैंच का फैसला हुआ, जिसमें 14 हजार रुपए का अंतर मूल्य जैसा बोझ आ रहा था, जिसका पुनिया जी ने उल्लेख किया, ये उस थ्री बी का संशोधन है। निश्चित तौर से थ्री बी का तो संशोधन हो रहा है, लेकिन थ्री ए उस समय भी था और आज भी इस विधेयक में है, जिसे कि राज्य सरकारों को स्टेट एडवायज़री प्राइस, जो राज्य परामर्शदात्री मूल्य है, वह निर्धारित करने की जिम्मेदारी राज्य सरकार की है। अभी हमारे कुछ माननीय सदस्यों ने कहा कि आज ऐसा लग रहा है कि यह जो केन्द्र

के द्वारा फेयर एंड रेम्यूनरेटिव प्राइस निर्धारित हुआ है, लगता है कि राज्यों या देश के किसानों का मूल्य है। अगर यह लगातार फेयर एंड रेम्यूनरेटिव प्राइस है तो इसके पहले यह एमएसपी थी और जब एमएसपी की दरें निर्धारित होती थी, जो एक बैंच मार्क मूल्य होता था कि देश में केन्द्र सरकारें चाहे किसी की रही हों, वे निर्धारित करती थीं कि देश के किसी राज्य में चीनी मिलों के द्वारा किसी से कम गन्ना मूल्य नहीं मिलेगा। यह राज्य की जिम्मेदारी होती थी और उसके सापेक्ष और परिपेक्ष्य में फिर राज्य सरकारें अपने स्टेट एडवायज़री प्राइस तय करती थीं। अगर आज एक कोर्ट के फैसले में एमएसपी की जगह पर फेयर एंड रेम्यूनरेटिव प्राइस हो गया तो आज भी कहां राज्य सरकारों के द्वारा गन्ना मूल्य को, जो लाभप्रद है, उसे दिलाने में कौन आड़े आ रहा है?

सभापति महोदय, आज भी जैसे कि महाराष्ट्र की बात हुई, वहां 230 रुपए प्रति क्विंटल गन्ने के दाम मिल रहे हैं, हरियाणा में 225 रुपए प्रति क्विंटल मिल रहे हैं। उत्तरांचल और पंजाब में भी मिल रहे हैं। आज तमाम राज्यों में, उत्तर प्रदेश को छोड़कर, गन्ना मूल्य 200 रुपए प्रति क्विंटल से ऊपर मिल रहा है। जब स्टेट एडवाइजरी बोर्ड की प्राइस देने का अधिकार फिर राज्य सरकार के हाथ में निहित हो गया, तो वहां 165 या 170 रुपए प्रति क्विंटल राज्य सरकार ने गन्ने का मूल्य निर्धारित किया है। मैं श्री पन्ना लाल पुनिया जी से इस बात में सहमत हूं कि जब गन्ने का रिजर्वेशन, यानी केन रिजर्वेशन, राज्य सरकार के हाथ में है, चीनी मिलों की गन्ने की कितनी आवश्यकता है, उनकी पिराई क्षमता कितनी है, उनकी क्रशिंग क्षमता कितनी है, गन्ने की आपूर्ति का रिजर्वेशन राज्य सरकार देगी और राज्य सरकार, मिल मालिकों को, किसान प्रतिनिधियों को, किसानों के बीच में बैठकर केन का रिजर्वेशन करती है और केन रिजर्वेशन से ही मिलों को गन्ने की आपूर्ति होती है, तो इस प्रकार निश्चित तौर से कोई चीनी मिल मालिक राज्य सरकार के उन फैसलों से अलग नहीं हो सकता। जब आप केन रिजर्वेशन करते हैं, उसी समय आप गन्ना मूल्य भी निर्धारित करते हैं और फॉर्म 'सी' पर हस्ताक्षर भी होते हैं कि आप गन्ना मूल्य देंगे, तो आज इसके बावजूद भी जब यह संशोधन हो गया, उसके बाद भी, उत्तर प्रदेश सरकार का बयान आया कि हमारे प्रदेश के मंडलायुक्त चीनी मिलों से कहकर गन्ने के मूल्य दिलाएंगे, तो भी आज वहां गन्ना किसानों को 200 रुपए प्रति क्विंटल का मूल्य भी नहीं मिल रहा है। 15 रुपए प्रति क्विंटल बोनस देने की बात हुई, फिर 10 रुपए बोनस देने की बात की गई। इसलिए मुझे इसे कहने में कोई संकोच नहीं है कि जब स्टेट एडवाइजरी प्राइस से गन्ना मूल्य निर्धारित करने का दायित्व राज्य सरकारों का हो गया, तो राज्य नहीं देंगे। लोगों ने कहा कि किसानों को आना पड़ा और उन्हें आन्दोलन करना पड़ा।

महोदय, मैं तो केन्द्र सरकार और कृषि मंत्री जी को बधाई देना चाहूंगा कि आज अगर किसान सुप्रीम कोर्ट के फैसले के परिप्रेक्ष्य में दिल्ली आए, तो जिस दिन आए, उसी दिन केन्द्र सरकार ने उस फैसले पर पुनर्विचार करने का निर्णय लिया और केवल निर्णय ही नहीं लिया, बल्कि यह कह दिया कि हम जिस अध्यादेश को लाए हैं, उसमें तत्काल संशोधन करेंगे और आज विधेयक के रूप में उसे लाया गया है। केन्द्र सरकार ने कोई जिद या कोई हट नहीं की, जबकि वह केवल एक बैंच मार्क प्राइस थी और उसकी जिम्मेदारी भी राज्य सरकारों पर थी। उसे संशोधित करने का फैसला केन्द्र सरकार ने कर लिया। इतिहास क्या कहता है, जब किसानों ने राज्य में गन्ने का मूल्य मांगा, उन्होंने दिन-रात मेहनत कर के, साल भर की कमाई, जाड़े में ठुठुरते हुए या गर्मी की धूप में तपते हुए, जो अपना उत्पाद किया और अपना गन्ना तैयार किया और उसे बैलगाड़ी और ट्रैक्टर पर लाद कर 24-24 घंटे मिल के परिसर में खड़े रहने के बाद, उसे दिया और उस गन्ने की कीमत लेने के लिए तत्काल नहीं, बरसों केन यूनियनों और मिलों के चक्कर लगाने पड़े। हमारे माननीय सदस्य राजू जी कह रहे थे कि किसानों को आन्दोलन करना पड़ा और अब वे आत्म हत्या करने के लिए वे मजबूर हो रहे हैं। मैं समझता हूं कि एक दिन में फैसला बदल गया। आजादी के बाद, कभी निहत्थे किसानों पर, गन्ना मूल्य मांगते हुए, अपने गन्ने की कीमत मांगते हुए, कभी गोली चली, तो वह उत्तर प्रदेश के पडरौना में चली, रामटोला में चली और वह तब चली है, जब उत्तर प्रदेश में भाजपा की सरकार थी। बेनी प्रसाद जी ने मुंडरवा, ठीक कहा, हर्षवर्धन जी कि मुंडरवा में भी गोली चली। उस समय बहुजन समाजवादी पार्टी और भाजपा की मिलीजुली सरकार थी। ...(व्यवधान)

महोदय, मैं विधेयक पर ही बोल रहा हूं। ऐसा नहीं है कि मैं विधेयक से बाहर जा रहा हूं। जब आप कहेंगे कि किसान आत्महत्या करने के लिए मजबूर हो रहा है, तो मैं कहूंगा कि इस अध्यादेश के आने के बाद ऐसा एक भी कहीं उदाहरण नहीं मिला। अगर आप इसका जिक्र करेंगे, तो कम से कम मैं इस बात को कहूंगा कि इस आदेश से तो किसी किसान ने आत्महत्या नहीं की है, लेकिन उत्तर प्रदेश में किसानों ने अपने गन्ना मूल्य को मांगने के लिए अपनी छाती पर गोलियां खाई हैं, जो इतिहास के पन्नों में दर्ज है। मैं आपसे कहना चाहता हूं कि आज अगर चीनी की कमी हुई, तो यह नहीं कि होर्डिंग करने वाले और ब्लैक मार्कीटियर्स को मुनाफा मिले या वे मनमाने दामों पर बेचें। आज अगर चीनी के उत्पादन में कमी आई है, तो उस चीनी की आवश्यकता की प्रतिपूर्ति के लिए निश्चिततौर से गन्ने का रकबा पिछले सालों में कम हुआ है और अगले साल बढ़ेगा, लेकिन आज इस साल चीनी का उत्पादन निश्चित तौर से मांग के अनुरूप कम है। ऐसा माननीय मंत्री जी ने भी कहा कि हमें 70 लाख टन चीनी और मंगानी पड़ेगी, लेकिन आज केन्द्र सरकार ने जहां देखा कि चीनी की कमी है, देश के किसानों और जनता को चीनी की आवश्यकता है, तो ओ.जी.एल. में तत्काल जीरो ड्यूटी पर इम्पोर्ट करने की इजाजत दी। ...(व्यवधान) आप मंगा लीजिए। वह

तो एक प्रक्रिया है, लेकिन आज राज्य, जीरो इम्पोर्ट ड्यूटी पर शुगर इम्पोर्ट कर सकते हैं। आपको नहीं मालूम, तमाम जगह रॉ शुगर आई है। तमाम जगह पर चीनी आई। पिछले दिनों उत्तर प्रदेश की मुख्यमंत्री ने कहा कि जो मिलों में बाहर से रॉ शुगर आ गई है, उसको हम वापस करते हैं। उनके तुगलकी फैसले से उन्होंने उसे वापस करने का निर्णय ले लिया। वे जनता की आवश्यकताओं को दृष्टि में नहीं रख रही हैं कि इस देश के लोगों की क्या आवश्यकता है।

आज आपने पढ़ा होगा कि दिल्ली में भी जो 12.5 प्रतिशत इम्पोर्ट ड्यूटी थी, वह खत्म कर दी गई, जिससे कि लोगों को चीनी की जो कमी है, उसे पूरा किया जा सके। आज जैसे प्रति हैक्टेयर उत्पादन की बात हो रही है कि आज गन्ने के उत्पादन में कमी आ रही है। उस गन्ने के उत्पादन में कमी के कारण क्या हैं? जहां एक तरफ यह है तो निश्चित तौर से दूसरी तरफ यह भी है कि जो उनको प्रगतिशील प्रजातियां मिलनी चाहिए, जो गन्ने के बीज का उत्पाद मिलना चाहिए। आज प्रदेशों के राज्य कृषि विश्वविद्यालयों में क्या हो रहा है कि कोई नये गन्ने की प्रजातियां नहीं आ रही हैं। आज किसानों का जब क्षेत्रफल कम हो रहा है तो जरूरत इस बात की है कि हम उत्पादन अधिक बढ़ायें। प्रति हैक्टेयर हमारा प्रोडक्शन अधिक हो, इसके लिए निश्चित तौर से राज्य सरकारों को चिन्ता करनी पड़ेगी।

अगर आज गन्ना मूल्य में संशोधन की बात हुई तो मैं समझता हूं कि इस संशोधन के बाद अगर 225 रुपया दिलाना है या 250 रुपया, जैसा हमारे बहुजन समाज पार्टी और समाजवादी पार्टी के सदस्यों ने कहा, आज जिन राज्यों में जिसकी सरकार है, फिर गन्ना मूल्य को निर्धारित करने का, स्टेट एडवाइज़री प्राइस और गन्ना मूल्य के केन रिजर्वेशन के साथ मिल मालिकों से उस मूल्य को दिलाने का जो दायित्व है, अब वह राज्य सरकारों का है। अब हम कैसे केन्द्र सरकार से इस समय 250 रुपये की मांग कर सकते हैं। अगर हमने इस संशोधन को न किया होता तो कोई अपेक्षा होती।

शुगरकेन कंट्रोल एक्ट की बात की गई कि 14 दिन में पेमेण्ट होना चाहिए। हम लोग लगातार 28 सालों तक उत्तर प्रदेश की विधान सभा में इस बात की मांग करते रहे। ...(व्यवधान) गन्ने की पैदावार भी निरन्तर घट रही है, आप बिल्कुल ठीक कह रहे हैं। उसकी भी चिन्ता करनी चाहिए, लेकिन आज 14 दिन में गन्ना मूल्य का भुगतान होना चाहिए, मेंडेटरी शुगरकेन कंट्रोल एक्ट के अन्तर्गत भुगतान कराने की जिम्मेदारी भी राज्य सरकार की होगी। एक तरफ संघीय ढांचे की बात की जाती है, एक तरफ राज्य सरकार के द्वारा किसानों के हित की रक्षा की बात की जाती है, लेकिन अगर वास्तविक रूप से किसानों के हितों की अगर बात की जा रही है तो आज उनके गन्ना मूल्य का भुगतान अगर वे मिल मालिक नहीं कर रहे हैं तो उस पर ब्याज दिलाने की जिम्मेदारी भी राज्य सरकार की है। मैं समझता हूं कि निश्चित तौर से आज इस देश में, जिस तरीके से हमारे पिछले वक्ताओं ने कहा, किसानों के ही दृष्टिगत कोई फैसला

किया जाना चाहिए। आज किसानों के हक-हकूक की हिफाज़त के लिए यह संशोधन विधेयक लाया गया है, जिसका सभी ने स्वागत किया है। मैं उम्मीद करता हूं कि आज जो उचित और लाभप्रद मूल्य मिलने की बात है, यह निश्चित तौर से किसानों को मिलेगा। इसमें जो राज्य सरकारें हैं, उन राज्य सरकारों को अधिक उत्पादन के लिए भी आगे प्रयास करना होगा और उसे शुगरकेन कंट्रोल एक्ट कहो या रिजर्वेशन के आधार पर, किसानों के हक-हकूक की हिफाज़त राज्य सरकारें करेंगी।

आज बहुत सी चीनी मिलें बन्द हो गई हैं। आज इसकी चिन्ता नहीं है कि आज हमारे उत्तर प्रदेश में कोऑपरेटिव की चीनी मिलें बन्द हैं, शुगर फैडरेशन की चीनी मिलें बन्द हैं। जब हम लोगों की सरकार थी, अगर कोई प्राइवेट चीनी मिल भी बन्द हो जाती थी तो उस समय हम लोग उन चीनी मिलों का अधिग्रहण करते थे। हम केवल व्यापार नहीं करते थे। हम वैलफेयर स्टेट की तरह से, एक कल्याणकारी राज्य की अवधारणा के अन्तर्गत राज्य के किसानों के हितों की रक्षा के लिए, उनके हितों पर कोई कुठाराघात नहीं हो, इसलिए हम निजी चीनी मिलों का अधिग्रहण करके उत्तर प्रदेश सहकारी संघ में या उत्तर प्रदेश राज्य चीनी निगम के अन्तर्गत उन चीनी मिलों को चलाने का प्रयास करते थे। आज जैसा पूनिया जी ने कहा कि 22 चीनी मिलें आज भी बन्द पड़ी हुई हैं। आखिर किसानों के सामने निश्चित तौर से एक समस्या खड़ी होगी कि जहां पेराई सत्र शुरू हुए डेढ़ महीने से ऊपर हो गया और यही समय है, जब गन्ने में रिकवरी अच्छी आती है। जो चीनी का पड़ता पड़ता है, वह अच्छा होता है। जब गर्मी बढ़नी शुरू होगी, फिर मार्च, अप्रैल, मई के बाद जहां आज अगर 10, 11 या 12 परसेंट रिकवरी है, तब वह 8-9 परसेंट हो जाती है और जब चीनी के पड़ते में कमी आयेगी तो निश्चित तौर से फिर कॉस्ट ऑफ प्रोडक्शन भी बढ़ेगा और तभी उसमें घाटा भी होगा। आज अगर मिलें नहीं चल रही हैं तो मैं तो यह भी मांग करूंगा कि हमारे कृषि मंत्री जी राज्य सरकारों को निर्देशित करें या उन्हें सुझाव दें कि कम से कम वे सभी चीनी मिलें चलाई जायें। उन चीनी मिलों के द्वारा इस स्टेचुटरी एडवाइज़री प्राइस पर जिस तरह से महाराष्ट्र में, हरियाणा में और अन्य राज्यों में किसानों को गन्ने का मूल्य दिया जा रहा है, वही मूल्य हमारे उत्तर प्रदेश में भी दिया जाए और वह किसानों के हित अनुकूल रहे, इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूं।

श्री हुक्मदेव नारायण यादव (मधुबनी): सभापति महोदय, इस पर लंबी चर्चा चली है और माननीय सदस्यों ने अपने विचारों को रखा है। मैं कुछ नयी बात सरकार के सामने रखना चाहता हूं। माननीय शरद पवार जी इस पर गंभीरता से चिंतन करने का काम करें। मैं उनसे निवेदन करूंगा कि वह कृषि मंत्री तो हैं, लेकिन उपभोक्ता मंत्रालय के ऊपर ज्यादा ध्यान देते हैं, कृषि मंत्रालय पर इनका ध्यान कम रहता है। उस पर ज्यादा ध्यान दें, तो इस देश के किसानों का भला हो जाएगा।

मैं यह कहना चाहूंगा कि सात केस, इस संबंध में न्यायालय में दायर किए गए। चीनी मिल-मालिकों की तरफ से सात केस दायर किए गए, लेकिन उसमें न कोई किसान गया, न कोई किसान का प्रतिनिधि गया, न हमारी तरफ से कोई बोलने गया, न सरकार की तरफ से किसान के संबंध में या हित में कोई एफिडेविट पड़ा। एकतरफा निर्णय अदालत से हो जाएगा, उसमें किसान को बुलाया ही नहीं गया, तो मेरे हित की रक्षा किसने की? क्या उसमें महेंद्र सिंह टिकैत को बुलाया गया, क्या उसमें चौधरी अजीत सिंह को बुलाया गया, क्या उसमें हुक्मदेव नारायण यादव को बुलाया गया, क्या उसमें किसी किसान नेता को जो इस देश के हैं, उनको पार्टी बनाया गया? अगर किसी चीनी मिल मालिक ने किसी किसान नेता को पार्टी नहीं बनाया, तो बिना हमको पार्टी बनाए हुए, हमारे संबंध में उच्चतम न्यायालय ने निर्णय किया, उस निर्णय को मानने के लिए हम बाध्य नहीं हैं, क्योंकि हम उसमें पार्टी नहीं हैं। एकतरफा निर्णय हुआ और एकतरफा चीनी मिल-मालिक और सरकार के जवाब पर निर्णय हो गया। तीन बार इसमें अब तक संशोधन हो चुका है। मैं भी उस एरिया से आता हूं , बिहार में भी 11-12 चीनी मिलें बंद हैं। रैंय्याम, संकरी और लोहट दस किलोमीटर के अंदर ये तीन चीनी मिलें हैं, जिन्हें दरभंगा महाराज ने बनाया था, बाद में सरकार ने उन्हें टेक-ओवर किया। आज तीनों मृत पड़ी हुयी हैं। जहां कभी किसानों के दरवाजे पर बड़े-बड़े हाथी जैसे बैल होते थे, आज उस किसान की गधा रखने की भी औकात नहीं रह गयी है। वहां इतनी निर्धनता और दरिद्रता आ गयी है। जिनके घर में नोटों की वर्षा होती रहती थी, गन्ना नहीं होने के कारण उनके घर के बच्चे छठ और दीपावली के अवसर पर नये वस्त्र नहीं ले सकते हैं। किसानों की यह हालत वहां तीन चीनी मिलों के बंद होने के कारण है।

जगदंबिका पाल जी इस संबंध में बोल रहे थे। श्रीमान, तीन तरह के किसान हैं। एक है असली किसान, दूसरा है राजनैतिक किसान और तीसरा है बुद्धि विलासी किसान। असली किसान जो खेती करता है, जाड़े में, गर्मी में, धूप में, शीत में, जलता है, ठिठुरता है, गलता है, उत्पादन में बाल-बच्चों समेत लगा रहता है, वह असली किसान है। एक है राजनीतिक किसान, जो हम लोग हैं। जगदंबिका पाल जी बोल रहे थे, किसानों के दुख, तकलीफ सबकी चर्चा कर रहे थे, लेकिन वे सरकार की नीति का समर्थन करते

हैं। ऐसे भोजन करने वाले हैं, दाल खट्टी है, मिठाई बासी है, दूध फटा है, लेकिन भोजन कराने वाले का जयजयकार करते हैं कि वह भोजन करवा रहे हैं। इस तरह की जो राजनीतिक किसानी करने वाले लोग हैं, वह कभी किसान का भला नहीं कर सकते हैं। आपसे मैं विनम्र प्रार्थना करूंगा कि चीनी और गन्ने के बीच में एक नीति निर्धारित हो, हमारे गन्ने की कीमत आप कृषि आयोग बैठाकर तय करेंगे, उसमें कोई किसान प्रतिनिधि नहीं है, वह एकतरफा कीमत तय करेगा। किसान आयोग जब कीमत तय करता है, तो उसमें हमारा परिश्रम, हमारे बच्चों का परिश्रम, हमारी निगरानी, रात-दिन हम काम में लगे रहते हैं, उस पक्ष को किसान आयोग कभी नहीं देखता है।

यशवंत सिन्हा जी जब वित्त मंत्री थे, उन्होंने बजट बनाने के पहले किसानों के रिप्रेजेंटेटिव्स को बुलाया था, मैं भी उसमें गया था और वहां उद्योगपति और किसान दोनों के रिप्रेजेंटेटिव्स थे, उनको उन्होंने सुनने का काम किया था। सरकार का फर्ज है कि वह ऐसा करे, क्योंकि कृषि आयोग में जब तक किसान का प्रतिनिधि नहीं होगा, तब तक किसान की बात कौन सुनेगा? हमारे हित की बात कौन करेगा? एक तरफा बात होती है, बड़े-बड़े बाबू लोग हैं, कोट वाले, पैंट वाले, टाई वाले, टोप वाले, सूट वाले, गिटपिट बोलने वाले, कांटा चम्मच से खाने वाले, पंचसितारा होटल में विश्राम करने वाले, वह हमारे किसानों के हित की बात सोचते हैं। का दुख जाने दुखिया, का दुख जाने दुखिया माय, जाके पैर न फटे बिवाई, सो का जाने पीर पराई। वह क्या हमारे दुख को जानेंगे? इसलिए उसमें किसान के प्रतिनिधि को रखा जाए।

महोदय, एक बात मैं आपके सामने उठाना चाहता हूं। इन्होंने तीन बातें का जिक्र किया है। जोखिम और लाभ की बात कही है। किसान से ज्यादा जोखिम कौन उठाता है? मिल वाले क्या जोखिम उठाते हैं। वे मिल के लिए कर्ज लेंगे, बैंक से लोन लेंगे। उससे लोन लेकर मुम्बई, कोलकाता में, बड़े-बड़े शहरों में अपना मकान बनाएंगे, रैस्ट हाउस, गैस्ट हाउस बनाएंगे। मिल बंद हो जाएगी तो उसे सिक डिक्लेयर करेंगे, सरकार टेक-ओवर करेगी, हम बीमार मिल को चलाएंगे और सरकार उन्हें मार कर शमशान घाट पहुंचा देगी। मिल वाले सब तो ले लेगें लेकिन हमें क्या मिलेगा। यदि उनकी मिल बंद हो जाती है तो बीआईएफआर से पैसा देते हैं। आप शुगर डैवलपमैंट फंड से पैसा देते हैं। यदि हमारे गन्ने का खेत मर गया, गन्ना पैदा होना बंद हो गया, तो क्या हमारे लिए बीआईएफआर है? हमारे लिए शुगर डैवलपमैंट फंड है? अगर शुगर डैवलपमैंट फंड है तो शुगरकेन फार्मर्स डैवलपमैंट फंड कहां है। हमें वह भी क्यों नहीं दिया जाता। अगर इस पर विचार किया जाए तो हम समझेंगे कि यह सर्वांगीण है और इस पर सरकार विचार करती है। इसकी एक नीति बनाइए। जोखिम और लाभ - हमारे जोखिम को देखिए और हमारे लाभ को भी देखिए। उचित और लाभकारी कीमत - हम आज तक लाभकारी कीमत के लिए लड़ते हैं। हमें न्यूनतम समर्थन मूल्य नहीं चाहिए। आप न्यूनतम समर्थन मूल्य देते हैं। अगर धान, गेहूं का मिनिमम सपोर्ट प्राइस देते

हैं, तो हम धान कहीं भी बेचेंगे, गेहूं कहीं भी बेचेंगे, लेकिन यदि आप गन्ने का मिनिमम सपोर्ट प्राइस देंगे, तो हम गन्ना मिल के अलावा कहां बेचने जाएंगे। क्या गाड़ी पर, ठेले पर लादकर दिल्ली की सड़क पर घूम-घूमकर कहेंगे कि गन्ना ले लो, गन्ना ले लो, गन्ना ले लो? क्या गन्ने के मिनिमम सपोर्ट प्राइस से अधिक कीमत हमें बाजार में कहीं मिलेगी जहां जाकर हम उसे बेच सकते हैं? इसलिए गन्ने का मिनिमम सपोर्ट प्राइस नहीं, सरकार एक बार गन्ने की लाभकारी कीमत तय करे। उसमें सरकार बैठे, एक्सपर्ट बैठें, किसान का प्रतिनिधि बैठे, इकोनॉमिक एडवाइज़र बैठें। मैं कहना चाहता हूं कि हिन्दुस्तान के जो सबसे बड़े अर्थशास्त्री हों, सरकार के अनुग्रह, अनुदान पर पलने वाले प्लानिंग कमीशन के अर्थशास्त्री और विद्वान हों, चाहे कृषि मंत्रालय के हों या वित्त मंत्रालय के हों, कहीं बिठाइए, हुक्म देव नारायण यादव, एक साधारण किसान, उनके सामने बात करूंगा और उन्हें नील डाउन करवा दूंगा कि आप हमारी समस्या को जानते हैं या नहीं। तब तथ्य और सत्य सामने आएगा। इसीलिए उस पर विचार किया जाए।

न्यूनतम कीमत क्या होगी? क्या आप चीनी की न्यूनतम कीमत तय करेंगे? यदि आप हमारे गन्ने की न्यूनतम कीमत तय करें, तो कृषि मूल्य आयोग चीनी की न्यूनतम कीमत भी तय करे। वह हमारे सामने बैठे। जो उद्योग में पैदा होगा, उसकी कीमत तय नहीं होगी। हम 35 रुपये किलो खरीदें, यह कहां का न्याय है। हम अपना गन्ना न्यूनतम कीमत पर बेचें और बेटी के विवाह में, बाप के श्राद्ध में, गणेश पूजा में, छट व्रत में महंगी चीनी खरीदें। अगर आप हमारी चीनी लेते हैं तो 20 प्रतिशत लेवी प्राइस पर चीनी किसान को दे दीजिए। हम अपनी चीनी बेच लेंगे, अपना पैसा निकाल लेंगे। यह तय करना चाहिए कि यह किस आधार पर हो।

पंडित जवाहर लाल नेहरू जी के समय मे रफी अहमद किदवई कमेटी बनी थी। उस कमेटी ने कहा था - जितने रुपये मन चीनी, उतने आता मन गन्ना। उस समय 32 रुपये मन चीनी थी और गन्ने का भाव दो रुपये मन था। अगर आज उस आधार पर तय करेंगे, तो 35 रुपये किलो चीनी है, उसके हिसाब से कम से कम 245, ढाई सौ रुपये क्विंटल गन्ने का भाव होता है। रिकवरी के हिसाब से एक नीति बनाइए कि गन्ने में औसत रूप से जितने प्रतिशत रिकवरी होगी, गन्ने की कीमत उसी प्रतिशत के हिसाब से दी जाएगी। अगर औसत रूप से 10 प्रतिशत रिकवरी है और 35 रुपये किलो भाव है, तो 10 प्रतिशत के हिसाब से गन्ने की कीमत तय कर दीजिए। हम कोर्ट में क्यों जाएंगे। आप लेवी चीनी लेते हैं। लेवी चीनी का रंग एक ही है। क्या उसके दो रंग हैं? आप लेवी चीनी लेते हैं और फिर वही चीनी ब्लैक मार्किट में उचित कीमत पर नहीं बल्कि महंगी कीमत पर बिकती है। आप लेवी चीनी और फ्री चीनी, दोनों के रंग में फर्क कर दीजिए। डा. लोहिया कहा करते थे कि लेवी चीनी को रंगीन बना दीजिए कि अगर वह ब्लैक में जाएगी तो चोर पकड़ा जाएगा। लेकिन दोनों चीनी सफेद है। वही लेवी है, वही फ्री है। इसमें से उसमें

मिलाइए, उसमें से इसमें मिलाइए, ब्लैक मार्किट में बेचकर खाइए, किसान का गला कटवाइए। इसलिए मेरी आपसे विनम्र प्रार्थना है कि आप लेवी क्यों नहीं हटा देते। लेवी हटाइए। आप कहते हैं कि हम गरीब आदमी को बीपीएल कार्ड के अंतर्गत लेवी चीनी देंगे। मेरी प्रार्थना है कि उस लेवी चीनी पर आप प्रति यूनिट जितनी चीनी देते हैं, उसकी पांच सौ, एक हजार, दो हजार, तीन हजार, जितनी डिफरैंस मनी होती है, एक रेट तय कीजिए।

14.00 hrs.

सरकार हर बीपीएल परिवार के नाम पर बैंक में खाता खोल दे और डेढ़-दो या तीन हजार रुपया नगद उसके खाते में डाल दे। आप मार्केट को फ्री कर दीजिए। हम बाजार की कीमत पर खरीद लेंगे। इस तरह कहीं ब्लैकमार्केटिंग नहीं होगी और मेरा हिस्सा भी कोई नहीं खायेगा। आपसे मेरी विनम्र प्रार्थना है कि हमारे साथ इनजस्टिस नहीं होना चाहिए।

अंत में, मैं आपसे यही प्रार्थना करूंगा कि आप एक नीति तय कीजिए, तब कीमत निर्धारण कीजिए। चौधरी चरण सिंह इस देश के बड़े किसान नेता हुए थे। पहले तम्बाकू पर एक्साइज ड्यूटी लगती थी। चौधरी चरण सिंह जब वित्त मंत्री थे, तब उन्होंने कहा कि तम्बाकू पर से एक्साइज ड्यूटी खत्म करो। उस समय बड़े-बड़े अफसर आये और उन्होंने कहा कि एक्साइज ड्यूटी खत्म करने से नुकसान होगा। चौधरी चरण सिंह जी ने कहा कि उद्योगपति उद्योग लगाता है, उसका मन करे तो वह कपड़ा बनाये, दवा बनाये, जूता बनाये या बर्तन बनाये। उसी तरह किसान का अपना खेत है, उसका मन करे, तो वह गन्ना पैदा करे, तम्बाकू पैदा करे या मिर्च पैदा करे। तुम लोग तम्बाकू पर टैक्स क्यों लगाओगे? आज तक तम्बाकू उत्पादक किसान एक्साइज ड्यूटी से फ्री हैं। एक नेता वह था जिसकी ऐसी दृष्टि थी। आप हमारे गन्ने पर नियंत्रण लगाते हो।

श्री अटल बिहारी वाजपेयी की सरकार में रिजर्व एरिया में कोल्हू से गुड़ नहीं बना सकते थे, उन्होंने उसे फ्री कर दिया। अब किसान की मर्जी है कि वह गुड़ बनाये या न बनाये। इसी तरह चीनी मिल लगाने पर 20 किलोमीटर का प्रतिबंध था, उसे कम करके 15 किलोमीटर किया गया। जो मिनी शुगर मिल है, उसे शिफ्ट करने का आदेश नहीं था, उस बारे में उन्होंने कहा कि यह उनकी मर्जी है कि वह चीनी मिल को जहां कहीं भी ले जाये। यह एक किसान की दृष्टि है और एक उद्योगपति की दृष्टि चीनी मिल मालिकों के फायदे के लिए, शुगर लॉबी के दबाव में, चीनी मिल मालिकों और उद्योगपत्तियों के हित की रक्षा के लिए है। ऐसा क्यों है? यह इसलिए है, क्योंकि जो चीनी मिल मालिक हैं, उनकी यूनियन चुनाव के

समय एक बार में ही मोटा रुपया चुनाव फंड में दे सकता है, लेकिन अगर हमें कोई लाभ दे देंगे, तो हम दस-पांच रूपया किसान से वसूल करके किस पार्टी को कहां चंदा पहुंचायेंगे? चौधरी चरण सिंह जब जाते थे, तो किसान उनकी थैली में पांच-दस या बीस रुपये डाल देते थे। इसलिए हम मारे जाते हैं, गन्ना उत्पादक मारे जाते हैं। यहां चीनी उत्पादकों की लॉबी है। उनके लिए एसडीएफ है, उनके लिए बहुत सारे फंड्स हैं। आप उन्हें सहायता आदि सब कुछ देते हैं।

अंत में, मैं आपसे प्रार्थना करूंगा कि जय प्रकाश के आंदोलन में हम लोग इस देश के किसानों, नौजवानों को कहते थे--

लाख-लाख झोंपड़ियों में छायी हुई उदासी है,
सत्ता सम्पद के बंगले में हंसती पूर्णमासी है,
यह सब अब न चलने देंगे, हमने कसमें खाई हैं,
तिलक लगाने तुम्हें जवानों, क्रांति द्वार पर आई है।

मैं आज इस सदन से कहना चाहूंगा कि--

आओ श्रमिक, कृषक, मजदूरों, इंकलाब का नारा दो,
शिक्षक, गुरूजन, बुद्धिजीवियों, अनुभव भरा सहारा दो,
फिर देखें यह सत्ता कितनी बर्बर और बौराई है,
तिलक लगाने तुम्हें किसानों, क्रांति द्वार पर आयी है।

SHRI T.R. BAALU (SRIPERUMBUDUR): Mr. Chairman, Sir, on behalf of DMK, I rise to support the Essential Commodities (Amendment and Validation) Bill, 2009. With great difficulty and after a lot of persuasion by the DMK and other parties, the Government has agreed to restore the SAP. For that, on behalf of other parties in general and on behalf of the DMK in particular, I thank the hon. Minister of Agriculture, who is a veteran politician in Indian politics.

14.04 hrs (Shri Francisco Cosme Sardinha *in the Chair*)

When we are discussing this Bill, 299 districts of twelve States are reeling under severe drought. They have already been declared as drought-prone areas. Out of 526 met districts, 311 districts have received only scanty and deficient rainfall. At the same time, northern India, north-west India and central India have received insufficient rainfall.

The experts have also come forward to say that 6.7 per cent of sugarcane production will be less when compared to the previous year. What does it mean? When the sugarcane production is falling, there will be pressure on the price. The hon. Minister of Agriculture will have to play a dual role. He has to play a role to see that the consumers get sugar at an affordable price and the cane growers also should get fair and remunerative price. So, in between, he has to balance and see that both the communities are not affected.

Sir, every year, the Government of India used to announce the Statutory Minimum Price (SMP). Over and above, the State Government used to announce State Advisory Price (SAP). Now, the third pricing has come in place of SMP and it is FRP. So, in place of Statutory Minimum Price, Fair and Remunerative Price is going to be adopted after passing of this Bill. Many States like Tamil Nadu used to announce SAP over and above SMP.

What was the SMP in 2005-06 as announced by the Government of India? It was Rs. 795 per tonne and now in 2009-10, it is Rs. 1,077 per tonne. The SAP, as announced by the Government of Tamil Nadu, in 2005-06 was Rs. 1,014; the SAP as announced by the Government of Tamil Nadu in 2009-10 is Rs. 1,550 per tonne. Please see the difference! The Government of India within four years have increased their SMP and the increase was Rs. 282.60 per tonne only, but the Government of Tamil Nadu has increased the price to the level of Rs. 536 per tonne within four years. The State Government has discussed the matter with the stakeholders and properly decided over and above the Government of India's rate. So, because of the pressure, the Government of India could not have a line in between the growers and the consumers. I am taking the Government of Tamil Nadu as an example only. So, what has happened because of the increased price by the Government of Tamil Nadu is that the growers have grown more sugar cane. When compared to 2005-06, the sugar cane production was 351 lakh tonnes in Tamil Nadu; in 2006- 07, it went up to 411 lakh tonnes. So, there is an increase from 351 lakh tonnes in 2005-06 to 411 lakh tonnes in 2006-07 and 382 lakh tonnes in 2007-08. It is an increase of more than 30 lakh tonnes, as compared to the figure in 2005-06. So, because of the encouragement and incentives given by the hon. Chief Minister of Tamil Nadu, Dr.Kalaignar Karunanidhi, this has happened. I am not finding fault with my friend. I do not deny that he may be having so many problems. At the same time, we welcome about the announcing of FRP. It is because of the court verdict and he has to pay Rs. 14,000 crore to the mill owners, he has come forward to see that this Bill is amended and go before the court saying that we have amended the Bill and the fair and remunerative price will be given hereafter. That is what he is going to say before the court.

My only apprehension is this. With the persuasion of so many friends like me, my friend has taken a proper decision. He was going on arguing with all his legal luminaries to convince the leaders. His argument is that whatever ingredients that have been taken care of by clause 5A of the Sugarcane Control Order, 1996,

these ingredients have been taken care of by the FRP. I still believe that is not a problem. The poor farmers are apprehensive about the sugar mill owners. What they say is that even with clause 5A, the mill owners used to deceive them; they have not come to a correct conclusion to have a fair and remunerative price. Now, without clause 5A, where is the chance for the agriculturists to have the bargaining power? They will be losing the bargaining power. If clause 5A is there, the bargaining power will be there so that the State Government, the cane growers can definitely put pressure on the mill owners to see that a proper and remunerative price is given. But things will not happen like this. So, what I suggest is this. My suggestion to my hon. Friend is this. Mr. Minister, you may get the Bill passed. There is no problem. Almost the entire House will be with you. But, at the same time, you should not forget to provide a rule so that the mill owners provide remunerative price to the sugar cane growers. . They should pay the amount within 15 days. I repeat that they should pay the proceeds to the cane growers for their produce within 15 days. That is very important.

At the same time, I fail to understand why my friend is not considering the recommendations of the National Farmers Commission Report. What I feel is that the National Farmers Commission is the direct representative of the cane growers. Mr. Minister, why do you not consider the rate advised by the National Farmers Commission? Sir, I think while answering, he will have to give a correct, proper and categorical answer to this issue.

Before I conclude, my demand is that he should refrain from deleting clause 5A from the Sugarcane Control order, 1966.… (*Interruptions*) I repeat that he has to refrain from deleting clause 5A from the Sugarcane Control Order, 1966 or he has to provide a proper rule or mechanism so as to have a correct, fair and remunerative price to the cane growers which provide the right of profit-sharing in the realize of their cane co-produce also.

The second demand is that he should fix a remunerative price as per the National Farmers Commission's recommendations and not as per the present dispensation.

With these words, I conclude.

SHRI PRABODH PANDA (MIDNAPORE): Mr. Chairman, Sir, I stand to oppose the Bill.

We are discussing the Essential Commodities (Amendment and Validation) Bill in the backdrop of a huge *kisan* mobilization, sugarcane growers mobilization in the Capital recently. Not only thousands but also more than a lakh of *kisans* mobilized in the Capital recently. They met the hon. Prime Minister. They met our hon. Minister also.… (*Interruptions*) Hon. Minister, please hear me. It is expected that in the course of his reply, not only should he respond to the questions raised in the House itself but also respond to the farmers who mobilized in huge numbers in the Capital recently.

What is the convention? The convention is, each sugar mill is allocated a command are in its vicinity and the mill is bound to purchase sugarcane grown in that area. The sugarcane farmers are also expected to sell only to the designated mills and the mills used to purchase sugarcane even at a higher price than the State Advisory Price or the Statutory Minimum Price. This is the convention.

Now, the Statutory Minimum Price has been replaced by Fair and Remunerative Price. I do not understand how it is fair and remunerative. When farmers feel that the SAP is not remunerative, how can the FRP fixed by the Central Government be considered as fair and remunerative? I do not want to go into the details of figures and the difference between the SMP and SAP. Whatever name the Government may give to this price, but they should not name it fair and remunerative. This is nothing but a mockery.

We are talking about the Supreme Court’s order. What does it say? The Supreme Court ruled that the price of levy sugar should exclude the additional prices as indicated in Section 5 (A) of the Sugarcane Control Order, 1966, which is known as the Bhargava formula, and the SAP set by the State Governments. It was expected that the Central Government would comply with the judgement of the Supreme Court? But what has been done? They just deleted Section 5 (A) and the Second Schedule. Then, they added Section 3 (B) which requires that the State

Governments should bear the incremental cost if they fix SAP higher than the FRP. Not only that, this will be implemented with retrospective effect. So, the deletion of Section 5 (A) and insertion of Section 3 (B) are against the interest of farmers.

Many things have been said about sugar mill owners. Now the levy is increased from 10 per cent to 20 per cent and the remaining 80 per cent will go to the market. So there is no control over it. On the other hand, they have been exempted to pay a price higher than the SAP. So, my point is, all the States are acting against the interest of farmers and they are not responding to the demands of agitating farmers who have mobilised here in the Capital two weeks ago.

We are talking about remunerative price. Several hon. Members have already referred about the Report of the National Commission on Farmers headed by Dr. M.S. Swaminathan. What is the recommendation of Swaminathan Commission? Their recommendation is that the Statutory Minimum Price would be fixed based on the cost of cultivation plus 50 per cent profit.

It is not being honoured till today. Swaminathan Commission's another recommendation is that the procurement price and the Minimum Support Price would not be the same. Minimum Support Price is the minimum; but procurement price should not be similar to the Minimum Support Price.

Hon. Shri Baalu has raised the point as to why this Government has not come out complying with the recommendations made by the Swaminathan Commission. I am raising the same question here. I have the highest regards for the hon. Minister, Shri Sharad Pawar. I think, he will respond to all these things. He will satisfy us and at least, he would respond to the huge rally which was organised at Delhi. It was expected that the Government would think something for their interest, it was expected that the Prime Minister would himself think for their interests.

With these words, I strongly oppose this Bill and I think, the Government will think over, ponder over it in the interest of the farmers.

श्रीमती जयाप्रदा (रामपुर): सभापति महोदय, मैं आपकी बहुत आभारी हूं कि आपने मुझे इस महत्वपूर्ण बिल पर अपने विचार सदन में रखने का अवसर प्रदान किया है। मैं मंत्री जी का बहुत सम्मान करती हूं और उम्मीद है कि उनके नेतृत्व में जो गन्ना किसान हैं, जिनके विषय पर हम सदन में चर्चा कर रहे हैं, उनको फायदा मिलेगा। हमारे देश के 70 प्रतिशत लोग कृषि क्षेत्र पर निर्भर हैं। जब-जब किसानों को परेशानी होती है, तब-तब हम सदन में उनकी आवाज उठाते हैं। हुक्म यादव जी ने जैसा कहा है कि तीन तरह के किसान हैं। पहला किसान बहुत गरीब से गरीब किसान है। दूसरा किसान राजनीति का किसान है। तीसरा किसान अमीर किसान है। मैं किस श्रेणी में अपने किसान को बिठाऊं, यह मुझे मालूम नहीं है,लेकिन जब से मैं राजनीति में आई हूं और लोकसभा सदस्य बनी हूं, तब से मैं बहुत नजदीक से किसान की पीड़ा को देखती हूं। सदन में हमने हर बार किसानों से संबंधित सभी मुद्दों को उठाया है, चाहे आंध्र प्रदेश के किसान हों, चाहे महाराष्ट्र के किसान हों या तमिलनाडु के किसान हों या उत्तर प्रदेश के किसान हों। किसानों को हर साल प्राकृतिक आपदा का सामना करना पड़ता है। कभी बारिश ज्यादा होने पर, कभी बारिश कम होने पर या कभी तुफान आने पर किसान सबसे ज्यादा प्रभावित होते हैं। किसान आसमान की तरफ देखता रहता है कि कहीं से दो बूंद पानी वर्षा हो जाए और उसकी उपज पैदा हो सके। उपज के बाद, जब किसान फसल बेचने के लिए बाजार जाता है, तो उसे पता चलता है कि उसका लागत मूल्य भी उसे नहीं मिल पा रहा है। उस वक्त उसका, उसके परिवार का क्या हाल होता है, यह मैं अच्छी तरह से समझ सकती हूं। किसान उम्मीद रखता है कि जब अपनी फसल या गन्ना बेचने के बाद अपने बच्चों की अच्छी परवरिश या शादी भी न कर पाए, तो उसकी मानसिक हालत को मैं अच्छी तरह से समझ सकती हूं। आज मैं यही बताना चाहती हूं कि हम इस बिल को सदन में प्रस्तुत करके विस्तार से चर्चा कर रहे हैं, इससे मैं समझ सकती हूं कि नीति और नीयत के बीच में राजनीति चल रही है। भारत के किसान दिल्ली के जंतर-मंतर में इकट्ठा हो कर धरना दे कर अपनी बात रखने के लिए मजबूर हुए। अगर यूपीए सरकार किसानों द्वारा उत्पादन के मूल्य के लिए पहले ही सोच लेती, तो यह नौबत नहीं आती।

मैं आपका ध्यान उत्तर प्रदेश की ओर ले जाना चाहती हूं। मैं बताना चाहती हूं जब मुलायम सिंह जी की सरकार थी तब ऐसी ही नौबत आई थी तब उन्होंने किसानों के कर्ज को निरस्त किया था। मैं बताना चाहती हूं कि राज्य सरकार, किसानों और मिल मालिकों के बीच कैसे समझौता हो सकता है। मंत्री जी, मैं आपसे पूछना चाहती हूं कि कभी आपने गन्ना किसानों को बुलाकर बात की? क्या उनकी समस्याओं का समाधान किया? फार्मर्स की उपज के लिए जो प्राइस डिसाइड होता है, क्या आपने उस बारे में उनको बिठाकर निर्णय लिया? क्या निर्णय राज्य सरकार ने लेना है? वह कैसे ले सकती है क्योंकि राज्य सरकार

और मिल मालिकों के दाम का फासला बहुत अधिक है, बहुत अंतर है। इससे किसे नुकसान हो रहा है? जो बाधाएं आ रही हैं, वे केवल किसान के लिए आ रही हैं। आज चीनी कम हो रही है और इससे भारत देश को क्या नुकसान होने वाला है, यह आपको मालूम है। आप एक तरफ चीनी इम्पोर्ट कर रहे हैं और दूसरी तरफ गन्ने का मूल्य देने के लिए तैयार नहीं हैं। गन्ना किसानों को पूछने वाला कौन है? मैं आपसे अनुरोध करना चाहती हूं कि अभी भी हमारे पास समय है। मुझे उम्मीद है क्योंकि आपने नेतृत्व में कई बार किसानों को न्याय दिलाने की कोशिश की गई है। मुझे आज भी उम्मीद है कि आप किसानों को न्याय दिलाने में पीछे नहीं हटेंगे। आपने प्राइस तय किया है लेकिन आप बाकी स्टेट्स के प्राइस को भी देख लीजिए कि इसमें कितना अंतर है। उत्तर प्रदेश के किसान नुकसान उठा रहे हैं। मैं उत्तर प्रदेश के उन किसानों की बात कह रही हूं। इतना कम मिनिमम सपोर्ट प्राइस किसी भी क्षेत्र में किसी राज्य में नहीं है। मैं आज अपील करना चाहती हूं कि किसान को बिचौलियों से बचाने का एक ही उपाय है और वह है मूल्य को बढ़ाना। वे जिस सपोर्ट प्राइस की अपील कर रहे हैं, आपको तत्काल उस पर विचार करना चाहिए।

मैं आपसे एक और बात कहना चाहती हूं यहां लेवी शुगर की बात हो रही है। मैं पूछना चाहती हूं आप इसमें क्या सपोर्ट कर रहे हैं? इसमें कोई सपोर्ट नहीं हो रहा है। एक ही बात हो सकती है कि हम मिल मालिकों से प्राइस डिसकस करें और यह राज्य सरकार की अनुमति से हो जाए। इस तरह से यह कैसे होगा? आप अधिकारियों को बुलाइए, फार्मर्स एसोसिएशन को बुलाइए और दोनों में समझौता कराइए और एक प्राइस डिसकस कीजिए। अपने मूल्य को इनके मूल्य से बढ़ाइए और इनको दिलाइए। मैं उम्मीद करती हूं कि इस सदन में गन्ना किसानों की परेशानी को समझकर उन्हें न्याय दिलाने के लिए सब समर्थन करेंगे।

महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूं।

SHRI NAMA NAGESWARA RAO (KHAMMAM): Thank you, Mr. Chairman, Sir, for giving me this opportunity to participate in the discussion on the Essential Commodities Bill. The prices of essential commodities are going up day by day. Today, the inflation in the case of sugar is 43 per cent.

The inflation in respect of vegetables is 45 per cent; the inflation in respect of potato is 75 per cent; the inflation in respect of rice is 32 per cent; and the inflation in respect of pulses is 55 per cent. Why are these happening? They are happening due to the wrong policies of the Government. They are unable to control the prices.

If you see the Essential Commodities Act, 1955, you will notice that the powers to control production, supply and distribution are totally the responsibility of the Government but the Government is unable to control the prices of these commodities.

इसी वजह से कॉमन मैन के ऊपर बहुत भार पड़ा है। कमोडिटीज के प्राइसेज को कंट्रोल नहीं करने के कारण आज देश में कॉमन मैन बहुत सफर कर रहा है। चूंकि सरकार कुछ नहीं कर पाई है। इस बीच में प्रधान मंत्री ने कहा है कि : "The price rises because of the market forces". कृषि मंत्री कहते हैं कि : "The situation will change once the Rabi crops are harvested". Is this the way to control the prices?

Already in India, 301 districts in 12 States, drought is prevailing. The Agriculture Minister is giving the same figure. The Government is telling that 61,15,000 hectares of land were affected due to drought; and further the food grain losses were 2,10,68,000 tonnes. How can you control the prices once the Rabi crop harvesting has started? इस तरह से यह भारतीय लोगों को पूरे डार्क में रख रहे हैं। Is this the way to tell the people? इसके ऊपर बहुत ध्यान देना चाहिए। अभी शुगर का इश्यु आया तोए, for the last three years the sugar production has come down like anything. The production of sugar was 282 lakh tonnes in 2007 and लास्ट ईयर में 146 लाख टन था। The Government is telling that the production of sugar will be 160 lakh tonnes this year. It will be very difficult, and it will not cross even 130 lakh tonnes.

The buffer stock position in respect of sugar has come down like anything for the last three years. In 2001, the buffer stock of sugar was 110 lakh tonnes and in the last year, it was only 24 lakh tonnes. Now, during this year we have to import almost 100 lakh tonnes of sugar.

Last time, the Agriculture Minister had mentioned in this House that they were planning to import 50 lakh tonnes of sugarcane. At what rate? Why is the Government not giving the same price to our farmers? They are importing sugarcane at the price of 500 to 600 dollars per tonne, which is almost Rs. 30 per kilo but they are not giving the same sugarcane price to our farmers. This is very unfortunate.

Mr. Chairman, Sir, through you, I would like to inform the Agriculture Minister that clause 5 (a) which you have removed from this Amendment Bill should be incorporated. This clause 5 (a) should be reincorporated because this clause 5 (a) enables the farmers to get additional price out of the share of 50 per cent additional profit. उससे आपको कोई नुकसान नहीं है। Why is the Government want to remove it?

On the one side you are telling that the advantage has already been included in the fair and remunerative price. At what price are you fixing? It is Rs. 129.89 per quintal. It is very unfortunate. The actual rate today is minimum Rs. 150 per quintal.

On the one side, they are saying that they are including 50 per cent for the farmers' profit. So, they have to give a minimum of Rs. 150 plus 50 per cent , that is, Rs. 225. Otherwise, it would be very difficult for the sugarcane farmers. That is why, we are requesting the hon. Minister to include clause 5A.

Recently, they had said about measures taken by the Government to control the prices of the essential commodities. But how are they controlling? They have written 'reduction of the import duty with zero import duty on sugar.' They have said about reduction in the import duty on refined and vegetable oils; allowing the import of white and refined sugar and removing the obligation in respect of

import of raw sugar and white sugar. They have said about permitting the sugar factories to sell processed and raw sugar in the domestic market and fulfil the export obligation on the tonne to tonne basis. Along with this, they have also said a lot of other things. This is very unfortunate. Is it the way to control the price of sugar and other commodities?

Sir, for rice, sugar and other commodities, they are depending on the imports! This has never happened before in the country. But it is happening now just because of the wrong policies of the Government. They should realise it.

Therefore, I would request that the Government should immediately think about the pathetic condition of the farmers. We had the Dr. Swaminathan Committee Report. What had Dr. Swaminathan Committee Report recommended? It had recommended that we have to take into account the actual cost of the farmers. But how are they arriving at Rs. 129.84? They are taking even the actual cost of the farmers with the price indices. Due to this reason alone, the farmer is not getting his actual cost. That is why I would urge the hon. Minister that the actual cost of the farmers should be taken into consideration and the recommendation of 50 per cent should also be considered.

The Government should remove all the taxes. On other imports, they are giving 100 per cent tax benefit to the importers. Why should they not give the same benefit to the Indian farmers also? There is a need to give direct subsidy to the farmers. This is all the more necessary. All the subsidies should be given to the farmers.

Sir, I would also request that there should be a direct market access. We should have ‘Ryot Bazar’. In Andhra Pradesh, during his time, Mr. Chandrababu Naidu introduced ‘Ryot Bazar’ -- which is known as the farmers’ market -- so that farmers could go to the market directly and sell their produce. There is no need of any middlemen.

Therefore, I would request that the Government should think all these things very seriously. At the same time, I would once again request that the

Clause 5A should be included in the Sugar Amendment Bill as it is very much necessary for the farmers.

With these few words, I conclude.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, दुनियाभर में हल्ला है कि हिन्दुस्तान में चीनी के दामों में आग लगी हुई है - 40 रुपये किलो, 50 रुपये किलो। इस कानून को तो मैं होशियार लोगों पर छोड़ देता हूं लेकिन मोटे तौर पर मैं यह बता दूं कि भारत सरकार ही एस.एम.पी. तय करती रही है। जब मीटिंग होती तो उसमें राज्य सरकार भी बैठती, किसान भी रहते थे और मिल वाले भी रहते थे, स्टेट एडवाइज प्राइस अथवा निगोशिएटिंग प्राइस तय होता था। जब ऐसा कानून बना तो स्टेट एडवाइज प्राइस तय नहीं कर सकते जो एस.एम.पी. है, वह होगा, अगर ज्यादा देना है तो राज्य सरकार अपनी तरफ से दें। राज्य सरकार अलग से बात करने लगी, किसान का गला कटने लगा तो हल्ला होने लगा। कई लोग हटा लिये हैं लेकिन मैं मोटे तौर पर बताना चाहता हूं कि श्री रफी एहमद किदवई साहब ने भी एक फॉर्मूला दिया था कि गन्ने का दाम क्या होगा, चीनी का दाम क्या होगा? सरकार ने एक क्विंटल गन्ने का एस.एम.पी. 130 रुपये तय किया।

एक कुन्तल गन्ने में कम से कम साढ़े आठ किलो चीनी जरूर होती है। कहीं-कहीं 9 किलो, 10 किलो, 11 किलो, 12 किलो, 13 किलो भी होती है। हम साढ़े आठ पर जोड़ते हैं। 130 रूपए के गन्ने से साढ़े आठ किलो चीनी बनती है, लेकिन उपभोक्ता को 40 रूपए के हिसाब से साढ़े आठ किलो चीनी 340 रूपए की मिल रही है। एक कुन्तल गन्ने का दाम 130 और उसकी जो चीनी बनी, जिसे उपभोक्ता ले रहे हैं, उसका दाम 340 रूपए है। गन्ने से चीनी पेराई करने में, उसे बनाने में खर्च जरूर लगता है, लेकिन कितना लगता है? 120 रूपए के गन्ने का उन्हें दाम मिल रहा है 340 रूपए, तीन गुणा से भी अधिक, यह अंधेर नहीं है तो क्या है? मैं मोटा-मोटी हिसाब बता रहा हूं, जिसे मुरकटी, देहाती और आम आदमी समझ सकता है। 130 रूपए गन्ना हो तो चीनी का भाव 16 रूपए, 17 रूपए, 18 रूपए होगा।

महोदय, तीन पक्ष हैं, एक उपभोक्ता है, हमारे देश में करोड़ों उपभोक्ता हैं, वे असंगठित हैं। किसान हैं, वे भी लाखों, करोड़ों की संख्या में होंगे, वे भी असंगठित हैं, मिलें हैं, ये संगठित हैं। एक पक्ष संगठित हैं और दो पक्ष असंगठित हैं। सरकार को तीनों पक्षों को देखना है। मिलों का रहना भी जरूरी है, उन्हें भी खत्म नहीं होना चाहिए, लेकिन इन दोनों असंगठित क्षेत्रों के लिए सरकार को देखना है। सरकार की तरफ से माननीय मंत्री जी कहेंगे कि तीन साल तक गन्ना खूब उपजेगा और खूब चीनी होगी। दो साल वह गन्ना फिर घट जाता है और चीनी कम हो जाती है। यह साइकल है। आप इस साइकल को जानते हैं तो सरकार ने इसके लिए क्या इंतजाम किए हैं? हम सवाल उठाते हैं। अगर डिमांड और सप्लाई से ही तय होना है तो सरकार की क्या जरूरत है? सरकार को देखना है कि असंगठित समूह के लोग शोषित न हों। उसमें सबसे ज्यादा किसान मेहनत करता है और उन्हें बीज का अभाव हो जाता है, ऋण का अभाव हो जाता है, खाद्य

का अभाव हो जाता है। गुड़ भी नहीं मिलेगा, गन्ने नहीं बिकेगा, उसे गन्ने को जलाना पड़ता है। किसान असंगठित है, लेकिन वह सबसे ज्यादा मेहनत और सबसे ज्यादा जोखिम उठाने का काम करता है। सरकार को उनके हक और उनके संरक्षण में खड़ा होना चाहिए। या फिर आम उपभोक्ता हैं, बेचारे 200 ग्राम चीनी लेने गये, वह 10 रूपए की मिलती है, उसका दाम हुआ 50 रूपए किलो। गांव में आदमी एक कुन्तल, दो कुन्तल थोड़े ही खरीदता है। लेवी भी 60 परसेंट, 65 परसेंट से घटकर 40 परसेंट, 45 परसेंट, और भी 10-15 परसेंट लेवी वसूली जाती है या नहीं। तब उससे 100 रूपए पीडीएस मिलता था, लेकिन अब हो गया कि पीडीएस मिलेगा, चीनी मिलेगी आधा किलो, गरीब बेचारा चीनी किसलिए खाएगा? बहुत कम नगण्य गरीब लोग चीनी लेते हैं। गांव-गांव में चीनी की कीमत में आग लगी हुयी है, पूरे देश में चीनी की कीमतों में आग लगी हुयी है, यह सरकार को देखना चाहिए। सरकार की तरफ से बयान आता है कि अभी महंगाई बढ़ती जाएगी, महंगाई नहीं रूकेगी, सरकार किस बात के लिए है। जब प्रकृति पर ही निर्भर करना है, यह प्रकृति प्रदत्त नहीं है, यह कोई प्राकृतिक आपदा नहीं है, यह मानव निर्मित, जो सशक्त लोग हैं, उनके द्वारा निर्मित आपदा है। यह गांव के किसान और उपभोक्ता दोनों पर मानव निर्मित आपदा है। मैं दोनों के लिए कहता हूं कि ये असंगठित क्षेत्र हैं। किसान और उपभोक्ता दोनों असंगठित क्षेत्र में हैं। इन दोनों का संरक्षण होना चाहिए। मैं देख रहा हूं कि 130 रूपए तय हो गया, नेपाल में जाने लगा तो अपनी मिल वाले खुशामद करने लगे कि 200 रूपए ले लीजिए। फिर सरकार कहती है कि रोकिए, रोकिए, स्मगलिंग हो रही है, यह आपने कहां पढ़ा है? आपने कहा है कि इसेंशियल कमोडिटीज में गन्ना और चीनी दोनों हैं। गन्ने का मूल्य आप कम निर्धारित कीजिए, जिससे किसान को कम मूल्य मिले और चीनी के लिए यह कह दीजिए कि डिमांड और सप्लाई है, जितना लूट सकते हो, लूट लो। अलग कारोबार, अलग फ्यूचर ट्रेडिंग को कौन कहता है, वह गलत, ऐसा कहीं अंधेर है। सरकार का यह व्यवहार ठीक नहीं है। जो असंगठित किसान और उपभोक्ता हैं, दोनों की लूट की छूट दे दी गयी, यह उचित नहीं है।

यह सहन भी नहीं किया जा सकता क्योंकि विपक्षी लोग अभी कुछ इधर-उधर लगे हुए हैं और गाँवों तक बात नहीं पहुँच पा रही है। यह कुछ दिनों में पहुँचेगी। विपक्ष मानेगा नहीं और मानना पड़ेगा कि - देना हो तो सही दो दाम, नहीं तो होगा चक्का जाम। अगर डिमांड और सप्लाई पर ही चलेगा तो सरकार किसलिए है? डिमांड तो जनता करेगी और सप्लाई किसके हाथ में हाथ में है? बड़े बड़े पूँजीपतियों ने सब सामान लेकर घर भर दिये। दो रुपये किलो आलू कोई लेता नहीं था और जब सब चला गया कोल्ड स्टोरेज में, तो 20, 25 और 30 रुपये उसका भाव हो गया। किसान मारे जा रहे हैं। किसान को तकलीफ है और फिर आम उपभोक्ता को तकलीफ है। चीनी वाला तो संगठित है, सरकार से अपने पक्ष में फैसला करा लेगा। कोर्ट में भी - सुप्रीम कोर्ट का नाम मैं सुन रहा हूँ। वहाँ इतना भारी यंत्र है, तीन पन्नों में तो सुप्रीम

कोर्ट का ही ज़िक्र है। कौन कौन थीं उसमें पार्टी? सुप्रीम कोर्ट में क्यों बहस किया किसान के पक्ष से? अनआर्गनाइज्ड सैक्टर में उपभोक्ता के पक्ष से किसने बहस की - सरकार ने। लेकिन सरकार केस हार जाती है। कोई पक्ष करने वाला नहीं है तो सुप्रीम कोर्ट का नाम सुनते सुनते हम अजीज़ हो गए। उसमें है कि सुप्रीम कोर्ट का फैसला किसके लिए हम कानून बना रहे हैं। कानून बना रहे हैं उपभोक्ता के खिलाफ। सभापति जी, आप हमें ज्यादा समय तो देंगे नहीं, नहीं तो हम सब विश्लेषण करके इतिहास और भूगोल, सब सपष्ट करने का निश्चय हमारा है। ...(व्यवधान)

श्री अधीर चौधरी (बहरामपुर): मैथेमैटिक्स भी है।

डॉ. रघुवंश प्रसाद सिंह : हाँ, मैथेमैटिक्स तो बता दिया। 130 रुपये क्विंटल गन्ना और 40 रुपये किलो चीनी। एक क्विंटल में साढ़े आठ किलो चीनी बनती है। साढ़े आठ किलो के दाम जोड़िये 40 रुपये से - 340 रुपये बनते हैं। छोवाल अलग, बगास अलग, सिट्ठी और उसका रस अलग मिलता है। उसका स्पिरिट बनता है, रंग बिरंगी और महंगी चीज़ें बनती हैं। ...(व्यवधान) इसलिए मोटा-मोटा हिसाब हम बता रहे हैं। हम उसके बहुत विशेषज्ञ नहीं हैं। मोटा-मोटा देहाती आदमी मुड़कट्टी हिसाब अंगुली पर जोड़ते हैं तो पता चलता है कि इसमें बड़ी भारी गड़बड़ है और सरकार को देखना चाहिए कि किसानों और आम उपभोक्ता का शोषण न हो। मिल वाले तो संगठित हैं, वे कागज़ वगैरह बॉंट देंगे कि हम ही मर रहे हैं, हमारी मदद करिये। नहीं तो दुनिया में चीनी सस्ती है तो हिन्दुस्तान में चीनी महंगी क्यों है? कहते हैं कि डब्लू टी ओ हो गया, सीमाना टूट गया, गेहूँ वाला में होता तो नहीं। बाहर महंगा हो गया तो यहाँ कैसे मंगाएँ? तो 16 रुपये पर मंगाएँगे। आपसे लेंगे दस रुपये और बाहर से मंगाएँगे 16 रुपये में। क्या बात है? दुनिया में गेहूँ महंगा हो गया। अभी क्या है? यहाँ चीनी महंगी खरीदिए। किसान आपको भी पैसा नहीं देंगे और बाहर से भी चीनी नहीं आएगी। बाहर तो चीनी सस्ती है। यह सब पेंच सुनकर लगता है कि हालत खराब है। इसलिए आम जनता और किसान का हित नहीं होगा तो महाभारत होगा, इसमें कोई संदेह नहीं है। यह मैं बोल रहा हूँ लेकिन गांवों में जो जनता और किसान की बोली है, उसे हम दबा नहीं सकते। यह हमारा कर्तव्य और धर्म है कि जो गांव की बोली है, यहाँ ऊँची पंचायत में बता दे नहीं तो फिर मैं कहना चाहता हूँ कि - याचना नहीं अब जंग होगा, जीवन-मरण या जय होगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

*SHRI. PRASANTA KUMAR MAJUMDAR (BALURGHAT): Hon. Chairman, Sir, sugarcane and sugar are essential commodities. Out of the total production of sugar in the country, 20% is levy sugar and 80% is non-levy sugar. Price of that 20% is determined by the govt. and is distributed among the poor people through PDS. But the ground reality is something different. From the sugar mill gate itself, bulk of the production is diverted to the non-target groups, i.e. the wealthy people and the black marketeers. Common people do not get their share. On the other hand 80% of the sugar produced is controlled by the mill owners and they increase the price according to their whims and fancies. The price has been raised by as high as 45% as a result of which sugar price per kg is now Rs. 42 instead of Rs. 16. Thus there is huge profit margin.

It is true that Indian market is associated with the world market. Every change there affects the indigenous market. We have very high population rate and there should be a balance between the global and local prices. If the sugar price is more outside then in India also, prices rise steadily but the cane growers here do not get just remunerative price. Again if the price is higher in world market, sugar is siphoned off from this country and cane growers are once again deprived from their due. Who determines the price of cane? The govt. does it. So it is the responsibility of the government to protect the interest of the growers but unfortunately the govt. is in favour of the dealers. I think that today, sugar industry is the most profitable industry in our country. Yet there is much discontent among the people of particularly Eastern Indian regarding sugar. Therefore fair remunerative price is being talked about now. Then who is going to determine that fair price? Earlier, the govt. used to fix the prices. The Agriculture Costs and Prices Commission used to perform this duty. Now who will bear the onus – the Commission, the govt. or the ministry? Nothing has been clearly mentioned about this.

---

* English translation of the speech originally delivered in Bengali.

I am very surprised to find that there is support price for paddy, support price for wheat and those are announced before hand. But though sugarcane is very important, no support price is declared for this crop. In West Bengal, only two mills used to produce sugar – one in Ahmedpur and the other at Palashi. We grow sugarcane at small scale, for local requirements. But even then I feel that the support price of cane should be declared before hand. There are a number of by-products of sugar – liquor is produced from sugar, molasses are also produced. Paper is a by-product of sugar cane along with vinegar. Even fuel can be manufactured from sugar. Just as we produce fuel from jute extracts, similarly fuel can be had from sugarcane extracts. It is very costly but the farmers do not get any kind of return from these products. This industry is rich-centric and this is my firm belief.

Secondly, Sir, if jute can be purchased by the govt. through JCI then why can't the govt. procure sugar also? From the field itself, sugarcane can be procured by the govt. This would help the poor growers. This practice is prevalent in paddy and jute – then why not sugarcane? If this is done then the growers would get their due and that would improve their lot. We have to remember always that if poor people do not survive, then the country can never prosper. We all are here to air the grievances and concerns of the ordinary people. It should be our constant endeavour to improve the social-economic condition of our citizens, to be with them in times of crisis. I know that hon. Minister of Agriculture Sh. Sharad Pawar is very competent, helpful and experienced. I would request him that since we deal with common people, we have to give great importance to this problem of sugar and sugarcane and bail them out. We should never forget their plight and should work for their uplift.

With these words and thank you and conclude my speech.

*SHRI A. GANESHAMURTHI (ERODE): Mr. Chairman, Sir, we are now seeking to legislate through this Bill the Ordinance that was promulgated by the Government of India on 21.10.2009 taking away the rights of the sugarcane growers.

That Ordinance of 21.10.2009 took away the rights of State Governments to announce SAP. Now, while seeking to introduce this Bill as the Essential Commodities (Amendment and Validation) Bill, 2009 in this House, the rights of the States have been have been restored by way of giving them an opportunity to announce SAP. On behalf of sugarcane growers, I would like to thank the Government for this gesture.

Schedule II and Clause 5 (A) in the Sugarcane Control Order, 1966 has been deleted both in the Ordinance and the Bill. I would like to point out that the deletion of this clause has taken away the rights of the sugarcane growers to get their share of the profits made by the sugar mills through their sale proceeds.

This legislation and the ordinance takes away the legal rights vested with sugarcane growers to become entitled to 50 per cent of the profit made by the sugar mills after deducting SMP and cost of production from the total sale proceeds of sugar, molasses and bagasse from the month of October to September every year. This causes a huge loss to sugarcane growers.

Even when the State Governments are not announcing the SAP, the farmers had ways and means and the legitimate right to have a share of profit from the sugar mills which was made possible by Schedule II and Clause 5 (A) of the Sugarcane Control Order, 1966

The Government of Tamil Nadu did not announce SAP from 1998-99 to 2004-05, but still the sugarcane growers of Tamil Nadu were able to get a higher

* English translation of the speech originally deliverd in Tamil.

price as per the provison of Clause 5 (A). In 1998-99, they could get Rs. 128.10, in 1999-2000, they got Rs. 159.05, in 2000-01, they were paid Rs. 196.84, in 2001-02, they were distributed with Rs. 25.90 and in 2003-04, the share was Rs. 286.65.

A particular sugar mill in Tamil Nadu declined to pay the additional price for the sugarcane procured in the October season of 2003. Hence, a PIL was initiated seeking justice from the High Court of Madras (W.P. No. 5665/2007). They got a judgement in their favour and the sugarcane growers got the additional price along with 15 per cent interest as per the directions of the court. So, I would like to point out here that the deletion of Schedule II in Clause 5 (A) would render the sugarcane growers lose their rights and are left at the mercy of sugar mill owners and the Government.

It is stated that a loss of about Rs. 14,000 crore would accrue to the Government if this Bill is not legislated as per the direction of the Supreme Court of India. But at the same time, the Government must not forget that a danger of the sugarcane growers not getting about Rs. 74,000 crore to be paid as additional price which is pending for the past five years and still lying with the sugar mills.

It is also stated that farmers would become eligible to get a Fair and Remunerative Price which is expected to be more than the additional price the farmers were getting as per the provisions of Schedule II of Clause 5 (A) of the Sugarcane Control Order, 1966. We can understand what is the remunerative price. But we cannot understand what can be the fair price because we are not sure as to who will be fair to fix the fair price in a fair manner. We are apprehensive about this FRP as we do not have the protection under Schedule II of Clause 5 (A) of the Sugarcane Control Order, 1966.

Normally, the Government does not accept even the price recommended by the Agricultural Price Commission which is now known as the Commission for Agricultural Costs and Prices along with the National Commission on Farmers and also the Agriculture Cell of the Planning Commission.

We are all aware of the losses the farmers have to face due to the wrong policies of the Government like this. This august House is also seized of thousands of farmers' suicides. This Government came forward to compensate the same by way of announcing a loan waiver to the tune of Rs. 65,000 crore. On the one hand, you have waived Rs. 65,000 crore and on the other hand, you are depriving the farmers of getting about Rs. 74,000 crore which is pending from the sugar mills. This is a great injustice.

In due course, if when the sugarcane growers fail to get a fair, remunerative price, the sugarcane production will come down disturbing the Public Distribution System while giving rise to price rise in the open market. In my opinion, this Bill is a boon to the sugar mill owners and a bane to the farming community.

Sugarcane growers have highlighted their problems drawing the attention of leaders of all the political parties. Though the Members of Parliament belonging to various political parties have understood the adverse effects of this Bill, constrained by political compulsions as alliance partners they are not expressing their views in an independent fashion. I would like to point out here that this would cause a great loss to the sugarcane growers especially the South Indian farmers, more particularly the sugarcane cultivators of Tamil Nadu. Hence, I urge upon the Government to consider withdrawing this Bill. Otherwise, you may include in this Bill the Second Schedule and Clause 5 (A) of the Sugarcane Control Order, 1966.

This Bill which takes away the available rights vested with the farmers must not be passed in its present form. On behalf of the sugarcane growers of Tamil Nadu and on behalf of our party Marumalarchi Dravida Munnetra Kazhagam, I strongly condemn and record my opposition to this Bill.

We all know on the sidelines of this Bill that the price announced by Tamil Nadu this year is non-remunerative and the lowest in the country. Hence, I urge upon the Government to pay Rs. 2,500 for sugarcane with a recovery rate of 8.5 per cent. The wording 'net cost of transportation of sugarcane from the *purchase*

centre' should be replaced with 'net cost of transportation of sugarcane from the *sugarcane field (ex-field)*' in this Bill. Urging upon the Government to consider this modification in the form of an amendment, let me conclude after having highlighted the problems faced by sugarcane growers.

15.00 hrs.

श्री राजाराम पाल (अकबरपुर): सभापति महोदय, मैं आपके माध्यम से जो एमेंडमेंट बिल माननीय कृषि मंत्री जी लाये हैं, उसका समर्थन करने के लिए खड़ा हुआ हूं।

आज सदन में किसानों को लाभकारी मूल्य दिलाने के लिए यू.पी.ए. सरकार यह बिल लाई है। पूरे देश के किसानों को लाभकारी मूल्य मिले, इसके लिए जो जन्तर-मन्तर पर उत्तर प्रदेश के किसानों ने बड़े पैमाने पर धरना-प्रदर्शन किया, उसके कारण यह एमेंडमेंट बिल आया है, ताकि किसानों को लाभकारी मूल्य मिल सके।

लेकिन मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूं कि आज चीनी की कीमतें आसमान छू रही हैं। क्यों छू रही हैं, चीनी की कीमतें कम कब होंगी, जब उसका उत्पादन बढ़ेगा। उत्पादन कब बढ़ेगा, जब किसानों को लाभकारी मूल्य मिलेगा। उसे समय से खाद मिलेगा, समय से बीज मिलेगा और समय से उसका भुगतान होगा। आज उत्तर प्रदेश, जो देश का सबसे बड़ा प्रदेश है, उसमें 22 सहकारी और राज्य सरकार के अधीन जो चीनी मिलें हैं, उनमें पेराई का काम अब तक बन्द है। तीन चीनी मिलें ऐसी हैं, जो यू.पी.ए. की चेयरपर्सन आदरणीय सोनिया गांधी जी के क्षेत्र रायबरेली में है, मेरे क्षेत्र में घाटमपुर चीनी मिल और छाता चीनी मिल, दोनों को बन्द कर दिया गया है। प्रदेश सरकार उन चीनी मिलों को नीलाम करके निजी लोगों को लाभ पहुंचाने के लिए बेचना चाहती है। उत्तर प्रदेश चीनी मिलों का बड़ा हिस्सा, जो सरकारी चीनी मिलें हैं, उनमें पेराई न होने के कारण मजबूर होकर किसान निजी चीनी मिलों में गन्ना देगा।

उत्तर प्रदेश सरकार निजी चीनी मिलों से पैसा बटोरने में लगी है, उत्तर प्रदेश सरकार किसानों के प्रति आंख बन्द किए है। क्यों बन्द किये है, क्योंकि उत्तर प्रदेश सरकार का किसानों से कोई लेना-देना नहीं है। माननीय मंत्री जी कहते हैं कि हम लाभकारी मूल्य दिलाने के लिए कटिबद्ध हैं, केन्द्र सरकार कटिबद्ध है, लेकिन ऐसे प्रदेशों में इस बिल में कौन सा प्रावधान किया जा रहा है कि जो सरकारें, जैसे महाराष्ट्र और हरियाणा में अगर 225-230 रुपया सरकारें गन्ने का मूल्य दे रही हैं और अगर उत्तर प्रदेश सरकार 225-230 रुपया पर क्विंटल किसानों को न दे तो इस विधेयक में ऐसा प्रावधान किया जाये कि प्रदेश की सरकार किसानों को लाभकारी मूल्य दिलाने के लिए मजबूर हो सके। इसलिए मैं आपके माध्यम से माननीय मंत्री जी से मांग करता हूं कि जो निजी चीनी मिलें हैं, उनके लिए भी इस विधेयक में ऐसा प्रावधान हो कि वे 15 दिन के अन्दर किसानों को भुगतान करें और अगर 15 दिन के बाद अगर किसानों को पैसा भुगतान किया जाये तो उनको बैंकों के ऋण की दर से ब्याज प्रदान करने का काम किया जाये।

अगर ऐसा प्रावधान इस बिल में कर दिया जाएगा, तो किसानों को वास्तव में लाभ हो पाएगा और किसान आत्महत्या से भी बचेगा। अगर किसान खुशहाल होगा, तो देश खुशहाल होगा। यूपीए सरकार निश्चित तौर पर किसानों के प्रति संवेदनशील है। मैं इसी के साथ इस बिल का समर्थन करते हुए, माननीय सभापति जी आपको बहुत-बहुत धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

श्री घनश्याम अनुरागी (जालौन): सभापति महोदय, मैं बुंदेलखंड की जालौन सीट से हूं। बुंदेलखंड के क्षेत्र व खासतौर से कानपुर देहात, फतेहपुर, इटावा, औरय्या सहित पूरा बुंदेलखंड कृषि पर आधारित हैं। वहां पर पहले भी लगातार चार-पांच साल से सूखा पड़ता रहा। किसान भुखमरी की कगार पर आ गया। ज्यादातर किसान बड़े-बड़े शहरों में पलायन कर गया। किसान मजदूर बन गया और मजदूर बनकर पलायन करके चला गया। आज की पोजीशन यह है कि वहां सिंचाई का कोई साधन नहीं है। माननीय कृषि मंत्री जी और सरकार से हम आपके माध्यम से निवेदन करेंगे कि बुंदेलखंड में और कोई चारा नहीं है। वहां के बच्चों की शिक्षा प्रभावित हो रही है। रोजी-रोटी के लाले पड़े हुए हैं। हम लगातार बुंदेलखंड की चर्चा करते रहे हैं और लोगों ने इसके लिए मांग की। हम आपके माध्यम से प्रार्थना करते हैं कि हमारे क्षेत्र को सिंचाई के लिए उपयुक्त साधन देने की कृपा करें, जिससे हर गांव में गहरे राजकीय नलकूप हों तथा पेयजल व बिजली की व्यवस्था की जाए ।

महोदय, जहां तक गन्ना की बात है, सूखी लकड़ी, सड़ी-सड़ाई जलाने योग्य लकड़ी तो साढ़े तीन सौ रूपए प्रति क्विंटल है और गन्ना एक सौ चालीस रूपए। यह तो किसानों के साथ धोखा है। किसान इस समय परेशान है। जब तक किसानों के हित के लिए कोई कार्य योजना नहीं बनायेंगे, तब तक किसान खुशहाल नहीं होगा और देश खुशहाल नहीं होगा। बुंदेलखंड के लिए हम बार-बार सरकार से प्रार्थना करते हैं कि बुंदेलखंड के लिए कोई न कोई ऐसा कदम उठाए, जिससे वहां के किसान के लिए सिंचाई की व्यवस्था हो। वहां बिजली तीन घंटे से ज्यादा नहीं आती है। उत्तर प्रदेश सरकार का कहना ही क्या है, उसको महंगाई से कोई मतलब ही नहीं है। हम आपसे कहते हैं, लेकिन आप ध्यान नहीं दे रहे हैं, उत्तर प्रदेश सरकार भी ध्यान नहीं दे रही है, तो किसान कहां जाएगा?

हमें तो लग रहा है कि उत्तर प्रदेश और केंद्र सरकार दोनों छोटी-बड़ी बहने हैं। इन्हें किसानों से कोई हमदर्दी नहीं है। इन्हें पूंजीपतियों और उद्योगपतियों से हमदर्दी है। महंगाई बहुत ज्यादा बढ़ गयी है। सुरसा नाम की राक्षसनी का त्रेतायुग में जिस तरह बहुत भारी, विकराल मुंह बढ़ गया था, उसी तरह महंगाई ने आज उससे भी ज्यादा मुंह बढ़ा लिया है। अब वह आम गरीबों को खाने लगी है, किसानों को खाने लगी है। यह पोजीशन हो गयी है कि गरीब फल नहीं खा सकते, अस्पताल में तड़प रहे हैं, लेकिन फल नहीं खा सकते, सब्जियां नहीं खा सकते हैं। अब सब्जियां और फल बड़े लोगों के लिए हो गयी हैं। क्या इस देश में किसानों का कोई हक नहीं है, क्या इस देश में गरीबों का कोई स्थान नहीं है? गरीब और किसान, फल-सब्जियां नहीं खा सकता है, सूखी रोटी-चटनी के भी लाले पड़ गए हैं।

महोदय, मैं आपके माध्यम से सरकार से कहना चाहता हूं कि वह महंगाई पर नियंत्रण करें। यदि महंगाई नियंत्रित नहीं होगी, तो निश्चित तौर पर पूरे देश में हाहाकार मच जाएगा और किसान अपने हाथ में डंडा-लाठी लेकर निकल पड़ेगा और निश्चय ही पूंजीवादियों को और घूसखोरों को पकड़कर उनकी पूंजी निकाल लेगा, उनसे मारपीट करेगा। मैं प्रार्थना करता हूं कि किसानों और मजदूरों के हित में सरकार कोई कदम उठाए और बुंदेलखंड में व कानपुर देहात में, इटावा और जितना भी लंबा बुंदेलखंड का क्षेत्र है, सब के हित में एक महत्वपूर्ण कदम उठाना चाहिए। उनके लिए महत्वपूर्ण पेयजल की व्यवस्था करें, तथा बुंदेलखंड प्रखंड है, वहां गहरे कुंए और ट्यूबवेल गहरे की व्यवस्था की जाए। …(व्यवधान) हमारे यहां भी गहरे ट्यूबवेल होने चाहिए। …(व्यवधान)

इन्हीं शब्दों को कहते हुए मैं अपनी बात समाप्त करता हूं।

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): सभापति महोदय, माननीय सदस्य इतनी बात कह रहे हैं, ये किसानों के बड़े हितैषी हैं। मैं आपके माध्यम से सदन का ध्यान आकृष्ट करना चाहूंगा कि 24 अक्टूबर से उत्तर प्रदेश में एसएपी का रेट 165 रूपए लागू है। वह अभी तक वापस नहीं लिया गया है। यहां ये सरकार की ऊपर दबाव बना रहे हैं। मैं बड़े ही शालीनता के साथ आपके माध्यम से सदन को अवगत कराना चाहता हूं कि 3 (a) लागू है, जिसमें स्टेट एडवाइजरी प्राइज देने की पावर स्टेट सरकार को है, यह 24 अक्टूबर से लागू है। माननीय आरएलडी के सदस्यगण बोले, समाजवादी पार्टी के माननीय सदस्य बोले, भारतीय जनता पार्टी के भी माननीय सदस्य बोले, मैं उनका स्वागत करना चाहता हूं।

मान्यवर, मैं आपके माध्यम से सम्मानित सदन के संज्ञान में लाना चाहूंगा कि वी.एम.सिंह जी की जो याचिका थी, 2086 / 1997, इसके बारे में हाईकोर्ट लखनऊ बेंच ने आर्डर किया था और माननीय सर्वोच्च न्यायालय ने भी जिसको अपहोल्ड किया था। आरक्षण का आर्डर और एसएपी दोनों ही एक सिक्के के पहलू हैं।

स्टेट गवर्नमैंट एसएपी तय करती है। यूनियन गवर्नमैंट की उसमें दखलअंदाजी नहीं है। यहां बहुत अच्छी बहस हो रही है। इनके सम्मानित सदस्य जो पेशे से वकील हैं, वे मिल मालिकों की तरफ से भी वकील हैं। मैं नाम नहीं लेना चाहूंगा, लेकिन विपक्ष के राजनीतिक दल, जिन्होंने सरकार के ऊपर प्रहार किया है, अपने को किसानों के हितैषी बताते हैं, उनके सर्वोच्च सदन के सदस्य सुप्रीम कोर्ट और हाई कोर्ट में वकील रहे हैं। उन्होंने गन्ना किसानों का गला काटने का काम किया है। 2086 नम्बर उच्च न्यायालय में बी.एम. सिंह जी की याचिका रही है, वह उसका नजीर है जिसके आर्डर को सुप्रीम कोर्ट ने भी अपहोल्ड किया था। जब सन् 2003 की डिफर पैमेंट नहीं मिली थी, मैं माननीय राहुल गांधी जी को धन्यवाद देना चाहूंगा कि उन्होंने इंटरवीन करके गन्ना किसानों को 517 करोड़ रुपये का डिफर दिलाया है। उससे किसानों को राहत पहुंची है। स्वामी अग्निवेश जी, उस समय उत्तर प्रदेश में राष्ट्रीय लोकदल के तत्कालीन गन्ना मंत्री रहे हैं। माननीय अजीत सिंह जी ने भी किसानों के लिए लड़ाई लड़ी है। मैं आपके संज्ञान में लाना चाहता हूं कि अगर गन्ना किसानों के सब लोग हितैषी हैं, तो जो 24 अक्टूबर को उत्तर प्रदेश सरकार ने 165 रुपये की एसएपी लागू की थी, उत्तर प्रदेश के सम्मानित सदस्यों को स्टेट गवर्नमैंट पर दबाव बनाना चाहिए कि वे मिल मालिकों से न मिलकर गन्ना किसानों के सच्चे हितैषी बनें और एसएपी के 165 रुपये के आर्डर को वापस कराकर गन्ना किसानों को वाजिब दाम दिलाने का कष्ट करें, जो इस संशोधन के माध्यम से लाया जा रहा है। मैं इस विधेयक का पूरा समर्थन करता हूं। श्री पुनिया, श्री जगदम्बिका पाल, और हमारे अन्य साथियों ने जो इस समर्थन में कहा है, उससे अपने को सम्बद्ध करते हुए आपसे आग्रह करना चाहूंगा

कि गन्ना किसानों की हालत वास्तव में बहुत खराब है, इसलिए उनकी दशा पर ध्यान दिया जाये। जो बिचौलिये का काम करते हैं और लड़ने का काम करते हैं, यह दोहरी नीति बंद करके वास्तव में गन्ना किसानों के हितैषी बनें और उन्हें वाजिब दाम दिलायें।

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Mr. Chairman, Sir, I am grateful that many hon. Members from different parts of the country participated in this important discussion. Generally, whenever there is a subject related to agriculture, we always see that everybody tries to get an opportunity to express the problems of his own area.

The Bill is the Essential Commodities (Amendment and Validation) Bill, 2009. But we have discussed the Bundelkhand issue; we have discussed the issue of the remunerative prices of other items; we have discussed about one of the major problems that this country is facing today of the rising price. And I am glad that some of the hon. Members have also, in-depth, discussed the problem of the sugar and the sugarcane farmers. In fact, this Bill has been discussed in-depth in the House and outside the House. There were series of meetings with the various political parties after the introduction of the Bill.

Ultimately, an overwhelming majority of the parties in this House have reached some understanding and appropriate amendments were made and the fresh Bill was brought before the House. UPA has discussed this within the organisation and the UPA partners have practically agreed to this Essential Commodities Bill. I am also grateful that the major Opposition party Bharatiya Janata Party, other major political parties like Samajvadi Party, Bahujan Samaj Party, CPI(M), CPI, and DMK also became parties to the detailed discussions and they also agreed, and the suggestions that were made from their side were incorporated. That is why practically we have reached somewhat near to unanimity on this Bill.

15.16 hrs.

(Shri Arjun Charan Sethi *in the Chair*)

What is this Bill about? This Bill is restricted to a particular item of the sugar policy, and that is the price issue of levy sugar. The Bill does not say anything about 5A which has been discussed here in depth. 5A is not a part of the

Essential Commodities (Amendment and Validation) Bill, 2009. 5A is a part of the Sugarcane Control Order which is a separate order, an administrative order, and is not a part of this Bill. This is regarding levy sugar price issue.

What is levy sugar? In this country sugar mills which produce sugar buy sugarcane from the farmers, process it and convert it into sugar, and dispose it of in the open market. The Government has the responsibility to protect the interests of vulnerable sections of the society. That is why we are trying to implement the Public Distribution System in the country. So, levy sugar had been introduced to protect the interests of the weaker sections and to make sugar available in PDS, might be in limited quantities, at a particular price.

About 20 years back, the practice in the country was that 70 per cent of the sugar that is produced by the mills was taken by the Government of India for public distribution system and only 30 per cent of sugar was available for open market. That ratio was brought down from 70:30 to 60:40; then 50:50; then 40:60; and in NDA regime it was decided that only 10 per cent will be taken from the mills and 90 per cent sugar will be allowed to be sold by the sugar mills in the open market. The same policy was continued till last year. Only this year we have made a small amendment in there saying that instead of 10 per cent, this year we have taken a decision to take 20 per cent from sugar mills for public distribution system and the rest 80 per cent sugar produced by the sugar mills has been allowed to be sold by them in the open market.

I was really surprised that some of the hon. Members stated that this is a vulnerable farmer. In fact, sugar is acquired from the sugar mills. So, there is no question of touching the farmer. We expect that when we are expecting 20 per cent sugar from sugar mills for public distribution system at a particular price, suppose if there is a loss because of that particular price is not remunerative, this is the complaint of the sugar mills, but they have got every freedom to sell rest of the 80 per cent of the sugar in the open market. They got every right to compensate

whatever the losses are there. There is no question of any farmer or sugarcane grower is losing in this.

In the House, the entire issue was raised. In our country, one system has been introduced and which has been implemented for many years throughout India when the question comes up of fixing price of sugarcane, that is, Statutory Minimum Price (SMP). There is a difference between SMP and MSP. The Government of India also announce a minimum support price for certain agricultural products like wheat, rice and some other items. But what is the difference? When the Government of India takes a decision to announce the minimum support price for wheat and rice, if the price in open market goes below, the price which has been announced or declared by the Government of India, it is the responsibility of the Government of India to enter the open market and purchase that procurement. Right today, we are procuring wheat and rice through Food Corporation of India and giving protection to the farmer so that he would definitely get that minimum support price. In the Statutory Minimum Price, that is not possible. It is not possible for the Government to support when the prices of sugarcane goes down below SMP. It is not possible for the Government to enter the open market and purchase sugarcane.

What will we do with the sugarcane? We have no mills. Mills are run by a number of other people. So, it is not possible but we fix the price, gives the guidelines, and expect the price will not be below that; price should be somewhat near or more than what has been announced by the Government of India. This is the benchmark. There is a basis. On that basis, and criteria, the price was fixed. Throughout India, this practice is there for the last number of years but there are four or five States who have introduced their own system for their own State farmers - particularly Uttar Pradesh, Utharakhand, Punjab, Haryana and Tamil Nadu.

The Uttar Pradesh Assembly has passed a separate legislature and have taken powers to introduce and fix a State Advisory Price. There are two types of

prices – one which has been fixed by the Government of India and one price has been fixed by some of the States according to the decision of the State Government. On many occasions, we have seen the price which has been announced or declared by the Government of India was `x' and the State Government has taken a decision in a different way, their price was `x' plus something. Because of that, those sugar mills, those who have to pay more than the price which has been fixed by the Government of India to their farmers, they were agitating.

When we make a calculation to fix a price of levy sugar, we always calculated the price which the Government of India has announced. So, there was a complaint particularly from millers of Uttar Pradesh that we are paying more and we are not getting the proper price from the Government of India. They went to the court. The matter went to the Supreme Court and ultimately the Supreme Court gave a decision that it is the responsibility of the Government of India to refix price and whatever the difference because of this refixation has to be paid to the sugar-miller and that is in since 1982. The figure of Rs.14,000 crore came up because of this re-fixation and this calculation.

Some hon. Members said that the Government of India wants to give this money to the millers. No. We are not interested. Where from we will give? They say that we want to pay the millers, Rs.14,000 crore and not a single pie to the farmers or the sugarcane growers – that is not the intention of the Government of India. That is why, we ultimately took a legal advice and took a final decision; this is happening because of a number of decisions which we had taken previously; on the basis of this decision, the Supreme Court had reached a particular decision, and that is why, we thought it better to take a decision about the validity. That is the reason why this particular Bill has come up before Parliament.

We are confident that, after getting clearance from both the House of Parliament and converting this into a law, we will be able to protect the interest of the farmers and we will be able to protect the interest of the consumers. There are

certain issues which have been raised here – what is FRP, the new clause that is incorporated, etc. Previously, as I said, there was the Statutory Minimum Price. Now, Statutory Minimum Price concept has been proposed to be abolished by this Bill. We have introduced a Fair and Remunerative Price. What is the difference between the two?

Originally, the prices were fixed by the CACP on the basis of certain things. Basically it has the C2 cost. C2 cost of production includes all actual expenses in cash and kind incurred in the production by the owner, interest on the value of own capital assets excluding land, rental value of the own land and rent paid for the lease in land, the value of the family labour. So, all these things are calculated in C2 cost.

There are some other criteria that have been fixed for fixation of levy sugar. These decisions are taken by the CACP, on the recommendation of the CACP. There are certain issues that were raised regarding CACP also. It was told that there is no representative of the farming community on the CACP. That is not factually correct. CACP has experts; along with, it has the representatives of the agriculturists; they also have got accommodation in the CACP. So, they are also a part of that.

The system of CACP is that it collects information from the State Government's Agricultural Department; CACP collects information from the Agricultural Universities; CACP also gives opportunities to the representatives of the farmers' organizations. Ultimately, they come to some understanding and then, make their recommendation to the Government of India. It is up to the Government of India to accept it or not. But by and large, the Government of India, and at least 95 per cent of the cases are such that the Government of India accepted *in toto*, the CACP's recommendations.

An issue was raised here that in a particular year, 2007-08, the price which was fixed by or recommended by the CACP was not accepted by the Government of India. It is partly correct and partly incorrect.

In the year 2008-09, the CACP had given a Report and in that Report it had recommended a particular price for sugarcane. That price was practically the same as was suggested in the previous year. What exactly the CACP had said in its recommendation? That particular year was an exceptional year. There was tremendous production of sugar. Ample stocks were there. Low market was there. In the international market also the prices had totally collapsed. Mills were not in a position to pay the prices to the farmers. The situation was exceptionally bad because of too much sugarcane and sugar production. After studying all these, the CACP had said:

> "In view of the prolonged deflation in the prices of sugar in both domestic and international market, excessive supply of sugar *vis-à-vis* demand in the country and deteriorating health of not only the sugar industry but also the sugarcane economy, there is no case for any increase in the SMP of sugarcane for the year 2008-09."

The CACP also said:

> "In fact, based on the prevailing price realized from the sale of sugar there will be justification for some reduction in the SMP from the present level which may not, however, be appropriate in view of the marginal increase in the input prices as well as the poor economic condition of the farmers."

The same CACP had said that there is a case to reduce the price but the Government of India had not accepted it. We got this Report in August 2007. On 20th of March 2008 the Cabinet Committee on Economic Affair had accepted this recommendation and announced the price as recommended by the CACP in *toto.* It is the responsibility of the CACP to study the costing factor every year and give recommendation about the prices on yearly basis.

On 20th of March, 2008 the Government of India took a decision on the recommendation of the CACP for that year but on 27th of March the CACP had sent another Report which was not asked by the Government. They had sent this Report *suo motu.* The CACP which was saying that there was no case for

enhancement of any price and in fact there is a case for reduction of the price – that was their recommendation – but within practically a few days, after the approval given by the Cabinet Committee, the CACP sent a new recommendation, not only a new recommendation but also an interesting recommendation, saying that:

> "The Commission recommends its Statutory Minimum Price of the sugarcane for 2008-09 be revised to Rs.125 (Previously, they had suggested Rs.72 and from Rs.72 they had gone to Rs.125) to be paid by the sugar mill at a 9 per cent recovery plus bonus of Rs.30 per quintal to be paid by the Central Government. "

It is very interesting. The cane will be purchased by the sugar mills. Sugar mills will process that cane, send sugar in the open market and will earn or lose money but where from the question of the Government of India paying bonus arises? The Government of India is not getting that sugar or sugarcane into their own kitty. It will go to those millers. In fact, they are supposed to pay. Here the recommendation of the CACP was that the Government of India should pay the price of the basic raw material which will be ultimately consumed by some private sector. So, we have not accepted this second recommendation. Except that, practically for the last number of years, the recommendations of the CACP has been accepted *in toto* by the Government of India. We always try to protect the interest of the farming community.

A question was raised as to what is the Fair and Remunerative Price (FRP). In Fair and Remunerative Price, one new provision has been proposed to protect the interest of the sugarcane growers. Previously, there was 5(a) and now we have brought FRP. Basically, we have deleted the 5(a). This 5(a) is also not from the Essential Commodities Act. As I said, it is from the Sugarcane Control Order. The provision 5(a) which has been deleted provided sharing of the profit of the mills with the farmers at the 50:50 per cent ratio after the season is over and financial results are declared. If the mill has shown profit in their balance sheet

then only the farmers were eligible to get this benefit. But at least for the last five years I have seen not a single mill in this country has given benefit under 5(a) to any sugarcane grower. Our hon. Member from southern India has said that this was beneficial for farmers. But in southern India also not a single sugar mill has given any advantage of 5(a) to the farmers. It is because the practice is that the farmer gives his sugarcane to sugar mill. He takes whatever the final price is decided and he goes back to home. After completion of one year, after completion of their accounts, balance sheet and auditors statement, suppose they show some profit, then the farmer has got every right according to 5(a) to ask for additional price. But the farmer never thought about it and he never goes to that mill. He will go to the mill next year only when his sugarcane will be ready and matured for crushing purpose. That is why, neither the farmer was taking any interest nor the mills were paying any money. That is why, there was a Committee called Mahajan Committee appointed by the Government of India which recommended that the provision of 5(a) is not beneficial to the farmers and therefore it is better to discontinue it. So, we have discontinued that and we have introduced new Fair and Remunerative Price which gives specific margin to the farmer. What is the difference between the previous system and this system? In the previous system, if the mill earns profit, then after completion of one year, the farmer got the eligibility to ask for the part of profit. But in FRP, whether the mill gets profit or no profit, the first day when he is going to hand over his sugarcane to the mill, it is the responsibility of the mill to give him part of profit irrespective of whether the mill earns profit or does not earn profit. With regard to risk part also, practically somewhere near about 50 per cent amount has to be paid to the farmer and this is in advance. So, there is no question of waiting for the end of season. That is why, the FRP is definitely beneficial for the farmers. When on the recommendation of the CACP, the decision was taken last year the price of sugarcane was Rs.107 per quintal.

But when we introduced FRP, immediately the price of sugar went from Rs. 107/- to Rs. 129.50. Practically, there was a rise of 50 per cent in the prices of sugarcane. That is why the FRP would definitely be beneficent to the farmers.

Another issue was raised that this price of Rs. 129.50 was not enough because the prices of sugar has gone up to sky level. I entirely agree with this. I made the position of the Government clear. The price which has been given is not the final price. People who are purchasing it have every right to pay more. What exactly had happened this year? The price announced by Government might have been Rs. 129/- but actually in the State of Uttar Pradesh, the State Government had announced a price of Rs. 165/- as against Rs. 129/-. This was not accepted by farmers in Uttar Pradesh. There was a negotiation between mills and cane growers associations and the sugarcane growers in Uttar Pradesh are getting a price of nearly Rs. 200/- per quintal. Therefore, though the price announced by the Government of India is Rs. 129/-, yet the farmers in some places in Uttar Pradesh are getting a price of nearly Rs. 200/- per quintal and in some areas they are getting a price of Rs. 230/-. In States like Gujarat, Karnataka, Maharashtra, Tamil Nadu, though the announced price by Government of India is Rs. 129/-, the farmers are getting a price ranging from Rs. 210/- to Rs. 230/-. There is a difference in the prices that the farmers in the States of Gujarat, Karnataka, Tamil Nadu and Maharashtra are getting with that of the prices that the farmers in the State of Uttar Pradesh are getting. This difference is because in Northern India harvesting and transporting of sugarcane is the responsibility of the farmers and in the Southern States the harvesting and transporting is the responsibility of the millers. For every tonne or every quintal Rs. 30/- is the cost for harvesting and transporting. When the farmers in States like Maharashtra, Tamil Nadu, Gujarat and Karnataka are getting a price of say, Rs. 220/- per quintal of sugarcane, essentially one would have to add a sum of Rs. 30/- to that and when a farmer from the State of Uttar Pradesh is getting a price of Rs. 200/- per quintal, one has to deduct a sum of Rs. 30/- from that because in the State of Uttar Pradesh

harvesting and transporting is the responsibility of the farmers. This difference is very much there. We have suggested here that when the prices would be fixed, the CACP has to give consideration for the transport and harvest cost also. This will also benefit the farmers.

So, whatever decisions have been taken, each and every decision is meant to benefit the farmers. The interest of the farmers has been safeguarded. Many hon. Members have raised the issue of prices of sugar. It is true that the prices are abnormal. Each and every citizen of the country is facing hardship because of this rise in prices of sugar. As I said, the normal requirement of the country is Rs. 230 million tonnes but unfortunately last year the production was less than 150 million tonnes and there was a gap between demand and supply. In such a situation the prices have gone up. When that type of situation happens, the Government have no alternative but to encourage import also.

A criticism was made as to why the Government is importing sugar. The decision to import sugar is not taken today. Even previously also, sugar was imported. I recollect that, during the NDA Government, in one particular year, there was shortage of sugar and it was imported from neighbouring countries. There was criticism in those days also against the then Prime Minister, Shri Vajpayee but he explained the reason for it because ultimately, it is the responsibility of any elected Government to keep a balance between the interests of the consumers and the producers. One should not forget this. The percentage of consumers is more than 80 to 85 per cent and we cannot just by-pass the consumers' interests. We are not eager to import sugar when ample sugar is available every year. But when there is a shortage, when there is a gap between demand and supply, to protect the interests of various cross sections of the society, we have no choice but to import. I am sure that the situation might be like this in this year, and might be maximum next year.

As hon. Member, Shri Jagdambika Pal has said, it is a cyclic picture. Every five years, sugar and sugar cane cultivation is such that in two years, there

will be serious problem and the next three years, there will be a problem of surpluses. So, the situation will definitely change in another year. This is my own assessment. I am myself a sugarcane grower and that is why, I know this particular subject quite in depth. I am sure the overall efforts which the Government of India has taken is to protect the interests of the farmers and also keep a balance between the interests of the farmers and those of the consumers.

I do not want to take more time. I have tried to explain the entire position before the august House. My request to the House is that the Bill should be passed.

Shri Raju Shetti has moved the Statutory Resolution. My appeal to him is that he need not worry about the problems of sugar cane farmers. We will definitely protect the interests of the farmers. Whatever action has been mentioned here is to protect the interests of the sugarcane growers and one should not by-pass the interests of the consumers also. From that angle, we have tried to keep a balance. Hence, my appeal to the hon. Member is that he should withdraw his Statutory Resolution.

MR. CHAIRMAN : Shri Raju Shetti, in view of the clear and categorical assurance given by the hon. Minister, are you withdrawing your Resolution?

SHRI RAJU SHETTI : No.

MR. CHAIRMAN: The hon. Minister has already answered all your queries. He has given clear and categorical answer to your points. .

श्री राजू शेट्टी : मुझे मंत्री महोदय से कुछ पूछना है।

मैं मंत्री जी से कुछ सवाल पूछना चाहता हूं। यह गन्ना उत्पादक किसानों से संबंधित सवाल है। इस साल चीनी के दाम बढ़ने के कारण कम्पिटीशन में चीनी मिलें ज्यादा रेट दे रही हैं। मुझे मालूम है, चूंकि मैं गन्ना उत्पादक किसान हूं। दो साल बाद गन्ना सरप्लस होने वाला है। उस वक्त सिर्फ एफआरपी ही मिलने वाली है और इतनी कम एफआरपी लेकर गन्ना उत्पादक किसान खेती नहीं कर सकता है। इसलिए हमने एक सवाल पूछा था कि असल में गन्ना उत्पादक किसानों का लागत मूल्य क्या है? इसके अलावा मैंने एक सवाल यह पूछा था कि हार्वेस्टिंग और ट्रांसपोर्टिंग मिलकर 1 दिसम्बर को मंत्री महोदय ने कहा था कि 83 रुपये प्रति क्विंटल लागत मूल्य है। मैं जानना चाहता हूं कि यह किसके खेत का लागत मूल्य है? यह किस इंस्टीट्यूशन ने निकाला है? लागत मूल्य 170 रुपये से कम हो ही नहीं सकता। इसके अलावा जो अनपढ़ किसान हैं, जो हिसाब-किताब नहीं कर सकते हैं, उनके लिए इंस्टीट्यूशन व सी ए सी पी कुछ भी रिक्मेंडेशन करते रहते हैं।

जब आपके हित में होता है, आप उसे एक्सैप्ट कर लेते हैं और जब हित में नहीं होता तब एक्सैप्ट नहीं करते हैं। गन्ना उत्पादक का लागत मूल्य 170 रुपये से कम नहीं है, फिर सरकार 129 रुपये कैसे कर सकती है? सरकार बताये कि एमआरपी की कैलकुलेशन करने के लिये क्या टर्म्स एंड कंडीशन्स हैं? मंत्री महोदय ने बताया कि किसानों को 5ए का लाभ नहीं मिलता है, उस क्लाज को क्यों हटा दिया गया है? अगर शूगर मिल वालों को नुकसान नहीं है तो रहने दें। जब कभी शूगर मिल वालों के पास गन्ना सरप्लस होता है तो वे एस एम आर पी से ज्यादा नहीं देते हैं ताकि चीनी के दाम मार्किट में ऊपर चले जांये, 5 ए के तहत किसान कोर्ट में जा सकते हैं , 5ए के तहत अपने लिये न्याय मांग सकते हैं लेकिन 5ए हटाने से गन्ना किसानों के साथ विश्वासघात हो रहा है। इसलिये मैं अपना सांविधिक संकल्प वापस नही ले रहा हूं।

SHRI BASU DEB ACHARIA (BANKURA): I want to have a clarification. Now, the SMP is being replaced by the FRP. I would like to know whether any new criteria has been adopted for determining the Fair and Remunerative Price or it is going to be identical or same as it was for the Statutory Minimum Price. If new criteria or new factors are not added, then how can you ensure that the sugarcane growers will get more price and that the FRP is better than what is provided in section 5(a) of the Bill? If we are retaining 5(a) in the Bill, will the Fair and Remunerative Price also be there?

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय, जो श्री राजू शेट्टी जी ने कहा है, मैं अपने आपको उससे सम्बद्ध करता हूं। ज़मीनी हकीकत जो तय हुआ है, उससे अलग है। किस प्रकार बात होती है, किस प्रकार तय होता है, उसके बारे में कोई डिटेल्ज़ नहीं हैं। इससे किसान नहीं बचेगा। यह किसी दल का मुद्दा नहीं है। सरकार किसान के विषय में ठीक से विचार करे, उसे ठीक मूल्य दे, केवल आयात करने से मांग पूरी नहीं कर सकते हैं। हमें घर से मांग पूरी करनी पड़ेगी।

SHRI PRABODH PANDA (MIDNAPORE): I want to know two things from the Minister. The cost of production or cultivation varies from State to State. In case of jute, the price fixed by the CACP varies from State to State, if not from district to district. So, how can the Central Government adopt a uniform policy in the name of Fair and Remunerative Price? That is number one.

Number two is, whether in the present situation the Government is going to have a re-look or recast the control order in this regard.

श्री शरद पवार : सभापति जी, यहां बात उठायी गई, मैं उससे सहमत हूं कि सरकार चीनी आयात करने के पक्ष में नहीं है मगर जब देश की जरूरत और देश की उत्पादन में अंतर पैदा हो जाता है तब कीमतें ऊपर चली जाती हैं। उस समय उपभोक्ताओं के हितों की रक्षा करने के लिये उपलब्धता करनी पड़ती है और तब आयात के बारे में डिसीज़न लेना पड़ेगा।

In fact, till last year there was a heavy duty on import of sugar. But we have removed it and changed the duty structure just to increase the availability of sugar in the open market. There is a new addition.

When the Fair and Remunerative Price (FRP) will be fixed, there are certain guidelines.

1. Adjusted all-India weighted average of C2 cost of the production of that particular year to the nine per cent recovery rate.
2. Cost of transportation of cane to factory gate.
3. Total adjusted all-India weighted average C2 cost of production of last year, including cost of transportation at nine per cent recovery rate.
4. Above adjusted to 9.5 per cent recovery rate.
5. Profit margin to the farmers @ 15 per cent.

6. Plus margin on account of risk to the farmers @ 25 per cent.

In fact, previously there was no provision of risk. So, now the provision of risk @ 25 per cent is there. So, whether mill is going to earn or mill is going to lose is not the issue. Every year mill has to pay 25 per cent over and above all these costing to the sugarcane grower as a risk factor. So, this is the addition. In fact, this will protect the interest of the farmers and definitely it will be better than the Statutory Minimum Price (SMP).

There was another question raised here, गन्ना तैयार करने के लिए 172 रूपए का खर्च आता है। यह सी-2 कॉस्ट पर है। सी-2 कॉस्ट अलग-अलग राज्य की अलग-अलग हो सकती है, किसानों की भी अलग-अलग हो सकती है। कई क्षेत्र ऐसे होते हैं, कई किसान ऐसे होते हैं जो अपने खेत में 60 या 70 टन शुगर केन बना सकता है, प्रोड्यूज कर सकता है। देश का एवरेज आप देखेंगे तो 20 टन से भी नीचे है। नॉदर्न इंडिया में 10 टन प्रति एकड़ है। In Southern India, it is Rs. 20 tonne per acre. There are many farmers who produce more than 80 to 100 tonne per acre. So, the C2 cost is depending on the total yield from that acre. In Andhra Pradesh, the C2 cost is Rs. 91.95 per quintal; in Haryana it is Rs. 82; in Karnataka it is Rs. 62; in Maharashtra it is Rs. 72; in Tamil Nadu it is Rs. 83; in Uttar Pradesh, it is Rs. 69 and in Uttarakhand, it is Rs. 60. So, C2 cost is dependent from State to State. It depends on the availability of water, quality of the land and the overall approach of the farmers.

There was another question which was raised here was about the FRP. There are seven criteria required to be considered by us when we fix the FRP.

1. the cost of production of sugarcane;
2. the return to the grower from alternative crops and the general trend of prices of agricultural commodities;
3. the availability of sugar to the consumer at a fair price;
4. the price at which sugar produced from sugarcane is sold by producers of sugar;

5. the realization made from sale of by-products, viz., molasses, bagasse and press mud, or their imputed value;
6. reasonable margins for the growers of sugarcane on account of risk and profits. and
7. the recovery of sugar from sugarcane..

So, these are the seven criteria which have been fixed and on the basis of these criteria, CACP is going to finalise henceforth and recommend the price for sugarcane grower.

MR. CHAIRMAN : Hon. Member, Shri Raju Shetti are you withdrawing your Statutory Resolution?

SHRI RAJU SHETTI : No.

MR. CHAIRMAN: The question is:

> "That this House disapproves of the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No. 9 of 2009) promulgated by the President on 21 October, 2009".

The motion was negatived.

16.00 hrs.

श्री राजू शेट्टी : मैं इस बिल के विरोध में वाकआउट करता हूँ। ...(व्यवधान)

16.01 hrs.

Shri Raju Sethi then left the House

MR. CHAIRMAN : The question is:

> "That the Bill further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and actions taken under those orders and for matters connected therewith, be taken into consideration. "

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill. Sk. Saidul Haque, are you moving your amendments?

Clause 2 Amendment of Section 3

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I would like to move my amendments. I beg to move:

Page 3, line 14,--

for "fair and remunerative price"
substitute "Statutory Minimum Price". (1)

Page 3, line 29,--

for "fair and remunerative price"
substitute "Statutory Minimum Price". (2)

Page 3, line 33,--

for "from the purchase centre"
substitute "from the field". (3)

Page 3, line 33,--

omit "to the extent it is borne by the producer" (4)

MR. CHAIRMAN: I will now put the amendment numbers 1, 2, 3 and 4 moved by Sk. Saidul Haque to the vote of the House.

All the amendments were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 and 4 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

SHRI SHARAD PAWAR: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.04 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL),2009-2010

MR. CHAIRMAN: Now, we will take up Item No.18 – Discussion and Voting on the Supplementary Demands for Grants (General) for 2009-10.

Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2010, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 2, 4 to 7, 9, 11, 12, 14, 17 to 21, 28 to 33, 35, 38, 39, 41, 44, 46, 49, 51, 53 to 55, 57 to 62, 64, 65, 67, 71, 74, 79, 80, 84, 86 to 88, 90 to 93, 100, 101 and 103 to 105."

MR. CHAIRMAN : Hon. Member Shri Yashwant Sinha.

SHRI YASHWANT SINHA (HAZARIBAGH): Mr. Chairman, Sir, I rise to speak on the Supplementary Demands for Grants that the hon. Finance Minister has presented before this House.

I would like to congratulate him that the net cash outgo in the Supplementary Demands is limited to only Rs.25,000 and odd crores of rupees.

Compared to the absolutely horrendous Supplementary Demands which were presented by his predecessor last year, this has come as a big relief. But I would still like to mention that when one goes through the Supplementary Demands which amount to a net cash outgo for the Government, there are many items of expenditure which should have been and could have been easily anticipated at the time of preparation of the Budget. The case in point is Rs. 800 crore which has been provided as fresh equity to Air India. We are all aware that Air India has been in a mess for quite a while. When the Finance Minister was preparing his Budget earlier this year, he was aware of the very distressing conditions which were prevailing in Air India and a decision to shore up the equity base of Air India could have been easily taken at that point of time. Air India has incurred losses of something like Rs. 7,000 crore. I do not know as to what extent this fresh equity of Rs. 800 crore is going to help Air India recover from the distress and the sickness it is in. But, if I may take a moment of your time, I would like to say that Air India represents a massive failure and mismanagement of a public sector enterprise by the Government. Who is responsible and who is guilty is something which should be discussed by this House and there should be clear conclusions drawn about the future course of action. To me, it appears that mere infusion of Rs. 800 crore as equity in Air India is not going to sort out the problem and the Finance Minister may have to come back to this House again to help Air India.

Then, there are issues like subsidy for fertilisers, subsidy to the Food Corporation of India, additional expenditure on pension both defence and civil and

all these items of expenditure could have been anticipated. I am aware of the fact that every Finance Minister does indulge in some sleight of hand. I am also aware of the fact that whether it should be 29.4 or 29.6 is also a figure with which the Finance Ministers often play around with and if they can reduce the overall deficit in the Budget by even a fraction of a percentage, they often take recourse to that. But the House will agree that this is not the best budgetary practice and, therefore, it is best avoided.

But the Supplementary Demands that the Finance Minister has presented to this House with a net cash outgo of over Rs. 25,000 crore is a small part of the overall problem that the economy is facing. I agree that the present Finance Minister inherited a mess from his predecessor. The failure, I could point it out, of the previous Government, the UPA-I was that they just did not know how to manage a fast growing economy. They did not know how to manage an economy of surpluses. Therefore, they made some very crucial mistakes in the management of the economy.

The predecessor of the present Finance Minister, Mr. Chidambram, was a very lucky Finance Minister. I think, he has been one of the luckiest Finance Ministers in the history of Independent India, but he failed to take any of those steps which were necessary when we were passing through those halcyon years, the bright years in our economy and I would like to make this point which has been made by many commentators that the crisis that we have witnessed in the Indian economy is a crisis of our own creation. We were responsible for bringing the growth rate down, we were responsible for running a huge fiscal deficit, and we were responsible for the price rise.

16.12 hrs.

(Dr. Raghuvansh Prasad Singh *in the Chair*)

It is now a matter of record that the global financial crisis came much later, after we had already inflicted some wounds on ourselves. The global financial crisis, Mr. Chairman, only added to our problems. The net result has been that while 75 per cent of the problems that we face today, we encounter, were created by us and 25 per cent only by the global financial crisis. This has resulted in a great deal of suffering for the people of this country because the great effort which was made during the NDA regime to transform an economy of shortages into an economy of surpluses has again been turned into an economy of shortages.

We were discussing just a little while ago in this House the problem of the sugar industry. Now, the Minister for Agriculture, Food and Consumer Affairs might get his Bill passed in this House, but what is the message which has gone across. The message which has gone across is that while the Government is permitting sugar to be sold at Rs.35-Rs.40 a kilo in retail in the market, the growers of sugarcane, the farmers are not getting their price, in fact, their price is being reduced. This is the general message which has gone around in the country.

It is not merely here in sugar whether you import sugar or not, whether you import rice or not, that is another issue. But the fact is that there is a shortage, the fact is that there is not only a shortage of sugar but there is shortage of everything. I mean, I cannot imagine why there should be a shortage of LPG. in this country. There was a time when we were in office when the dealers of LPG cylinders used to go from house to house to say whether the consumer was interested in buying a cylinder of LPG. Today, the waiting period is more than a month. People have to queue up to get LPG cylinders for domestic cooking purposes. Why has an economy of surpluses suddenly become an economy of shortages once again? This is something which the Government will have to explain.

Every period of time creates or throws up its own problems as far as the management of the economy is concerned. Today's problems are different from

the problems that we faced in the last five years. The Finance Minister will have to deal with these problems, will have to overcome them if the Indian economy has to grow and the people of India have to lead a life of dignity and comfort. Today, it appears to me that the most important problem before the Finance Minister is the problem of rising, uncontrolled food prices. I was sitting in this House, so I do not know what the figures of inflation, especially of our food grains, are, which should have come today.

But, I would like to refer to the Report of the Prime Minister's Economic Advisory Council which was brought out only in the month of October. They have themselves said that on the domestic front the sharp increase in the prices of food grains, especially rice and pulses, other primary food products and of sugar is a major policy concern. They have gone on to add that even in the winter of 2008-09, as world prices of manufactured goods and internationally traded basic foods were declining, the domestic prices were increasing one year ago, and this has continued. International food prices were coming down; our domestic food prices were going up. This is the finding of the Economic Advisory Council of the Prime Minister. So we cannot even take comfort from the fact that global prices are rising.

Then it points out the dangers which are lurking; the danger that there could be with a world economy growing; how commodity prices will start picking up again specially petroleum prices. Any other setback in the management of global finance will trigger a crisis of unparalleled proportions and will lead to destabilization. This is the finding of the Prime Minister's Economic Advisory Council.

When prices had started rising last year, we had advised the Government in Parliament and outside that the kind of monetary policy that the RBI was initiating would create more problems. I remember, I had pointed out even then that the nature of inflation was different. The nature of inflation was confined to price rise of essential commodities including food grains. Therefore, however harsh a

monetary policy you might introduce, it is not going to help control the prices of food grains and essential commodities. This was a simple logic. I am not an Economist; neither are you, I hope, Mr. Finance Minister. One advice which I would like to give you is, get rid of those Economists. A strong common sense is a far greater aid to policy making than all the technical advice that you might seek. So, get rid of all, specially the monetary ones. The Monetarists are the biggest threat to the stability of this country's economy.

So, they went for harsh monetary measures. The harsh monetary measures led to shortage of funds; they led to high interest costs; money became unaffordable; and money became expensive. That has created the problem. The global crisis only added to it.

Why is your economy growing at around eight per cent now? Your exports are declining. Your agricultural growth in the second quarter is less than one per cent of GDP. You are still growing at 7.9 per cent in the second quarter. How is this happening? This is where the secret of Indian economy lies. It is the domestic savings and domestic demand which will propel the Indian economy forward. This is where we must concentrate, and that is, domestic demand and domestic savings.

Now, inflation is something on which, Mr. Chairman, Sir, the Government has failed not only miserably but it has sent out messages which are most perplexing. Can the Prime Minister of India stand up and say: "We are unable to control prices and that we should be prepared to face more increase in prices"? The Food Minister of India gets up and says: "We will not be able to control prices". Yesterday, the hon. Finance Minister was in Ranchi, which is the Capital of my State, where he gave explanations which the people of India will not be prepared to buy. It is not.

Let me quote to you again what the Prime Minister's Economic Advisory Council has said. It says: "The economy, however, continues to be supply constrained primarily in physical and social infrastructure, electricity, irrigation

and drinking water, road and other transportation, and rural and urban economic infrastructure where the Government plays a major role". In these areas, we have been found deficient. When one refers to supply side constraints, it is not merely physical supply but all these aspects which constitute supply side economics. On all these, we have, unfortunately, not been able to keep pace with demand.

I would like to remind the hon. Finance Minister, through you, Sir, that in 2002 this country faced a very serious drought. I was going through the figures and I am told that the estimated loss of food grains production in kharif is likely to be a little over 10 million tonnes. Correct me if I am wrong, 10 million tonnes is the loss in kharif production. In 2002, the total decline in food grain production as a result of drought – the worst ever in recorded history – was 40 million tonnes; 40 million tonnes less production of food grains. I will advise the Finance Minister to look up his own Government's *Economic Survey* of 2003-04 which was presented before the Budget of 2004-05, where they had commended the manner in which the then Government controlled prices, and how the people of this country did not even get to know except the poor *kisans* that there was a drought, that there was a loss of food grains production. Why? It was because we had in our godowns over 65 million tonnes of food grains – rice and wheat. We pushed them into the market. We told the State Governments: "Please start Food for Work Programmes. We will give you food grains free of cost". We gave the grains to the millers so that they could convert it and sell it in the market. We made large quantities of food grains available to the State Governments for distribution through the Public Distribution System, through the *Antyodaya Anna Yojana*, through the *Annapoorna Anna Yojana* even free of cost.

There was a Mid-Day scheme also. So, a whole lot of steps were taken to flood the market with the stocks that we were holding in Government godowns. If the Finance Minister bothers to look up the records, which are kept in Government – which I am sure, they are available – he will find the magic key to control the situation today. That is the way to go. They should not be niggardly, they should

not be conservative as far as releases from the Government godowns are concerned. They should release it liberally. I would even suggest that --as far as NREGA is a concerned, I would have more to say on it later – the Government could consider releasing part of the wages as food grains so that the food grains find their way into the belly of the people, into the market, and the pressure on the market is reduced.

This is something, which is unacceptable -- a price rise week after week of this magnitude. Sir, you were talking, when we were speaking from there, about how the sugar market is on fire. I would say, the entire market is on fire. The entire market of this country of essential commodities is on fire today. When I am saying, it is on fire, prices are rising on a daily basis. It is not merely that you wait for one week to know what the prices will be… (*Interruptions*)

Mr. Chairman, Sir, I cannot understand the kind of helplessness that the Government is displaying in controlling the price rise of food grains and other essential commodities. They have all the tools – policy and otherwise – at their disposal. They have administrative tools, policy tools, etc. at their disposal. Is there a reluctance to use them? I cannot believe that such bright people, who are sitting in the Government, like the Finance Minister, like the Prime Minister would be unaware of what should be done in a situation of this kind. So, why is it not happening?

I am coming, Sir, straight from my State of Jharkhand, where we are in the election mode. Perhaps, you know, this is the first day that I am attending Parliament in this Session. And, I know how it is hurting the people. I would like to tell the Finance Minister that when we go and talk to the people, when we address meetings and we forget to mention price rise, they remind us and tell us: "Why have you forgotten price rise? Why are you not mentioning price rise? How are we going to live? How are we going to make our children live? How are we going to feed the family?" This is absolutely an unacceptable situation. When the Finance Minister gets up to reply to this debate in the House, I would expect him

to say something consoling, to say something comforting, to say something positive on what are the plans with the Government to control prices, especially as I said, of essential commodities. So, this is the most important problem that the economy is facing today.

I would warn you later that if you fall into the trap of the monetarists, then you are going to face much more difficult situation.

Then, what is the second most important problem that the Finance Minister and the country face a today? Again, I would go back to the Economic Advisory Council's Report.

It is the Report on the Fiscal Deficit Situation. It is this Report which says. It is not Yashwant Sinha, it is not a Member of the Opposition but they are saying 'if you take the off-Budget liabilities of the Government….' This is the sleight of hand which his predecessor created. This is something on which the Comptroller and Auditor-General has commented adversely. The easiest way out for Mr. Chidambaram was what? It was to push the deficit, the liabilities under the line, and then not include it in the fiscal deficit, not include it in the overall deficit. He might consider it as a sleight of hand. I have described it as a fraud on Budget making in this country.

How can you have bonds of every kind—oil bonds, fertilizer bonds, food bonds, this bond and that bond? What does it mean in simple terms, Mr. Chairman? In simple terms, it means that the Government only adds to its deficit the interest burden and the principal is pushed to some date in the future, to the succeeding generation. It is a 10 year bond. Somebody else will pay 15 years bond. Somebody else will pay. They will have to redeem the liability. Then, you say, no, everything is hunky dory. There is no problem, and I have my deficit.

Even then the Finance Minister was constrained to put his deficit at over six per cent of the Budget. What does the Council say? The Council says that you add the Government of India's deficit, the State Governments' deficit and these off-Budget liabilities, which are real liabilities, then the total fiscal deficit is 10.4 per cent of the GDP this year. We are back to the bad old days of the late '80s and early '90s. The Finance Minister knows this much better than anyone else that the reason why India faced that balance of payments crisis in 1990-91 and so much distress and hardship was because of unsustainable fiscal deficit that we had.

Then, very fortunately for the Government of India came the global financial crisis because on the one hand it completely concealed all their failures because they could tell the people of India that all these problems are because of the global financial crisis, they are not because of our creation and second that they could describe all this as a stimulus package.

I thought the word … was an unparliamentary word but I heard the Home Minister on television utter it repeatedly in this House when he was replying to the Liberhan debate. So, I am not going to break the rules and norms of this House by using that pejorative word. But I am saying this that nothing could have been farther from truth than to mask, to conceal your failures, your inabilities, your shortcomings under the garb of the global crisis and to describe the huge fiscal deficit that you ran as a stimulus package.

I am charging the Government today in this House that all this was nothing but an effort, an attempt to win the elections. This is what happened… (*Interruptions*) If I could put a figure on it, for the 206 seats that the Congress Party secured in the last Lok Sabha elections, the cost to the country is Rs.4,00,000 crore. This is the deficit in this Budget.

Mr. Finance Minister, Sir, you had said in your Budget speech that to bring the fiscal deficit under control, we have to initiate institutional reform measures during the current year itself. These measures have to encompass all aspects of the Budget, such as subsidy, taxes, expenditure and disinvestment. This is what you

have said in your Budget speech. Now, we are in the month of December and we are discussing in this House the first batch of Supplementary Demands. Where is the evidence that such measures to control the deficit have been thought of or the House is taken into confidence about them? I have here the article of a very distinguished economist who wrote a piece and he said, "It would be the height of irresponsibility if they cannot bring the fiscal deficit back to 3.5 to 4 per cent of the GDP."

There have been so many write-ups in the newspapers about this. Does the Government have the option or the satisfaction that they can roll back these expenditures whenever they want? Perhaps the US can do it, perhaps the European Union can do it, perhaps Japan can do it, perhaps somebody else including China, who thought of a bail out, could do it. But are we in a position to do it?

Mr. Chairman Sir, the Finance Minister had proudly informed the House when he presented the Budget that for the first time in our history we had crossed the figure of Rs.10 lakh crore as far as expenditure budget was concerned. Now I will first quote the Economic Advisory Council report because this is a document of the Government. What does it say? It says:

> "The above fiscal developments underscore four important points:
>
> (1) Increase in deficit was not due to the stimulus package, but on account of additional outlay on subsidies, pay revision, loan waiver and increased coverage of NREGA.
> (2) The structural component of the deficit is substantial, though some part of it is cyclical.
> (3) The substantially higher revised expenditure over the budgeted figure brings the poor expenditure management in sharp focus.
> (4) There was limited fiscal space for the stimulus package and it could not be directed to the desired sectors, particularly infrastructure."

This is the finding, these are the comments of the Economic Advisory Council of the Prime Minister.

Now, coming to Rs.10 lakh crore, I would like the Finance Minister to take the House into confidence and tell us that if you were to give up the stimulus package, which are the items of expenditure which you will be able to give up. I had analysed it. Rs.6,18,834 crore is accounted for by Non-Plan Revenue expenditure, which is the most unproductive part of Government of India expenditure. Why? Because it consists of interest payment, defence, subsidies, pensions, establishment expenditure, postal deficit and items like this. Where can you compress? Is there anything here which you can roll back next year and say this is what I am doing in order to peg fiscal deficit at this level? Plan expenditure is only Rs.3,25,149 crore – less than half of the total Non-Plan expenditure. Government of India's interest payment alone this year is of the order of Rs.2,25,511 crore. This is what we are paying as interest. We are going to borrow Rs.4 lakh crore this year. Just imagine how much interest burden this is going to add.

Everyone is commenting today on the debt GDP ratio. The debt GDP ratio is increasing beyond all reasonable limits. It is going to touch, according to some estimates, 80 per cent of the GDP by the end of this fiscal year. 80 per cent of the GDP will constitute the debt of this country. This cannot be described as a comfortable situation at all. Therefore, it is the rigid nature of the expenditure of the Government of India, which they were able to sustain because taxes were buoyant, because the economy was growing, especially the industrial economy, the service economy of this country and taxes were buoyant. But this year taxes are not so buoyant. This year we are going to end up receiving far less by way of taxes at the end of the year than what the Finance Minister projected as tax receipts in his Budget. Direct Taxes, which was the most buoyant part of the taxation structure of this country, have also been registering very slow growth.

So, you have a situation where your expenditure will continue to rise and your taxes will continue to give you less money and the fiscal deficit which has been presented at over 10 per cent of the GDP is likely to expand further. So, where is the Fiscal Responsibility and Budget Management Act which was passed when we were in office to bring some discipline in Government finances? We have made a travesty of that. It is a sacred Act passed by this Parliament. The manner in which it has been turned into a joke is something which is beyond any comprehension.

What happens to the FRBM Act? I would like the Finance Minister to tell us in very clear terms – are they going to continue with the Act, are they going to come with a long term fiscal policy? What are they thinking and how are they trying to bring Government finances back on the rails, back on track again? Nobody can stand up here and say a large fiscal deficit of Rs. four lakh crore, which might be Rs. five lakh crore next year, Rs. six lakh crore after that, is a very good thing. I see an advertisement in some television channels where they say - दाग अच्छे हैं। वह बच्चा खेलता है मिट्टी में, वह कहते हैं दाग अच्छे हैं। It is because they are promoting a particular brand of detergent. So, they are saying दाग अच्छे हैं। Now, I would not like the Government to stand up here and say - फिस्कल डेफिसिट अच्छा है इसलिए बढ़ाते जाओ, क्योंकि उसको धोने के लिए कोई डिटर्जेंट नहीं है आपके पास नारायण सामी जी, कोई डिटर्जेंट नहीं है जो उस दाग को धो पाए।

सभापति महोदय : माननीय सदस्य, कृपया अपना भाषण समाप्त करें। आपकी पार्टी को अलाट किया समय समाप्त हो रहा है, जबकि दो और सदस्य आपकी पार्टी से बोलेंगे।

श्री यशवंत सिन्हा : मैं अपनी बात समाप्त ही कर रहा हूं। This is the latest expenditure figure which are monthly figures which are released by the Controller General of Accounts and these are up to October. Up to October, the Government of India has already incurred the revenue deficit in seven months of 73.1 per cent. आगे क्या होगा चलकर भगवान ही जानता है। मैं बिल्कुल आपको विश्वास के साथ कह सकता हूं कि फाइनेंस मिनिस्टर भी

नहीं जानते। At the end of the year, यह डेफिसिट बढ़ते-बढ़ते कहां पहुंच जाएगा? मेरे दो छोटे-छोटे पाइंट्स हैं। इंफ्रास्ट्रक्चर की बात आई।...अरे कोपेनहेगन यहां आ गया!

पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री जयराम रमेश): रात को जाऊंगा, अभी तो आपकी बात सुनने आया हूं।...(व्यवधान)

SHRI YASHWANT SINHA : I have no doubt, I can say it without fear of contradiction in this House that infrastructure has suffered heavily during the last five-six years, whether it is the Highways or the others. The only thing which is growing is telecom; but telecom is growing because of the momentum which has become automatic. So, it is growing automatically; the Government does not have the power to stop that growth. But, look at roads. The Lok Sabha was elected on the 16th of May this year. The new Minister of Road Transport and Highways has been in office for some time. I do not know what he is doing, where he has vanished. Like Mr. Jairam Ramesh, he was all over the media when he was Commerce Minister. Now, he has suddenly vanished from the scene. Occasionally one hears some..… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): He managed the media. … (*Interruptions*)

SHRI YASHWANT SINHA : That is not my charge, that is Mr. Narayanasamy's charge. … (*Interruptions*) So, on infrastructure take what the Prime Minister's Economic Advisory Council was saying.

Mr. Chairman, Sir, I am making this point very seriously. If the Government had gone on to raise the fiscal deficit to 15 per cent of the GDP and the money had been going for the creation of infrastructure in this country, I would have been the first to stand up in this House to congratulate them and say that this is what I wanted. But they are wasting that money.

I mentioned about NREGS, the great flagship scheme of the Government. Mr. Chairman, Sir, do you know how much of it is being wasted? आप लोगों ने कैसे

उस स्कीम को बनाया, मैं नहीं जानता हूं। मैं लोक सभा के एमपी के नाते अब उसे देख रहा हूं। आपकी एक स्कीम में मिट्टी-मोरम की सड़क है। There is a complete prohibition on use of equipment and machinery. वह सड़क पर मिट्टी डालता है, वह कम्पैटिंग होता नहीं है, उसके ऊपर से मोरम डाल देगा, तो उसका क्या होगा? एक बरसात में वह सड़क बह जाती है। मैं इस तरह के अनेकों केसेज जानता हूं जहां उसने मिट्टी भी नहीं डाली। एक लम्बी सड़क के लिए वह मोरम लेकर गया और प्रसाद की तरह छिड़कता चला गया और बिल 10-20 लाख का बन गया। मैं तो यह मानता हूं कि नरेगा से ...* इस देश में कभी बनी ही नहीं है। इतना ... * एम्प्लाएमेंट के नाम पर हो रहा है। ...(व्यवधान) मजदूरों को महीनों तक कुछ नहीं मिलता है। ...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Mr. Chairman, Sir, he is making an allegation against the Government. … (*Interruptions*)

सभापति महोदय : जब मैं अपनी सीट पर जाऊंगा और मुझे बोलने का मौका मिलेगा तो सारी बातों को स्पष्ट कर दूंगा।

...(व्यवधान)

श्री यशवंत सिन्हा : रूरल इंफ्रास्ट्रक्चर के नाम पर कोई काम नहीं हो रहा है, सिर्फ पैसे की **....*** हो रही है। ...(व्यवधान)

SHRI V. NARAYANASAMY: Shri Sinha, you were also part of the system and you also inherited committees. … (*Interruptions*)

श्री यशवंत सिन्हा : सभापति महोदय, आपका भी अनुभव होगा और हम सभी का अनुभव है कि जब हम ग्रामीण क्षेत्रों में जाते हैं तो एक बड़ा मुद्दा जो हमारे सब के सामने आता है वह बीपीएल कार्ड का होता है। सब कहते हैं कि हमें बीपीएल कार्ड दो। सबसे बड़ी डिमांड आज रूरल एरियाज में यही है। हर जगह लोग कहते हैं कि मुझे बीपीएल सूची में शामिल करो, मेरे को लाल कार्ड दो। सरकार से मैंने पता किया तो पता चला कि भारत सरकार की तरफ से रोक लगी है कि बीपीएल में कोई नया नाम नहीं जोड़ा जाएगा। सक्सेना कमेटी रिपोर्ट बनी, उसके बाद अब सुरेश तेंदूलकर कमेटी रिपोर्ट बनी। यह रिपोर्ट, वह रिपोर्ट, मैं कहना चाहता हूं कि गरीब-गरीब है। क्या गरीब की पहचान करने के लिए किसी चीज की जरूरत है? गरीब

---

* Not recorded

तो गरीब है, उसकी पहचान करने में कोई दिक्कत नहीं होनी चाहिए। मैं भारत सरकार को यह सुझाव दे रहा हूं कि गरीबों की पहचान करने के बदले अमीरों की पहचान कर लें और बाकी सब गरीब हैं और सभी को लाल कार्ड, हरा कार्ड उपलब्ध कराना चाहिए। ...(व्यवधान)

सभापति महोदय, मैं झारखंड का उदाहरण देता हूं। वहां श्री एन.सी. सक्सेना, जो भारत सरकार के पावर्टी कमीशन को हेड कर रहे थे, मैंने अखबार में उनके बयान को पढ़ा कि झारखंड में गरीबों की संख्या 82 परसेंट है और केवल 30 परसेंट लोगों को बीपीएल कार्ड मिला है। इसका मतलब जो लोग सचमुच गरीबी रेखा से नीचे हैं, उन्हें इस कार्ड का लाभ नहीं मिल रहा है। न उन्हें इंदिरा आवास योजना का लाभ मिल रहा है, न वृद्धा पेंशन मिलती है और न ही सामाजिक सुरक्षा पेंशन मिलती है, उन्हें नरेगा का लाभ नहीं मिलता है और खाना भी नहीं मिलता है तथा ये इंक्लूसिव डवलपमेंट की बात कर रहे हैं। जनता को बहुत तकलीफ है, बहुत वेदना है। मैं उसका वर्णन भी सदन में नहीं कर सकता हूं और हम इक्नोमिक ग्रोथ की बात करते हैं। क्या गरीब इक्नोमिक ग्रोथ खाएगा? जिसका पेट खाली है, उसे आप कह दो कि आठ परसेंट ग्रोथ हो गई है, नौ परसेंट ग्रोथ हो गई है, क्या वह ग्रोथ खाएगा?

सभापति महोदय : आप अपनी बात समाप्त कीजिए।

श्री यशवंत सिन्हा : मैं सरकार से अंत में अपील करना चाहता हूं कि जहां एक तरफ इन्हें अपने बजट को मैनेज करना चाहिए, ढंग से मैनेज करना चाहिए, बजट में संतुलन बनाना चाहिए, जो पूरी तरह से असंतुलित और बरबाद हो गया है, उस बजट को संतुलित करने का प्रयास करना चाहिए और उन मुद्दों की तरफ ध्यान देना चाहिए, जो कि गरीबों से संबंधित हैं, जो गांवों से संबंधित हैं और शहर के गरीब लोगों से रिलेटिड हैं, जो भ्रष्टाचार पर अंकुश लगाएंगे। जब तक ऐसा नहीं होगा, तब तक कभी गांवों तक सड़क नहीं पहुंचेगी। कभी गांव में पीने का पानी नहीं पहुंचेगा, कभी गांव में घर और स्कूल नहीं बनेंगे। आज देखिए, तो आपको पता चलेगा कि सर्व शिक्षा अभियान, जो हम लोगों ने चलाया था, केवल उसी की बिल्डिंग दिखाई देती है।...(व्यवधान) इसके अलावा इन्होंने कुछ नहीं किया है और चुनाव जीतने के लिए भारत सरकार का चार लाख करोड़ रुपया इन लोगों ने बरबाद किया है। देश की इन्हें चिंता नहीं है, इन्हें केवल अपनी चिंता है। ऐसी व्यवस्था इस देश में नहीं चल सकती है।

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Thank you, Mr. Chairman, Sir. I rise to support the first batch of Supplementary Demands for Grants for 2009-2010. The approval of the Parliament is sought in the Supplementary Demands for Grants to authorize gross additional expenditure of Rs. 30,942.62 crore involving net cash outgo aggregating to Rs. 25,725.22 crore.

Our former Finance Minister, Shri Yashwant Sinha, was delivering his speech which I heard with rapt attention. He was trying to belittle and negate the successes that the UPA – I and UPA – II Governments have achieved over the years by dint of their pro-people policies and pro-people welfare programmes. This is the first time that I came to know from our former Finance Minister that during the NDA regime there was an economy of surpluses. I do not know as to what that economy of surpluses is meant for.

What does it denote? Shri Yashwant Sinha was very deliberately trying to drive a fissure between the UPA-I and the UPA-II Governments. He wanted to substantiate a cleavage between the present incumbent of Finance and his predecessors. But I think it would not work because our Government has been working in a concerted way with a single objective of inclusive growth in our country.

ये लोग उस जमाने में मुंगेरी लाल के हसीन सपने देख रहे थे। उन लोगों का जमाना मुंगेरी लाल के सुनहरे सपने देखते-देखते खत्म हो गया तो वे "शाइनिंग इंडिया" का स्लोगन सोचने लगे। यह उस समय हिन्दुस्तान की आम जनता के लिए रखा गया था लेकिन इन लोगों के लिए यह कामयाबी की जगह बरबादी लाया। इसी सिलसिले में जिन लोगों ने एनआरईजीएस के खिलाफ मेज थपथपाई है, मैं कहना चाहता हूं कि आप खुलेआम कहो कि तुम एनआरईजीएस के खिलाफ हो, तब मैं मानूंगा। जब आप गांव में जाते हैं तो एनआरईजीएस के तहत अपने यहां काम करवाते हैं। लेकिन जब आप पॉर्लियामेंट में आते हैं तो इस सरकार के खिलाफ बोलने के लिए एनआरईजीएस की बात करते हैं। चेयरमैन साहब, आप इस मंत्रालय के मंत्री थे। जब आपकी बारी आएगी तब मैं रिक्वेस्ट करूंगा कि आप इस बारे में विस्तार से चर्चा करें क्योंकि एनआरईजीएस एक ऐसा मुद्दा है, एक ऐसा हथियार है जिससे हमने एनडीए को दोबारा ठस्स करके यूपीए टू सरकार बनाई। यह बात इसलिए उन्हें अच्छी नहीं लगेगी।

Sir, the UPA-II Government has initiated its second journey with a special emphasis on inclusive growth. In spite of growth over the years, it is perceived that there have been inequalities in opportunities, gender inequality is pervasive, and the regional imbalances are evident. Therefore, the Government gave special emphasis for inclusive growth in our country.

The Eleventh Plan envisages a nine per cent growth of our GDP as a whole, which includes *per capita* GDP of 7.8 per cent per year. The truth is that we are to achieve this growth in the environment of global competitiveness, in an environment of a global economic scenario where we are destined to deal both with opportunities and challenges. In the wake of global economic downturn, which had its snowballing effect throughout the length and breadth of the world, we also got inflicted.

17.00 hrs.

But unlike the United States, the European Union and many other developed countries we succeeded in insulating Indian economy from the morass of the global economic downturn. This is a singular achievement of the UPA Government. Therein lies the success of the UPA-II Government. Not only that. during this period India has been emerged as a resilient economy in the world also. The resilience of our economy has been amply proved by the bouncing back of most of the sectors including industrial, manufacturing and export. Most prominently it was pointed by World Bank President Mr. Zoellick who said, "India's growth rate could, over the next one or two years, see a return to the 8-9 per cent envisaged in the country's 11th Five-Year Plan." This is the comment of the World Bank President. Strong fiscal and monetary policies had helped counter the decline in exports and withstand some of the external shocks brought on by the multiple food, fuel and financial crises. Who does not know that international crude oil price had gone out of our control? Who does not know about the hardening of food prices in the international market? Now for the sake of debate if

some of our esteemed colleagues try to question the veracity of the global economic scenario, then I can only say that I feel sorry for them.

The bounty of nature should not be construed as an achievement of any Government. Agricultural growth that took place during NDA regime was an endowment of the nature. It is not an achievement of any government. But it was a failure of the NDA Government that then food grains were rotting in the Government godowns people were deprived of having requisite food, which even led to starvation deaths in the country. Later on, this very NDA Government proposed to sell those precious food grains for a song to those exporters from whom the NDA Government was subscribed profusely. This is the truth.

The hon. Finance Minister has already commented, "The economy was able to weather the crisis and return to 7.9 per cent growth in the second quarter. This shows the strength of the stimulus packages introduced by the Government and the inherent sound economic fundamentals."

It is really a matter of pride that despite being hit by the global slowdown, India's GDP growth rate can bounce back to nine per cent in the next three years. What is the reason? The reason is that we do have robust savings and we do have substantial investment capacities of our economy.

I would like to ruminate the past incidents. The history of Indian economy, the evolutionary path of Indian economy will give you an account that in the earlier days also, even after the Independence, our country faced very adverse situations. May I recall that during 1966, the then Finance Minister, Shri Sachin Choudhury, through a radio broadcast announced India's decision to devalue the rupee at 36.5 per cent, including significant reduction in import tariff, tax credit, direct subsidies and important entitlement schemes.

In the wake of crumbling of Berlin Wall, when the entire equilibrium of the world got a radical shift, at that time also, despite our close trade business and to a large extent financial rupee-rouble alliance, the country did not succumb to the pressure created by the fall of Soviet Union. In 1991, everybody knows that the

total public debt accumulated to 76 per cent of our GDP, interest payment reached four per cent of GDP and 20 per cent of the expenditure of GDP. Under such circumstances, the only recourse was the International Monetary Fund under compensatory and contingency finance facility, along with loan from the World Bank and the Asian Development Bank, we got over the crisis and the financial reforms started with a new momentum. We have descended in the era of liberation, in the era of institutional restructuring and so on.

In 1997-98, this Indian economy withstood the pressure of South-East Asian crisis; and in 2008 Lehmann Brothers scandal led global recession. The IMF predicted it as the mother of all economic meltdown. I reiterated that this is the meltdown which has been recognised by the International Monetary Fund as a mother of all economic meltdowns in emerging markets. In spite of all, it is our continuous endeavour to get rid of this economic meltdown and I am sure that the UPA Government will be coming out with flying colours in spite of all the nemesises being poured by the Opposition, we will be able to succeed. Nobody can stop us from winning the people of our country.

What is the situation of global economy? If we could not understand the present status of global economy, then, it would also be hard for us to assert and to assess the cascading effect of the global economy on our country. The positive side of the global economy right at this moment as per the IMF is world output has expanded by three per cent in the second quarter; manufacturing activity picked up; trade is recovering; financial market conditions are improving; appetite, risk appetite is increasing.

These are the positive sides of world economy. However, it is matched with negative side also. The negative side is that the recovery is fragile. The second quarter improvement essentially is the outcome of policy induced stimulus. Stimulus has not been introduced only by our country. Throughout the world, even the developed countries introduced stimulus packages to get rid of the economic melt down.

Indian economy posted a growth of 6.1 per cent for the first quarter of 2009, lower than 7.8 per cent in the corresponding period of 2008-09. everything is transparent. Our hon. Finance Minister pleads for 7.9 per cent growth in the second quarter. Even the Organization of Economic Cooperation and Development has applauded Indian economy's resilience and has projected a growth rate of seven per cent in 2010 and 7.5 per cent in 2011.

The industrial sector is a great parameter of macro economic fundamental. If we take the case of the industrial sector, it has shown clear signs of revival in recent months. The index of industrial production increased at a higher rate of 5.8 per cent during April-August 2009, as compared with a growth of 4.8 per cent in the corresponding period of the previous year. The latest number indicates that the industrial sector is growing by 9-10 per cent.

The core infrastructure sector, with the rate of 26.7 per cent in the index of industrial production posted a growth of 4.8 per cent during April-August 2009, up from 3.3 per cent in the corresponding period of the previous year. What does it indicate? It indicates that we are moving forward. This is the clear indication.

With the economy back on the roll and disposable incomes rising, just news came out yesterday saying that the car sales are posting highest growth in nearly the past six years. In nearly six years, the car sales are up a massive 61 per cent. What does it mean? The demand has been helped by the surge in the stock market.

In the case of services, India is such a country which has been proving its potentiality in the service sector, since 1991. The performance of the service sector during April-July 2009 continues to follow the pattern witnessed in the 4th quarter of 2008-09. Trade-related services such as cargo handled at major sea and airports decelerated, reflecting a contraction of trade. Trade has been declined and everybody knows it. But our Commerce Minister, Shri Anand Sharma said this and I quote:

> "India's exports have been falling since October 2008, though the pace of decline has been arrested in recent months. The country's

> merchandise export which had declined by 38.9 per cent in May 2009, started showing signs of improvement and the downturn has been arrested to a single digit level of 6.6 per cent in October this year."

It is hoped that the Government exports would grow by 15 per cent in the next fiscal year. Other domestic activity related services such as communication and construction have begun to show signs of up turn. The railway revenue earning freight traffic recorded good growth. In the first five months of 2009-10, we are admitting that the fiscal deficit of the Central Government was 54.9 per cent. We never say that we are going to violate the FRBM Act but the situation has come to such a pass that the FRBM could not be sustained right at this economic scenario. Therefore, when the situation will start improving the Government will be reverting back to FRBM discipline. There need not be any worry for anybody.

What is the position of our foreign exchange market? Foreign exchange market remained orderly during 2009-10 with the rupee exhibiting a two-way movement against major currencies. In terms of the real exchange rate, the six currency trade base, real effective exchange rate moved up from 96.3 per cent to 104.2 per cent by October 2009.

What is the situation of stock market? It is also promising, Sir. Stock market staged a smart recovery reflecting large foreign institutional investment inflows due to the optimistic outlook for the Indian economy. When the Indian economy has been reverted back to normalcy then the appetite of foreign investor also has been growing in commensurate with the progress of our economy. This has been reflected in the stock market. It is a very simple matter. It is as easy as day light.

I am now going to brief you the situation in the external sector. India's external account remains comfortable during the current financial year. Merchandise State contracted due to depressed external demand and slow-down of

the domestic economy with imports declining more than export. Trade deficit in the first quarter of 2009-10 is higher than 14.6 billion in fourth quarter of 2008-09 due to rise in crude oil price.

Sir, the capital account showed a turn around from negative balance in the last second quarter of 2008-09 to the positive balance of 6.7 billion during first quarter of 2009-10.

Our foreign exchange reserve is robust and is now hovering around 284.4 billion dollar by the last month. However, we cannot wish away the seamy side of our economy. Yes, there is Achilles' heel that we cannot ignore. Total employment in the economy has improved in recent years but the labour force has grown even faster leading to an increase in the unemployment rate. Permanent employment in organised sector has decreased although organised sector firms may be increasing their informal employment. Economic growth across the region has not been balanced. Much higher level of human development can be achieved with the given system of economy if only the delivery system is improved. Shri Yashwant Sinha was accusing the Government that programmes like NREGA and preparation of BPL list are not being implemented in the States. May I ask our former Finance Minister whether it is incumbent upon the Central Government to implement the NREGA scheme in Jharkhand around his residence or in his village? Is it incumbent upon the Central Government to prepare the BPL list in the village where Shri Yashwant Sinha resides?

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): It is President's rule there. So, it is your responsibility.

SHRI ADHIR CHOWDHURY : The President Rule has been imposed for the last few months only.

What I am telling is that he was also the Finance Minister of our country. So, he must know being in the federal structure, all the responsibilities cannot be borne out by the Central Government. There is the Union List, the Concurrent List and the State List. We have already admitted that due to the poor delivery mechanism, a number of welfare schemes which are available in our country could not reach to the common people.

सभापति महोदय : झारखंड में तीस वर्षों से पंचायती राज के चुनाव नहीं हुए। ये सारी योजनाएं पंचायत राज के द्वारा लागू होती हैं।

SHRI ADHIR CHOWDHURY : So far as agriculture is concerned, India is not sufficient for producing all agricultural commodities that are required by us. Especially, there is a chronic shortfall of edible oil and pulses in our country. Every year, India imports about 40 per cent of edible oil and 12 to 15 per cent of pulses that are required by us. This year, we know that the entire country has been inflicted by the fury of nature named after drought, flood, etc. We have to face the onslaught of drought and the onslaught of environmental extreme events whether we like it or not. The area under food crop declined due to natural calamities. It has declined from 69.22 million hectares to 63.78 million hectares. The total target was fixed at 239 million tonnes for food grains but it is expected to be 233 million tonnes. It demonstrates a shortfall of food grains. The Department of Agriculture has declared this year 299 districts in 12 States as drought affected. Is it that the drought has been brought by our Government? Will the Central Government be liable for the prevalence of drought and flood? I got surprised by the queen argument made by the Opposition and even by the former Finance Minister. I would recall for the former Finance Minister what was the Minimum Support Price of paddy during his tenure. During NDA regime, the Minimum

Support Price of paddy was Rs.530 plus Rs.20 but during the UPA regime, in this year, 2009-10, the Minimum Support Price of paddy has been increased to Rs.950. … (*Interruptions*) I know that it will incur your anger and frustration. Only five essential commodities with high inflation rate is a matter of concern. Our Prime Minister has expressed concern; the Finance Minister has expressed concern; and the UPA Government has expressed concern for the inflation. But sometime things are controllable and manageable by us and but something is beyond our capacity. That has to be admitted. Out of 17 essential commodities, a high inflation rate was witnessed in respect of wheat, rice, pulses, potatoes and onions. We need to understand the factors that affected the price of every commodity. The area under cultivation was reduced and production dwindled because these are dependent on weather and technology. This has to be admitted. Increase in the Minimum Support Price had resulted in the purchasing power of farmers which resulted in their enhanced consumption pattern and when the purchasing power increased and consequently consumption capacity enhanced. But there was a constraint in the supply side. This is the logic of economics. There is a demand and consumption mismatch which has been reflected due to increase in the purchasing power and consequent consumption power of people. Last but not least, there is an effect of the international prices. Though there was an increase in the total food grain production in the year 2008-09, the production of some of the food articles such as pulses, sugar have been lower. The demand for commodity was growing because of the rise in income of the people and consequently there was hardening of international prices because of hike in fuel prices, then there was the delayed monsoon and the affect of drought. All these factors pushed up the prices of the food articles. The progressive policies of the UPA Government led to the increase in the disposable income of the poor people and this led to the propensity to consume and thus resulting in the increase in the demand for every commodity. This happened because of the increased purchasing power of the poor people by way of NREGA. 619 districts in the country have

been covered by the programme and the outlays to this programme are proposed to be increased by a hopping 144 per cent. As a former Minister you would know that this is a demand driven programme. The more you want, the more you will be paid. This is one programme which has been appreciated throughout the world except my friends from the NDA. Sugar prices increased, but why? The price of sugar increased on account of declining area of cultivation of sugarcane and consequently there was lesser production of sugarcane. Production declined by 4 per cent and prices increased by 10 per cent. In June, 2008 while production declined by 20 per cent, prices increased by 45 per cent in June, 2009 and still that is prevailing. Shift in acreage from sugarcane to other crops like wheat was another reason and this was because of higher MSP and this got reflected in the drop of sugarcane acreage and that resulted in the declining of sugar recovery. The prices of pulses rose on account of demand and supply mismatch and hardening of international prices. The area under cultivation and production of potato in the year 2008-09 was estimated to be 18.10 lakh hectares and 311.27 lakh metric tonnes respectively as compared to the previous year which was 17.19 lakh hectares and 304.42 lakh metric tonnes. The production in 2008-09 was lower than that of in 2007-08 and this contributed to price rise.

Presently, cold storage potatoes are mostly meant for consumption. We are optimistic that potatoes from early harvesting in Punjab and Haryana and other places will be coming in the market and it will help to stabilise the prices of potatoes.

So far as onions are concerned, we know that onions are highly perishable bulk crop. Slight increase in rainfall affects their quality and productivity. Floods in Andhra Pradesh, Karnataka, and heavy rains in Maharashtra affected khariff crop of onions and supply to markets across the country. These are accounts of truth.

As far as wheat and rice are concerned, average wholesale price can be attributed to minimum support price. Our Prime Minister also admitted that

inflation of food articles was attributable to the increase of MSP. The Government launched a scheme on 28.7.08 to distribute one million tonnes of edible oil to the States at a subsidy of Rs. 15 per kilogram and that subsidy further increased to Rs. 25 per kilogram in June, 2009. We need not worry about our principle foodgrain.

In the Central pool, as on 1.11.09, total availability of foodgrain was 268.88 lakh tonnes and total offtake was 127 lakh tonnes. The balance as on 1.4.2010 will be 141.88 lakh tonnes. Bufferstock norm is 40 lakh tonnes and strategic reserve is 30 lakh tonnes and as on 1st April, the stock will be 70 lakh tonnes.

As regards the stock of rice, actual stock is 153.49 lakh tonnes, bufferstock norm is 52 lakh tonnes and strategic reserve is 20 lakh tonnes.

Therefore, we should not be unnecessarily concerned over our foodgrain capacity in our country. Inflation is a matter of concern for all of us. The Government has been burning the midnight oil to get rid of the pressure of inflation.

Sir, I am hailing from Murshidabad of West Bengal. Murshidabad has not only been recognised as the most backward district in our country but it is also recognised as the district with the highest concentration of minorities in our country. Every year, flood used to inundate large areas of Murshidabad. Over the years, people of my district have been demanding the implementation of a master plan named as Kandi Master Plan. I would request the hon. Finance Minister to release funds for the Kandi Master Plan of Murshidabad in West Bengal.

We are discussing the economy of our country and we are all responsible Members of Parliament. In this situation, we should not make any lopsided comments while discussing the economic scenario because if we do not make a healthy discussion, then a message may go throughout the country that we are unnecessarily clamouring on the price situation of the country because the middlemen, the hoarders and the black marketeers of our country who may take advantage of these kinds of discussions. Sometimes the criticisms of this Government come to the help of those black marketeers and hoarders. The

Government has issued a number of directions, a number of orders to put a check on hoarders and black marketers I think under the leadership of Dr. Manmohan Singh and Chairperson of the UPA, Madam Sonia Gandhi, the UPA II Government will be marching ahead. There is concern about it.

With these words, I am supporting the Demands for Supplementary Grants (General).

डॉ. संजय जायसवाल : माननीय सभापति महोदय, एक मिनट मेरी बात सुन ली जाए। कृपा करके इनको दो मिनट समय और दिया जाए ताकि सप्लीमेंट्री डिमांड फार ग्रांट्स के बारे में एक शब्द तो वह बोल सकें, जिससे हम जान सकें कि ...(व्यवधान)

सभापति महोदय : आप बैठ जाइए। श्री शैलेन्द्र कुमार जी।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे वर्ष 2009-10 की अनुदानों की अनुपूरक मांगों (सामान्य) पर चर्चा करने का मौका दिया, इसके लिए मैं आपका आभारी हूं। माननीय मंत्री जी ने इसे प्रस्तुत किया है और प्रतिवर्ष अनुपूरक बजट की मांग की जाती है। मैं माननीय मंत्री जी से आपके माध्यम से कहना चाहूंगा कि वह जरूर जानकारी दें कि इस बजट में आम आदमी की भागीदारी के लिए कोई उपाय किए हैं या नहीं और विकास में आम आदमी की भागीदारी के लिए सदन में किसी विचाराधीन याचिका पर वित्त मंत्रालय ने कोई जवाब दिया है या नहीं? याचिका में प्रस्तावित वोटरशिप के उपाय के अलावा सरकार के पास विकास में आम-आदमी की भागीदारी के अन्य उपाय विचाराधीन हैं या नहीं? इसका जवाब आप जरूर देंगे।

अभी बात कही जा रही थी कि एयर इंडिया 800 करोड़ रूपए के घाटे में है, इसलिए 800 करोड़ रूपए की डिमांड की गयी है। जो अब तक कुल 60 हजार करोड़ रूपए के घाटे में है, मेरे ख्याल से एयर इंडिया, इंडियन एयरलाइंस के जो मर्जर की बात है, इसमें बहुत बड़ा असंतोष कर्मचारियों और खासकर पायलटों में है। इसके लिए स्ट्राइक भी हुयी है। ग्रामीण विकास मंत्रालय के बारे में बड़े विस्तार से यशवंत सिन्हा जी ने अपनी बात रखी।

महोदय, आप इस विभाग के मंत्री रह चुके हैं और हम आपके सुनने के लिए बैठे हैं कि जब आप अपनी सीट से बोलेंगे, तो इसके बारे में ज्यादा विस्तार से बोलेंगे। आज जब गांव में हम लोग जाते हैं, तो हम देखते हैं कि ग्रामीण विकास से संबंधित तमाम समस्यायें खड़ी हैं, चाहे वह इंदिरा आवास हो या बीपीएल सूची का मामला हो, या वृद्धापेंशन का मामला हो या बच्चों के वजीफे का मामला हो। पीएमजीएसवाई की सड़क के बारे में अभी यशवंत सिन्हा जी ने बड़े विस्तार से कहा और सर्वशिक्षा अभियान के बारे में भी कहा कि जहां पर चालीस लड़के हैं, वहां सात-आठ अध्यापक हैं और जहां पांच सौ बच्चे हैं, वहां सिर्फ दो अध्यापक हैं। इस तरह का जो असंतुलन हैं, इसे दूर करना चाहिए। तमाम स्कीम्स हैं, जो बेसिक गरीब हैं, खासकर जो बीपीएल कार्ड धारक हैं, उनके लिए फायदे की बात है। अस्पताल की स्थिति के बारे में आपने विस्तार से देखा ही होगा। जहां-जहां भी हमारी सीएससी, पीएससी है, उनकी स्थिति बहुत ही दयनीय है।

जहां तक विद्युत उत्पादन की बात है, हम लोगों के यहां ग्रामीण स्तर पर चार-पांच घंटे से ज्यादा बिजली आ ही नहीं पाती है। कई बार एक-एक हफ्ते तक बिजली नहीं मिल पाती है। पावर प्रोजेक्ट और विद्युत उत्पादन बढ़ाने के लिए जो डिमांड की गयी है, उस पर भी बड़ी गंभीरता से सोचना पड़ेगा। पेयजल की स्थिति तो और भी दयनीय है। जहां भी हम जाते हैं, हमसे इसके लिए डिमांड की जाती है। शुद्ध पानी,

पेयजल हम आज तक ग्रामीण स्तर पर नहीं दे पाए हैं। इन तमाम मुद्दों से जुड़े हुए सवाल हैं। प्रतिवर्ष डिमांड ग्रांट्स अनुपूरक बजट में मांगी जाती हैं। ठीक है, आप दे दीजिए। खासकर जो गरीब लोग हैं, उन तक ये योजनायें पहुंचें, यह हमारा मकसद होना चाहिए और सरकार का भी मकसद होना चाहिए।

इन्हीं शब्दों के साथ अपनी बात को मैं समाप्त करता हूं, चूंकि दूसरे माननीय सदस्य भी इस पर बोलना चाहेंगे।

श्री गोरखनाथ पाण्डेय (भदोही): सभापति महोदय, आपने अनुपूरक मांग विधेयक 2009-10 के संदर्भ में बोलने का अवसर दिया, इसके लिए धन्यवाद। अभी मैं पूर्व वित्त मंत्री जी को बड़े ध्यान से सुन रहा था और उसके बाद अधीर चौधरी जी ने भी अपनी बातों को बड़े विस्तार से कहा।

वित्त मंत्री जी इस समय सदन में उपस्थित नहीं हैं। मैं आपके माध्यम से वित्त मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि 25 हजार करोड़ रुपये की जो अनुपूरक मांगें रखी गई है, उसमें शुरुआती तौर पर जो बातें आईं, जैसे हमारे पूर्व वित्त मंत्री जी ने कहा कि एयर इंडिया के लिए 800 करोड़ रुपये की प्रतिभूति की मांग है जबकि 60 हजार करोड़ रुपये के घाटे की बात बताई गई है। इसी तरह उन्होंने और भी बातें बताईं। विश्व की आर्थिक मंदी को लेकर अपने देश के बजट की अस्त-व्यस्तता की बात कही गई। मैं कहना चाहूंगा कि विश्व की आर्थिक मंदी अपनी जगह है, लेकिन हमारी अपनी आर्थिक व्यवस्था की नीति के लिए भी सरकार की जिम्मेदारी होती है। हम नीतियां बनाते हैं और उसके आधार पर बजट बनाते हैं। जब हमारी नीतियों में गड़बड़ी होती है तो उसका खामियाजा हमारे देश, प्रदेश और गरीब जनता को भुगतना पड़ता है।

मैं आपके माध्यम से सरकार का ध्यान ग्रामीण अंचलों की ओर दिलाना चाहता हूं। गांवों में गरीब लोग रहते हैं। गांवों में लोग झुग्गी-झोंपड़ियों में रहते हैं। उन्हें अपनी आवश्यक आवश्यकताओं को पूरा करने में भी कठिनाई हो रही है। आज महंगाई चरम सीमा पर है। यदि देखा जाए, तो चावल, चीनी, दाल, आलू, खाद्यान्न तेल आदि के दाम आसमान छू रह हैं। सरकार कहती है कि जब हमारी मांग अधिक होगी, आपूर्ति कम होगी, तो हमें आयात करना पड़ेगा। इससे पहले वित्त मंत्री जी और कृषि मंत्री जी ने बजट के समय कुछ बातें कही थीं। उन्होंने कहा था कि देश में अनाज के पर्याप्त भंडार हैं। लेकिन उसके कुछ ही दिन बाद आयात के साथ-साथ दामों में वृद्धि पर भी अंकुश नहीं लग पाया। माननीय कृषि मंत्री जी ने कहा कि अभी त्योहारों का समय है, इसलिए चीनी के दाम बढ़ सकते हैं। दूसरे ही दिन बाजार में चीनी के दाम बढ़ गए। एक परिवार को चलाने के लिए परिवार का मुखिया भी अपने वर्ष भर के लिए आय और व्यय का ब्यौरा रखता है। अगर वह किसान है तो खाद्य सामग्री की व्यवस्था करता है कि हमारा परिवार सालभर किस तरह रहेगा। लेकिन मुझे अफसोस के साथ कहना पड़ रहा है कि यहां आंकड़ों के भ्रमजाल की बात की जा रही है। यहां महंगाई से हटकर आंकड़े बताए जा रहे हैं।

अभी अधीर चौधरी जी कह रहे थे कि कारों की बिक्री में वृद्धि हुई है, लोगों की जेबें भारी हुई हैं, इसलिए कारें खरीदी जा रही हैं। कारों में वे लोग चढ़ते हैं जिनके पास आमदनी के स्रोत हैं। जो लोग दो जून की रोटी के लिए मोहताज हैं, वे कारों का केवल सपना ही देख पाएंगे। भारत गांवों का देश है। यहां की 80 प्रतिशत जनता गांवों में रहती है। गांवों में वे लोग बसते हैं जो इस देश की तस्वीर हैं, इस देश का

आइना हैं, जो गरीबी से जूझ रहे हैं। हमारे बजट में बहुत सारी व्यवस्थाएं दी गई हैं। यहां इन्फ्रास्ट्रक्चर की बात कही जा रही है। हमारी आधारभूत व्यवस्थाएं बढ़ी हैं। यदि व्यवस्थित चीजों की ओर भी ध्यान दिया जाए, जैसे पीएमजीएसवाई की बात हमारे और माननीय सदस्यों ने कही है। हम गांव के लोग हैं, गांव में रहते हैं और गांव के लोगों से रोज सरोकार हो है। हम पेशे से किसान भी हैं। मैं आपका ध्यान पीएमजीएसवाई योजना की तरफ दिलाना चाहूंगा। उन सड़कों को देखा जाए तो मानक काफी घटिया किस्म का है। एक वर्ष के अंदर ही सड़क में गड्ढे हो जाते हैं। सड़कें टूट जाती हैं, सड़कें बैठ जाती हैं। जितनी लागत लग रही है, घटिया मानक से सड़कें बनाई जा रही हैं। इसकी इन्क्वारी होनी चाहिए, कमेटी बिठाई जानी चाहिए।

मैं आपका ध्यान उत्तर प्रदेश, विशेष रूप से अपने लोक सभा क्षेत्र भदोही की तरफ ले जाना चाहूंगा। हमने उधर भी सड़कों को देखा है, निरीक्षण किया है। वहां घटिया किस्म की सड़कें हैं जिन्हें व्यवस्थित किया जाना चाहिए।

पेयजल एक बहुत बड़ी समस्या है। जब हम अपने क्षेत्र में होते हैं तो जो लोग मिलने आते हैं, उनमें से अधिकांश लोग पेयजल की समस्या से ग्रसित हैं। सरकार का ध्यान उस तरफ जाना चाहिए। छोटी सी निधि मिलती है। यदि हम चाहें कि अपने क्षेत्र के लोगों की प्यास बुझा सकें, तो उस निधि से वह भी नहीं कर पाते, विकास करना तो दूर की बात है ।

महोदय, सर्वशिक्षा अभियान की तरफ भी हम सरकार का ध्यान ले जाना चाहेंगे। गरीब लोगों के बेटे शिक्षा के लिए गांव में मोहताज हैं, उन्हें अच्छी शिक्षा नहीं मिल पाती। उनके बेटे अच्छी शिक्षा नहीं पाते। उनमें भी गड़बड़ियां हैं। इसलिए उसकी भी इंक्वायरी होनी चाहिए, उस तरफ भी सरकार का ध्यान जाना चाहिए।

मान्यवर, मैं नरेगा के बारे में भी कुछ कहना चाहता हूं। अभी हमारे सम्मानित सदस्य ने कहा कि दूसरी बार हमारी सरकार आयी है। निश्चित रूप से यह सरकार दूसरी बार आयी है, इसे कहने में हमें कोई संकोच नहीं है, लेकिन गांव के वास्तविक स्वरूप को आप देखिये। मैं किसी की आलोचना नहीं करना चाहता। यह बहुत अच्छी स्कीम है। सरकार ने उन गांवों में रहने वाले गरीब लोगों, झुग्गी-झोंपड़ियों मे रहने वाले लोगों के लिए एक अच्छी व्यवस्था दी है। उनकी रोजी-रोटी चलाने के लिए सरकार द्वारा अच्छी योजनाएं बनायी गयी हैं। लेकिन वे योजनाएं गांव मे पहुंचते-पहुंचते फ्लाप हो जाती हैं। गांव में नरेगा में काम करने वाले मजदूर को उसकी मजदूरी नहीं मिल पा रही है। चीजें चाहे प्रदेश सरकार के पास जा रही हों, ...(व्यवधान) उस सरकार की तरफ भी आप देखिये। ...(व्यवधान)

मान्यवर, मैं आपके माध्यम से कहना चाहूंगा कि नरेगा निश्चित रूप से एक अच्छी योजना है। लेकिन जमीन तक पहुंचते-पहुंचते इसका विकृत स्वरूप गांव में चलकर देखा जा सकता है। इसकी भी जांच होनी चाहिए और इसमें जो भ्रष्टाचार है, उस पर अंकुश लगना चाहिए। हम मंत्री जी को इसके लिए धन्यवाद देना चाहेंगे, क्योंकि उन्होंने इस कमेटी के अध्यक्ष के रूप में माननीय सांसदों को नियुक्त किया है। लेकिन उसका जो वास्तविक स्वरूप है, उसके लिए जांच और गांव में सुधार की जरूरत है तभी इस पर अंकुश लग सकेगा।

मान्यवर, गांव में गरीब रहता है। गांव में ऐसे लोग रहते हैं जिनकी आवश्यक आवश्यकताएं रोटी, कपड़ा और मकान हैं। आज इस महंगाई के युग में उन किसानों, गरीबों, मजदूरों को रोटी के लाले पड़े हैं। आज दाल की कीमत काफी बढ़ चुकी है। यह रोज के खाने की चीज से दूर हो चुकी है, यह दवा बन चुकी है।

मान्यवर, आलू के रूप मे लोग अपने भोजन की व्यवस्था कर लिया करते थे, लेकिन आज उसके दाम भी काफी बढ़ चुके हैं। महंगाई काफी बढ़ गयी है। हमारे वित्त मंत्री और कृषि मंत्री जी का ध्यान उस ओर भी जाना चाहिए। मैं आपके माध्यम से कहना चाहूंगा कि गांव मे रहने वाला गरीब, मजदूर और झोंपड़ी में रहने वाले किसान के लिए भी कोई व्यवस्था होनी चाहिए। इस बजट में उसकी तरफ भी आपको ध्यान देना चाहिए। उन लोगों के लिए रोटी, कपड़ा और मकान की व्यवस्था होनी चाहिए। इस बजट में उनके लिए व्यवस्था होनी चाहिए और उसे सबसे पहले प्राथमिकता देनी चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री मंगनी लाल मंडल (झंझारपुर): आदरणीय सभापति महोदय, यशवंत बाबू ने सरकार की आर्थिक नीति, मौद्रिक नीति का बहुत ही तथ्यात्मक विश्लेषण किया। सरकार की आर्थिक और मौद्रिक नीति का सामाजिक और आर्थिक क्षेत्र में जो दुष्प्रभाव पड़ा, उसका उन्होंने बहुत अच्छा विश्लेषण किया है। यह सप्लीमैंट्री बजट संवैधानिक प्रावधान है और आते ही रहते हैं। लेकिन सप्लीमैंट्री बजट में यह माना जाता है कि एक वित्तीय वर्ष में जो मूल बजट है, उसके बाद कोई अत्यावश्यक काम आ गया, तो उसके खर्च पर अनुमति लेने के लिए सप्लीमैंट्री बजट आता है। इसमें टीए-डीए आदि सब चीजें हैं। उनका पूर्वानुमान नहीं किया गया होगा। सप्लीमैंट्री बजट में 105 मांगें हैं, जिनके लिए कुल 30,942.62 करोड़ रुपये मांगे गये हैं। इसमें बहुत निवल नकद व्यय का प्रस्ताव है, उसकी कुल राशि 25,725.22 करोड़ रुपया है। यशवंत बाबू जिस फिस्कल डेफीसिट की बात कर रहे थे, उसमें वृद्धि होने वाली है। आजकल रिजर्व बैंक ऑफ इंडिया, भारत सरकार के वित्त मंत्रालय, प्रधान मंत्री के आर्थिक सलाहकार और योजना आयोग के द्वारा एक ही मैराथन एक्साइज चल रही है कि हमारी विकास दर क्या होगी? अब 5.5 से लेकर साढ़े छः तक सब अटक जाते हैं। यह विकास दर का बहुत बड़ा अभ्यास हो रहा है, लेकिन राजस्व की प्राप्ति कहां से होगी, इसकी दिशा में सरकार का कम ध्यान है। इस 4.14 लाख करोड़ रूपए की कमी आने वाली है। सरकार ने जो मूल बजट पेश किया था, उस बजट में जो अनुमान किया था, उसके बारे में अर्थशास्त्रियों ने अनुमान किया है कि 6.14 लाख करोड़ रूपए की राजस्व की प्राप्ति हो सकती है, करों के द्वारा संग्रह हो सकता है। जब चार लाख करोड़ रूपए का जब बर्डेन होगा तो जीडीपी में 6.8 प्रतिशत तक का घाटा होगा। फिर भी सरकार मैराथन एक्सरसाइज कर रही है।

अभी गरीबी के बारे में माननीय सदस्यों ने चर्चा की है। एक बात मैं यह कहना चाहता हूं कि काम के अधिकार को मौलिक अधिकार में शामिल किया जाए, यह लड़ाई इस देश में बहुत पुरानी है। जो लोग समाजवादी आंदोलन से आए हैं, वे जानते हैं कि काम दो, नहीं तो बेरोजगारी भत्ता दो, हमारी पुरानी मांग रही है। हम लोग इसके लिए संघर्ष करते रहे हैं और जेल भी जाते रहे हैं। नरेगा के द्वारा काम के मौलिक अधिकार का समावेश किया गया है। इसमें प्राविजन किया गया है कि अगर 15 दिनों तक काम नहीं मिलेगा तो उसकी प्रतिपूर्ति की जाएगी, पैसा दिया जाएगा सरकारी खजाने से। यह बहुत क्रांतिकारी कार्यक्रम है। लेकिन यह बात भी सही है कि नरेगा में जो कमियां हैं, उनको दूर किया जाना चाहिए क्योंकि नरेगा से लोग यह समझते हैं कि भौतिक परिसम्पत्तियों के सृजन पर ध्यान नहीं देना है और काम की गुणवत्ता पर ध्यान नहीं देना है। यह जरूर है कि गरीबों को जितने बड़े पैमाने पर इससे काम मिलना चाहिए, उसमें धोखाधड़ी हो रही है। इतना बड़ा क्रान्तिकारी कदम सरकार ने उठाया, नरेगा कार्यक्रम को लाई है

और वर्षों का जो संघर्ष नौजवानों, विद्यार्थियों, समाजवादियों का था कि या तो काम दो या बेरोजगारी भत्ता दो, उसे पूरा किया है। इसमें जो गड़बड़ी है, उसको दूर किया जाना चाहिए चाहे वह गुणवत्ता का मामला हो, चाहे परिसम्पत्ति के सृजन का मामला हो।

मैं यह मानकर चलता हूं कि सरकार देश में गरीबी मिटाने की बात करती है, लेकिन गरीबी कितनी है उसका आकलन सरकार के पास नहीं है। मैं मानता हूं कि नारायणसामी जी पक्के कांग्रसी हैं, लेकिन वह समाजवादी नहीं हैं क्योंकि जब बजट आता है, जब गरीबी मिटाने की बात आती है, तो पंडित जवाहर लाल नेहरू की सोशलिस्टिक पैटर्न ऑफ सोसाइटी, कोआपरेटिव कॉमनवेल्थ और महात्मा गांधी के ट्रस्टीशिप के सिद्धान्त की चर्चा हम कभी नहीं करते हैं। गरीबी मिट नहीं रही है बल्कि बढ़ रही है, अमीरी बढ़ रही है इस देश में। इसीलिए उन्होंने ठीक ही कहा है कि इस बजट में जो मांग संख्या 80 है, इसमें मूल और पूरक, दोनों मिलाकर 1,06,803.28 करोड़ रूपए की मांग की गयी है। यह पैसा क्यों लिया जा रहा है, उसके बारे में कहा गया है कि देश में गरीबी रेखा से नीचे जीवनयापन कर रहे लोगों अर्थात बीपीएल का सर्वेक्षण करने संबंधी प्रशासनिक व्यय की पूर्ति हेतु नकद व्यय होगा। सबसे अन्त में कहा गया है कि देश में बीपीएल सर्वेक्षण हेतु इससे नकद व्यय होगा। यह जो पैसा पूरक बजट के द्वारा लिया जा रहा है, उसमें बीपीएल सर्वेक्षण की बात कही जा रही है। सरकार ने कहा कि इसके जो पैरामीटर्स हैं, उनके बारे में सरकार ने अभी निर्णय नहीं किया है। कभी सरकार नेशनल सैंपल सर्वे आर्गनाइजेशन के आंकड़े को लाती है, कभी सरकार कहती है कि योजना आयोग के आंकड़े विश्वसनीय हैं और सारे विभागों, इनक्लूडिंग ग्रामीण विकास विभाग, ने इसको मांगा है, जो कि विश्वसनीय नहीं है।

यशवंत बाबू ने ठीक ही कहा अपने भाषण में, मैं अपने को उससे सम्बद्ध करता हूं। उन्होंने कहा कि गरीबी का सर्वेक्षण आप नहीं कर सकते हैं, तो दो काम आप कर दीजिए। डॉ. राम मनोहर लोहिया जी ने कहा था कि इस देश में जब तक विलासिता पर प्रतिबंध नहीं लगेगा, जब तक फिजूलखर्ची पर प्रतिबंध नहीं लगेगा, जब तक अपव्यय पर टैक्स नहीं लगेगा, इन तीनों चीजों पर टैक्स लगाओ, तब गरीबी घटेगी। आज टैक्स लगाया जाता है तो वह सम्पत्ति पर लगाया जाता है या आमदनी पर लगाया जाता है। खर्चे पर टैक्स नहीं लगता है। इस देश में जो दौलत पैदा करता है, 8000 करोड़ रुपए का मकान बनाता है, घर की छत पर हैलीकॉप्टर उतारने के लिए हैलीपैड बनाता है और कहता है कि वह अपनी पत्नी को गिफ्ट करूंगा, यह फिजूलखर्ची की पराकाष्ठा है। सरकार का इस पर कोई नियंत्रण नहीं है कि जो पैसा उत्पादन में लगना चाहिए, जो पैसा गरीबी मिटाने में लगना चाहिए, जो पैसा आधारभूत संरचना के विकास पर लगना चाहिए, वह पैसा फिजूलखर्ची, अय्याशी पर खर्च हो रहा है, अपव्यय हो रहा है। उस पर या तो टैक्स लगाओ या

उसे प्रतिबंध करो, लेकिन सरकार यह नहीं कर रही है। इसलिए यशवंत बाबू ने कहा कि आप गरीबी मिटाने का नारा देते हैं, गरीबों की तो संख्या बढ़ रही है।

झारखंड में 30 प्रतिशत गरीबी रेखा से नीचे लोग रहते हैं, यह जो कहा गया और बिहार का उन्होंने 30 प्रतिशत कोट किया। योजना आयोग का जो बिहार का आंकड़ा है, राष्ट्रीय आंकड़ा 22 प्रतिशत है, तो बिहार का 42 प्रतिशत है। लेकिन परकेपिटा इनकम बिहार से ज्यादा झारखंड का दिखाया गया है। झारखंड में गरीबी ज्यादा है, लेकिन परकेपिटा इनकम बिहार से ज्यादा झारखंड में इसलिए है कि वहां टाटा का माल है, टाटा का पैसा है। इसके अलावा वहां कोयले का पैसा बैंकों में जमा होता है, उसके बाद मुख्यालयों में वह पैसा पांच बजे के बाद ट्रांसफर हो जाता है। झारखंड में पैसा नहीं रहता है। बैंकों में जितना पैसा कोल का जमा होता है, जितना पैसा टिस्को, टेल्को का जमा होता है, वह पैसा मुम्बई, कोलकाता आदि दूसरे बड़े शहरों में जहां हैड क्वार्टर्स हैं, पांच बजे के बाद ट्रांसफर हो जाता है। इस तरह यह दोहरी मार पड़ रही है। इस पर सरकार का कोई नियंत्रण नहीं है कि बैंक का पैसा जहां जमा हो, वहां कितना प्रतिशत खर्चा हो। अगर गरीबों का सर्वेक्षण कराने में आप विफल हैं, तो अमीरों का सर्वेक्षण कराएं। उसके लिए कोई पैरामीटर बनाने में प्रॉब्लम नहीं होगा, क्योंकि अमीरी लोगों को दिखाई देती है। वैसे तो गरीबी भी दिखाई देती है, लेकिन सरकार आज तक यह नहीं कह सकी है कि देश में कितने प्रतिशत लोग गरीबी रेखा से नीचे रहने वाले हैं। यह जो 22 प्रतिशत योजना आयोग का आंकड़ा है, वह सही नहीं है, भ्रम फैलाता है, तथ्यहीन है और देश को धोखा देने के लिए है। इसलिए इस सप्लीमेंटरी बजट के माध्यम से जो पैसा लिया जा रहा है...(व्यवधान)

सभापति महोदय : माननीय सदस्य, कृपया आसन को सम्बोधित करें।

श्री मंगनी लाल मंडल : महोदय, मैं तो अपनी बात कह रहा हूं, लेकिन ये लोग बीच में टोक रहे हैं। मैं इनसे यही कहना चाहता हूं कि आप हमसे नहीं, सरकार से पूछें। डॉ. मनमोहन सिंह जी बड़े आदरणीय हमारे लिए भी हैं, वह महान अर्थशास्त्री हैं, लेकिन संकल्प होना चाहिए देश में गरीबी मिटाने का। गरीबी को मिटाएं, गरीबी बढ़ रही है, गरीबों की संख्या बढ़ रही है।...(व्यवधान) जब हमारी सरकार थी, तो बाजारों में आग नहीं लगी थी। अभी आपके माननीय सांसद बता रहे थे...(व्यवधान)

सभापति महोदय: कृपया बीच में टोकाटाकी न करें और अपना आसन ग्रहण करें। माननीय सदस्य, अब आप अपनी बात समाप्त करें।

श्री मंगनी लाल मंडल : महोदय, मैं दूसरी बात कहना चाहता हूं। कृषि के मामले में सरकार ने कहा कि द्वितीय हरित क्रांति करेंगे। इसके लिए देश के कई जिलों का सर्वेक्षण कराया गया है। चीन आज हमसे कई मामलों में आगे है। इस देश में आर्थिक स्थिति बेहतर होने जा रही है, यह हमारी सरकार कहती है। पोर्टफोलियो इंवेस्टमेंट, एफडीआई के माध्यम से और स्टॉक एक्सचेंज के माध्यम से पैसे आ रहे हैं। सरकार कह रही है कि हमारे यहां पैसे की बरसात होने वाली है। फिर भी गरीबों का उद्धार नहीं होगा, लेकिन चीन में हमसे ज्यादा पैसा जाता है इसलिए की इंफ्रास्ट्रक्चर उसके पास हमसे ज्यादा है।

महोदय, एक बात बड़े आश्चर्य की है कि टोटल एरिया ऑफ एग्रीकल्चर लैंड है, चीन का क्षेत्रफल हमसे बहुत बड़ा है, वह हमारा चीन से बड़ा है।

18.00 hrs.

उनसे बड़ा क्षेत्र होने के बावजूद भी प्रति-हैक्टेयर हमारा प्रोडक्शन चीन से आधा है। यहां तक कि इजिप्ट से कम है। ...(व्यवधान)

सभापति महोदय : मेरे पास बोलने वाले आठ माननीय सदस्यों की सूची है, सदन की सहमति हो, तो उनके बोलने के बाद जीरो-आवर तक सदन की कार्यवाही बढ़ाई जाए।

श्री तूफ़ानी सरोज (मछलीशहर): पहले शून्यकाल ले लिया जाए।...(व्यवधान)

सभापति महोदय: अध्यक्ष महोदया की यह रूलिंग है, कृपया आप बैठ जाएं। जीरो-आवर आखिरी समय में होगा, आप कृपा करके बैठ जाएं।

SHRI V. NARAYANASAMY : Already, the hon. Speaker has told in the morning that after this discussion, at the end of the day, the 'Zero Hour' will be taken up. Already, it is the ruling of the Chair that the 'Zero Hour' will be taken up after this discussion. … (*Interruptions*)

श्री मंगनी लाल मंडल : महोदय, इसीलिए यह जो कृषि का उत्पादन है, इस बार भी कम होने वाला है। बाजार में महंगाई की और भयंकर आग लगने वाली है। आज जितने दाम हैं, उससे ज्यादा दूसरे दिन बढ़ जाते हैं। इसीलिए महोदय, यह जो कृषि अनुसंधान का क्षेत्र है, उसमें हमें ज्यादा उपज देने वाली वैराइटी को बढ़ावा देना चाहिए तथा कृषि विज्ञान पर ज्यादा खर्चा होना चाहिए। आज आवश्यकता इस बात की है कि प्रति-हैक्टेयर उत्पादन देश में बढ़े और सभी जानते हैं कि इस देश में खाद्यान्न कालाबाजारियों द्वारा तस्करी के माध्यम से बंगला देश भेजा जा रहा है, सरकार सबसे पहले उस पर नियंत्रण करे और जो

होल्डिंग करने वाले हैं उन्हें पकड़कर जेल में बंद करे, तभी महंगाई रुकेगी, नहीं तो महंगाई रुकने वाली नहीं है। इन्हीं शब्दों के साथ हम इस सप्लीमेंट्री बजट का विरोध करते हैं।

SHRI BANSA GOPAL CHOWDHURY (ASANSOL): Mr. Chairman, Sir, the hon. Finance Minister has placed the Supplementary Demands for Grants (General) before the House. When the Union Budget was placed, at that time, the economy was in the midst of serious recession owing to global meltdown.

India's GDP growth rate slowed down considerably from 9 per cent in 2007-08 to 6.7 per cent in 2008-09. The growth of the agriculture sector and the manufacturing sector is also being slowed down. Actually the massive job loss and pay cuts across the sectors were witnessed since October, 2008. What I would like to mention – and I would like to draw the attention of the hon. Finance Minister – is that after passing the Budget when the hon. Finance Minister is placing the Supplementary Budget, what is the economic scenario of the country at present. The assessment of six lakh job losses made in the *Economic Survey* is a gross under-estimation. Presently, actually, the job loss is much more around 50 lakh across the sectors and the export sector in particular. The economy is badly suffering due to the wage cut, due to the job loss in the export oriented industries. In this context, we would like to discuss regarding the stimulus packages already released, which have failed to arrest the ongoing spree of job losses and wage cuts. That is still continuing. The stimulus packages released from national exchequer to arrest the problem only helped the entrepreneurs and our common people, which are called in the Budget as '*Aam Aadmi*', are not actually being helped and they are not getting the assistance. There is the corporate sector, the big corporate houses. I would like to concentrate here on the discussion regarding agricultural scenario which is most important due to the present scenario of inflation. The reviving of agriculture from present crisis must be central to all exercises for competing economic slowdown.

The essence of the new liberal policies is to gradually weaken the role of the State and facilitate the interest of big corporates in the economy.

Sir, as you know, the public procurement continues to remain limited to a few major crops, and procurement operations are carried out in limited parts of the

country. I would like to mention that this year, with a 24 per cent rainfall deficit, 278 districts across 11 States of the country have been declared drought-hit.

Sir, our agricultural growth fell to 1.6 per cent in 2008-09. When we are facing serious inflation in our economy, there is no policy. I would like to pose certain questions to the hon. Finance Minister during this discussion on the Supplementary Demands for Grants (General). What is the main policy of the Government to check inflation and price rise? What is the current scenario regarding the Public Distribution System that the Government is placing before the House? The Public Distribution System is now in a mess. As you know, Sir, high inflation rate has not been checked because of four reasons. The first one is new liberal policies of the Government; the second one is the weakening of the Public Distribution System; the third one is the failure to check hoarding; and the fourth one is increase in the fuel prices.

We are always being told that there is some global recession; there is some global impact in price rise. All other things are being told. We have been told in the series of documents published by the Government that it is due to the global scenario, we are facing this situation. But actually in India, nearly 50 per cent of rise in price of petrol per litre and 25 per cent of rise in price of diesel per litre are on account of taxes and duties. I would know from the hon. Finance Minister whether he is prepared to release these types of taxes and duties for the benefit of the general public. The general public was described in the Budget as *Aam admi*. This year's Budget was called as *Aam admi* Budget.

Sir, I am going to another point, which is very important. The Government is saying, on the one side, that they are trying to mobilise resource through disinvestment proposals. Which are these disinvestment proposals? The hon. Finance Minister will say: "We have no such proposal to sell the public properties. We have no such policy to sell the public interest and the public sector properties". But what is the actual scenario?

I would just like to give you a brief picture. The non-Government shareholding profile of the PSUs already disinvested gives altogether a different picture. In BHEL, 32.28 per cent shares are in the hands of the private people. Out of that, the general public hold only 1. 92 per cent. In SAIL, out of 14.18 per cent shares disinvested the general public hold only 1.92 per cent. In ONGC, out of 25.86 per cent shares disinvested the general public hold only 1.69 per cent. In GAIL, out of 42.66 per cent shares disinvested the general public hold only 2.27 per cent.

Sir, I would like to know for whom the Government is placing this Supplementary Demands for Grants (General). For whom are we trying to collect the resources? The resources should be collected to check inflation. The resources should be utilized for the Public Distribution System. The Public Distribution System should be strengthened. On the other hand, the Government is trying to disinvest these public properties only to accumulate this wealth for the privatisation of the industries of our country, which is very shameful. That is why I believe that the Government would change this policy; it would take the path for universal Public Distribution System; and it would only open the doors of the public sectors for the general public.

SHRI B. MAHTAB (CUTTACK): Mr. Chairman, Sir, I stand here to participate on the deliberations that are being made on the Supplementary Demands for Grants (General) for 2009-10.

The first batch of the Supplementary Demands for Grants (General) for 2009-10 includes 61 grants and two Appropriations. An approval of Parliament is sought to authorize gross additional expenditure of Rs. 30,942.62 crore. The main heads of expenditure for which there would be a net cash outgo, include fertilizer subsidy of Rs. 3,000 crore; food subsidy of Rs. 3,458.98 crore; Defence pension of Rs. 2,210 crore. Pension to Central Government employees on implementation of 6th Pay Commission and other pensions run up to Rs. 4,533.33 crore; and transfer of disinvestment receipts to National Investment Fund is of Rs. 3,139.90 crore.

18.12 hrs.

(Shri Francisco Cosme Sardinha *in the Chair*)

The Government also seeks Parliament's nod for equity transfer, equity infusion of Rs. 800 crore for Air India. An amount of Rs. 1,200 crore is also proposed to be transferred to the National Calamity Contingence Fund, which is a welcome move.

The Government is also seeking two per cent interest subvention to the Schedule Commercial Banks in respect of Rupee Export Credit and for this, Rs.200 crore is sought. For Delhi Metro Phase-II, Rs. 350 crore; for loans to DMRC, Rs. 1,500 crore, for Bangalore Metro, Rs.135 crore; and for Chennai Metro, Rs. 40 crore are proposed.

I would also like to draw the attention of this august House regarding the reimbursement of losses in the Ministry of Textiles. The reimbursement of losses to the Cotton Corporation of India on account of MSP operation on cotton runs up to Rs. 500 crore. I do not understand and I would like to hear from the Government what necessitated the loss relating to the Cotton Corporation of India and why Rs. 500 crore is being given there.

But I welcome the Grants-in-Aid to the State Governments for meeting additional requirement under Integrated Child Development Services Scheme.

As has also been stated, additional Central assistance for Externally-Aided Projects runs up to Rs. 1,400 crore.

So, these are the major components of the Bill and that is why there is the Supplementary Demands for Grants (General) before us for consideration.

Sir, it has been already stated by Shri Yashwant Sinhaji that the net cash outgo would be Rs. 25,725.22 crore, out of which Rs. 7,935 crore would be Plan and Rs. 23,006.96 crore would be Non-Plan. It is said that there would be equivalent overall savings in other grants.

This argument is witty, no doubt but one fails to understand why we should spend as much as Rs.1,500 crore on imported decontrolled fertilizers and provide Rs.2,300 crore on indigenous urea as subsidy. Earlier on another occasion I had mentioned the amount of money that is being spent on import of fertilizers. Cannot the Government bring down the rate of imported fertilizers when you very well know that there is a nexus involved in it?

India's spectacular 7.9 per cent GDP growth in the second quarter, that is, July-September of this fiscal year, should not have been entirely unexpected as the country's industrial production figures were showing a steady upward movement? Most of this is due to the growth in manufacturing and this is heartening, particularly for what it means on the employment front. It might be a little too early to be happy about it. Let us wait for the third quarter figures. Why I say this? It is because the growth could be attributed to the stimulus packages as well as effect of the Sixth Pay Commission's largesse. Agriculture might not have been taken into account in its entirety. But I think everybody would agree that one factor that did contribute to higher GDP growth was drastically reduced inflation and negative inflation in this period. But inflation has been picking up since.

What is intriguing in the recent IIP figures is that they have been robust despite the slow growth in credit off-take. According to one Report, credit

outstanding fell by Rs.21,000 crore in the second half of October in contrast to the first half. The conventional wisdom is that if bank credit growth slows, so does industrial growth. RBI has lowered interest rates so that the industry gets access to bank credit in bad times such as the economic slow down. But the spurt in IIP figures in recent weeks defies this theory. What would the Finance Minister say about it?

Some say India has been saved from financial crisis only because the policy was conservative and did not act to improve the efficiency of the system. But this view is not right. There were policy interventions in both monetary and financial sectors. We should certainly give credit to them. But still there are challenges. Managing economic recovery and exiting the expansionary credit policy may be the immediate challenges facing the Indian economy today. Therefore, sustaining the post-reform growth momentum requires growth to be broad-based and inclusive. We should focus on policies that increase access and improve quality of basic education, health care and other social services, ease bottlenecks for participation of the poor in economic activities. Will the Government emulate Brazil's achievement in directly addressing widening inequality and poverty through more effective social policies such as its hugely successful conditional cash transfer programmes?

Since 1991 the Foreign Direct Investment has been touted as the magic wand that will transform "under-developed" India into an advanced nation with "modern" infrastructure. Every Government that has followed has dutifully talked of taking steps to encourage and expand FDI. India is receiving a lot of FDI as well as FII investment. So far, India has received a record 16 billion US dollars of FDI investment in 2006-07. But I would say there is definite danger of the uncontrolled FDI and FII in our economy. Majority of FDI has come in the form of speculative investment in India's stock market.

MR. CHAIRMAN : Hon. Member, please conclude.

SHRI B. MAHTAB (CUTTACK): FDI flows have simply enabled transnational brands to set up monopoly in highly profitable sector. Moreover, the benefits of FDI foreign exchange inflows are one time while the potential foreign obligations are perpetual and long term.

I had earlier mentioned in this House about the possibility of dirty money coming through FIIs. I would be obliged if the Finance Minister responds to these matters when he replies to the discussion.

I would also like to take a little time to ventilate the feelings of Orissa about the injustice that has been perpetuated by the Union Government. Mineral rich States like Orissa have not been able to reap full benefits of our endowments because of distortions in delayed implementation of mineral royalty policies. Royalty structures are such that mineral rich States, including Orissa are losing out substantially in resource generation potential for public investment.

MR. CHAIRMAN: Kindly wind up, you have made your points.

SHRI B. MAHTAB : We do not get commensurate royalty for exploitation of several minerals as the rates of royalty are not revised in time though the central statute on Mineral Development and Regulation provides for revision in royalty rates at an interval of three years. This was supported by 11th Finance Commission and the 12th Finance Commission has said that it should be revised on *ad valorem* basis. However, these are not being followed.

You have introduced recently on 1st August 2007 a hybrid system on coal and other major minerals. But this does not compensate the mineral rich States in a fair manner. Goa is also affected by it.

MR. CHAIRMAN: Please conclude.

SHRI B. MAHTAB : I would demand that the rate of royalty should be fixed at the rate of 20 per cent *ad valorem.* You are adjusting against royalty the taxes that are being levied by the States on mineral bearing lands. This is unfair and infringes on the constitutional powers of the State.

Another area of concern is levy of export duty on ore and chrome ores. The proceeds of this should be distributed among all States on the basis of tax regulation formula fixed by the Finance Commission. States like Orissa having iron ore and chrome ore deposits should be fully compensated out of the proceeds of such export duty of these minerals.

MR. CHAIRMAN: Please conclude. I am calling the next Member.

SHRI B. MAHTAB : While speaking on Sixth Pay Commission, I must say the recommendations have cast a huge financial burden on the State Governments requiring revision of pay and pensions of Government employees. I do not know if Government of India can come in help of most of the States.

I would also like to draw the attention of this House regarding direct tax transfer of central funds to implementing agencies. It should be stopped. All funds should be transferred through the State Budget. This would enhance accountability, it would capture aggregate flow of funds to a particular sector for appropriate policy intervention and design, and it would also avoid duplication of schemes.

MR. CHAIRMAN: Now please conclude. Your Party time was five minutes; you have taken ten minutes.

SHRI B. MAHTAB : Just give me two more minutes.

MR. CHAIRMAN: I am giving you only one more minute.

SHRI B. MAHTAB : I would like to raise a matter with utmost seriousness at my command. Thermal power is generated in Orissa and is exported to other States by various undertakings. As electricity duty is charged on consumption only, Orissa gets nothing other than environmental degradation.

If 1,000 MW of power is generated in Orissa and evacuated to another State, the importing State gets electricity duty to the extent of Rs. 100 crore. This situation needs to be altered. Either you allow the State to levy duty on generation or a percentage of power generated be given free to the State by the concerned public sector undertaking.

Before I conclude, Sir, I am reminded of one article which I read in the newspaper written by a former colleague of ours who was a Minister also, belonging to the majority Party. He has posed some questions and these questions are relevant and need to be answered.

MR. CHAIRMAN : You pass it to your colleague, he will ask those questions.

… (*Interruptions*)

SHRI B. MAHTAB : I do not know whether he believes in that view or not. The first is – our relative position in the Human Development Index has deteriorated in conjunction with our rise in GDP growth. Why? Why are higher outlays impacting relatively little on all that makes life more bearable for the poor? What is required for exhilarated growth to translate into inclusive growth? These are the three questions which he has posed.

Coming back to the basic, I would say the total anticipated collection in current fiscal may not be more than Rs. 6.14 lakh crore which thereby leads to a position. … (*Interruptions*)

MR. CHAIRMAN : No, not like this. Others also will ask same thing. I have given you enough time. Others are waiting. We must complete this discussion today. Please conclude.

SHRI B. MAHTAB : I am concluding. The resource gap is Rs. 4.14 lakh crore or uncovered deficit of 6.8 per cent of GDP in 2009-2010. If we take into account the resource gap of the Centre and the State, the quantum comes to around Rs. 5.5 lakh crore or 11 per cent of GDP.

Sir, my last line is – this is highly perturbing; when would the Government return to the findings of FRBM Act?

SHRI ANANDRAO ADSUL (AMRAVATI): Thank you, Sir. Mr. Chairperson, I am in support of the Supplementary Demands for Grants brought by the hon. Finance Minister. I will take this opportunity to bring to the notice of the hon. Finance Minister one thing. We provide crores of rupees for various Departments by way of Budget and by way of these Supplementary Demands too. But we have never seen whether they are properly utilised or not. My experience, particularly in Melghat area, which is the tribal area of Amravati, Maharashtra is this. Crores of rupees are being spent. But no development has taken place of the tribal people. Wherever they were earlier, they are there even now.

Whenever we are implementing some schemes for the entire country we are allocating huge funds to the States. Take for example, sports complex to every *tehsil* is the scheme of this Union Government. I come from this backward region of Vidarbha. Even though the Government of India has provided the funds for the development of the backward region, unfortunately, all moneys are diverted to the districts of Ministers or Chief Minister. For example, two sports complexes meant for Vidarbha were transferred to Nanded which is the district of the Chief Minister of Maharashtra and nine of the schools meant for the tribals were also diverted to Nanded, the district of the Chief Minister.

The implementation is being done this way. That is why, the backward region is where it was. That thing is also there. Then, the Central Government has allocated money for Adivasi Slum Schools. It is also being diverted to Nanded. I think, there is no mechanism to see whether the money, which we had provided, is spent for that very purpose or not. That is the main thing. That is why, corruption is taking place. There are so many NGOs, particularly in the tribal areas. So, the NGOs and officers are indulging in corruption over there. There is no mechanism seen over there which may prevent or stop this corruption.

I come from the cooperative banking industry field. From the year of enactment of the Income Tax Act, 1961, there was exemption given under Section 80P from income tax to the cooperative banking industry because it was the

creation of a movement of the common people. It has been 48 years since this law was enacted. But for the last three years, since the Budget of 2006, this exemption has been withdrawn. Quite often we met the Finance Minister, but we could not succeed. This year also, I myself and my colleague, a former Member of Rajya Sabha, Shri Eknath Thakur, met the Finance Minister. He was convinced, but unfortunately Section 80P is not restored.

Let me tell you why the cooperative banking industry is to be exempted. It is because the formation and functioning of the cooperative banking industry is different from that of the public sector banks and other banks. It is purely a democratic movement of the common people.

Now-a-days, fortunately or unfortunately, whatever it is, the cooperative banking industry is facing competition from the cooperative banking industry itself, from the public sector banks and also the private sector banks. That is why, Development Fund is to be created for the new technologies to be accepted. Secondly, as I told earlier, the formation of a cooperative bank is different. That is why, members of this bank are also the borrowers from the bank. It is also the reason for which the members are the rightful persons to get dividend. If the divided and the Development Fund go, then how can the bank pay income tax? That is the problem with the cooperative banking industry. That is why, it is very much essential that Section 80P in the Income Tax Act is restored and exemption is given to the cooperative banking industry. That is my request.

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह) : सभापति महोदय, मैं खासकर अंडमान निकोबार द्वीप समूह के बारे में कहना चाहूँगा।

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): You may tell only about the Andaman and Nicobar Islands.

श्री विष्णु पद राय : जैसे नारायणसामी जी कह रहे हैं, वैसे ही मैं फॉलो करूँगा। मैं केवल अंडमान की बात करूँगा, उसके बाहर नहीं जाऊंगा।

महोदय, अंडमान निकोबार द्वीप समूह सीधा केन्द्र सरकार द्वारा शासित होता है। अंडमान निकोबार द्वीप समूह प्रशासन, जो केन्द्र सरकार के अंडर काम करता है, उसने 163 करोड़ रुपये अतिरिक्त माँगे। मैं उसके लिए एक-दो पॉइंट में आर्ग्यूमैंट दूँगा। अंडमान निकोबार में सूनामी के बाद करीब 10610 हैक्टेयर लैंड सबमर्ज हो चुकी है। उसके लिए ज़रूरत है परमानैन्ट डाइक्स एंड स्लूज़ गेट्स की। इस पर विभाग ने काम शुरू किया। उस काम को पूरा करने के लिए उन्होंने केवल 2करोड़ 21 लाख रुपये मांगे। राज्यपाल महोदय ने खुद सरकार से मांग की कि जो लैन्ड इरोज़न हो गया, स्लूज़ गेट बनाने के लिए 2008 में 60 करोड़ रुपये मांगे, जो आज तक नहीं मिले।

हमारे द्वीपों में 90 परसैंट फोरेस्ट हैं और केवल दस परसैंट रेवेन्यू लैंड है। सूनामी में लैंड डूब चुकी है। उसकी कुल जमीन 10610 हैक्टेयर है। इसके लिए सुलूज गेट बनाना है। हमारा देश नदी-नालों का है, उसमें जमीन का कटाव हो रहा है, उसके लिए अलग रुपए दिए जाएं। नरेगा में सैलेरी देने के लिए एक करोड़ 79 लाख रुपए मांगे। पंचायत में सैलेरी देने के लिए 30 लाख रुपए मांगे। फोरेस्ट डिपार्टमेंट में 106 नेशनल पार्क और सेंचुरीस हैं। उनके मजदूरों को छठे पे-कमीशन की एरियर्स साढ़े पांच करोड़ दिए जाएं। मिनिमम वेज़ेज वेरिएवल डीए में, जैसे छः महीने के बाद दिल्ली सरकार मिनिमम मजदूरी बढ़ती है, उसी तरह अंडेमान-निकोबार में भी बढ़ाएं।

सभापति महोदय, हमने एजुकेशन में 29 करोड़ 58 लाख रुपए मांगे हैं, क्योंकि हमारे यहां स्कूलों में बहुत जगहों पर छत नहीं है। वहां चटाई की दीवार बनी हुई है। वहां बिल्डिंग गिरने वाली है। कुछ स्कूलों में क्लास रूम, टॉयलट और कीचन बनाने के लिए दस करोड़ रुपए मांगे। भारत सरकार ने इंजीनियरिंग कॉलेज दिया, लेकिन उनके इनफ्रास्ट्रक्चर के लिए चार करोड़ 11 लाख की जरूरत है। अंडेमान-निकोबार का पुलिस का रोल बीएसएफ का भी है, नैवी, आर्मी और सब का है, लेकिन उनके पास क्वार्टर्स की बहुत कमी है। वहां बहुत से थाने कच्चे हैं, पुलिस वाले बैराक में रहते हैं। बहुत जगह फायर ब्रिगेड स्टेशन नहीं है,

उसके लिए 20 करोड़ रुपए मांगे हैं। वहां म्युनिसिपल काउंसिल एक ही है, जो पोर्ट ब्लेयर में है। वहां 1812 मजदूर स्टाफ है, उनका छठे पे-कमीशन के बाद सालानां 12 करोड़ 80 लाख रुपए का एडीशनल बर्डन आया। वहां थ्री टायर पंचायत है, जैसे प्रधान, समिति, जिला परिषद है, उनके स्टाफ की सैलेरी भारत सरकार ग्रांट में देती है, लेकिन म्युनिसिपल एम्प्लाइस को नहीं देती है। जैसे 80 प्रतिशत ग्रांट्स भारत सरकार ने देने का वायदा किया था, लेकिन नहीं मिला। छठे पे-कमीशन में सैलेरी की बढ़ोत्तरी हुई, वैसे ही 12 करोड़ 80 लाख रुपए पोर्ट ब्लेयर म्युनिसिपल काउंसिल को भी दिए जाएं। चेरापूंजी और शिलाँग के बाद हायस्ट रेनफॉल हमारे द्वीप समूह में होती है, लेकिन वहां विकली दो-तीन बार पानी राशन में मिलता है। उसके लिए जो पानी की स्कीम चल रही है, उसके लिए 13 करोड़ रुपए दिए जाएं। स्वास्थ्य में जो मेडिसिन बिल चुकाने के लिए, सिटी स्केन मशीन खरीदने के लिए 21 करोड़ रुपए की जरूरत है, क्योंकि हमारे यहां सुपर स्पेशल होस्पिटल नहीं है।

सभापति महोदय, ओल्ड एज़ पेंशन, विडो और आंगनवाड़ी का ओनरेरियम बढ़ाने के लिए सोशल सैक्टर में चार करोड़ 15 लाख रुपए की जरूरत है। ...(व्यवधान)

Sir, he is taking the time allotted to me to speak in this House on this issue.… (*Interruptions*)

MR. CHAIRMAN: Hon. Member, please do not disturb him as he is mentioning very important points.

… (*Interruptions*)

MR. CHAIRMAN: These are serious issues being raised by the hon. Member. Please do not disturb him.

… (*Interruptions*)

श्री विष्णु पद राय : सभापति महोदय, सूनामी के बाद फिशरमैन का डिंगी ध्वंस्त हो गया। स्कीम का नाम राजीव गांधी रिहेबिलिटेशन पैकेज है। उन्हें रिहेबिलिटेशन के नाम पर डिंगी के साथ लोन मिला। जब फिशरमैन का सब कुछ खत्म हो गया तो निकोबार में डिंगी फ्री मिली। ...(व्यवधान)

MR. CHAIRMAN: Hon. Member, please conclude your speech. You have asked too many things.

… (*Interruptions*)

SHRI BISHNU PADA RAY : Sir, please give me a couple of minutes more to speak. … (*Interruptions*) I have only taken three minutes to speak on this issue.

सभापति महोदय, अंडेमान और केंबलवे जिले में 686 मछुआरों को लोन में डिंगी दी। आज उनके इंटरस्ट के साथ तीन करोड़ 53 लाख माफ किए जाएं। तमिलनाडु, पांडीचेरी में सूनामी के विध्वंस के बाद उन्हें डिंगी दी गई, उस पर लोन नहीं था। उनका 3.53 करोड़ लोन और इंटरस्ट के साथ बकाया है, उसे माफ किया जाए।

सभापति महोदय, मैं आखिर में एक मांग कर के बैठना चाहूंगा। हमारा द्वीप जब बैठा था, तब सरकार ने किसानों को लोन दिया था। मेरे पास फिगर्स हैं। जिस आदमी ने वर्ष 1968 में 1.25 रुपए लोन लिया था, उस पर इंटरैस्ट लगाकर, उसे 454 रुपए कर दिया गया है। वर्ष 1968 में किसानों को कृषि विभाग ने ऐसा लोन दिया कि उस पर इंटरैस्ट लगकर वह 454 रुपए हो गया। मेरा आपके माध्यम से सरकार से अनुरोध है कि करीब 20-21 तरह के लोन को किसानों दिए गए हैं, उन्हें सरकार माफ करे। इसके साथ ही मैं एक मांग और करूंगा कि हमारे फॉरेस्ट कॉर्पोरेशन के रिवाइवल का पैकेज, केन्द्र सरकार के पास पैंडिंग पड़ा है। मेरी आपके माध्यम से सरकार से प्रार्थना है कि फॉरेस्ट कॉर्पोरेशन के रिवाइवल के लिए केन्द्र सरकार कम से कम 110 करोड़ रुपए का पैकेज तथा रबर बोट का रिवाइवल पैकेज दे। मिडिल एंड नॉर्थ अंडमान में नया डिस्ट्रिकत बनाए, उसके इन्फ्रास्ट्रक्चर के लिए 10 करोड़ रुपए प्रशासन ने मांगे हैं, वे दिए जाए। मेरी मांगों को सरकार पूरा करे, ऐसी मैं आशा करता हूं।

DR. THOKCHOM MEINYA (INNER MANIPUR): Mr. Chairman, I rise to support the Supplementary Demands for Grants (General) for the year 2009-10. This being a constitutional obligation, the recommendation of all authorities concerned has been obtained. These Supplementary Demands for Grants, as we all know very well, include 61 grants, and two Appropriation Bills. As has been rightly mentioned by the former Finance Minister, the net cash outgo was restricted to a larger extent. I would analyze that again. Out of the net cash outgo of Rs. 25,725 crore, the non-Plan expenditure was Rs. 20,000 crore, and the Plan expenditure was restricted to Rs. 5,000 crore only. This is a very good sign.

Under the present UPA Government, which we call the UPA-II, under the leadership of the Finance Minister, under the guidance of our Chairperson, and the Prime Minister, we have gradually come out from the undesirable effects of global economic slowdown and recession. What is very encouraging is that the GDP growth is above six per cent, and it is expected that the growth rate will further increase. We cannot even remain complacent. We have to do it better in order to make our economy more strong and vibrant.

Sir, I strongly feel and believe that if the UPA rule continues, India will become what we want – a superpower within two to three decades. This is not my projection. This projection has been found in various media of other countries.

The growth rate is steadily increasing; inflation is being checked effectively. India's foreign exchange reserves are in a very comfortable position. Recently, we could purchase more gold/bullions, more than what we had sold during the then Janata regime.

Sir, India's emergence as a global economic power is being acknowledged by all the superpowers of the world and each one of us should be very proud of it. Yes, there are certain areas of concern like increasing price of essential commodities, farmers' plight, etc. The UPA Government is not running away from its responsibilities. Our loan waiver policy, National Rural Employment Guarantee Programme, etc., to mention a few, have gradually reduced the number of farmers'

suicides. We have full faith in the leadership of hon. Finance Minister. He is a seasoned economist and strategist, and he can handle any situation and eventualities. In the last few months, hon. Friends, you know, the prices of essential commodities have got reasonably stabilized. For this, the State Governments are also equally responsible. Both the Central and the State Governments should share the responsibilities. The blame-game will not help the common man. Something more needs to be done, we agree, to check the price rise of essential commodities and also the farmers' suicides.

I would like to urge upon the hon. Finance Minister that there should not be any shortage of funds for UPA Flagship Programmes like National Rural Employment Guarantee Programme, National Rural Health Mission, etc. At the same time, there should be enough funds for the coming Commonwealth Games because this is the pride and prestige of the nation. We expect some financial leniency for the Commonwealth Games.

All the States in the country are to implement the Sixth Pay Commission recommendations. It will be extremely difficult for the poor States to implement it. Therefore, I would like to request the Finance Ministry to give financial assistance to the poor States to help them implement the Sixth Pay Commission's recommendations. Without the Centre's financial assistance and backing, it will be out of question for these States to implement it.

My State particularly Manipur is still unable to implement it because of the financial constraints. I strongly urge upon the Union Finance Ministry, if it can and if the rule permits, to come out to help my State by providing financial assistance to enable it to implement the Commission's recommendations.

We have to go for an equitable development of all States and regions. We need to do away with regional imbalances. For this, a new approach, a new policy is necessary on the part of the Government, on the part of the Finance Ministry and on the part of the Planning Commission. If a State or a region is lagging behind vis-à-vis development, there will be discontentment and revolt. Therefore,

I am afraid, we need a new thinking and a new approach to our economic planning and financial management. More attention must be given to the backward regions or States. More attention should be given to the poorer sections and disadvantaged sections of the society.

Finally, the UPA Government is fully committed to inclusive growth for all. The UPA Government is fully committed to the cause of common people. The UPA Government is committed to equitable development of all the States. Under the able leadership of our Madam Sonia Gandhi, Shri Manmohan Singh and Shri Pranab Mukherjee and others we are confident that we will be able to overcome all financial problems and become an economic power. Once again, I fully and wholeheartedly support the Supplementary Demands for Grants 2009-10.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, गांव में मैं देखता हूं कि महंगाई की मार है और किसानों को तकलीफ है, उससे इच्छा होती है कि सरकार पर बड़ा कड़ा हमला करूं, अटैक करूं, लेकिन जब देखता हूं कि वही हमारे पुराने साथी, जो पांच वर्षों तक एक साथ रहे हैं, जनता का, सरकार का काम किया है। डॉ. मनमोहन सिंह, प्रणव बाबू, नमोनारायण मीणा जी, नारायण स्वामी जी, हम सब लोगों ने एक साथ काम किया है और श्रीमती सोनिया गांधी जी इतना समर्थन और अपनापन रखती थीं तो मोह हो जाता है। 15वीं लोक सभा में मोह हुआ कि जनता की बात बोली जाये कि इतने हमारे पुराने साथी हैं, इन पर कड़ा अटैक किया जाये तो फिर हम कृष्ण तो हैं नहीं तो मोह छुड़ाने के लिए डॉ. लोहिया को हमने याद किया।

डॉ. लोहिया का जन्म शताब्दी समारोह, उनकी जयन्ती की 100वीं वर्षगांठ 2010 में होने जा रही है। हमने मांग की थी और 11 माननीय सदस्यों ने प्रधानमंत्री जी को लिखा था कि डॉ. लोहिया जन्म शताब्दी समारोह जानदार, शानदार ढंग से मनाया जाये, लेकिन अभी तक कोई जवाब नहीं मिला। 23 मार्च, 1910 को उनका जन्म हुआ था। उन्होंने ही कहा था कि जहां रहो, करोड़ों की बात करो, गरीबों की बात बोलो, लड़ो और उनके लिए काम करो। उसका स्मरण जब करता हूं तो मेरा मोह खत्म हो जाता है। मैं चाहता हूं कि जनता और गरीब आदमी का सवाल यहां पर उठाऊं।

महंगाई की मार से लोग तबाह हैं और सरकार की कार्रवाई से हम लोग संतुष्ट नहीं हैं। केन्द्र सरकार राज्य सरकार पर फेंक देती है कि राज्य सरकार ब्लैक मार्केटिंग और जमाखोरी, मुनाफाखोरी को नहीं रोक रही है। राज्य सरकार कहती है कि यह केन्द्र सरकार की जिम्मेदारी है तो राज्य सरकार और भारत सरकार के बीच में दोनों कह रहे हैं कि उनकी ढिलाइ है और वे कहते हैं इनकी ढिलाई है।

दोनों की ढिलाई में हो रही जनता की पिसाई, गरीब आदमी की पिसाई, इसलिए महंगाई को रोका जाए। आज और आग क्यों नहीं लगती, देश में हल्ला क्यों नहीं उठता? जैसे ही केंद्र से यह होता है कि मुनाफाखोरी पर कार्रवाई की जाए, तो मुनाफाखोरी के समर्थक दल सुटूक कर देह मार देता है, इसीलिए हल्ला नहीं उठता है। लेकिन हल्ला उठाना पड़ेगा। ज्यादा कुछ नहीं, पर महंगाई हमारा मूल सवाल है। महंगाई रोकने की कार्रवाई अभी तक नहीं हुयी है। यह कहते हैं कि इन्फ्लेशन घट रहा है, लेकिन महंगाई बढ़ रही है। यह कौन सा अर्थशास्त्र है? इसके लिए क्या इंतजाम है? सरकार किस काम के लिए है, जब डिमांड- सप्लाई और मार्केटफोर्स इतनी ताकतवर हो जाएगी, तो सरकार की क्या जरूरत है? उसे फ्री छोड़ दीजिए। गरीबों का संरक्षण और महंगाई को रोकना, दाम बांधना, वाजिब है और जरूरत है। डा. लोहिया कहा करते थे। ज्यादा डिटेल पर न जाते हुए इस बहस को मैं विद्वानों पर छोड़ देता हूं।

फिस्कल डेफिसिट की बात की जाती है, मैं सुनते-सुनते परेशान हो गया हूं। एक गरीब पर जब खर्च होने लगता है, तब फिस्कल डेफिसिट, फिस्कल डेफिसिट। यशवंत बाबू ने पहले पांच वर्ष तक बजट पेश किया था। ग्रामीण विकास पर पांचों वर्षों में मिलाकर कुल 72 हजार करोड़ रूपए खर्च हुए थे और केवल वर्ष 2008-09 में 72 हजार करोड़ रूपए ग्रामीण विकास पर खर्च किए हैं। आप पांच वर्ष में इतना खर्च किए और यहां एक वर्ष में, तो फिस्कल डेफिसिट नहीं बढ़ेगा क्या? मल्टीनेशनल के लिए या उद्योगपति के लिए ही बजट है, गांव के या गरीब के लिए नहीं है। देश में एंटी रूरल, एंटी पुअर लॉबी है। जब गांव में और गरीब पर खर्च करने की बात होती है, तो कहते हैं कि गड़बड़ी है, गड़बड़ी है, गड़बड़ी है।

रोजगार गारंटी कानून के बारे में मैं कहना चाहता हूं। रोजगार गारंटी कानून की उपलब्धियां अभी तक क्या हैं? यशवंत बाबू उन्हें नहीं जानते हैं। झारखंड में पंचायत राज का चुनाव नहीं हुआ। रोजगार गारंटी का हथियार और उसकी इंप्लीमेंटिंग एजेंसी है पंचायती राज है, तो वहां कैसे ठीक से लागू होते हुए आप देखेंगे? 18 लाख योजनाओं में एक साल में काम लगा है, लोगों का हाथ लगा है। एक किसी योजना को देखा और कह दिया कि संपूर्ण लूट-खसोट है। इतनी भारी गलती, सही बातों से इन्कार करना, आंख मूंदना है। साढ़े चार करोड़ परिवारों को इससे रोजगार मिला है। आप कहते हैं कि इसमें लूट है। एकाउंट से पेमेंट है, बैंक के खाते से पेमेंट है। बैंक या पोस्ट आफिस में कितने खाते खुले हैं? बैंक या पोस्ट आफिस में 8 करोड़ गरीब परिवारों के खाते खुले हैं। पहले क्या कोई गरीब आदमी बैंक में झांक भी पाता था? कोई उन्हें क्या वहां जाने देता था? अब गरीब आदमी का वहां खाता है। वह उस खाते का मालिक है। फाइनैंशियल एक्सप्रेस ने लिखा, "Largest financial inclusion of the world." दुनिया में इतना बड़ा क्रांतिकारी काम अभी तक नहीं हुआ, जितना यह हुआ। गरीब को आप क्या देते थे? उसे काम भी नहीं देते थे। काम में सौ ही दिन की गारंटी हुयी, तो लोगों के प्राण छूट रहे हैं कि पैसा जा रहा है, नाली में जा रहा है, नाली में चला जाएगा। शुरू में ही, लागू करने वक्त विभिन्न अर्थशास्त्री कह रहे थे कि यह बेकार चला जाएगा। जॉन ड्रैजर अर्थशास्त्री ने झारखंड में सोशल आडिट किया है। झारखंड में तो खासतौर से रोजगार गारंटी योजना गरीबों के लिए वरदान है। लागू करने में जरूर ऐसा हो सकता है, जैसे कहते हैं कि सिंचाई करने में माली से कुछ पत्तियां झड़ गयी होंगी, तो आप कहते हैं कि उसको खत्म कर रहे हैं। कहीं त्रुटियां या कमियां जरूर होंगी, हो सकती हैं। 6 लाख गांव, ढाई लाख पंचायत, 614 डिस्ट्रिक्ट्स, अब उसमें कैसे-कैसे काम करने वाले लोग होंगे? उसमें गड़बड़ियां हो सकती हैं, लेकिन आपने यह भी कहा कि कैसे बनाया गया? उसमें जीरो टालरेंस टुवर्ड्स करप्शन है। उसमें कैसे चोरी हो सकती है? साठ प्रतिशत मजदूरी पर भुगतान करना है, चालीस पर्सेंट का मैटेरियल खरीदना है। वह

भुगतान कैसे अवैध हो सकता है, जब चेक से भुगतान होना है। उसमें पांच बातों का महत्व दिया गया है। अवेयरनेस जेनरेशन-जानकारी, पीपुल्स पार्टिसिपेशन-भागीदारी, एकाउंटेबिलिटी-जवाबदारी, स्ट्रिक्ट विजिलेंस मानिटिरिंग-खबरदारी और ट्रांसपरेंसी-पारदर्शिता, ये पांच चीजें हैं। राज्य सरकार उसे लागू करे या न करे, यह उसकी गड़बड़ी है। झारखंड की बात कहते हैं तो झारखंड में उनका राज था। इन्होंने जी-फाइव चलाया। वहां सब जेल में हैं।

उस राज में क्या हो सकता था। वहां का एक उदाहरण देकर रोजगार गारंटी जैसे क्रान्तिकारी कानून, कैम्ब्रिज यूनीवर्सिटी, ऑक्सफोर्ड यूनीवर्सिटी और जितनी निष्पक्ष एजेंसियां हैं, सबने जांच की और पाया कि यह गरीबों के लिए वरदान है, देश के लिए कायाकल्प योजना है। लेकिन फंड जा रहा है तो प्राण छूट रहे हैं और कहा जा रहा है कि देश में एंटी-रूरल, एंटी-पुअर लॉबी है। ऐसी जगह कहां है जहां फ्रॉड नहीं होता। बैंकिंग की व्यवस्था काफी बड़ी है, लेकिन क्या उसमें फ्रॉड नहीं होता, एटीएम से जाली तरीके से पैसे नहीं निकाले जाते। गड़बड़ी और अपराध हो सकता है। यहां पार्लियामैंट है जिसकी बैठक छ: महीने में जरूर होती है। यहां काफी कमेटियां हैं, सीएजी, जांच आदि है जिनमें पकड़ की गुंजाइश है, लेकिन क्या फिर भी गड़बड़ी नहीं होती है? इस गड़बड़ी को नहीं देखा जाता। राज्यों में विधान सभाएं हैं। उनमें भी सवाल-जवाब होते हैं, कार्यवाही होती है। गांवों में ग्राम सभा है। संविधान की धारा 243 में प्रावधान किया गया है कि ग्राम सभा होगी, कौन्सटीट्यूशनल बॉडी है, लेकिन उसकी बैठक अनिवार्य होगी, इसका प्रावधान नहीं है। कहीं पर बैठक होती है, कहीं पर नहीं होती, कहीं राज्य सरकार देखती है, कहीं नहीं देखती है, कोई देखने वाला नहीं है। इसीलिए कहीं कागजी, जाली बैठक हो जाती है, तो वहां गड़बड़ी हो सकती है। इसमें एक ही कमी रह गई है कि जैसे लोक सभा और विधान सभा की बैठक के लिए संविधान में प्रावधान है, उसी तरह उसमें भी प्रावधान होना चाहिए। ग्राम सभा की बैठक अनिवार्य होनी चाहिए। सैल्फ डिसक्लोज़र, इतने पैसे आए, कौन सा काम होना है, कितने मजदूर हैं, क्या काम लिया गया, कितना पैसा मिला, उसमें सब कुछ बताना चाहिए। नहीं तो छ: लाख गांवों में ठीक से काम हो जाए, यह दिल्ली में बैठकर कोई कैसे देख सकता है। इस योजना को या सरकार को कोई कैसे कसूरवार ठहरा सकता है। यह राज्य सरकार की जिम्मेदारी है। यदि यहां से कार्यवाही की जाएगी तो कहा जाएगा कि हस्तक्षेप हो रहा है, वह यूनियन लिस्ट है और यह स्टेट लिस्ट है। कोई आंध्र प्रदेश में जाकर देखे कि वहां कैसा काम हुआ है।

यशवंत बाबू ने रोजगार गारंटी के खिलाफ बोला है, इसमें हमें ज्यादा आश्चर्य नहीं है। देशभर में हल्ला हो गया कि रोजगार गारंटी के चलते कांग्रेस की तरक्की हो गई और सरकार पलट गई, यूपीए

नम्बर टू हो गई। कोई विपक्षी नेता कैसे कहेगा कि यह ठीक है। उन्हें पता है कि ये इसी के चलते आ गए, इसीलिए इसी को खराब कहिए।...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): आपने उन्हें सत्ता में बिठाया और उन्होंने आपको ही बाहर कर दिया।...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : बिहार में एनडीए की सरकार थी। उसने देखा कि यह केन्द्र की योजना है। इसलिए इसे बढ़िया से लागू नहीं किया, गड़बड़ी कर दी। वहां के लोगों को यह समझ में नहीं आया, देशभर के लोगों को समझ में आ गया, इसलिए बाहर हो गए।...(व्यवधान) ग्रामीण विकास की सारी योजनाओं को ग्राम सभा में करना चाहिए।

श्री गोरखनाथ पांडेय प्रधान मंत्री ग्राम सड़क योजना के बारे में बोल रहे थे। हमने शुरू नहीं किया है, यूपीए ने नहीं शुरू किया, उन्होंने शुरू किया। साल में ढाई हजार करोड़ रुपये का खर्च था। ढाई हजार करोड़ रुपये में एक ब्लॉक में दो किलोमीटर के हिसाब से 50-60 लाख करोड़ रुपये होता है। प्रधान मंत्री ग्राम सड़क योजना में चार वर्षों में 48 हजार करोड़ रुपये खर्च हुआ है। 12 हजार करोड़ रुपये केवल सड़क पर खर्च हुए हैं और आपने सम्पूर्ण बजट में 12 हजार करोड़ रुपये खर्च किए थे। पांच वर्षों में 72 हजार करोड़ रुपये खर्च किए थे, लेकिन यहां एक साल में 72 हजार करोड़ रुपये खर्च हुए हैं। पहले साल 16 हजार करोड़ रुपये, फिर 24 हजार करोड़ रुपये बढ़े, 53 प्रतिशत बढ़ोतरी हुई, तीसरे साल 31 हजार करोड़ रुपये, चौथे साल 42 हजार करोड़ रुपये और पांचवे साल साढ़े 49 हजार करोड़ रुपये थे। यह कहा गया कि पैकेज क्यों दिया। पैकेज दिया तो ग्रामीण विकास का बजट 72 हजार करोड़ रुपये हो गया। सौ प्रतिशत खर्च हुआ। गांव और गरीब का विकास होगा। सब जगह ग्रामीण विकास की योजना ही झलकती है।

19.00 hrs.

बूढ़ा-बूढ़ी पेंशन, स्वर्ण जयंती ग्रामीण स्वरोजगार योजना, महिलाओं की भागीदारी, प्रधान मंत्री ग्राम सड़क योजना आदि इन सभी से गांवों का कायाकल्प हो रहा है। यदि कोई गांव में जाकर देखेगा, तो इंकार नहीं कर सकता। उसमें गड़बड़ी हो सकती है, क्योंकि इम्प्लीमैंटेशन मे चंद तरह के लोग हैं। लेकिन उसमें भी कानून है। वहां का सुपरिटैंडेंट इंजीनियर माननीय सासंद को खबर करेगा और सड़क का ज्वाइंट इंसपेक्शन होगा। अब एमपी साहब को उसकी खबर होती है या नहीं, यह पता नहीं? एमपी साहब को अगर कहीं जाना है, तो वह कह देते हैं कि हमें समय नहीं है। ...(व्यवधान) उसके बाद एग्जीक्यूटिव इंजीनियर एमएलए को खबर करेगा। जूनियर इंजीनियर मुखिया को खबर करेगा। इस तरह ज्वाइंट चुने हुए प्रतिनिधि और लागू करने वाले अधिकारी, इंजीनियर सब सड़क को देखेंगे, उसका निरीक्षण करेंगे। देश में 3 लाख

78 हजार किलोमीटर सड़क है। देश में कुल सड़क 33 हजार किलोमीटर है, 66 हजार किलोमीटर हाइवेज हैं और सवा लाख किलोमीटर मेजर डिस्ट्रिक्ट रोड्स हैं और स्टेट हाईवेज साढ़े तीन लाख किलोमीटर है। मेजर डिस्ट्रिक्ट रोड्स 26 लाख किलोमीटर है। ग्रामीण सड़क में 3 लाख 70 हजार किलोमीटर की मंजूरी हुई है। ...(व्यवधान) बहुत से माननीय सदस्यों ने सवाल उठाये हैं। इसलिए रोजगार गारंटी कानून को बिना जाने-समझे कितने आस्पेक्ट हुए हैं। पंचायती राज का सशक्तीकरण हुआ। महात्मा गांधी का ग्राम स्वराज का सपना था। डाक्टर राम मनोहर लोहिया, चौखम्बा राज और बाबू जयप्रकाश नारायण का जो सपना था, उस सपने का साकार रोजगार गारंटी कानून है। इसलिए ऐसे सनसनी तौर पर और सरकास्टिक रिमार्क्स में कुछ कह देना गरीबों के साथ अन्याय होगा। मैं ही पूछता हूं कि आप एक भी ऐसी स्कीम बताइये जहां जाली कार्य हुआ है। हंड्रैड परसेंट एकाउंट पैमेंट है। कैश पैमेंट एवॉयडेड है। इसलिए कैसे कहा जाता है कि एक रुपये भेजते हैं तो 15 पैसे पहुंचते हैं। सौ फीसदी एकाउंट में पहुंचता है। अब एकाउंट के बाद उस गरीब आदमी को नशा पिलाकर ठग ले, फरेब करके जमीन लिखवा ले, ऐसी शिकायत हो सकती है। लेकिन उसमें चोरी की गुजांइश नहीं है। Zero tolerance towards corruption. लेकिन इन स्कीम्स को लागू करने में जहां-तहां हेराफेरी हो सकती है। इसमें लोग पकड़े भी गये हैं और पकड़े जाते रहे हैं। उसमें डिस्ट्रिक्ट विजिलेंस मौनीटरिंग कमेटी है जिसे तीन महीने में बैठक करनी है। मैं सब लोगों से पूछना चाहता हूं कि क्या वह बैठक हुई है? जिला में क्या आपने कहीं देखा है? आपने क्यों नहीं उसकी इंसपेक्शन की? आपने क्यों नहीं कलैक्टर को निर्देश दिया कि यहां शिकायत है। मोरम सड़क के बारे में बोल रहे थे। अब पक्का करने का भी उसमें प्रावधान है। 40 परसेंट मैटीरियल का, उसमें भी दूसरी योजना से उस पर पक्का करा दो। बैंकवर्ड रीजन ग्रांट फंड से आप सड़क पक्की करवा दीजिए। कच्चा काम रोजगार गारंटी योजना से हो जायेगा। डवटेल का प्रावधान है, अमालगमेशन का प्रावधान है। लेकिन सरजमीं पर भारत सरकार से, पार्लियामैंट से कैसे आप गांव में नियंत्रण कर सकते हैं। ये सभी चीजें हैं। हमें कभी फिर मौका मिलेगा, तो हम ग्रामीण विकास के बारे में अक्षरशः बतायेंगे, सदन को जानकारी देंगे जिससे गरीबों का कल्याण हो सके। गांव में जो गरीब बसते हैं, पार्लियामैंट का ऊंचा घर मैंने बनाया रे, लेकिन मुझे काम नहीं।

अब मंगनी लाल मंडल जी ने कहा था। हम समाजवादी लोग लड़ते थे और कहते थे कि काम को मौलिक अधिकार दो, नहीं तो बेरोजगारी भत्ता दो। वह जब चरितार्थ हो रहा है, तो कहा जा रहा है कि वह खराब है। यह गलत है। दुनिया की कोई भी योजना हो, क्या उसमें गड़बड़ी नहीं हो सकती? उसमें गड़बड़ी हो सकती है। ...(व्यवधान) डाक्टर लोहिया ने कहा था कि करोड़ों की बात कहो, डाक्टर ऐसा

आदमी दो, जो करोड़ों की बात बोले। एक आदमी पर 12 डाक्टर और करोड़ों लोगों के लिए डाक्टर नहीं। यह डा. लोहिया की बोली है। उस कारण मैं मोह से मुक्त हो रहा हूं कि सही और वाजिब बात इस लोक सभा में, जहां देश भर के चुने हुए प्रतिनिधि आते हैं, जनतंत्र की सर्वोच्च पंचायत है, इसमें करोड़ों गरीब लोगों की बात गूंजे, उनकी परेशानी का सवाल उठे। यहां कारपोरेट कहने से क्या होगा। सीआईआई ऐसोचैम से गरीब की बात नहीं होगी। अब विपक्ष का काम यह नहीं है कि सब कुछ इसके खिलाफ ही बोल दे। हो गया न देश भर में हल्ला कि रोजगार गारंटी से कांग्रेस लौट आई, यह उनको फायदा कर गया, तो अब लोगों को लगता है कि इसका विरोध करना चाहिए। लेकिन अगर इसका विरोध होगा तो वह गरीब के खिलाफ होगा। अगर गरीब के खिलाफ हो जाएगा तो आप लोग जो जा ही रहे हैं रसातल में, और चले जाएंगे। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

<u>19.05 hrs.</u>

BUSINESS ADVISORY COMMITTEE
Ninth Report

SHRIMATI SUSHMA SWARAJ (VIDISHA): Sir, I beg to present the Ninth Report of the Business Advisory Committee.

____

19.06 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2009-10 – CONTD.

MR. CHAIRMAN : The next speaker is Shri Prabodh Panda. Please restrict to the time.

SHRI PRABODH PANDA (MIDNAPORE): I am aware of the time constraint but even then please allow me to make all the points.

Sir, the first batch of Supplementary Demands for grants seeks approval of gross additional expenditure of Rs.3942.62 crore. We are discussing the Supplementary Demands for Grants. This is not a discussion on the General Budget. So, we have a very limited scope for discussion on this subject. To my mind it seems that this proposal has been brought forward in a casual manner. It is missing the priority. We are discussing this matter in the backdrop of sky-rocketing price rise. We are discussing this matter in a backdrop when the plight of the farmers is increasing like anything and the committing of suicides by them is unabated. We are discussing this matter in a situation when around 50 lakh workers are in a perch of job loss. What would be the priority? I would say that this proposal is missing the priority.

It has talked about the *aam aadmi*, the inclusive growth. We are talking about the '*Bharat Nirman'.* We have heard almost the same slogans from the NDA Government. They gave a slogan, 'India shining' and now we are talking about the '*Bharat Nirman'.* They said, 'feel good' and now we are talking about *aam aadmi,* inclusive growth. It is all the same. I can just recollect that during the NDA regime the former Finance Minister, hon. Yashwant Sinha Ji in the course of his Budget speech told that we are going to give independence to the farmers, *'Kissano ki azadi'.* It has resulted in committing suicides of the farmers. Now, it is unabated.

It was accepted from the Government of the day that it will decide the priority but it is missing. The main priority should be given to check the price rise. I do support Shri Yashwant Sinha when he narrated the figure of the international situation. The price in the international situation is getting down but it is just reverse in our country. The prices of almost all the essential commodities are getting higher and higher. What is the attitude of this Government in this respect? Nothing is reflected in this proposal.

We have listened many times about the demand and supply. How the supply will be enhanced? Can it be enhanced only by imports, only by withdrawing the restrictions on imports? Without enhancing the investment, how will our supply in the domestic market increase? You have the proposal here for more than Rs.30,000 crore. But what about the planned estimate and planned sector which is even less than two-thirds? What about plan estimates with regard to agriculture? It is almost nil. The hon. Finance Minister told while presenting the General Budget that it is something new and historic that we have made proposals for more than Rs.10 lakh crore. But what about agriculture which is almost one per cent? So agriculture is neglected. The same thing is reflected in this proposal and agriculture has almost been neglected. Several times we have raised the matter regarding National Commission on Farmers. It is being dishonoured. The Government is not in a position to comply with the proposals made by the National Commission on Farmers.

So far as price is concerned, several times we have suggested to just enhance the Public Distribution System, strengthen the Public Distribution System, and for going to the universal Public Distribution System. How are you going to differentiate who is BPL and who is APL in a village? Do you recognise the Saxena Committee Report? Do you recognise the report given by Dr. Arjun Sen Gupta Committee? Do you recognise the Tendulkar Committee Report? What have they said? How has the Planning Commission put the cap on the States that this should be the target and that this is the procedure for recognising the BPL

families? So, for addressing the problem of poverty, strengthen the Public Distribution System. This should be the priority. I think the Government will respond to that. That kind of forward marketing should go insofar as agricultural products are concerned. So far as food products are concerned, this kind of forward marketing should go. Please try to minimise the prices of petrol and diesel. You try to understand the situation. So, my point is that priority should be given to the productive sector. This proposal is unproductive. It will not help in addressing the genuine problems in the prevailing situation of our country.

Not only that, what about collecting the sources? What is your attitude to unearth the black money? What is your attitude to unearth huge money deposited in the foreign banks? Just I recollect the speech delivered by the President in the Joint Sitting of Parliament and also the Budget Speech. It was said that the Government is willing to unearth huge money which has been deposited in the foreign banks. We are talking about Rs.10 lakh crore in our budget. But it appeared in Delhi Press that more than Rs.75 lakh crore has already been deposited in the Swiss Bank. So, what is your attitude? So, it is loss of philosophy. It is loss of priority. It is unproductive and it has been put in a casual manner. I am not against this proposal as we have nothing to do but to support it. But I think the Minister will think and ponder over it. We may talk here and we may pass this Bill here without any opposition. This is correct.

But the situation is something different outside Parliament. The toiling masses of our country are suffering today. What has been the condition of the agricultural workers? What has been the condition of the poor and marginal farmers? What is the condition of the share croppers of our country? What is the condition of the working class people in our country? What is the condition of the people belonging to the lower middle class of our country? I would only like to request the Government to address the problems being faced by these sections of people in our country. I would request the Government to make priority considerations for

these people. This is not the responsibility of the Government alone but this is the responsibility of the Parliament.

With these words, I would like to conclude my speech.

SHRI MOHAMMED E.T. BASHEER (PONNANI): Sir, I would like to thank you for giving me this opportunity to express my views on the Supplementary Demands for Grants (General).

Sir, I have been attentively listening to all the former speakers, especially the former Finance Minister. He was trying to blame this Government and was trying to establish a case in vain saying that the economic policy of the Government is not appropriate and that the Indian economy is in a bad shape. With due respect I would like to say that I beg to differ with him.

As far as this country is concerned, the entire world is looking to India to learn the preliminary lesson on how to tide over an economic crisis. This Government would have to be congratulated for this. Our country is becoming a centre of attraction for Foreign Direct Investment. There was a time when our country was considered to be a dumping ground for the developed nations. But things have totally changed now and today the situation is that our country is considered to be a favourite destination for Foreign Direct Investment. As all of us are aware, the World Economic Summit was held in Delhi. Economists from all over the world came here and they considered our Prime Minister as their `*guru'*. His words were treated as most significant and were preliminary lessons for other countries about how to meet challenges at times of economic melt down. Similarly, this country can be proud of their financial stability. Of course, there may be some drawbacks. We cannot keep ourselves aloof from the new world order and so we will have some problems with the economic melt down. At the same time we can very well understand that we are capable of overcoming that situation. This Government is working with a mission. We are fortunate to have a Finance Minister who has declared to the world that India is nowhere near any recession. Our economy has that much of stability.

At the time when economic reforms were sought to be introduced, there were some forces which acted as a stumbling block to that process of economic reforms, but fortunately today such forces have been sidelined from the national

political scenario. The position is convenient today. As far as the developmental activities are concerned, we cannot have the same set of reasons, different countries have different situations, when we analyse our situation we must understand that reforms would have to be human centric and not profit centric. Gandhiji had a wish that whenever certain things are done or implemented one has to remember the face of the most down-trodden poor Indian before him. Therefore, whenever we are making a plan we must approach the plan with such an outlook.

One of the hon. Members who preceded was speaking about NREGA. One very senior Member mentioned about how nicely it has been implemented.

There is surely an undisputed thing. Like NREGA, there has been no other programme in our country after Independence. This is the best poverty alleviation programme which this country has ever seen. One thing is sure. As correctly mentioned by the hon. Member, there may be some drawbacks. There may be some teething problems. It is quite natural. As far as giving employment is concerned, it is all right. Payment part is also all right. But as far as the second part is concerned, we must have a critical analysis. Money is disbursed and employment also is given by that way. What about a mechanism to make the scheme completely corruption free?

Similarly, quality and durability of the assets generated through NREGA may be examined properly. As far as items of work included under NREGA are concerned, it is now unskilled. There also we have to make progress. So, semiskilled work and skilled work should also be brought under the purview of this scheme. We have to examine whether all these schemes are really attaining the goal which we have cherished.

About price rise and other things, other speakers have mentioned. I do not want to enter into the details of it. Some schemes are still in deadlock because of lack of funds. As far as Prime Minister's Relief Fund for cancer and heart patients is concerned, thousands of applications are pending. Adequate allocation is not there for that fund. We are all forwarding letters to the Prime Minister. But

unfortunately, funds have not been sanctioned. I humbly request the Government to give more allocation for this fund and make it really good for the people.

About social justice sector, there is a demand for this Ministry. There are some drawbacks in social justice area. We are having a lot of schemes like the Prime Minister's 15 point programme but we have been saying that there has not been adequate allocation for that. Applications for scholarships are pending since long. I request the Government to make maximum possible allotment to this area.

Yesterday, the Prime Minister has declared that Justice Mishra Commission Report is going to be tabled in the House. I express my heartfelt congratulations to the Government for the Prime Minister's declaration.

Sir, regarding proper manpower, hon. Members were talking about China. Of course, there are many things to be learnt from different countries. This country's asset is skilled trained manpower. How to use the manpower properly? That itself is a skill and India should give top priority to this point because that is the only area where this country can develop. If we can make proper manpower supply, this country can have better development than any other country in the world.

My next point is about the transmission loss of the schemes. The Government of India sanctions the schemes but when they are reaching the common man, there is a lot of transmission loss especially in the implementation side at the State Government and the panchayat levels. This transmission loss should be arrested. Any scheme we are implementing should reach the common man without any kind of loss.

Regarding the role of NGOs, they are playing a vital role in development activities. But I suggest that proper evaluation and monitoring should be done on the performance of the scheme entrusted to the NGOs.

With these words, I conclude.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Hon. Chairman Sir, today we are discussing the Supplementary Demands for Grants and there is nothing much to say on this. But it is true that in the entire country, in the villages as well as in the cities, prices of essential commodities are shooting through the roof. Prices of foodgrains have gone up by 25% and that of sugar by 45%; Prices of potato and pulses have also risen by 104% and 35%. The way in which prices are soaring makes it extremely difficult for the common people to survive. Arjun Sengupta Report shows that 77% of the population of the country manages only one meal a day. Then you can well imagine their plight. Where do we actually stand? There are numerous mistakes in the BPL lists and even today we have not been able to prepare a correct comprehensive list. The Public Distribution System in also very weak. In the afternoon, we have just completed the discussion on sugar and sugarcane. I had told you at that time also that 20% levy sugar is siphoned off from the mill itself and PDS does not operate in this case. The rest 80% in non-levy sugar whose price has already risen to Rs.40 or Rs.42. Thus the prices of such commodities are sky rocketing.

* English translation of the speech originally delivered in Bengali

The Government says that it is for the 'aam aadmi', the common people. But in practice, something different is visible. Last time, we had supported the UPA Government unconditionally with the hope that there would be more economic development. I will not say that nothing has happened. PMGSY and Rozgar Guarantee Scheme have helped the rural population a lot. There has been advancement. We have to accept the fact that the Government did a good job last time and we were a party to it.

There is worldwide economic recession which is being felt in India also. Fifteen to twenty lakh people have lost their jobs in the industrial sector. How will they survive? What will they eat? They are suffering like anything. The Government has to come forward with stimulus packages to save them.

On one hand there is agriculture and on the other there is industry and both should work together for economic advancement of the nation. Secondly, you all know that through PMGSY, road connectivity has been spread in all parts of the country and infrastructure has also been developed. But due to lack of proper monitoring, the condition of road deteriorate. Raghuvansh Prasad Singh has mentioned this. We also find that in the tribal areas, roads are not being constructed. The tribal people live in small hamlets and not more than 200 or 250 people live together. But the first criteria of PMGSY is the number of people; the place where more people reside will get connectivity first. Therefore the tribal communities are deprived. They are few in number, living under unhygenic condition in forests or backward villages. They did not get metalled roads or other basic infrastructure. Development is a far-cry in these areas. So these hapless people are very disappointed, very unhappy. No Government ever think of these tribal people and SC / ST communities.

From this august House, through you sir, I would request the Government to take care of the tribal population who are away from the mainstream. They are in large numbers. Their deprivation is being exploited by the Maoist insurgents who are playing havoc in the areas like in Jharkhand, Madhya Pradesh. We

should keep on eye on this. We will definitely pass this Demands for Grants but should not forget this aspect.

Thirdly, the support prices of paddy, wheat, jute, sugarcane are not available in practice. There is JCI, FCI and even the Government can procure these crops. But nothing happens. In West Bengal only Rs.700 was given to each farmer whereas the amount fixed was Rs.900. Therefore, I am requesting the Government to look into it.

Another issue is about the tea gardens of North Bengal. Most of the tea estate workers have lost their jobs. They are suffering a lot due to closure of many gardens. The Government should take care of them too.

With these words, I thank you and conclude my speech.

श्री तूफ़ानी सरोज (मछलीशहर): सभापति महोदय, आपने मुझे सप्लीमैन्टरी बजट पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। माननीय वित्त मंत्री जी ने जब सदन में बजट पेश किया था तब इन्होंने ग्रामीण विकास को सर्वोच्च प्राथमिकता दी थी। इन्होंने ग्रामीण विकास के तहत आने वाली योजनाओं में बजटीय प्रावधान में खुलकर इजाफा किया। नरेगा में 144 फीसदी की बढ़ौतरी की गई। नरेगा के संबंध में तमाम हमारे सांसद साथियों ने चिंता जाहिर की है कि इसका दुरुपयोग हो रहा है। श्री रघुवंश बाबू ने कहा कि मॉनिटरिंग कमेटी बनाई है। मॉनिटरिंग कमेटी के कितने सुझाव होते हैं, उसके बारे में लोग कितना सुनते हैं, उसके बारे में सब लोग जानते हैं। मैं उत्तर प्रदेश से चुनकर आता हूं। अभी पिछले दिनों अखबारों में आया था कि नरेगा का पैसा दूसरी मदों में ट्रांसफर कर दिया गया। जब इसकी बात यहां उठती है, यहां इसका जिक्र किया जाता है कि इसकी जांच-पड़ताल की जाए कि आप जो पैसा दे रहे हैं, उसका सदुपयोग हो रहा है या नहीं हो रहा है तो सरकार कहती है कि स्टेट गवर्नमैन्ट की भी जिम्मेदारी है, इसलिए स्टेट गवर्नमैन्ट जाने। इससे आपकी विकास करने की जो मंशा है, उसका पता चलता है। आप जिस काम के लिए आप पैसा देते हैं, वह पैसा सही जगह पर उपयोग हो रहा है कि नहीं हो रहा है।

आपने बजट में बताया कि देश में 44 हजार ऐसे गांव हैं, जहां 50 परसैन्ट से ज्यादा अनुसूचित जाति के लोग रहते हैं। इन 44 हजार में से एक हजार गांव में आपने पायलट प्रोजैक्ट योजना बनाई थी। वह पायलट प्रोजैक्ट योजना जो सौ करोड़ रुपये से बनाई गई थी, उसका कहीं अता-पता नहीं चल रहा है। लगता है कि पायलट प्रोजैक्ट योजना को लेकर पायलट आकाश में उड़ गया है और वहीं पर मंडरा रहा है। उसका कुछ पता नहीं चल रहा है, वह लैंड नहीं कर रहा है।

बीपीएल काड्र्स के बारे में लोगों ने यहां चिंता व्यक्त की। पूरे देश में सूखा पड़ा...(व्यवधान) सूखा पड़ा तो बीपीएल काड्र्स बनाने में तमाम अनियमितताएं बरती गईं। लेकिन मैं बताना चाहता हूं कि सूखा अमीरों के खेतों में भी रहा, मध्यम वर्ग के खेतों में भी रहा। मैं चाहूंगा कि बीपीएल काड्र्स की नियमावली में संशोधन करके मध्यम वर्ग को भी खाद्यान्न देने की व्यवस्था की जाए।

सभापति महोदय, जीडीपी के बारे में बड़ी चर्चा हुई। जीडीपी को देश के 80 परसैन्ट लोग नहीं जानते हैं कि यह क्या है। गांव में जीडीपी क्या है, यह क्या होता है। पेपर्स में हम लोग पढ़ लेते हैं कि कभी जीडीपी आठ परसैन्ट हो गई और कभी चार परसैन्ट हो गई। इससे गांवों के गरीब, मजदूर और किसानों का क्या लेना-देना है। भले ही आपके जीडीपी की ग्रोथ नौ परसैन्ट हो जाए। लेकिन गांवों मे, हमारे पूर्वांचल में सूखा पड़ा हुआ है। गांव के किसान, गरीब और मजदूर भूखे पेट सो रहे हैं, पेट पर हाथ रखकर सो रहे हैं।

ताकि जीडीपी ग्रोथ हो गई। जीडीपी ग्रोथ हो जाने से पेट में अन्न नहीं जा रहा है। ग्रोथ तब होगी जब गरीब के पेट में आलू जायेगा, गोभी जायेगी, दाल जायेगी, सब्जी जायेगी, हर पदार्थ जायेगा, तब वह जीडीपी का मतलब समझेगा। आप बार बार जीडीपी का बखान करते हैं। हमने बड़ी उन्नति कर ली है, बहुत बहस करते हैं कि हमने प्रगति कर ली है।

MR. CHAIRMAN : Kindly wind up now.

श्री तूफ़ानी सरोज : मुझे याद आता है कि जब हम लोग पढ़ते थे तो यही नारा लगाते थे - कांग्रेस आयी है, महंगाई लाई है। आज गांव में भी यही चर्चा हो रही है कि जब जब कांग्रेस आती है, तब तब महंगाई बढ़ती है। अब अगर यही हालात रहेगें तो निश्चित तौर पर जीडीपी से फिर आप इधर नहीं बैठे रहेंगे, उधर आपको आना पड़ेगा। यह जीडीपी ग्रोथ...(व्यवधान)

SHRI J.M. AARON RASHID (THENI): The Congress Government announced the loan waiver to agriculturists.… (*Interruptions*) A sum of Rs.60,000 crore agricultural loan waiver has been announced by the Congress Government.… (*Interruptions*)

MR. CHAIRMAN: Nothing should go on record except the speech of the hon. Member Shri Tufani Saroj. Hon. Member, you please continue.

(Interruptions) … *

श्री तूफ़ानी सरोज : वैट के बारे में भी प्रदेश सरकार को लिखा है कि मूल्य वृद्धि कर को लागू किया जाये । उनके कर राजस्व में दिसम्बर, 2008 को खत्म हुये नौ महीने में पिछले साल की तुलना में 19 प्रतिशत का इजाफा हुआ है। आज हमने पेपर में पढ़ा कि जो चीनी आयात की जायेगी, उसे वैट फ्री किया जायेगा, आप क्यो वैट फ्री कर रहे हैं? एन.डी.ए. के लोगों ने भी वैट लागू किया था, इनका भी समर्थन था। लेकिन हमारे नेता श्री मुलायम सिंह यादव ने कहा कि हम वैट लागू करके गरीब जनता पर भार नहीं लादेंगे। आज वैट चीनी पर से हटा रहे हैं। मैं तो मांग करता हूं कि जितने भी खाद्य पदार्थ हैं, सब पर वैट हटाया जाये। महंगाई एक अहम समस्या है। महंगाई के कारण सब परेशान हैं।...(व्यवधान)

MR. CHAIRMAN: I am putting off the mike. Please make the last point.

* Not recorded

श्री तूफ़ानी सरोज : सभापति महोदय, मैं अंत में यह कहना चाहता हूं कि एक बहुत इम्पार्टेंट विषय है जिसके कारण हमारे 300 सांसद चुनाव हार गये हैं। जब भी हम सैंट्रल हाल में बैठते हैं तो लोग कहते हैं कि सांसद निधि की वजह से हमारी हार हुई। कल एमपीलैड्स कमेटी की बैठक थी जिसमें पढ़ने को मिला कि 12 मार्च, 2009 को सरकार ने रिपोर्ट दी...(व्यवधान)

MR. CHAIRMAN: Please do not disturb him. He is making a very important point.

श्री तूफ़ानी सरोज : उसमें लिखा है कि 12 मार्च को सरकार ने जवाब दिया है कि हम असमर्थ हैं। हमारे पास धन की व्यवस्था नहीं है। सरकार ने अपनी असमर्थता जाहिर की है। सर्वोच्च न्यायालय की बात भी कही है। सर्वोच्च न्यायालय में कोई. एन.जी.ओ. गया है लेकिन सर्वोच्च न्यायालय ने यह कहीं नहीं कहा है कि सासंद निधि न बढ़ाई जाये। जब हम लोग यहां 1998-99 में थे, तब भी वही रेट था और आज 2009 में भी वही रेट है। उस समय भी 2 करोड़ रुपया मिलता था और आज भी वही मिलता है। हर चीज में ग्रोथ हो रहा है। उस समय 700 रुपये में एक हजार ईंट आती थी लेकिन आज 3500 रुपये में आती है । इसी प्रकार सीमेंट की बोरी 50 रुपये थी जो आज 250 रुपये में आती है। तब छड़ 1200 रुपये था, आज 3000 रुपये है। एक लोक सभा क्षेत्र में 5-7 विधानसभायें आती हैं। ...(व्यवधान)

CHAUDHARY LAL SINGH (UDHAMPUR): I have got 17.

श्री तूफ़ानी सरोज : सासंद को एक विधानसभा क्षेत्र में दो किलोमीटर सड़क बनवाने के लिये 40 लाख रुपये एक साल में मिलते हैं और जनता यह जानती है कि सांसद को विकास कार्य के लिये पैसा मिलता है। वह हमारा हिसाब-किताब और लेखा-जोखा नहीं जानती है कि हमें कितना पैसा मिल रहा है या कितना नहीं मिल रहा है। उसका मतलब है कि काम होना चाहिये। ...(व्यवधान)

MR. CHAIRMAN: You have taken enough time. I have given you enough time. Please conclude.

श्री तूफ़ानी सरोज : सुबह-सुबह हमारे मकान पर मांगने के लिये 200 लोग आ जाते हैं। अच्छा होता है जब लोगों की भीड़ अपनी मांग को लेकर जुटती है। उसमें कुछ शुगर फ्री लोग रहते हैं, कम चाय खर्च होती है। अगर सब लोग आकर चाय पीते तो जो चीनी का भाव इस समय चल रहा है, हम जनप्रतिनिधियो के सामने बहुत बड़ी समस्या खड़ी हो जाती। आपने मिड-डे-मील में पैसा बढ़ा दिया।...(व्यवधान)

MR. CHAIRMAN: I will say "Nothing will go on record." I have given you more time. Please conclude.

श्री तूफ़ानी सरोज : मिड-डे-मील में जो योजना चला रहे हैं, कभी क़ड़ाई में सांप मिल रहा है, कभी छिपकली मिल रही है, कभी मीनू के हिसाब से भोजन नहीं पक रहा है। इसमें तमाम तरह की बातें हैं...(व्यवधान) मैं सरकार से मांग करता हूं कि वर्तमान समय में महंगाई की समस्या है, उसे देखते हुये सांसद निधि दस करोड़ की जाये जिससे जो समस्यायें हैं, उनका निराकरण किया जा सके।

SHRI P. KARUNAKARAN (KASARGOD): Mr. Chairman, while we discuss the Supplementary Demands for Grants, I think, the Government has to reply as to why they are not able to control price rise. The Government claims that there is better growth rate. The Government also claims that there is a negative inflationary trend. It means that there should not be any price rise. It is true that these two economic parameters are better as far as a growing economy is concerned. Even then, the Government is not able to translate this message to the people. Why? The Government has to go for a thorough introspection with regard to its procurement policy, storage policy and also its policy on the Public Distribution System.

Sir, while I participate in this discussion, I would like to place before this House some of the important issues facing the nation as well as the States. For the last few years there have been droughts and floods in various parts of the country. This resulted in a decline in the production of foodgrains and also a weakened economy. When we consider the additional expenditure in the form of Supplementary Demands for Grants, we should consider whether justice has been done by the Central Government in the last few years.

During 2007, 2008 and 2009, there was a big loss suffered by farmers of Kerala who grow general agricultural produce and those who produce cash crops. A Central Team has visited the State and estimated that the loss incurred by the State was about Rs. 5,000 to Rs. 6,000 crore. But only a nominal amount was sanctioned either under CRF or under NCCF. So, the Central Government should give a fair treatment at least to compensate the huge loss suffered by farmers.

Sir, infrastructure facilities are the pre-requisites for any type of development. Electricity is essential for all projects. The Government of Kerala has already submitted a detailed plan estimates for undertaking Rajiv Gandhi Gramin Vidyutikaran Yojana for 14 districts of Kerala. But I am sorry to say that sanction has not been given to any of the projects.

Pradhan Mantri Gram Sadak Yojana is a noble scheme initiated by the NDA Government and continued by this Government. It is a good scheme. It provides better rural connectivity to the people in the villages. While implementing this scheme, Kerala has some practical problems which the Government of Kerala has already placed before the Central Government. The norm prescribed under this scheme should be made flexible taking into consideration the special nature of each State. The norms like 8-metre width, 1:12 gradial and also the package scheme make it difficult for implementation in Kerala. So, the Central Government should consider giving some flexibility for implementing the scheme so that more works can be undertaken by the Government of Kerala.

Housing facility has become the most important requirement now-a-days for the poor people. The Government of Kerala has decided to sanction 4 lakh houses for the people belonging to the Scheduled Castes, Scheduled Tribes and other eligible persons who have no shelter or land. This scheme is known as EMS Housing Scheme. The cooperative sector has come forward to finance this sector. But at the same time, the State Government has to bear a huge financial burden. The Government of Kerala has already made a request to the Government of India for financial assistance in this regard. I would request that this may be considered by the Central Government.

Sir, the ASEAN Agreement will adversely affect the farmers both in agriculture and cash crops sector. Though some items are included in the Negative List, it would not give a permanent solution to all the farmers. So the Government should take steps to impose a better tariff structure while importing items.

Functioning of the Public Distribution System in Kerala is known to all. It is a model to other States of the country. But at the same time, the foodgrains that we are getting is really very less. There was a reduction of 82 per cent in respect of APL rice supplied to Kerala. With this it is not possible to give ration to all the sections of the people, especially to those people belonging to the APL category.

So, in the time of price rise, we are starting new Fair Price Shops, needy stores, in almost all the areas. To some extent we can get rice at Rs.14 in the Maveli store, though in the open market is Rs.28 to Rs.30 a kilo and in the open market in Kerala it is Rs.22 because of the intervention of the State Government. So, I would request the Government to provide the actual allocation that the Government has given.

The Central Government has decided to start 6000 model schools in the country, but Kerala is not included in the list, maybe because the State has achieved better educational position. But at the same time there are places and regions which are backward, so some of the wards have to be included.

Since the State has shown progress in the social sector, really it has become a punishment to Kerala with regard to education and health as we are not getting more funds. At the same time we have to face the higher education issues and issues of new diseases, so the Central Government should make new parameters and provide more funds.

Kerala has a coastal line of about 600 kilometres in which lakhs of fishermen are dependent on fishing as their main livelihood. The mechanised boats and country boats use kerosene, but the Government has not made any special quota of kerosene for the poor fishermen. The Government is really diverting this PD System itself.

Sir, the Finance Ministry has issued a circular to all the banks, nationalised and commercial banks, to give the list of depositors who have deposited up to Rs.10 lakh. But I am sorry to say that as far as cooperative banks are concerned, they have to give the list of depositors who have deposited up to Rs.1 lakh only. As far as Kerala is concerned, cooperative sector is very strong. As we see the nationalised and commercial banks, the cooperative banks play a very important role. Of course, it is true that the Finance Ministry can ask for the list, but at the same time there should be uniformity in the nationalised, commercial and cooperative banks as far as submission of this list is concerned.

With these words, I conclude my speech.

डॉ. संजय जायसवाल (पश्चिम चम्पारण): सभापति महोदय, मैं आपका बेहद आभारी हूँ कि आपने मुझे सप्लीमैंट्री डिमांड्ज़ पर वक्तव्य रखने का अवसर दिया।

सभापति जी, मैं पहली बार लोक सभा का सदस्य बना हूँ। मैं बहुत देर से सुन रहा था। इतनी देर में तीन सांसदों को छोड़कर किसी ने भी सप्लीमैंट्री डिमांड्ज़ में क्या ऐक्सैस है और क्यों चाहिए, उस पर चर्चा नहीं की। अपने साथियों की परंपरा का पालन करते हुए मैं अपने आपको माननीय तूफानी सरोज जी से असोसियेट करता हूँ कि या तो हमारा सांसद फंड रीज़नेबल किया जाए जिससे हम सब अपने क्षेत्र में कार्य कर सकें, अथवा यह हटा ही दिया जाए क्योंकि एक अनार और सौ बीमार वाली बात है। हर पंचायत से हमारे पास डिमांड आती है और हम किसी की डिमांड पूरी नहीं कर पाते हैं। ...(व्यवधान)

चौधरी लाल सिंह : हटाने की बात मत बोलो, नहीं तो ये तो तैयार बैठे हैं। ...(व्यवधान)

डॉ. संजय जायसवाल : हर ब्लाक में हम रीज़नेबल काम कर सकें, इसके लिए सांसद फंड की व्यवस्था दें। ...(व्यवधान)

सप्लीमैंट्री डिमांड्ज़ फॉर ग्रांट्स पर मैं उम्मीद कर रहा था कि कांग्रेस से माननीय अधीर रंजन चौधरी जी कुछ सप्लीमैंट्री डिमांड्ज़ के बारे में बोलेंगे। उन्होंने मूल्यवृद्धि बोला, नरेगा बोला, पीएमजीएसवाई बोला, वर्ल्ड का रिसैशन बोला, सब कुछ बोला, लेकिन सत्ता पक्ष ने भी यह नहीं बोला कि इन्हें एक्सैस फंड क्यों चाहिए, किस चीज़ के लिए यूटिलाइज़ करेंगे। इसके लिए माननीय अधीर रंजन चौधरी जी ने कोई भी वक्तव्य नहीं दिया। पर मैं अपने आपको इसी पर सीमित रखूँगा। कांग्रेस के सांसद जब भी बजट पर चर्चा करते हैं, तो माननीय पूर्व प्रधान मंत्री स्वर्गीय राजीव गांधी का नाम जरूर लेते हैं कि वे कहते थे कि हम केन्द्र से एक रुपया भेजते हैं तो थोड़ा सा पैसा ही क्षेत्र में जा पाता है। लेकिन ऐसा क्यों होता है? बजट के पैसे का दुरुपयोग कैसे हो रहा है, यह मैं संसद के सामने रखना चाहता हूँ। सबसे दुखद बात यह है कि जो विभाग भारत सरकार के पैसे का दुरुपयोग कर रहे हैं, उन्होंने ही सप्लीमैंट्री डिमांड्ज़ फॉर ग्रांट्स दिया है।

सबसे पहले मैं स्पोर्ट्स मिनिस्ट्री के बारे में कहना चाहूँगा। माननीय एम.एस.गिल साहब राजनीति में आने से पहले जो थे, कोई भी अगर चुनाव में 25 लाख रुपये से एक रुपया भी ज्यादा खर्च करता था तो वे उसे संसद में आने के अधिकार से वंचित करने की बात करते थे।

मंत्री बनने के बाद आज उनकी स्थिति यह हो गई है कि 797 करोड़ का स्पोर्ट्स बजट, जो कॉमन वेल्थ गेम्स आर्गनाइजिंग कमेटी ने अपने लिए मांगा था, उसे इन्होंने बढ़ा कर 1620 करोड़ दे दिया है। उसके बाद भी ये कह रहे हैं कि हमें 232 करोड़ और दिया जाए। 797 करोड़ को 1620 करोड़ करने वाले आर्गनाइजिंग कमेटी को पारितोषिक के रूप में 232 करोड़ दिया जा रहा है। मैं सभापति महोदय का

धन्यवाद करना चाहूंगा कि इन्होंने इस बार कम से कम 50 करोड़ रुपए खिलाड़ी भी मेडल जीतें, इसके लिए रखा है, यह बहुत बड़ी उपलब्धि है। इसमें माननीय सभापति जी का भी योगदान है, यह मैं अच्छी तरह से जानता हूं।

सभापति महोदय, शहरी विकास मंत्रालय को भी कॉमन वेल्थ गेम्स के लिए 1675 करोड़ चाहिए। दिल्ली सरकार अरबों रुपए कॉमन वेल्थ गेम्स के लिए मांग चुकी है। कभी सौन्दर्यकरण, विद्युतीकरण, सीवर लाईन के निर्माण, वाटर ट्रीटमेंट और कभी दिल्ली की सुरक्षा के नाम पर पैसा मांगा जा रहा है। इस तरह से अरबों रुपया मांगा जा रहा है। मुझे कभी-कभी लगता है कि कॉमन वेल्थ गेम्स हमारे देश की राजधानी में नहीं, बल्कि बाढ़ से प्रभावित किसी गांव में हो रहा है, जहां इन्फ्रास्ट्रक्चर नाम की कोई चीज नहीं थी। वहां पहली बार इन्फ्रास्ट्रक्चर बनने जा रहा है। दिल्ली सरकार की मांगें इसी तरह की हैं। कॉमन वेल्थ गेम्स माननीय अटल जी का सपना था। हम चाहते हैं कि कॉमन वेल्थ गेम्स बड़े ही शानदार ढंग से हों, परन्तु इस कॉमन वेल्थ गेम्स में कितने लोगों की वेल्थ बढ़ रही है, इसकी भी जांच जरूर होनी चाहिए।

सभापति महोदय, अब मैं उपभोक्ता खाद्य एवं सार्वजनिक वितरण मंत्रालय पर बात करूंगा। इन्हें साढ़े तीन सौ करोड़ की अतिरिक्त सहायता चाहिए - चीनी विकास निधि और चीनी मिलों के विकास के लिए। आप किसानों को 16 रुपए किलो के हिसाब से गन्ने का पेमंट देते हैं, चीनी मिलें 40 रुपए किलो में बेच रही हैं। हिन्दुस्तान की सारी चीनी मिलें इसमें करोड़ो रुपए कमा चुकी हैं। उसके बाद भी चीनी विकास निधि और चीनी मिलों के विकास के लिए पैसा क्यों चाहिए, यह बात मेरी समझ से परे हैं। मैं एफसीआई की बात करता हूं। एफसीआई में 1600 करोड़ इन्हें अतिरिक्त चाहिए। बाहर क्या होता है, मुझे नहीं मालूम, लेकिन मेरे जिले में एफसीआई में केवल दलालों की चलती है। किसान बेचारे ट्रेक्टर लेकर गोदाम के सामने खड़े रहते हैं, उनका कोई भी नहीं जाता है और वही किसान जब दलाल को आठ सौ करोड़ रुपए में बेच देता है तो एक मिनट में उसका ट्रेक्टर गोडाउन के भीतर चला जाता है। मैंने जब इस बात को उठाया तो वहां पर 40 किलोमीटर के रेडियस में एफसीआई के आफिसरों का ट्रांसफर कर दिया गया और अपने काम की जिम्मेदारी खत्म कर दी गई। दस लाख टन पांच वर्षों में एफसीआई का अनाज सड़ा है, क्या इसके लिए किसी भी एक आदमी को छीटी से सजा भी दी गई? मेरा कहना है कि इसमें जवाबदेही तय हो।

सभापति महोदय, अभी कोलकाता बंदरगाह पर 40 हजार टन दाल सड़ गई और किसी पर कोई कार्यवाही नहीं हुई, जब कि यहां दाल की कितनी किल्लत है। यह बात किसी से छिपी नहीं है। ...(व्यवधान) मैं होम मिनिस्ट्री पर बोलना चाहूंगा कि इस साल दो बार बजट पेश हो चुका है और इंटेलीजेंस ब्यूरो ने अब सप्लीमेंट्री डिमांड्स के लिए 185 करोड़ रुपए एस्टेब्लिशमेंट रिलेटेड एक्सपेंडीचर के लिए मांगा है। मेरी

समझ में नहीं आ रहा है कि हमारा इंटेलीजेंस ब्यूरो कितना चुस्त एवं सतर्क है, उसकी अपनी एक साल की क्या डिमांड्स हैं, यह नहीं समझ सकता है तो वह हम सब की रक्षा कितनी इफेक्टिवली करेगा, यह सोचने की बात है। आईबी और रॉ का क्या खर्च है, यह संसद की चीज नहीं है, लेकिन मेरा माननीय गृह मंत्री जी से अनुरोध होगा कि वह जरूर ध्यान रखें कि उसमें कोई भी धांधली न हो। इसी तरह आईसीडीएस में 1080 करोड़ आप सप्लीमेंट्री में मांग रहे हैं और आंगनबाड़ी सेविकाओं को आप 50 रुपए प्रतिदिन देते हैं। अगर हम अपने यहां किसी मजदूर को दैनिक मजदूर रखें और उसे 50 रुपए दें तो आप तुरंत हमें जेल में भेज देंगे। लेकिन भारत सरकार आंगनबाड़ी सेविकाओं को केवल 50 रुपए प्रतिदिन देती है, उसके लिए किस की जिम्मेदारी है, उन्हें मिनिमम वेजेज भी नहीं मिलता। ...(व्यवधान)

MR. CHAIRMAN : Please sit down now.

डॉ. संजय जायसवाल : सभापति महोदय, मैं अपना बाकी भाषण ले कर देता हूं।

MR. CHAIRMAN: Hon. Members, the discussion on the Supplementary Demands for Grants (General) is over, and the reply of the hon. Minister will be tomorrow.

MR. CHAIRMAN (SHRI FRANCISCO COSME SARDINHA): Now, we take up 'Zero Hour'.

Shri B. Mahtab. Just take two minutes.

SHRI B. MAHTAB (CUTTACK): I think, it is three minutes. … (*Interruptions*)

MR. CHAIRMAN: Please do not talk about these things here.

SHRI B. MAHTAB : Anyway, I respect the decision of the Speaker and also of the Chair.

I would like to raise a very important matter of urgent public importance. Recently the United Nation Study has stated that though global measles deaths have fallen by 78 per cent in the past decade, the disease could come back if funds and political will are not sustained.

India alone accounts for three out of every four measles death in 2008 even after achieving the United Nation goal to reduce measles mortality by 90 per cent, and this we have achieved two years ahead of target. The annual number of deaths worldwide has fallen from 7,33,000 in 2000 to 1,14,000 last year. Vaccination has saved some 43 million lives during the past decade. Yet Somalia and Burkina Faso faired better than us.

So much has been achieved in the past several years and we should thank the people who have put in hard work and committed themselves for this programme but we should not forget that this is a highly contagious disease and can quickly take advantage of any lapse in effort. Attitudes fly in the face of facts. A single dose is administered at the age of nine months. It immunizes 85 per cent of children. The second dose, which is the booster shot, can protect 99 per cent almost life saving prescribed since 2004.

The hon. Minister of State in the Ministry of Health is also present here. I would like to get his indulgence here. Already six years have passed, and the second dose does not feature in immunization programme. … (*Interruptions*)

MR. CHAIRMAN: You have made your point very well.

SHRI B. MAHTAB : Sir, what is alarming today is that WHO has recently cited a funding gap of 59 million US dollars for 2010. The combined effort of decreased political and financial commitment could result in a catastrophe. Let us not forget that even today, 450 deaths occur everyday because of measles in this world, which can be prevented.

I would urge upon the Government to create an atmosphere worldwide for better political and financial commitment so that measles can be eradicated. I am sure that India would gain the most as our mortality rate is the highest in the world. Thank you.

श्री बाल कुमार पटेल (मिर्ज़ापुर): सभापति महोदय, ग्रामों के विकास के लिए नरेगा योजना चलाई गई है। यह अच्छी योजना है, यह बात ठीक है, लेकिन इस योजना में हमारे उत्तर प्रदेश में बड़े पैमाने पर अनियमितताएं हो रही हैं। मैं मिर्जापुर संसदीय क्षेत्र से लोक सभा के लिए चुना गया हूं। अभी बहुत लोगों ने कहा कि इसमें अनियमितताएं नहीं होती हैं, लेकिन हलिया विकास खंड में नौ माह पूर्व किए गए कार्य की मजदूरी के 19 लाख रुपए गबन किए गए और जब मजदूरों ने आन्दोलन किया, तो वहां के प्रशासन ने उन्हें गैंगेस्टर कानून के तहत अंदर भेजने का काम किया। इसी प्रकार वन विभाग द्वारा सामाजिक वानिकी कार्यक्रम के अन्तर्गत नरेगा योजना में किए गए कार्य की छः माह पूर्व की मजदूरी मांगने पर आदिवासियों के रिहायशी छप्पर उजाड़कर वन विभाग द्वारा बेदखल किया गया और उनके विरुद्ध वन अधिनियम के अन्तर्गत मिर्जापुर में फर्जी मुकदमे दर्ज किए गए।

महोदय, मेरे संसदीय क्षेत्र का एक ब्लॉक राजगढ़ में भी पड़ता है। राजगढ के ग्राम चौखड़ा में तो काम हुआ ही नहीं, तालाब खुदा ही नहीं और रु. 3,61,200 रुपए निकाल लिए गए। ये अनियमितताएं हमारे मिर्जापुर जनपद में हो रही हैं। मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि वहां के लोगों की नरेगा के अन्तर्गत बकाया मजदूरी का भुगतान अविलम्ब कराया जाए और उनके विरुद्ध दायर किए गए फर्जी मुकदमे समाप्त किए जाएं एवं नरेगा की धनराशि फर्जी तरीके से हड़पने वालों पर प्रभावी कार्रवाई की जाए, जिससे आंदोलनकारियों को न्याय मिल सके। आपने समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

20.00 hrs.

श्री जयवंत गंगाराम आवले (लातूर): सभापति महोदय, महाराष्ट्र के नांदेड़ में सिखों के धर्मगुरू गोविन्द सिंह जी की गुरता गद्दी है, जो काफी धार्मिक स्थान और पर्यटन स्थल है। देश विदेश से लोग यहां आते हैं। वर्ष 2008 में यात्रियों की सुविधा हेतु सरकार ने नांदेड़-लातूर-मुम्बई फ्लाइट सेवा शुरू की थी, जो अभी दो महीने पहले बन्द हो चुकी है। इसके कारण तीर्थयात्रियों और व्यापारियों को काफी कठिनाई हो रही है। यह हवाई यात्रा शुरू होने से उड्डयन विभाग को काफी राजस्व प्राप्त हो रहा था। फ्लाइट सेवा बन्द होने के कारण महाराष्ट्र की जनता में काफी जनाक्रोश है।

अतः सरकार से मेरी मांग है कि नांदेड़-लातूर-मुम्बई फ्लाइट सेवा पुनः नियमित रूप से बहाल की जाये। धन्यवाद।

SHRI ANANDRAO ADSUL (AMRAVATI): Sir, I stand here to raise a very important matter of urgent public importance regarding contaminated, adulterated and substandard food being sold at Bhusawal station in Maharasthra.

Bhusawal station is the biggest junction station in the country where trains going to Delhi, Kolkata and Mumbai are also passing. Accidentally, I happened to be there during last week to attend one function being the President of the Rail Kamgar Sena. There, I heard a large number of complaints from various passengers that adulterated food was being sold there, affecting the health of the passengers. Immediately, I contacted the DRM, who was out of station, over phone. As per his advice, I contacted ADRM and took him to the platform. I found that there were 23 stalls owned by one person or a group of persons. I also found that for the last so many years, same contractors and stall owners have been working at that station and various other stations.

Then, I noticed that the foodstuffs were all duplicate ones being sold there. The cakes, breads, milk bottles and water bottles were all duplicate ones. This is in violation of the norms of the Railways.

Secondly, I found that it was not allowed to sell Potato *Bada* and *Kachauri* there whereas the same could be prepared there in the godown itself. It would give lakhs of rupees of profit to the Railways. But the same space is being used by

the contractors. It shows that there is some connivance with the officers as also with the Railway police.

When I visited that place, I called the Drug and Food Officers over there and asked them to take the samples. I made the *panchnama.* Meanwhile, some of the gundas, who are being kept by those stall owners, came there and threatened me. But the police was doing nothing over there. Afterwards, we took the sample and sent it for testing

MR. CHAIRMAN : You have made your point. There is no need of telling the story.

SHRI ANANDRAO ADSUL : Right, Sir.

But it is a very serious matter. I would, therefore, request the Government that the Railway authority should take cognizance of it. Some action is required to be taken.

SHRI R. THAMARAISELVAN (DHARMAPURI): Sir, I would like to draw the attention of the Government of India regarding implementation of certain Railway projects and imposition of condition from the State Government for implementation of these projects.

First of all, I would like to thank the Government of India for sanctioning eight new railway projects in the State of Tamil Nadu including much expected Morapattu-Dharmapori rail link pending about 36 kilometre at a total cost of Rs. 108 crore. It comes under my Parliamentary Constituency. All these projects have been sanctioned with the condition imposed on the State Government to share 50 per cent cost of the new Railway projects.

In this connection, I would like to bring to the notice of the Government of India that if these projects are implemented, it would generate a lot of revenues for the Railways as these routes are highly economically viable because of the geographical structure connecting places of importance with regard to religion, commerce and tourism.

Mr. Chairman, Sir, our hon. Chief Minister of Tamil Nadu, Dr. Kalaignar had made a request to the Government of India urging to bear the entire cost by the Railways themselves. Hence, I urge upon the Government of India to consider the request of the Government of Tamil Nadu favourably and bear the entire cost of all these eight new railway projects by the Railways themselves. Thank you very much.

श्री तूफ़ानी सरोज : मैं आपके माध्यम से सरकार का ध्यान सूखाग्रस्त किसानों की ओर आकृष्ट करना चाहता हूं। मैं संसदीय क्षेत्र मछली शहर, जनपद-जौनपुर, उत्तर प्रदेश से चुनकर आता हूं। जनपद-जौनपुर को सूखाग्रस्त जिला घोषित किया गया था, पर आज तक सूखापीड़ित किसानों को सूखा राहत कोष से कोई राहत नहीं उपलब्ध करायी गई है। उत्तर प्रदेश सरकार ने सूखा राहत के लिए जो नीति निर्धारित कर रखी है, उससे किसी भी किसान को लाभ नहीं मिलना है।

प्रदेश सरकार की नीति के अनुसार जितनी काश्त की गई है, उसी का सर्वे कराने का आदेश किया गया था। जबकि हकीकत यह है कि धान रोपने के लिए जो बीज खेत में डाला गया था, सूखे के कारण वह बीज खेत में ही सूख गया। ऐसी हालत में धान की रोपाई कैसे हो सकती थी? केंद्र सरकार द्वारा मोटी धनराशि उत्तर प्रदेश सरकार को दी गई थी। जौनपुर जनपद हेतु सूखा राहत के लिए 17 करोड़ रूपए आया था। किसानों को एक पैसा वितरित नहीं किया गया, बल्कि वह पैसा प्रदेश सरकार वापस मंगा लिया। जबकि सूखा के कारण किसानों के बीच हाहाकार मचा हुआ है और किसान सूखा राहत के पैसे की तरफ टकटकी लगाये हुए है। पैसा वापस कर सरकार दूसरे मद पर खर्च करने की योजना बनायी है। उत्तर प्रदेश सरकार किसानों के विरोध में काम कर रही है। ...(व्यवधान)

अतः आपके माध्यम से सरकार से मेरी मांग है कि सूखा पीड़ित किसानों को राहत दिलाने के लिए वह उत्तर प्रदेश सरकार को निर्देश जारी करे ताकि किसानों को कुछ राहत मिल सके।

SHRI P. KARUNAKARAN : Sir, I would like to invite the attention of the concerned Ministry to the serious issues prevailing, especially in the Marathi community in some parts of the State of Kerala.

The Marathi community was included in the ST List in 1952 onwards, and in Kerala and Karnataka, these communities were in the ST List in both the States. In 2002, without any proper verification, they were excluded and all the benefits that were enjoyed by them were denied to the students and also to others. Both the

UDF and the LDF Governments subsequently requested the Central Government and also the ST Commission to include them in the ST List. The Minorities Commission has visited the place and they have also requested and submitted the report that this community should be included in the ST List.

The prime nature of the Tribe, that is, the educational backwardness, geographical backwardness and financial backwardness, is still prevailing. So, there is no justification for their exclusion. From Kasargod to Mangalore, it comes about only 10-15 kilometres but if it is in Karnataka, that is, in Mangalore, they are included in the ST List but when it comes to Kasargod, they are not. In the same family, someone may be in the ST List and some may not be. So, there is no justification. The Central Government has taken such a decision. This is applicable to both the States. So, I would request the Government to take urgent steps to include them in the ST List.

डॉ. भोला सिंह (नवादा): सम्मानित सभापति महोदय, मैं आपके माध्यम से केंद्रीय सरकार के रेलवे मंत्रालय से कुछ आग्रह करना चाहता हूं। मध्य-पूर्व रेलवे जोन में जो हाजीपुर है, बरौनी जंक्शन एशिया का सबसे बड़ा प्लेटफार्म है, जहां दस वर्ष पहले बहुत सारी एक्सप्रेस ट्रेन्स रूकती थीं।

आज दुर्भाग्य है कि जिसे क्षेत्रीय ज़ोन होना चाहिए, वह एक साधारण स्टेशन भी नहीं रह रहा है। मैं आपके माध्यम से रेलवे मंत्रालय से आग्रह करता हूं कि सैंकड़ों क्वार्टर बने हुए हैं जो भूत बंगला बन चुके हैं। बीहट जो आजादी के संग्राम का बारदोली था, उसके किसानों ने तीन हजार एकड़ जमीन गरहरा यार्ड, जो बरौनी जंक्शन में है, उसे दी। वह जमीन परती पड़ी हुई है। सभापति महोदय, तकलीफ तब होती है जब इस देश के कई रेलवे मंत्रियों ने वहां जाकर कोच कारखाना बनाने के लिए, सैंट्रल डिपो बनाने के लिए शिलान्यास किया। लेकिन सब छलावा साबित हुआ। मैं आज बड़े दर्द के साथ इस बात को उठाना चाहता हूं। मैडम सुश्री ममता बनर्जी रेल मंत्री हैं। उन्होंने इस सदन में कई घोषणाएं की हैं। मैं रेल मंत्रालय से आग्रह करना चाहता हूं कि किसानों ने जो तीन हजार एकड़ जमीन गरहरा यार्ड को दे रखी है, जिसे 50-60 वर्ष हुए हैं, हम चाहते हैं कि वहां मेडिकल कॉलेज, इंजीनियरिंग कॉलेज या बड़ा अस्पताल बने ताकि आजादी के संग्राम के शहीदों के सपने चरितार्थ हो सकें। मैं आपके माध्यम से, इस सदन के माध्यम से, जो जनता की आशा, आकांक्षाओं का दर्पण है, केन्द्र सरकार से आग्रह करता हूं कि गरहरा यार्ड को एक राष्ट्रीय फलक

पर उपस्थापित करें। वहां मेडिकल कॉलेज, इंजीनियरिंग कॉलेज या अस्पताल बने। मैं आपके माध्यम से सदन का ध्यान, सरकार का ध्यान इस ओर दिलाना चाहता हूं।

श्री गोरखनाथ पाण्डेय (भदोही): सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे बहुत ही महत्वपूर्ण विषय के बारे में बोलने का अवसर दिया। उत्तर प्रदेश में बनारस, इलाहाबाद, काशी और प्रयाग देश ही नहीं विश्व की एक धार्मिक नगरी, ऐतिहासिक नगरी है। उसके मध्य में भदोही, जो हमारा लोक सभा क्षेत्र भी है, कालीन नगरी जो हजारों, हजार करोड़ रुपये विदेशी मुद्रा अर्जित करती रही है, उसकी ओर सरकार का ध्यान आकर्षित करना चाहूंगा। एक रेलवे लाइन जो काशी-प्रयाग के मध्य से जा रही है, उसके दोहरीकरण करने की बात है। वहां का मुख्यालय, स्टेशन ज्ञानपुर रोड है जहां शिवगंगा एक्सप्रैस के ठहराव की मांग की गई है, क्योंकि वहां विश्व स्तर का क्षेत्र सीता समाहित स्थल भी उसी से रिलेटेड है।

मैं आपके माध्यम से रेल मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि भदोही जनपद, जहां विदेशी बॉयर आते हैं, वहां शहर के मध्य एक ट्रैक और बड़ा लम्बा राजमार्ग है। उसके ओवरब्रिज के लिए वर्षों से मांग की जा रही है। राज्य सरकार से भी उसकी संस्तुति, स्वीकृति हो चुकी है। उसके प्रस्ताव आ चुके हैं। वह ओवरब्रिज बनाने का मानक भी पूर्ण करता है। वह पवित्र नगरी जो काशी और प्रयाग के बीच कालीन नगरी के रूप में है, उसके बीचों-बीच रेलवे ट्रैक जाता है, एक लम्बा राजमार्ग एलडी रोड है, उसके ऊपर पुल का निर्माण होना बहुत आवश्यक है। उससे कालीन उद्योग का विकास होगा। विदेशी बॉयर घंटों जाम में फंसे रहने के कारण पुन: वहां नहीं आते। वे प्रयाग, काशी, बनारस या इलाहाबाद रुकना चाहते हैं। इस ओवरब्रिज के निर्माण से उस शहर का विकास होगा, कालीन उद्योग का विकास होगा और विदेशी मुद्री भी अर्जित होगी। इसका प्रस्ताव बहुत दिनों से लंबित है। राज्य सरकार का प्रस्ताव भी आया हुआ है। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि भदोही में ओवरब्रिज का निर्माण करवाकर उसका विकास किया जाए, कालीन उद्योग का विकास किया जाए।

MR. CHAIRMAN : Today's business is over.

The House stands adjourned to meet again on 11th December 2009 at 11 a.m.

20.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 11, 2009 / Agrahayana 20, 1931 (Saka)